Third Series, Vol. XXXVII, No.21

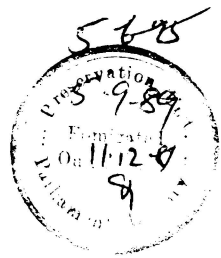
Monday, December 14, 1964
Agrahayana 23, 1886 (Saka)

LOK SABHA DEBATES

(THIRD SERIES)

Volume XXXVII, 1964/1886 (Saka)

[*December 14 to December 24, 1964/Agrahayana 23 to Pausa 3, 1886 (Saka)*]



Tenth Session, 1964/1886 (Saka)

(*Vol. XXXVII contains Nos. 21 to 29*)

LOK SABHA SECRETARIAT
NEW DELHI

CONTENTS

[*Third Series Vol. XXXVII—Tenth Session, 1964/1886 (Saka)*]

No. 21—Monday, December 14, 1964/Agrahayana 23, 1886 (Saka)

COLUMNS

Oral Answers to Questions—

*Starred Questions Nos. 485 to 489 and 491 · 4639—73

Written Answers to Questions—

Starred Questions Nos. 490 and 492 to 504 · 4673—84

Unstarred Questions Nos. 1303 to 1359 · · 4684-4725

Calling Attention to Matter of Urgent Public Importance—

Mid-term Elections in Kerala · · · · · · 4726-27

Papers laid on the Table 4727-28

Message from Rajya Sabha · 4729

Motion *re.* Twelfth Report of Commissioner for Scheduled Castes and Scheduled Tribes . · · · · · · · · · 4729-4870

Shri Hukam Chand Kachhavaiya · 4729—36

Shri Basumatari · · · 4736—41

Shrimati Minimata · · · · 4741—47

Shri Sivamurthi Swamy · · 4747—54

Shri Achuthan · · · · · · 4754—56

Shri Sadhu Ram · · · · · 4756—63

Shri Mate · · · · · · · 4763—65

Shri Jaipal Singh · · · · · 4765—73

Shri Balmiki · · · · · · 4773—79

Shrimati Jayaben Shah · · · · 4779—84

Shri P. Kunhan · · · · · · · 4784—87

Shrimati Renuka Ray · · · · 4787—91

Shri P. L. Barupal · · · · · 4791—99

Shri Maurya · · · · · · 4799-4808

Shri Uikey · · · · · · · 4808—21

*The sign+marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

	COLUMNS
Shrimati Tarkeshwari Sinha	4821—28
Shri Utiya	4828—30
Shri Jena	4830—37
Shri Rishan Keishing	4837—42
Shri Dasaratha Deb	4842—46
Shri D. S. Patil	4846—50
Shrimati Akkamma Devi	4850—53
Shri A. S. Alva	4853—58
Shri Onkar Lal Berwa	4858—64
Shri Naval Prabhakar	4865—69
Half-an-Hour discussion *re.* High Powered Transmitter	4870—80
Shrimati Renuka Ray	4870—73
Shrimati Indira Gandhi	4875—80

LOK SABHA

Monday, December 14, 1964/Agrahayana 23, 1886 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Indian Journalists in Cairo

\+

*485. **Shri Vidya Charan Shukla:**
Shri Surendra Pal Singh:
Shri Bagri:
Shri Vishram Prasad:
Shri Prakash Vir Shastri:
Shri Jagdev Singh Siddhanti:
Shri P. R. Chakraverti:
Shrimati Savitri Nigam:
Shri Brij Raj Singh:
Shri Bade:

Will the Minister of **External Affairs** be pleased to state:

(a) whether Indian journalists covering non-aligned nations conference in Cairo were not given the same facilities as were given to the Chinese journalists; and

(b) whether Government have inquired how this discrimination came to be exercised between Indian and Chinese newsmen?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) There was no discrimination by the United Arab Republic Government between India and Chinese Journalists.

(b) Does not arise.

Shri Vidya Charan Shukla: May I know if some of the Indian journalists were prevented from seeing the Prime Minister in the hotel where he

was staying and if certain complaints of this nature were brought to the notice of the Government that during the coverage of the conference they were prevented from doing their normal functions in many respects like contacting the various dignitaries that were in Cairo?

Shri Dinesh Singh: They were not prevented from doing their normal duties. They were not issued the passes to go to the hotels where heads of countries or heads of delegations were staying; that applied to all the journalists.

Shri Vidya Charan Shukla: What I wanted to know was whether the Indian journalists were prevented from going into the hotel where the Indian Prime Minister was staying or into the other hotels, while the Chinese journalists were able to go and whether the Indian journalists were not given these passes to go to the hotels? Is it a fact or not?

Shri Dinesh Singh: That is not true; to our knowledge, the Chinese did not have any special passes. As I mentioned earlier, none of the journalists had passes to go to the hotels where heads of delegations were staying.

Shri Hem Barua: May I know if it is not a fact that the member of the Indian Delegation who was entrusted with the task of press briefing knew nothing about Mr. Shastri's suggestion of a delegation to be sent to China against the atomic explosion and when the Press accosted him with the request to give details of this suggestion, he simply looked blank and if so may I know why this secrecy about such a helpful suggestion by the Prime Minister?

Mr. Speaker: That is a different thing altogether. The question relates to discrimination against Indian journalists in Cairo.

Shri Kapur Singh: Is it true or not that the Chinese shadows not only blurred the path of Indian journalists but also deflected the lights at the Cairo Conference itself and if so have the Government drawn any lesson from it?

Mr. Speaker: That is also a different question.

Shri Kapur Singh: No, Sir; it is not a different question; it is precisely the same question put in....

Mr. Speaker: Hon. Members should not enter into any arguments.

Shri D. C. Sharma: What facilities were granted to Indian journalists in Cairo and do they compare favourably with the facilities granted to the other non-aligned nations?

Mr. Speaker: He said that there was no discrimination.

Shrimati Savitri Nigam: How far is it correct that the Chinese journalists were more in numbers and they were more effective and resourceful....

Mr. Speaker: Next question.

Legislation for Non-Journalist Employees of Newspapers

*486. **Shri P. C. Borooah:**
Shri Rameshwar Tantia:
Shri S. M. Banerjee:
Shri Daji:
Shri P. R. Chakraverti:
Shri Umanath:
Shri Imbichibava:
Shri M. N. Swamy:
Shri Onkar Lal Berwa:

Will the Minister of **Labour and Employment** be pleased to state:

(a) whether the All-India Federation of Newspaper Employees has urged upon Government to establish a Wage Board to consider the demands of non-journalist employees of the newspaper establishments for the grant of interim relief and also to bring forth special legislation to protect their interests; and

(b) if so, Government's reaction thereto?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) and (b). A Wage Board for non-journalist employees of newspaper establishments has already been set up and it is considering the demand for grant of interim relief. The question of undertaking legislative measures to secure enforcement of the Board's recommendations does not arise at this stage.

Shri P. C. Borooah: What is the minimum nutritional requirement of the workers' family according to the recommendations of the national nutrition advisory committee and will this form the basis of the wage structure to be evolved and if not, why not?

Shri D. Sanjivayya: It does form the basis for the wage board but I cannot at the moment say what it is.

Shri P. C. Borooah: May I know whether Government's attention has been drawn to a statement made by the Bihar PWD Minister in their federation that the pay scales of the non-journalists are lower than those of the sweepers in municipalities and if so how this has been allowed to continue with impunity?

Shri D. Sanjivayya: I have not seen a statement of that type, but the Wage Board will certainly take into consideration.

श्री हुकम चन्द कछवाय : मैं जानना चाहता हूं कि क्या उन का मजदूरी बोर्ड तैयार हो गया है, यदि हां, तो उस की रिपोर्ट कब तक हमारे सामने आ जायगी ?

श्रम और रोजगार मंत्रालय में उपमंत्री (श्री र० कि० मालवीय) : वेज बोर्ड

तो तैयार हो गया है और उस की कार्यवाही भी शुरू हो गयी है । जब उस की कार्यवाही खत्म होगी तब उस की रिपोर्ट पेश होगी ।

श्री हुकम चन्द कछवाय : वह रिपोर्ट आखिर कब तक आ जायेगी ?

श्री र० कि० मालवीय : अभी उस की कार्यवाही शुरू हुई है अब उस की कार्यवाही खत्म करने और रिपोर्ट देने में कितना समय लगे यह तो बोर्ड के ऊपर ही निर्भर करता है ।

Shri S. M. Banerjee: From the reply of the hon. Minister it appears that interim relief has not yet been sanctioned for non-working journalists. I would like to know the reasons why so much delay is being made for the grant of interim relief and whether the Government has issued any instruction to the Wage Board to see that the recommendation for the grant of interim relief is given effect to as early as possible?

Shri D. Sanjivayya: One reason for the delay is on account of the fact that the employers' representative raised the question in regard to the competence of the Board and then a reference was made by the Board to the Government and Government asked the Board to look into this question of interim relief also.

Retrenchment in Oil Companies

\+

*487. **Shri S. M. Banerjee:**
Shri D. D. Puri:
Shrimati Ramdulari Sinha:
Shri Maniyangadan:
Shrimati Savitri Nigam:
Shri Nambiar:
Shri Imbichibava:
Shri P. Kunhan:

Will the Minister of **Labour and Employment** be pleased to state:

(a) whether it is a fact that some of the leading foreign oil companies in India have started retrenching their supervisory staff as well as clerical/labour staff;

(b) whether any representations have been received by Government;

(c) if so, Government's reaction thereto; and

(d) whether Government would consider the absorption of these retrenched hands in the Oil India and avail of the experience gained by them?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) to (c). Government have received representations regarding the alleged retrenchment in the oil companies. The matter falls in the State sphere.

(d) Government have written to the Chairman of the Indian Oil Corporation that while recruiting fresh staff at different levels the Corporation should give preference to those retrenched by the foreign oil companies.

Shri S. M. Banerjee: I would like to know what is the cause of the retrenchment and whether the automation introduced in the ESSO and other companies is one of the causes.

Shri D. Sanjivayya: Actually there is no retrenchment though it is alleged. But rationalisation and automation, electronic data processing machines are thought of.

Shri S. M. Banerjee: May I know whether it is a fact that many employees who have not been served with retrenchment notice are being compelled to resign at their own request and whether their applications have been received by the Government of India for consideration of the IOC and, if so, what help would the Labour Ministry like to render to see that they are employed under the Central Government.

Shri D. Sanjivayya: We have written to the various State Governments on the 13th November. We have not received any reply. So far as the Burmah-Shell is concerned, there is no retrenchment at all. With regard to Caltex, they have sponsored a

scheme which is a sort of voluntary retirement and it is not compulsory.

Shri S. M. Banerjee: My question has not been answered, Sir. I wanted to know whether it is a fact that the applications of some employees who had been employed under the different oil companies have been forwarded for consideration by the IOC and, if so, whether the Labour Ministry is helping in getting employment for them there.

Shri D. Sanjivayya: I have already answered the question; that we have written to the Chairman of the Indian Oil Corporation to consider those cases.

Shrimati Savitri Nigam: Has the attention of the Government been drawn to the fact that the Caltex people are retrenching many of their employees who have reached the age of 45 and over in order to save pensions and other emoluments and that this practice has been adopted by them previously also and it was stopped by the intervention of the Government and, if so, may I know if the Government will intervene in the matter this time also?

Shri D. Sanjivayya: There is no question of retrenchment because it is a plan of a voluntary nature.

Shri Bhagwat Jha Azad: May I know whether the Government have examined the scheme of retirement or retrenchment . . . (*Interruption*).

Mr. Speaker: Order, order. There are so many voices.

Shri Bhagwat Jha Azad:....to find out whether it is voluntary retrenchment or compulsory given effect to by the foreign companies and whether they are only retrenching or retiring the Indian personnel and not the foreign employees?

Shri D. Sanjivayya: Since the subject falls in the State sphere, we have already addressed the State Government.

श्री यशपाल सिंह : क्या सरकार यह बतला सकती है कि जिन लोगों को हटाया जा रहा है उन्हें सरकार अपनी कंसर्न्स में जो अपनी एजेंसीज क़ायम की हैं, उन में क्या सरकार उन को लेगी ?

अध्यक्ष महोदय : वह तो कह दिया गया ।

Shri Bhagwat Jha Azad: We want to know the answer, Sir. Twice the Minister has replied that it falls within the State sphere. May I know how it is so? It is a question of the foreign company forcing the employees.

Shri D. Sanjivayya: So far as labour disputes are concerned, they are divided into two categories. One category is dealt with by the Central industrial relations machinery. The other category is dealt with by the Labour Ministries of the various State Governments. Labour relations relating to oil distribution companies come under the State sphere.

Shri D. N. Tiwary: May I know whether the most important cause of the retrenchment is the non-acceptance of the demand of the oil companies for further expansion of their capacity?

Shri D. Sanjivayya: I have already made it clear that there is no retrenchment at all.

श्री किशन पटनायक : क्या मंत्री महोदय को मालूम है कि यह वालेंटरी रिटायरमेंट की स्कीम रिट्रेंचमेंट का ही एक छद्म वेश है और एक एक कर्मचारी को बुला कर, उन को धमका कर या प्रलोभन दे कर उन को निकालने का रास्ता साफ किया जा रहा है ?

श्रम और रोजगार मंत्रालय में उपमंत्री (श्री र० कि० मालवीय) : ऐसी सूचना अभी तक मिनिस्ट्री को नहीं मिली है ।

श्री भागवत झा आजाद : सूचना सारे देश को है, पता नहीं आप को कैसे नहीं मालूम है ।

Shri Harish Chandra Mathur: May I know whether the Government have examined the terms of appointment of these employees who are offering voluntary resignation and whether they are themselves satisfied that these jobs which are lucrative and which are considered to be prized jobs are being voluntarily given up? What are the Government's reasons for coming to such a conclusion?

Shri D. Sanjivayya: We are in correspondence with the State Governments. We have called for information; on the 13th November, we have addressed all the State Governments concerned. After we receive their replies, we will certainly go into that.

Nature of Chinese Atom Bomb

\+

*488. **Shri Harish Chandra Mathur:**
Shri Bhagwat Jha Azad:
Shri C. K. Bhattacharyya:
Shri J. B. S. Bist:
Shri Heda:
Shri D. C. Sharma:
Shri Hukam Chand Kachhavaiya:

Will the **Prime Minister** be pleased to state whether Government have any information regarding the nature of nuclear device developed by China and Chinese capacity in the matter?

The Parliamentary Secretary to the Prime Minister (Shri Lalit Sen): Analyses of radioactive debris for short-lived fission products from the explosion of the atomic device in China have provided evidence that the fissionable material used in the device was U-235. As China has been developing her atomic energy programme in the strictest secrecy, it is not possible to make any reliable estimate of her nuclear capability.

Shri Harish Chandra Mathur: I would like to assure the hon. Prime Minister that we ask supplementaries neither out of a fear nor are there any bomb-mongers here. But my supplementaries are intended to know where we stand—India *vis-a-vis* China so far as technological advance is concerned, in the matter of nuclear science. The first half of the question as to the nature of the nuclear explosion has been answered. The other part about the capacity has not been answered. This has been examined and given second thoughts by the world powers like USA and they have come to the conclusion....

Mr. Speaker: I cannot allow a speech during Question Hour.

Shri Harish Chandra Mathur: May I know where we stand *vis-a-vis* China so far as technological and scientific advance in nuclear science is concerned and whether the Prime Minister has discussed this matter with the head of the organisation and drawn up any programme to see that our position of advance over China in this particular field is maintained?

Shri Lalit Sen: I think in reply to a similar question before, it had been stated that we have made considerable progress in the field of atomic energy, but we do not want to utilise this for the purpose of making a bomb...

Mr. Speaker: He wanted to know a comparative analysis of our capacity.

Shri Lalit Sen: The scientific progress made in India is based on our own research and our own efforts, whereas the information available to China as far as we know is probably not as a result of any research conducted by them and they have been able to get this information in a ready-made form.

Shri Harish Chandra Mathur: Sir, my question has not been answered. I want to know whether the hon. Prime Minister has discussed this matter with the head of our Atomic Eenergy Department and has come to any conclusion about drawn up

any programme to see that we maintain our position of advance in this nuclear science and technology?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): Our advance is in regard to the development of this science for peaceful purposes, and we are not behind China in that regard.

Shri Harish Chandra Mathur: Sir, half of my question still remains to be answered. I wanted to know whether it was discussed and whether any programme has been drawn up further or not.

Shri Lal Bahadur Shastri: The Commission is doing its job and making developments in that field. They have their own programme for the next few years.

Shri Harish Chandra Mathur: Will the Prime Minister kindly state whether it is the nature of the nuclear device exploded by China—it was not a cracker, it was a very sophisticated nuclear device explosion with greater capacity—which has given rise to these second thoughts and whether it was in the light of such advanced technology that the hon. Prime Minister had his discussions on this subject with the Prime Minister of the United Kingdom? May I also know why it was that he wanted to approach USA through UK in this particular matter, and we understand that the Foreign Minister of India.....

Mr. Speaker: Order, order. He can't go on like that.

Shri Lal Bahadur Shastri: I did not approach the U.K. Prime Minister with the idea that he should take it up with the President of the United States of America. I had expressed a general opinion of my own to him. I had said so publicly also in this regard in London and I have repeated it here also in our country. It was not done in the context of the developed Chinese nuclear device.

Some hon. Members *rose*—

Mr. Speaker: Shri Bhagwat Jha Azad.

Shri Kapur Singh: Sir, there are nuclear experts on your left also.

Mr. Speaker: Until those experts who are there in the question have been exhausted, how can I call those on the left?

Shri Bhagwat Jha Azad: May I know whether the Indian Government's information leads to confirmation or near confirmation of the World atomic scientists' observation that China has been able to separate U-235 from U-238 and because of this they have been able to find out a more sophisticated weapon; if so, may I know whether the Indian scientists regard it as a weapon with important potentialities for a second atom bomb in future, or it is just a cracker for the Indian scientists?

Shri Lalit Sen: As regards China's capabilities, as I have already stated, according to the information available with us it is quite evident that the know-how about the making of this bomb may be got by China in a ready-made form. It is not any indication of their capabilities because their research in this connection was not as advanced as our own. With regard to the atomic device exploded by the Chinese, the information we have now is that they used U-235 and that it was certainly a more advanced type of explosion than the one about 20 years ago.

Shri Heda: Intermittently we have been making claims that we are ahead of China in the peaceful utilisation of atomic energy. May I know if the Government has any concrete programme to exhibit this usefulness and thereby establish our claim?

Shri Lalit Sen: For the peaceful uses of atomic energy, the Atomic Energy Department has certainly a programme which is being carried out and we are soon going to set up Atomic power stations. In the future,

in the Fourth Plan, I am sure there will be greater use of atomic energy for peaceful purposes.

Shri D. C. Sharma: May I know if the Government is aware of the fact that the bomb which was exploded by China had the same capacity as the bomb which was dropped by America at Hiroshima....

An hon. Member: No, much more powerful.

Shri D. C. Sharma: ....and, if so, what is going to be the answer to this kind of nuclear capability of China for the destruction of human beings in an armed conflict?

Shri Lalit Sen: As regards the first half of the question, I have already said that as far as we know the atomic device exploded by China is probably of a more advanced nature than the atomic device exploded twenty years ago. As regards the second half of the question, it deals with our nuclear policy which has been enunciated by the Prime Minister, before the House.

श्री हुकम चन्द कछवाय : सरकार बार बार यह कहती है कि हम अणु बम बना सकते हैं । मैं जानना चाहता हूं कि क्या हम में इतनी तैयारी है, हमारे पास इतना मैटीरियल है कि समय आने पर हम अणु बम तुरन्त बना सकें ?

अध्यक्ष महोदय : वह कहते हैं कि हम नहीं बनायेंगे ।

श्री हुकम चन्द कछवाय : समय आने पर . . . . . .

अध्यक्ष महोदय : उन का इरादा ही नहीं है तो समय किस तरह आ जायेगा ।

श्री हुकम चन्द कछवाय : परिस्थितियां उत्पन्न हो सकती हैं जिन में हमें अणु बम बनाने के लिए विवश होना पड़ सकता है ।

Shri Hem Barua: There is difference of opinion as to the nature of the Chinese atom bomb even amongst the scientists of the world.... ..

Shri D. C. Sharma: No, Sir.

Shri Hem Barua: Yes, there is. In the context of that, may I know from the hon. Prime Minister how is it that Government have arrived at a decision not to manufacture an atom bomb....

Mr. Speaker: Now he is arguing.

Shri Hem Barua: No, Sir. I want to know the reasons why Government have come to a decision not to manufacture atom bomb even without knowing the nature of the Chinese atom bomb?

Mr. Speaker: That is the policy of Government.

Shri Hari Vishnu Kamath: We want to know their reason, their reasons.

Shri Hem Barua: Even without knowing the nature of the Chinese bomb, how have they arrived at a decision not to manufacture the bomb?

Shri Lal Bahadur Shastri: Whether it is more destructive or less destructive, the fact of the matter remains that it is a destructive weapon and as a policy Government have said that we do not want to manufacture the atom bomb.

Shri Kapur Singh: We have just now been informed that the Chinese have conducted their experiments with such secrecy that it was impossible for us and it is impossible for us to know what they have been doing. May I ask whether this Government propose to send a strong note to the Peoples' Republic of China not to conduct their affairs in secrecy so that we may know what they are doing?

Mr. Speaker: Swamiji.

Shri Kapur Singh: Sir, my question might be answered.

Mr. Speaker: What can I say or ask the Minister to say?

श्री रामेश्वरानन्द : अभी प्रधान मंत्री जी ने कहा कि अणु बम बड़ा भयानक होता है, उस से हानि हो सकती है । भावनायें तो ये बड़ी अच्छी हैं । परन्तु जब इस भारतवर्ष पर दूसरा कोई या चीन अणुबम फेंक देगा तो उस समय देश में हानि नहीं होगी, यदि होगी तो उस को ध्यान में रखते हुए अणु बम बनाने का विचार क्यों नहीं किया जा रहा है ?

अध्यक्ष महोदय : आर्गू कर रहे हैं । श्री द्विवेदी ।

श्री म० ला० द्विवेदी : मैं बहुत देर से खड़ा हो रहा हूं । वह अभी खड़े हुए हैं ।

अध्यक्ष महोदय : मैं ने उन को बुलाया है । I can distinguish between Dwivedies, Trivedis and Chaturvedies.

Shri Surendranath Dwivedy: Has any review been made of our capacity of atomic energy after the Chinese bomb explosion and may I know whether the Atomic Energy Commission is taking any step to expedite or speed up the progress of development of atomic energy in this country, even for peaceful purposes?

Shri Lal Bahadur Shastri: Yes; it is so.

Shri S. N. Chaturvedi: Before the Chinese exploded their atomic device it was claimed that India was ahead of them in the nuclear advance and that it could manufacture an atom bomb within 18 months if so desired. May I know if this claim was for a nuclear device of Uranium 235 type or of the plutonium type?

Shri Lalit Sen: Regarding our being ahead of the Chinese in this field, I have already submitted before you that as far as peaceful purposes of atomic energy are concerned, we do believe that we are far ahead of China.

श्री रामेश्वरानन्द : इस स्थिति में मेरा एक व्यवस्था का प्रश्न है । प्रधान मंत्री श्री शास्त्री जी तथा श्री जवाहरलाल नेहरू जी ने भी कहा था कि हम चीन से आगे हैं । चीन ने तो विस्फोट भी कर दिया है लेकिन आप उस को करना भी नहीं चाहते हैं । तब आप किस लिए हैं ? आप करना क्यों नहीं चाहते हैं ? क्या देश का सत्यानाश कराओगे ?

Shri S. N. Chaturvedi: Sir, my question was....

Mr. Speaker: All hon. Members are mainly arguing; not one is asking for.....

Shri Bhagwat Jha Azad: It is a specific question.

Shri S. N. Chaturvedi: My question was whether our technological preparedness was for U-235 type or for the plutonium type.

Shri Lalit Sen: As regards our being able to produce U-235, I may inform the hon. Member that we are in a position to make U-235 if we want; but as regards the decision to build the bomb, as has already been said, if and when it is decided, we could either use plutonium or U-235.

श्री म० ला० द्विवेदी : पार्लिमेंटरी सैक्रेटरी ने अभी कहा है कि चीन ने जो डिवाइस एक्सप्लोड किया है वह एडवांस्ड किस्म का था । मैं यह जानना चाहता हूं कि भाभा साहब ने जिस बात का एलान किया था कि हम भी एटम बम बना सकते हैं वह भी—उतना ही एडवांस्ड किस्म का होगा या नहीं होगा ?

श्री ललित सेन : मैंने यह कहा है कि चीन ने जिस न्यूक्लियर डिवाइस का विस्फोट किया है वह आज से बीस साल पहले जिस एटम डिवाइस का विस्फोट हुआ था उस से कुछ बढ़े हुए एडवांस्ड तरीके का डिवाइस है ।

श्री म० ला० द्विवेदी : हमारे भाभा साहब ने जो एलान किया था कि हम बना सकते हैं वह उतना ही एडवांस्ड किस्म का होगा, अधिक होगा या कम होगा ? इस का जवाब नहीं मिला है ?

श्री प्रकाशवीर शास्त्री : प्रधान मंत्री जी ने अभी पीछे अणु बम की एक चर्चा में अपने वक्तव्य में इस बात को स्वीकार किया था कि अणु बम विशेषज्ञों ने पीछे यह जानकारी भारत सरकार को दी थी कि अणु बम के सम्बन्ध में चीन भारत से दस वर्ष पीछे है क्या वह सही थी । क्या भारत सरकार की जानकारी का जो स्रोत पहले था वही अब भी है जिन्हों ने गलत जानकारी दी थी अथवा उस में किसी प्रकार का परिवर्तन किया गया है ?

श्री ललित सेन : जहां तक हमारी जानकारी का प्रश्न है, अनुसन्धान का प्रश्न है, स्थिति वही है कि शान्तिपूर्ण कार्यों के लिए अणु शक्ति का उपयोग किया जाय और हम यह जरूर समझते हैं कि इस क्षेत्र में हम चीन से आगे हैं ।

श्री रामेश्वरानन्द : अध्यक्ष महोदय . .

अध्यक्ष महोदय : बार बार आप कैसे खड़े हो सकते हैं ।

श्री रामेश्वरानन्द : शान्ति के पुजारी हैं तो सेना पर इतना खर्च क्यों किया जा रहा है ?

अध्यक्ष महोदय : इसी वक्त आप फौजी हथियार इस्तेमाल करेंगे । आप खामोश रहें । एक बार कह दिया दो बार कह दिया है मैंने आपको । मैं हमेशा खामोश रहता हूं । आप भी किसी वक्त तो खामोश रहें ।

श्री प्रकाशवीर शास्त्री : अध्यक्ष महोदय, मेरा प्रश्न बिल्कुल स्पष्ट था । जिन वैज्ञानिकों ने गवर्नमेंट को यह राय दी थी कि चीन हम से दस वर्ष इस क्षेत्र में पीछे है, आज भी गवर्नमेंट के परामर्शदाता क्या वही हैं या उन में कोई किसी प्रकार का परिवर्तन किया गया है, क्या जानकारी का स्रोत आज भी वही है या कोई और है ?

श्री लाल बहादुर शास्त्री : हमारे वैज्ञानिकों ने कोई ऐसी गलत खबर नहीं दी थी, गलत बात नहीं बताई थी जब मैं ने कहा था । उस वक्त चाऊ एन लाई साहब का जिक्र किया था । उन्होंने कहा था कि वे पन्द्रह वर्ष पीछे हैं भारत के . . . (**इंटरप्शंज**) ।

Shri Joachim Alva: What I would like to know from the Prime Minister is whether after the explosion any atomic power in the West or in the East, namely, Canda, USA, UK and France on that side and the Soviet Union on this side, has volunteered any information to us about the nature and the character of the atomic bomb or whether we have asked them or whether we have merely been content with the information that they have put out on the nature of the bomb.

Shri Lalit Sen: The information that I have submitted before the House is based on our information collected by our own Atomic Energy Department, as well as the information that is being given out by other scientific organisations and institutions throughout the world.

Shrimati Savitri Nigam: A news item was published in all the newspapers that very injurious and harmful fall-outs are slowly coming towards India and Pakistan and other countries. May I know whether the opinion of our experts has been taken on this matter?

Shri Lalit Sen: The fall-out has been negligible in India and as has been pointed out before the Radio active fall-out has formed a belt somewhat to the north of India.

Shri A. P. Jain: Apart from technological advance, may I know whether the Government have made any assessment of the economic resources and the personnel of China to manu-

facture bombs and, if so, what is the assessment?

Shri Lalit Sen: The hon. Member is quite correct in his presumption that the manufacture of these atomic devices in a large number depends to a large extent on industrial and technological facilities available in China. As I have already said, we do not have any precise knowledge about these facilities available in China. It would be therefore difficult to hazard a guess-work in this case.

Dr. Sarojini Mahishi: Is it a fact that U.K. and U.S.A. have expressed their major concern over India's decision not to manufacture nuclear weapons and, if so, what is the reaction of the Government towards that?

Shri Lal Bahadur Shastri: In fact, it is otherwise.

पाकिस्तान में हिन्दुओं को मुसलमान बनाना

\+

*489. **श्री प्रकाशवीर शास्त्री :**
श्री विश्राम प्रसाद :
श्री सुबोध हंसदा :
श्री हुकम चन्द कछवाय :
डा० महादेव प्रसाद :
श्री हेम बरुआ :

क्या **वैदेशिक कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 14 अक्तूबर 1964 को दिल्ली से प्रकाशित हिन्दुस्तान (हिन्दी दैनिक) के समाचार की ओर दिलाया गया है कि पाकिस्तान के सक्खर ज़िले के एक गांव में 600 हिन्दुओं को मुसलमान बनाया गया है ;

(ख) क्या सरकार ने इसका पता लगाने का प्रयत्न किया है कि विभाजन के बाद पश्चिमी पाकिस्तान में अल्पसंख्यकों को जबरदस्ती तथा डरा धमका कर अपना धर्म परिवर्तन करने को विवश किया गया है ; और

(ग) क्या इस प्रकार की कार्यवाही नेहरू-लियाकत करार का उल्लंघन नहीं है ?

वैदेशिक कार्य मंत्रालय में राज्य मंत्री (श्रीमती लक्ष्मी मेनन) : (क) सरकार ने यह खबर देखी है ।

(ख) भारत सरकार ने अल्प-संख्यक जाति के लोगों का ज़बर्दस्ती धर्म परिवर्तन होने की खबरें समय-समय पर देखी हैं, और उन्हें मालूम है कि अल्प-संख्यकों पर अत्याचार किए जा रहे हैं जिसके कारण उनमें असुरक्षा की भावना बढ़ गई है और वे बराबर भारत आ रहे हैं ।

(ग) यह निश्चित रूप से, 1950 के नेहरू-लियाकत समझौते के खिलाफ है और इसकी ओर पाकिस्तान सरकार का ध्यान दिलाया गया है ।

श्री प्रकाशवीर शास्त्री : मैं यह जानना चाहता हूं कि भारत सरकार ने अपने हाई कमिश्नर के माध्यम से क्या यह जानने का यत्न किया है कि पश्चिमी पाकिस्तान में विभाजन के बाद जो हिन्दू रह गये थे, विशेष कर, अल्पसंख्यकों का वह वर्ग, जो हरिजन कहलाता है, उसमें कितने लोगों का धर्म-परिवर्तन किया गया है, क्या हमारे हाई कमिश्नर ने इस प्रकार की जानकारी भारत सरकार को दी है, यदि हां, तो उसके आंकड़े क्या हैं ?

Shrimati Lakshmi Menon: I have already given the answer that from time to time we get reports....

Mr. Speaker: He wants to know whether our High Commissioner has tried to collect the figures.

Shrimati Lakshmi Menon: I do not know whether the High Commissioner has collected the figures. But we have got the report that in September, 1964 an entire village Bheel with a population of 600 persons have been converted.

Mr. Speaker: He is asking for the whole period.

Shrimati Lakshmi Menon: I have not got the figures.

श्री प्रकाशवीर शास्त्री : मैं यह जानना चाहता हूं कि अभी कुछ दिन पहले जब पूर्वी पाकिस्तान में साम्प्रदायिक उपद्रव हुए थे तो क्या हमारे हाई कमिश्नर ने इस प्रकार की कोई रिपोर्ट दी कि जो हिन्दू मारे गये उसके अतिरिक्त बहुत बड़ी संख्या में वहां पर अल्पसंख्यक लोगों का धर्म परिवर्तन किया गया, यदि हां, तो उसके आंकड़ क्या सरकार को कुछ पता लगे हैं ?

Shrimati Lakshmi Menon: As I said, I have not got the figures....

Mr. Speaker: Now he is not asking for the full period. He is asking of a particular incident that happened there in East Pakistan as to whether, besides the massacre that took place, any conversions also did take place.

Shrimati Lakshmi Menon: We have had reports from time to time of kidnapping and forcible conversions of minors, women, married women, etc.

Shri M. L. Dwivedi: The question was whether there have been conversions after the massacre.

Shrimati Lakshmi Menon: We have not got the figures.

Shri Hem Barua: Is it not a fact that this forcible conversion of Hindus in East Pakistan has been stepped up after the last carnage there and, if so, may I know, when all measures, diplomatic and political, have so far failed to bring relief to the Hindus in Pakistan, on what grounds the Government have not considered it desirable so far to bring this matter to the notice of international authorities like the U.N.O?

Shrimati Lakshmi Menon: These things are taken up at Government-to-Government level with Pakistan. We have not so far taken any decision to bring it up before the international organisation.

Shri Hem Barua: My question was this. Since these methods, diplomatic and political....

Mr. Speaker: I shall repeat that question. Since other methods have not yielded any results, why have our Government not taken it up with some international authority?

Shrimati Lakshmi Menon: We have no information about forcible conversion.....

Shri Hem Barua: On a point of order.

Mr. Speaker: Let the sentence be completed. Perhaps she might qualify it.

Shrimati Lakshmi Menon. Whenever we have made protest to the Pakistan Government they say that these were not forcible conversions but cases of voluntary acceptance of the faith. We have no means of verifying it.

Shri Hem Barua: The hon. Minister herself said in reply to another question, and she herself had admitted, that 600 people had been forcibly converted. Now, she says that they have voluntarily accepted Islam, and this is the information that our Government have.....

Mr. Speaker: She says that that is the attitude expressed by Pakistan in response to our protest; whenever we protest this is the answer that they give. She does not deny that there has been forcible conversion.

Shri Hem Barua: We are interested to know whether our Government have accepted that particular explanation given by Pakistan from time to time that these Hindus have voluntarily accepted Islam in Pakistan?

Shrimati Lakshmi Menon: Government have not accepted their explanation at all. That is why we go on protesting about these things, whenever it comes to our notice. But the explanation given by Pakistan is that these are all voluntary conversions and not forcible conversions.

Shri Hem Barua: How could it be voluntary conversion?

Shri Himmatsinhji: Have our Government or our High Commissioner made any attempt to go and make on-the-spot in enquiries in these places where conversions have taken place on a large scale?

Shrimati Lakshmi Menon: The hon. Member knows very well that it is not possible to visit any of these places without the permission of the Pakistan Government and that permission is very hard to obtain. But we try....

श्री प्रकाशवीर शास्त्री : पाकिस्तान के हाई कमिश्नर को क्यों इजाजत दे रक्खी है ?

Shrimati Lakshmi Menon: We do not give them permission either. And every time when an attempt is made, we have met with failure.

Shrimati Yashoda Reddy: We feel that there are forcible conversions, and every time we protest to the Government of Pakistan they say that these are voluntary conversions. Since the method of taking it up at Government-to-Government level has failed, have Government thought of any other method, of any other outside international arrangement for this purpose? For the last fifteen years, we have been going on dealing with it only at Government-to-Government level and we have not met with success.

Mr. Speaker: The hon. Member wants to know whether we have ascertained and thought of other steps?

Shrimati Lakshmi Menon: So far we have not done so.

श्री हुकम चन्द कछवाय : पाकिस्तान के हाई कमिश्नर को हमारी सरकार ने पूरी छूट दे रखी है कि वह भारत में घूम कर यहां अल्पसंख्यकों की क्या स्थिति है, उस की रिपोर्ट दे, तो क्या हमारे भारत के हाई कमिश्नर वहां पाकिस्तान में खुले रूप से उसी तरह से नहीं घूम सकते, क्या कोई ऐसा प्रतिबन्ध पाकिस्तान की सरकार द्वारा उन पर लगाया गया है, यदि हां तो हमारी सरकार क्या करने जा रही है ताकि वह सही ढंग से अपनी रिपोर्ट दे सके जिससे यदि इस प्रकार की घटना वहां पर हो तो उसकी पूरी रिपोर्ट हमें मिल सके ?

Mr. Speaker: The hon. Minister has already said that we do not also give them that permission.

Shri Hari Vishnu Kamath: She did not say that clearly.

Shri Raghunath Singh: It should be on a reciprocal basis. Why should we allow them?

Mr. Speaker: The question is why we have permitted the High Commissioner of Pakistan to go round freely and visit whichever place he likes, while our High Commissioner is not given that liberty to go and ascertain the real facts.

Now, the translation of the question is also being made. Why should the hon. Miunister not avail of it?

Shri D. C. Sharma: She is afraid.

Shrimati Lakshmi Menon: There is not question of being afraid.

Permission has to be given by Government to the High Commission, and for the hon. Member to say that we give them permission freely to visit places when incidents take place is not altogether correct.

Shri Hem Barua: They did it in Calcutta.....

Some Hon. Members *rose*—

Mr. Speaker: Order, order. Shall 10 hon. Members speak at a time? My request is that there ought to be some decorum here. Members have to do it themselves. It cannot be imposed from outside.

Shri Hari Vishnu Kamath: You should call upon the hon. Minister to explain.

Mr. Speaker: I am prepared to get as much information as possible. But we should proceed in an orderly manner, not in this manner.

Shri Hari Vishnu Kamath: The previous answer should be clarified.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मेरा उत्तर ठीक नहीं आया है ।

अध्यक्ष महोदय : माननीय सदस्य बैठ जायें । श्री चतुर्वेदी ।

Shri S. N. Chaturvedi: It is apparent from the reply of the hon. Minister that we have been able to get nothing as a result of our protests to Pakistan at government to government level. Why are we then so anxious about these conferences and talks between the Home Ministers and Foreign Ministers of this country and of Pakistan, even existing pacts and agreements are daily being flouted?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): It is not only this matter; there are other matters also. When he Home Minister of Pakistan had come here sometimes back, certain matters were discussed, and it was decided to pursue them. Therefore, those points are to be discussed in the next meeting.

Shri S. M. Banerjee: From the reply of the hon. Minister, it appears that there had been mass conversion of minorities not only in West Pakistan but in East Pakistan also. At the same time, she made the statement that diplomatic protests and other protests have failed. I would like to know why Government did not utilise an international machinery like the Human Rights Commission or the International Red Cross for the purpose? What has stood in the way? Have they approached these agencies?

Shri D. C. Sharma: They have no time to think of these things!

Shrimati Lakshmi Menon: I have already said that these protests have produced an explanation which, while not convincing to us, might convince the whole world that they....

Shri S. M Banerjee: Are you satisfied....

Shri Raghunath Singh: This is not the concern of the rest of the world; this is our concern, the concern of India.

Shri Hem Barua: On a point of order....

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मन्त्री महोदय बिना पूरी जानकारी दिये उत्तर देते हैं, जिससे माननीय सदस्यों को सन्तोष नहीं होता है ।

अध्यक्ष महोदय : अगर माननीय सदस्य इस तरह खड़े होकर बोलना शुरू कर देंगे, तो काम नहीं चलेगा ।

Shri Hem Barua: May I seek your protection?

Mr. Speaker: I seek protection from the hon. Member. He might resume his seat. I will call him. First, let the answer be finished.

Shrimati Lakshmi Menon: May I point out that the conversion takes place in Pakistan and the people involved are Pakistan citizens?

Shri Hem Barua: My point of order is this. You have ruled from time to time that when we put a supplementary question, we just want a straightforward reply from Government. But here we find that the reply given which does more harm than give us actual information. She has said....

Mr. Speaker: I agree with him. There is no need to repeat it.

Shri Hem Barua: Since she has just now said that the explanation given by Pakistan has not convinced us but it has convinced the whole world, is she not doing propaganda on behalf of the world against us and on behalf of Pakistan also?

Mr. Speaker: Does the hon. Member believe that his repetition has served the country?

Shri Hem Barua: It has, because it will make the Minister more cautious in future.

Mr. Speaker: I am also really sorry for the reply given. Both of them have to be cautious.

Shri D. C. Sharma: What is the remedy we have?

Shri S. M. Banerjee: She has made a very damaging statement. That should be clarified.

Shri Hari Vishnu Kamath: After your admonition, the Minister should give an explanation as to what all this means. Your admonition was severe enough.

Shrimati Lakshmi Menon: I said that while this explanation may not convince us, it might convince the world, because....

Shri Hari Vishnu Kamath: How do you know? She is making matters worse. This cannot go on like this. Is she a Minister for the world or for India?

Shri Lal Bahadur Shastri: I do not think that she meant that we will get a bad name in case this matter is referred to any outside authority or any outside organisation. The fact of the matter is that it is not easy to internationalise this matter, and I do not think much good will come out of it if it is referred to the United Nations, but anyhow, this is a matter which has to be constantly kept in view, and we have to take it up with Pakistan and do whatever is possible to prevent it.

Mr. Speaker: Next question. Shri Brij Raj Singh.

Shri Hari Vishnu Kamath: May I submit in all humility, with all earnestness and with the fullest respect to your ruling, which has been more or less disregarded by the Minister of State, that the head and front of the offence committed by the Minister of State was that in the statement that she made, which she repeated if I heard her aright she said that Pakistan's explanation might not convince India or the Indian authorities, but it has convinced the world.

The Minister of Rehabilitation (Shri Tyagi): Not "has".

Shri Hari Vishnu Kamath: Might convince the world. Is it the case of the Government—a Minister speaks for the Government as you have said on so many occasions—that they go round the whole world, finding out what the reaction of those people and Governments are, and they do not care for India, that India is in the last place, and the rest of the world is in the first place, that they are not Ministers of India but for the rest of the world. Then, they must go out of India. (*Interruptions*).

Mr. Speaker: I do not know what the Minister had in mind, but really the language used was unfortunate. It means that we feel that our case is so weak that there is a possibility that all others might be convinced about it. It is not my business and I am feeling reluctant to make these remarks, but I feel compelled to say that such a statement should be carefully considered before it is made. The Prime Minister has tried to explain that that was not the object or the feeling, that probably the Government felt that it would not be worth while taking it up there, because it is not easy there to have it our own way and there are certain other considerations that weigh with other Governments who do not decide on merits alone. That was probably the significance behind that answer, but, of course, the words should always be weighed very carefully.

Shri Hari Vishnu Kamath: You have come to their rescue.

Shri D. C. Sharma: We get reports of atrocities.

Mr. Speaker: Shrimati Savitri Nigam.

Shrimati Lakshmi Menon: I owe an explanation to you and the House since I have been misunderstood, because....

Shri Kapur Singh: We do not want to hear her any further.

Shri Surendranath Dwivedy: Let that portion be expunged.

Shri Kapur Singh: She will only make matters worse.

Mr. Speaker: I have called Shrimati Nigam.

Part Payment of Wages in Kind

\+

*491. **Shrimati Savitri Nigam:**
Shri P. R. Chakraverti:
Shri Bibhuti Mishra:
Shri K. N. Tiwary:
Shri P. C. Borooah:
Shri S. M. Banerjee:
Shri Daji:
Shri Oza:
Shri J. B. S. Bist:

Will the Minister of **Labour and Employment** be pleased to state:

(a) the progress achieved in bringing into operation the decision of the tripartite Indian Labour Conference in July, 1964 to make arrangement for part payment of Wages to workers in essential commodities at controlled rates;

(b) whether the employing ministries have made reservations about its implementation and its financial implications;

(c) the reaction of trade unions to this delay in preparing the schemes; and

(d) how far the question of linking D.A. with the cost of living has been given due consideration in this context to avoid tension in industrial relations?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) As recommended by the Indian Labour Conference, the Standing Committee on the Industrial Truce Resolution met in New Delhi on the 13th November, 1964 to work out the details of both the Payment of Wages in Kind Scheme and the proposal for legislation for the setting up of fair price shops. While the Committee did not regard a system of payment of wages in kind as such as practicable, it recommended that Government should enact legislation immediately to compel employers to set up fair price shops and that such shops should supply the six commodities at prices recommended by the Indian Labour Conference at Bangalore, viz. rice, wheat and sugar at scales and prices prevailing in general fair price shops, and two varieties of textiles, pulses and cooking medium at wholesale rates as prevailing in the nearest whole-sale market. Thus the main features of the Payment of Wages in kind scheme would be included in the legislation on fair price shops. The Standing Committee also reiterated the earlier decision that the fair price shops should be converted into co-operatives as early as possible. It is accordingly proposed to introduce a Bill on the subject at an early date.

(b) Some of them have made some suggestions which are under consideration.

(c) The trade unions are aware that legislation will be enacted soon.

(d) The tendency is towards linking D.A. with the cost of living index, and it is being increasingly followed in many industries.

Shrimati Savitri Nigam: May I know whether labourers and workers would be given essential food items on credit or they will be instructed to pay in cash?

Shri D. Sanjivayya: It will be on credit basis.

Shrimati Savitri Nigam: May I know whether this scheme will be started in all the private sector industries or public sector industries...

Shri D. Sanjivayya: Both.

Shrimati Savitri Nigam: ....and if so how long will it take?

श्री विभूति मिश्र : मैं यह जानना चाहता हूं कि जो फ़ेयर-प्राइस शाप्स खोली जायेंगी, उनमें एक परिवार के लिए हफ्ते में कितना गल्ला-चावल, आटा और चीनी आदि दिये जायेंगे ।

श्रम और रोजगार मंत्रालय में उपमंत्री (श्री र० कि० मालवीय) : फ़ैमिली के मेम्बर्ज़ को कितना गल्ला फी यूनिट दिया जायेगा, वह स्टेट गवर्नमेंट्स तय करेंगी और वही अन्न की सप्लाई का भी इन्तज़ाम करेंगी ।

श्री क० ना० तिवारी : मिनिस्टर साहब ने कहा है कि इस कमेटी ने कुछ ख़ास ख़ास रिकमेंडेशन्ज़ की हैं । मैं यह जानना चाहता हूं कि वे रिकमेंडेशन्ज़ क्या हैं और वे कब तक लागू की जायेंगी ।

श्री र० कि० मालवीय : उस कमेटी के कन्क्लूज़न्ज़ बहुत लम्बे हैं ।

अध्यक्ष महोदय : वे मेज़ पर रख दिये जाय ।

[पुस्तकालय में रख दिये गये, देखिये संख्या एल टी3—612/64]

Shri P. C. Borooah: What arrangements are going to be made to ensure regular supply of scarce articles like foodgrains and what punishment is proposed to be given to those employees who will fail to pay the full wages to the workers for want of or due to the non-availability of scarce articles?

Shri D. Sanjivayya: For adequate supplies to these fair price shops and stores, both the Central Government and the State Government will take care of the situation. With regard to the aspect of punishment that he has in mind, we will certainly keep it in view.

Shri S. M. Banerjee: Is it a fact that there is a lurking fear in the mind of all the working people in the public and private sector that with the introduction of this scheme there will be a reduction in dearness allowance and if so how far it is true? Has any assurance been given to the workers' organisations that this will not lead to that?

Shri D. Sanjivayya: No assurance can be given here with regard to the dearness allowance, whether it would be increased or decreased as it is linked with the cost of living index.

Shri S. M. Banerjee: You have not understood my question. You are supplying under the scheme....

Mr. Speaker: I am not supplying anything. He should address the Chair.

Shri S. M. Banerjee: I am sorry, Sir.

Mr. Speaker: This is what I have been requesting Members to take care of. Even after three years now, I have to mention that every Member should address the Chair and not others direct.

Shri S. M. Banerjee: The question was with the introduction of this scheme there is a possibility, or there is a fear in the mind of the workers that they will lose a portion of their dearness allowance because of certain commodities being given under the consumer co-operative society scheme, and so, I would like to know whether an assurance has been given by the Ministry to the working class organisation in that meeting that there will be no reduction in their dearness allowance after the introduction of this scheme.

Shri D. Sanjivayya: There would not be any reduction as such in the dearness allowance on account of this scheme, but in the matter of constructing the consumer price index, the prices that are charged for the commodities in the fair-price shops also would form part of it, and therefore that might reduce the cost of living index and consequently the dearness allowance might decrease.

Shri D. N. Tiwary: The hon. Minister said that it will be for the State Governments to fix the quantity of

ration to be given to the workers. But our experience is that in the Central undertakings such as the Railways and others, it is the Central Government which manages in regard to the quantity of ration. So, may I know who will fix quota and quantity in the Central undertakings in the different States?

Shri D. Sanjivayya: So far as the Central undertakings are concerned, we will see that the Central Government supplies, but in any case the whole question is under examination.

श्री भागवत झा आजाद : वर्तमान समय में मूल्यों की उत्तरोत्तर वृद्धि और आवश्यक सामानों के न मिलने को दृष्टि में रखते हुए क्या सरकार बता सकती है कि जिन पांच आवश्यक चीजों को इन मजदूरों को उपलब्ध करने की सरकार ने योजना बनाई है, वह कब तक लागू कर दी जायेगी ?

श्री र० कि० मालवीय : उस को लागू करने के लिए हम कानून बना रहे हैं । कानून बनने के बाद वह लागू हो जायेगी ।

श्री भागवत झा आजाद : तो इस समय वह कल्पना मात्र है ।

Shri Shiv Charan Mathur: About a year back, the Government of Rajasthan appointed a committee under the chairmanship of Prof. M. V. Mathur for examining the possibility of linking D.A. with the cost of living index. May I know what is the fate of that report?

Shri D. Sanjivayya: I cannot say at the moment.

Shri Nambiar: In view of the fact that the Government were not prepared to include the Central Government employees in the matter of distribution of essential commodities such as rice, may I know whether the Government would take care to see that they are also included in the proposal that is under contemplation according to the legislation which is coming?

Shri D. Sanjivayya: Yes, Sir. Before the introduction of legislation all these matters will be taken into consideration.

श्री यशपाल सिंह : इस बात को सुनते सुनते साल भर से ज्यादा हो गया है । अगर सरकार इस योजना को कैपिटल में शुरू करे, तो स्टेट्स भी फालो करेंगी । मैं यह जानना चाहता हूं कि इस योजना को दिल्ली में कब तक शुरू करने का सरकार का ख़याल है ।

श्री र० कि० मालवीय : वह जो कानून बनेगा, वह ऐसे कारखानों पर लागू होगा, जहां तीन सौ या उससे ज्यादा मजदूर काम करते हैं । करीब साठ परसेंट एस्टाब्लिशमेंट्स ऐसे हैं, जहां फ़ेयर-प्राइस शाप्स या कन्ज्यूमर्स को-आपरेटिव स्टोर्ज खुल चुके हैं । चूंकि बाकी के कारखानों में ये खोलने में दिक्कत आ रही है, इसलिए इस कानून की जरूरत पड़ी । दिल्ली में भी कुछ स्टोर खुले हैं । जिन कारखानों ने नहीं खोले हैं, यह कानन पास होने के बाद वे भी खोलेंगे ।

श्री रामेश्वरानन्द : ये जो सुविधायें दी जायेंगी, क्या ये केवल केन्द्रीय सरकार और सरकारों के मजदूरों को ही दी जायेंगी, या गैर-सरकारी मजदूरों और उन कृषकों को भी इससे कुछ लाभ होगा, जिनके यहां अन्न आदि की बहुत कमी है ?

श्री र० कि० मालवीय : जहां तक सस्ते गल्ले के वितरण का सवल है, वह तो सभी लोगों पर लागू होता है । यह कानून उन कारखानों पर लागू होगा, जहां तीन सौ या उससे ऊपर मजदूर काम करते हैं ।

श्री रामेश्वरानन्द : अध्यक्ष महोदय . . .

अध्यक्ष महोदय : मिनिस्टर साहब कहते हैं कि वह सब पर लागू होगा ।

श्री रामेश्वरानन्द: वह तो तीन सौ आदमियों की बात कहते हैं ।

श्री र० कि० मालवीय : सरकार की

की फेयर प्राइस शाप्स की जनरल योजना सब पर लागू होगी ।

Shri R. G. Dubey: If the scheme is to succeed, then the question of the supply of foodgrains which are not available in the open market, arises. So, may I know whether the Government will make arrangements for the supply of foodgrains to the various factories where the scheme is to be introduced?

Shri D. Sanjivayya: I have already said that all those matters will be gone into.

WRITTEN ANSWERS TO QUESTIONS

भारत में पाकिस्तानी उच्चायोग

*490. **श्री बृजराज सिंह** : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत में पाकिस्तानी उच्चायोग इन दिनों भारत विरोधी प्रचार का केन्द्र बन गया है;

(ख) क्या यह भी सच है कि 22 सितम्बर, 1964 को पाकिस्तानी उच्चायोग के प्रथम सचिव ने जामा मस्जिद क्षेत्र 'नमाज़' के समय एक भारत विरोधी भाषण दिया था जिसमें उन्होंने साम्प्रदायिक भावनाओं को उभारने का प्रयत्न किया था; और

(ग) यदि हां, तो इस बारे में सरकार ने क्या कार्यवाही की है ?

वैदेशिक-कार्य मंत्रालय में राज्य-मंत्री (श्रीमती लक्ष्मी मेनन) : (क) पाकिस्तान हाई कमीशन पिछले कुछ समय से प्रचार सामग्री वितरित करता रहा है ।

(ख) ऐसी कोई खबर सरकार के ध्यान नहीं आई है ।

(ग) 10 नवम्बर, 1964 को भारत में सभी विदेशी मिशनों को भेजे गये एक नोट में सरकार ने उनसे यह सहयोग मांगा था कि उनके मिशनों की किसी भी एजेंसी के ज़रिये भारत के विरोध में अथवा उसके प्रति अमैत्री-पूर्ण कोई प्रचार अथवा विज्ञापन प्रसारित न किया जाय ।

Miniature Secretariat of Regional Passport Officer

*492. **Shri A. V. Raghavan:**
Shri Pottekkatt:

Will the Minister of **External Affairs** be pleased to state:

(a) whether a 'miniature secretariat' of the Regional Passport Officer, New Delhi was discovered by the Jullundur Police on the 13th October, 1964;

(b) the number of persons arrested in this connection and their names; and

(c) the nature of documents and articles seized by the Police?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) The Hon. members are apparently referring to an incident in which the Police discovered an attache case from a motor-car in Jullundur which was stopped on suspicion by the Police Officer on duty.

(b) Three; Amrit Lal, Krishan Kumar and Jaswant Singh.

(c) The seized articles in the attache case included genuine and spurious passports, photographs of several persons and other material like numbering machines, rubber seals, etc. required for passport preparations.

Distribution of Subjects among Ministries

*493. **Shri J. B. S. Bist:** Will the **Prime Minister** be pleased to state:

(a) whether Government have received the report of the Cabinet Secretary in regard to rationalisation of the distribution of subjects among the various Ministries; and

(b) if so, the specific proposals made by him and the steps taken to implement them?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) The Cabinet Secretary has not been asked to make any report in regard to rationalisation of the distribution of subjects among the various Ministries;

(b) Does not arise.

Observatory at Gulmarg

*494. **Shri Sham Lal Saraf**: Will the **Prime Minister** be pleased to state:

(a) the progress so far made in fully equipping the observatory at Gulmarg, Kashmir.

(b) whether it is proposed to convert this cosmic ray laboratory into an International Centre for research;

(c) if so, when this objective is likely to be achieved; and

(d) whether other foreign Governments will combine their efforts in this research?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) Basic facilities necessary for carrying out research in cosmic rays and atmospheric and high altitude research are now available at the High Altitude Cosmic Ray Laboratory set up by the Department of Atomic Energy at Gulmarg.

(b) No.

(c) and (d). Do not arise.

Ministers' Visits Abroad

*495. **Shri Surendranath Dwivedy**: will the **Prime Minister** be pleased to state whether there is any code of conduct for Central Ministers visiting foreign countries and whether they are authorised to meet Government representatives of other countries to discuss problems unconnected with their own Ministries?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): There is no question of any code of conduct being drawn up for Central Ministers going abroad. They go as representatives of the Government of India and are not precluded from discussing with representatives of the foreign governments problems unconnected with their own Ministries.

Shoes for Miners

*496. **Shri Pottekkatt:**
Shri Kishen Pattnayak:
Shri Hem Barua:
Shri Yongendra Jha:
Shri Mohan Swarup:
Dr. Ranen Sen:
Shri Kashi Ram Gupta:
Shri S. M. Banerjee:
Shri Ram Sewak Yadav:
Shri Solanki:
Shri Nambiar:
Shri Narendra Singh Mahida:
Shri Narasimha Reddy:
Shri Alvares:
Shri Kolla Venkaiah:
Dr. U. Misra:

Will the Minister of **Labour and Employment** be pleased to state:

(a) whether it is a fact that Messrs Ruby Industries, Kanpur were given a contract for supply of some lakhs of pairs of boots for the coalmine workers, if so, whether any tenders were invited for the purpose;

(b) whether in view of the poor quality of the shoes supplied by the firm, there were numerous complaints from various quarters in this regard and in regard to the capacity of the firm to execute such large orders;

(c) whether official machinery was used to secure orders for the firms by inducing employers and workers;

(d) whether the prices of the shoes agreed to in the original contract were increased at the request of the firm with retrospective effect without

calling for quotations from others; and

(e) whether in view of the huge amount involved in the deal and heavy loss to the poor workers, Government propose to order an enquiry into the matter?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) An agreement was entered into with M|s. Ruby Industries, Kanpur for the supply of $2\frac{1}{2}$ lakh pairs of boots after inviting tenders.

(b) There have been some complaints. Regarding the quality of the footwear supplied, the Inspectorate of Textiles and Clothing, Kanpur (Ministry of Defence), who have examined the samples out of the footwear complained of, have reported that the construction and materials of footwear have been found to be according to specifications. Regarding the capacity of firm, out of indents placed for 1,84,719 pairs upto 31-10-1964, the firm has supplied 1,64,614 pairs so far.

(c) The footwear are required to be provided under the Labour Tribunal's award. The responsibility for procurement of footwear of requisite quality and at reasonable price is that of the Joint Purchase Advisory Committee which is a tripartite body. Official agencies helped to pursuade the employers to place orders for and the suppliers to expedite supply of footwear to workers.

(d) The prices of footwear were increased in accordance with an arbitration award dated 24-8-1962 in terms of a compromise petition submitted by the parties before the Arbitrator. The increased rate was only in respect of footwear supplied after 1-9-1962.

(e) The question does not arise.

Violation of Cease-fire Line by Pakistanis

*497. **Shri Rameshwar Tantia:**
Shri Vishwa Nath Pandey:

Will the Minister of **Defence** be pleased to state:

(a) whether it is a fact that Pakistani troops violated the cease-fire line six times in Tithwal and Gurez Sectors in Kashmir on the 26th November, 1964;

(b) if so, the particulars thereof;

(c) the total loss incurred on our side; and

(d) whether any protest has been lodged with the U.N. observers?

The Minister of Defence (Shri Y. B. Chavan): (a) On the 26th November, 1964, Pakistan troops violated the cease-fire line on 4 occasions in Tithwal Sector and on two occasions in Kupwara Sector. (Kupwara lies between Tithwal and Gurais). There was, however, no incident in the Gurais Sector on that day.

(b) A statement containing details of these violations is laid on the Table of the House. [*Placed in Library. See* No. LT-3613/64].

(c) There was no loss of life on our side.

(d) Cease-fire violation complaint was lodged in one case; and the remaining 5 cases were brought to the notice of the U.N. Observers.

नागा विद्रोही

*498. **श्री हुकम चन्द कछवाय :**
श्री बड़े :
श्री प्रकाशवीर शास्त्री
श्री रामेश्वरानन्द :
श्री ओंकार लाल बेरवा :
श्री रामेश्वर टांटिया :
श्री विश्व नाथ पाण्डेय :
श्री यमुना प्रसाद मंडल :
श्री बालकृष्ण सिंह :
श्रीमती सावित्री निगम :

क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नागालैंड में मोकोकुंग से दक्षिण-पूर्व में पन्द्रह मील पर

स्थित एक छावनी में 250 नागा विद्रोहियों का दल इकट्ठा किया गया है;

(ख) क्या यह भी सच है कि ऐसे तीन और दल अन्य क्षेत्रों में सक्रिय हैं;

(ग) क्या यह भी सच है कि लगभग 1000 विद्रोहियों के अन्य चार दल घने जंगलों के मार्ग से बर्मा में घुस कर पूर्व पाकिस्तान जाने का प्रयत्न कर रहे हैं;

(घ) क्या उक्त सूचना सीमा पर गिरफ्तार किये गये एक विद्रोही नागा से मिली थी; और

(ङ) यदि हां, दो नागाओं की राष्ट्र विरोधी गतिविधियों को रोकने के लिए और शांति वार्ता की आड़ में उनको तैयारी का अवसर न देने के लिए सरकार ने क्या कार्यवाही की है ?

वैदेशिक-कार्य मंत्रालय में राज्य मंत्री (श्रीमती लक्ष्मी मेनन) : (क) और (ख). ऐसा मालूम हुआ है कि उपद्रवी नागाओं के दल नागालैंड के विभिन्न शिविरों में हैं । इनकी स्थिति के सम्बन्ध में हमारे पास सुलभ सूचना का ब्यौरा बताना सुरक्षा की दृष्टि से उचित नहीं समझा गया है ।

(ग) लगभग 1300 उपद्रही नागा लोग पाकिस्तान जाते हुए बर्मा पहुंच गये हैं । अन्य नागाओं के चले जाने की खबर की अभी पुष्टि नहीं हुई है ।

(घ) जी नहीं ।

(ङ) नागालैंड में सैनिक कार्रवाई बन्द करने से संबद्ध क़रार का उल्लंघन करने के मामले शांति मिशन के ज़रिये छिपे नागा नेताओं के ध्यान में लाये गये हैं । नागालैंड के राज्यपाल ने कुछ क्षेत्रों में अंतर्राष्ट्रीय सीमा के साथ-साथ तीन मील की पट्टी को उपद्रव-ग्रस्त क्षेत्र घोषित कर दिया है जिससे कि सुरक्षा सेनाएं हमारी सीमा पर उपद्रवी नागा दलों के विरुद्ध कार्रवाई कर सकें । मणिपुर के चीफ़ कमिश्नर ने भी बर्मा के साथ लगने वाली मणिपुर सीमा के सम्बन्ध में समुचित कार्रवाई की है ।

Radio Communications Relay Centre

***499. Shri Hari Vishnu Kamath:** Will the Minister of **External Affairs** be pleased to refer to the reply given to Starred Question No. 318 on the 21st September, 1964 and state:

(a) whether further information has been received regarding the establishment of a joint Radio communications relay centre in the Indian Ocean region by the Governments of U.S.A. and U.K.; and

(b) if so, the main features thereof?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) No, Sir.

(b) Does not apply.

Arms Factory, Varanagaon

***500. Shri P. R. Chakraverti:**
Shri P. C. Borooah:
Shri Rameshwar Tantia:
Shri Bagri:
Shri Vishram Prasad:
Shri Y. S. Chaudhary:
Shri Onkar Lal Berwa:
Shri Gulshan:
Shri Ram Harkh Yadav:
Shri Murli Manohar:
Shri Ram Sewak:
Shri P. G. Sen:

Will the Minister of **Defence** be pleased to state:

(a) whether an arms and ammunition factory has been started in Varanagaon (Maharashtra) with U.S. aid;

(b) how far this factory will be a significant step towards the modernisation and standardisation of arms and ammunition in India; and

(c) whether Government propose to start another factory soon?

The Minister of Defence Production in the Ministry of Defence (Shri A. M.

Thomas): (a) to (c). A Small Arms Ammunition Factory has been started in Varanagaon with U.S. aid. This factory is expected to meet the increased requirements of the Services for 7.62 mm ammunition. It is not proposed the start another factory to meet the said requirement.

Trials of Medium Tank at Avadi

*501. **Shri P. C. Borooah:**
Shri D. C. Sharma:
Shri Ram Sewak:
Shri P. G. Sen:

Will the Minister of **Defence** be pleased to state:

(a) whether demonstration trials of the medium tank manufactured at the Avadi Tank factory have taken place; and

(b) if so, when and whether it has been found upto the mark?

The Minister of Defence (Shri Y. B. Chavan): (a) A demonstration of the new medium tank to be manufactured at the Avadi Tank Factory was held at Ahmednagar on 25th October, 1964. The tank used for the purpose was a prototype Tank manufactured by Messrs. Vickers Armstrongs (Engrs) Ltd., U.K., who are the collaborators for the design and manufacture of the tank. The medium tank to be manufactured at the Avadi Tank Factory will conform to the final specifications of this prototype.

(b) As a result of the trials, the performance of the tank has been found generally to conform to the design specifications contained in the contract between Messrs. Vickers Armstrongs (Engrs) Ltd., U.K., and the Government of India. The Collaborators are carrying out necessary modifications as indicated by us during the trials.

Air Crashes

*502. **Shri Hari Vishnu Kamath:** Will the Minister of **Defence** be pleased to refer to the reply given to Starred Question No. 170 on the 14th September, 1964 and state:

(a) whether the Committee appointed under the Chairmanship of the Cabinet Secretary to go into the causes of recent crashes of Indian Air Force planes has submitted its report;

(b) if so, its main conclusions and findings; and

(c) whether the report will be laid on the Table?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes, Sir.

(b) A summary of the conclusions and recommendations of the Committee is laid on the Table of the House. [*Placed in Library. See* No. LT-3614/64].

(c) A report prepared by the Committee, excluding operational data, is laid on the Table of the House. [*Placed in Library. See* No. LT-3615/64].

Bonus Report regarding Jute Workers

*503. **Shri P. R. Chakraverti:**
Shrimati Savitri Nigam:

Will the Minister of **Labour and Employment** be pleased to state:

(a) whether it is a fact that the jute workers have been getting bonus in terms of a recent Wage Board's recommendations;

(b) whether the INTUC and AITUC State Units, in West Bengal, have since demanded bonus as a share of profit, as has been laid down in the Bonus Commission Report;

(c) how far the latter supersedes the wage Board's recommendations; and

(d) whether the industrial Committee on jute has given any directive in the matter?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) and (b). **Yes.**

(c) and (d). Divergent views in the matter have been expressed by the parties and the matter is to be discussed by the Industrial Committee on Jute on the 19th December, 1964.

Television Programmes for Delhi

*504. **Shri P. C. Borooah:**
Shri Surendra Pal Singh:
Shri Prakash Vir Shastri:
Shri Hukam Chand Kachhavaiya:
Shri Bade:
Shri Kashi Ram Gupta:
Shri Gauri Shankar
Shri Y. D. Singh:
Shri D. C. Sharma:
Dr. Ram Manohar Lohia:
Shri Kishen Pattnayak:
Shri Madhu Limaye:
Kakkar:

Will the Minister of **Information and Broadcasting** be pleased to state:

(a) whether arrangements for a daily regular Television programme for Delhi have been completed;

(b) if so, the estimated cost thereof; and

(c) when it is likely to be inaugurated?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) and (c). Arrangements for expanding the present limited television service in Delhi from the 26th January, 1965 are in hand. The object is to find out by experience what type of programmes are likely to be Educative as well as popular and also to prepare material for the future programmes. The social Educative programme telecast at present only twice a week will now be telecast every evening, and the rest of the programme will provide entertainment as well as Education for growing boys and girls.

(b) The project will be implemented in two phases. The final cost is estimated at Rs. 55 lakhs capital (excluding cost of sites) and Rs. 24·23 lakhs per annum recurring. Of this amount, it is proposed to spend a sum of Rs. 11·5 lakhs (for capital equipment and spares) immediately to enable the expanded service to function efficiently. The fully expanded service will serve the villages within a radius of 60—80 miles from the station.

Atomic Power

1303. Shri Badshah Gupta: Will the **Prime Minister** be pleased to state the quantity of atomic power generated in India annually and the main purposes for which it is utilised?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): The question presumably refers to the generation of electricity from atomic energy. No electricity has been generated from atomic energy in India so far, as all the reactors are research reactors. The first two atomic power stations at Tarapur in Maharashtra and at Rana Pratap Sagar in Rajasthan will become operational in 1968 and 1969 respectively.

Programme Executives

1304. Shri R. G. Dubey: Will the Minister of **Information and Broadcasting** be pleased to refer to the reply given to Unstarred Question No. 188 on the 1st June, 1964 regarding the stay of Programme Executives in the A.I.R. at a particular place and state:

(a) whether any action has been initiated to move those Executives who have stayed in Delhi for the last 5 years or more; and

(b) if not, the reason therefor?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) Yes, Sir. Instructions have been issued to the effect that Programme Executives who had stayed too long in any Station should be transferred consistently with the over-all needs of the organisation and the avoidance of unnecessary hardship which transfers during the academic year entails.

A list of all such persons has also been called for and will be scrutinised in the Ministry.

(b) Does not arise.

Bharat Earth-Movers Ltd.

1305. { **Shri Pottekkatt:** / **Shri A. V. Raghavan:**

Will the Minister of **Defence** be pleased to state:

(a) whether it is proposed to shift the Bharat Earth-Movers Ltd. from Bangalore to Kolar; and

(b) if so, when the shifting will be completed?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) and (b). The proposal to set up a factory for the manufacture of heavy earth-moving equipment at Kolar under the management of Bharat Earth Movers Ltd., Bangalore, is under consideration. The project report is under preparation and a schedule for the establishment of the factory will be available, after the project report is completed.

Head Post Office, Tellicherry

1306. { **Shri Pottekkatt:** / **Shri A. V. Raghavan:**

Will the Minister of **Communications** be pleased to state:

(a) the progress made in the construction of a Head Post office building at Tellicherry in Kerala;

(b) the reasons for the delay in constructing the building; and

(c) when the work will be completed?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Administrative sanction has been accorded on 3-9-64. It is proposed to include this work in the budget estimate, for 1965-66.

(b) The work could not be budgetted for the current financial year, as all proposals for inclusion in the Budget Estimates of a financial year are finalised in the month of January preceding that year.

(c) Several formalities such as preparation of detailed drawings, detailed estimates, issue of technical sanction, calling for tenders and award of the work to contractor are required to be completed. At present no priority has been accorded to this work. If priority is accorded it would be possible to complete the building in about two years from the date when the construction is undertaken.

Increase in Milk Price and Bus Fare in Delhi

1307. { **Shri Vishram Prasad:** / **Shri Bagri:**

Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that the Prime Minister agreed to get the matter regarding the increase in prices of milk by D.M.S. and increase in bus fares by D.T.U. examined as it was not in the knowledge of the Prime Minister; and

(b) if so, the result thereof?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) and (b). Yes. The matter has since been examined and the position is as under:—

D.M.S. Prices

There had been no increase in the prices of milk sold by the Delhi Milk Scheme from the 1st November, 1959 (the day on which it started functioning) till the 12th May, 1964, even though a certain amount of loss was being incurred by the Scheme. In view of increase in the procurement price of milk and the smaller quantity of milk handled by the Scheme, it was decided to raise the prices slightly with effect from the 13th

May, 1964. Even the increased prices are quite uneconomical to the Scheme and there is no case for reducing the prices.

D.T.U. Fares

The fare and stage structure of the D.T.U. was rationalised with effect from the 1st May, 1964 in order to take full advantage of the decimal coinage and metric system of distances. Opportunity was also taken simultaneously to remove the existing fare anomalies on various route sectors so as to have uniformity in the fares charged for the distance travelled on common or contiguous routes or route sectors. As a result of further representations, this matter was examined again by a Committee headed by the Deputy Mayor. This Committee came to the conclusion that while the new fare structure was basically sound and fair, it was necessary to provide some relief to the travelling public of various important sectors at certain points. As a result of this, certain fare stages on some important routes carrying a very heavy volume of traffic were abolished with effect from the 1st August, 1964, and this had the effect of providing a relief of five Paise in the fares paid by the travelling public in these areas. There has been no further trouble about the new fare structure.

Training of I.F.S. Officers

1308. Shri Yashpal Singh: Will the Minister of **External Affairs** be pleased to state:

(a) whether Government's attention has been drawn to the speech of the President delivered at the time of foundation laying-ceremony of the building of the Indian School of International Studies on Ferozeshah Road, New Delhi, on the 7th October, 1964, to the effect that a large number of Indian Foreign Service Officers who represent the country abroad are ill informed about India particularly regarding culture; and

(b) if so, whether any refresher course is proposed to be conducted for them?

The Minister of External Affairs (Shri Swaran Singh): (a) The Government is aware of the remarks made by the President on the occasion of the foundation-laying ceremony of the building of the Indian School of International Studies in New Delhi on the 7th October, 1964. The exact remark of the President of which reference has been made in the question was, "I have heard some of our people who go abroad are lacking in the knowledge of the fundamentals of our culture". Although the President made this remark in the context of the training of IFS probationers at the School of International Studies, the exact quotation given above shows that he was talking of Indians in general who go abroad, when he said that their knowledge of the fundamentals of Indian culture was not adequate.

(b) It is felt that the existing training programme of the IFS Probationers adequately provides for the need to give them a proper background about Indian culture. The training programme is spread over two to three years and is very comprehensive. It includes, among other things, a foundational course of six months at the National Academy of Administration at Mussoorie, a Bharat Darshan tour of about three weeks, four months at the India School of International Studies and further training in Missions abroad. At the National Academy of Administration, Mussoorie, the Probationers receive lectures on various topics including Indian Culture, Art and Literature. During the three week's Bharat Darshan tour, the Probationers visit various places in India including places of cultural interest which enables them to get a first-hand acquaintance with India's cultural heritage and to gain further knowledge about it by reading books and periodicals on the subject. It will thus be seen that adequate opportunities are afforded to the IFS Probationers to be fully acquainted with the fundamentals of Indian culture before they are sent abroad. There is also

a provision for cultural tours, whenever officers come to India on home-leave and before their departure for a posting abroad, to refresh their knowledge.

नेहरू स्मारक निधि

1309. **श्री प्रकाशवीर शास्त्री :**
श्री जगदेव सिंह सिद्धान्ती :
श्री विभूति मिश्र :
श्री क० ना० तिवारी :
श्री श्रीनारायण दास :
श्री सरजू पाण्डेय :
श्री यु० सि० चौधरी :
श्री विश्वनाथ पाण्डेय :

क्या **प्रधान** मंत्री यह बताने की कृपा करेंगे कि :

(क) नेहरू स्मारक निधि में अब तक कितनी धन-राशि प्राप्त हुई है; और

(ख) इस राशि को किस प्रकार काम में लाया जायेगा और इस प्रयोजन के लिये क्या ठोस योजनायें तैयार की गई हैं ?

प्रधान मंत्री तथा अणु शक्ति मंत्री (श्री लाल बहादुर शास्त्री) : (क) और (ख). जवाहर लाल नेहरू स्मारक निधि सरकारी निधि न होने के कारण सरकार के पा इसके बारे कोई जानकारी नहीं । . निधि की व्यवस्था एक राष्ट्रीय समिति करती है ।

संसद्-सदस्यों द्वारा विदेशों के दौरे

1310. **श्री प्रकाशवीर शास्त्री :**
श्री जगदेव सिंह सिद्धान्ती :

क्या **संसद्-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) संसद्-कार्य विभाग द्वारा पि ले तीन महीनों में संसद्-सदस्यों के लिये विदेशों के कितने दौरों की व्यवस्था की गई;

(ख) इन विदेश दौरों के लिये सदस्यों का चुनाव किस आधार पर किया जाता है;

(ग) क्या यह सच है कि कुछ सदस्यों और दलों ने सदस्यों के चुनाव के सम्बन्ध में उनसे विरोध प्रकट किया है; और

(घ) यदि हां, तो उसके सम्बन्ध उनकी क्या प्रतिक्रिया है ?

संसद्-कार्य मंत्री (श्री सत्य नारायण सिंह) : (क) पिछले तीन महीनों के अन्तर्गत संसद्-कार्य विभाग ने किसी भी विदेशी दौरे का प्रबन्ध नहीं किया ।

(ख) से (घ). प्रश्न नहीं उठते ।

विदेशों में भारतीय दूतावास

1. **श्री विभूति मिश्र :**
श्री क० ना० तिवारी :
श्री शिवमूर्ति स्वामी :
श्री बीरेन्द्र बहादुर सिंह :

क्या **वैदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) कितने भारतीय दूतावास/उच्च आयोग, राजदूतों/उच्च आयुक्तों के प्रभार के अन्तर्गत हैं ;

(ख) उन में से कितने (1) भारतीय विदेश सेवा, (2) आई० सी० एस० औ आई० ए० एस० और (3) अन्य सेवाओं के हैं ; और

(ग) क्या सरकार ऐसे किसी प्रस्ताव पर विचार कर रही है कि ये अधिकारी अधिकतर राजनीतिज्ञों में से नियुक्त किये जायें ?

वैदेशिक-कार्य मंत्री (श्री स्वर्ण सिंह) : (क) 68

(ख) (1) 40

(2) 4

(3) 4

(ग) मिश्रन प्रमुखों की जगहों पर नियुक्ति करने का अधिकार प्रधान मंत्री को है, जो वे विदेश मंत्री की सलाह से करते हैं । इस अधिकार के उपयोग की व्याख्या नहीं की जा सकती ।

Production of Full-length Dhotis in Pakistan

1312. **Shri Bibhuti Mishra:**
Shri K. N. Tiwary:
Shri Onkar Lal Berwa:
Shri Omkar Singh:

Will the Minister of **External Affairs** be pleased to state:

(a) whether Government's attention has been drawn to a news-item in the *Hindustan Times* dated the 9th October, 1964 regarding the ban imposed by the East Pakistan Government on the production of full-length dhotis for use by Hindus;

(b) whether Government have written to the Pakistan Government to waive the restriction imposed against the mill-owners to produce full-length dhotis for Hindus; and

(c) if so, the result thereof?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir. The item related not specifically to a ban, but to the withdrawal of concessional duty rates on dhotis over 9 hands in length.

(b) and (c). Occasion did not arise for the Government of India's intervention as the concessional duty rates for full-length dhotis were restored by the Government of Pakistan shortly afterwards.

अफगानिस्तान में भारतीय

1313. **श्री बागड़ी :**
श्री विश्राम प्रसाद :

क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को यह जानकारी है कि अफगानिस्तान में रहने वाले भारतीय अपने बच्चों को भारतीय भाषायें पढ़ाना चाहते हैं ; और

(ख) क्या भारतीय दूतावास अपना स्कूल चालू कर के इस मांग को पूरा नहीं कर सकता ?

वैदेशिक-कार्य मंत्री (श्री स्वर्ण सिंह) : (क) जी, हां ।

(ख) भारत सरकार अफगानिस्तान में एक स्कूल खोलने में सहायता देने को राजी है । फिर भी स्थानीय रूप से कुछ और प्रयत्न करने की आवश्यकता है । इस प्रश्न पर विचार हो रहा है ।

Charter of Demands of Republican Party

1314. **Shri S. M. Banerjee:**
Shri Daji:

Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that the Republican Party of India presented a charter of demands on the 1st October, 1964;

(b) if so, what are the demands; and

(c) the reaction of the Prime Minister thereto?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) Yes.

(b) and (c). The demands made cover a large field and amongst others relate to the allotment of land to the tillers of the soil, distribution of foodgrains, control over prices and

fair treatment to the Scheduled Castes. All these matters are constantly under the consideration of the Government and whatever is possible is being done with the ultimate object of ameliorating the condition of the affected persons.

P. & T. Employees in Ambala Circle

1315. Shri Daljit Singh: Will the Minister of **Communications** be pleased to state:

(a) the total number of Class I, II, III and IV Posts and Telegraphs employees in the P. & T. Circle, Punjab, Ambala; and

(b) the number of Scheduled Castes among them?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a)—

Class I	21
Class II	50
Class III	13,558
Class IV	3,947

(b)—

Class I	Nil
Class II	1
Class III	1,804
Class IV	786

Frigates at Mazagaon Docks

1316. Shri P. C. Borooah:
Shri Bagri:
Shri Vishram Prasad:
Shri Vidya Charan Shukla:
Shri Prakash Vir Shastri:
Shri Jagdev Singh Siddhanti:

Will the Minister of **Defence** be pleased to state:

(a) whether an experts team of the British firm Vickers visited India recently to discuss details of the U.K.-assisted project to build Frigates at Mazagaon Docks in Bombay; and

(b) if so, the result thereof?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) Yes, Sir. A team of representatives of Vickers Armstrongs (Shipbuilders) Ltd. and Yarrow & Co. Ltd. visited India from the 7th to 13th October, 1964 to discuss details of the U.K.-assisted project to build Frigates at Mazagaon Dock Ltd.

(b) The draft Collaboration Agreement was discussed in detail and agreement was reached on most of the provisions. Some of the financial terms including technical-aid fee and fee for the organisation which would be set up in the U.K. for the Frigate construction programme are still under negotiation.

Russian Documentary on late Prime Minister

1317. Shri Naval Prabhakar:
Shri P. C. Borooah:

Will the Minister of **Information and Broadcasting** be pleased to state:

(a) whether the Soviet Documentary on the life of the late Prime Minister, Shri Jawaharlal Nehru, entitled "The Great Son of India" released on his last birthday, has been censored and approved by Government;

(b) if so, the salient features of the film; and

(c) whether it has been released for exhibition in India?

The Deputy Minister in the Ministry of Information and Broadcasting (Shri C. R. Pattabhi Raman): (a) to (c). No Soviet documentary on the life of the late Prime Minister, Shri Jawaharlal Nehru, has been censored or approved by the Government of India. However, a Soviet documentary entitled "Pampati Velieogo Sina Indii" (In Memory of the Great Son of India) was certified for universal exhibition by the Board of Film

Censors on 31-10-64. The film, which has been produced by the Central Documentary Film Studios, Moscow is not on the life of the late Prime Minister, but about the public condolence meeting held in his memory in the Hall of the Trade Unions in USSR, Moscow. The film shows various important persons, including Soviet leaders, writers, poets and the Indian Ambassador speaking at the meeting. It also contains some shots of the funeral procession of the late Prime Minister. As the film has not been produced by the Government of India, the question of its release by the Government does not arise. However, the Soviet authorities may have made their own arrangements for the release of the film in India.

Wage Board for Employees in Defence Establishments

1318. **Shri S. M. Banerjee:**
Shri D. C. Sharma:

Will the Minister of **Defence** be pleased to state:

(a) whether a decision has been taken to appoint a Wage Board for the civilian employees in the various Defence Establishments; and

(b) if not, when a decision is likely to be taken?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). No, Sir. The matter is, however, under active consideration of Government.

I.T.U. Conference

1319. **Shri P. R. Chakraverti:**
Shri P. C. Borooah:

Will the Minister of **Communications** be pleased to state:

(a) whether India participated in the I.T.U. Conference in Geneva in October, 1964;

(b) whether disputes arose over the question of Portugal and South Africa's presence in the Conference;

(c) the attitude taken by India in the procedural dispute; and

(d) the decisions adopted in the Conference?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) No, Sir.

(b) Yes, Sir.

(c) Does not arise in view of (a) above.

(d) The Conference adjourned *sine die* without transacting the main business.

पाकिस्तान में गुरुद्वारों और मंदिरों के लिए बोर्ड

1320. **श्री गुलशन :** क्या **वैदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पाकिस्तान में गुरुद्वारों और मंदिरों की सम्पत्ति की देखभाल करने के लिए एक बोर्ड की नियुक्ति के बारे में कोई सुझाव प्राप्त हुआ है ; और

(ख) यदि हां, तो उस के सम्बन्ध में सरकार ने क्या कार्यवाही की ?

वैदेशिक-कार्य मंत्री (श्री स्वर्ण सिंह) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

Telephone Connections

1321. **Shri P. R. Chakraverti:** Will the Minister of **Communications** be pleased to state:

(a) the number of telephone connections given to public-men under the exempted category in Delhi during 1962, 1963 and 1964 so far;

(b) the basis on which applications for such connections are considered and the nature and extent of social

work which entitles a man to have such connection;

(c) whether any verification of the facts mentioned in such applications is made before the applications are considered by the Telephone Advisory Committee and if so, through what agency; and

(d) whether any further restrictions are proposed to be imposed on allotment of telephones to social workers under this category?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a)—

1962—56

1963—207

1964—274

(b) and (c). Applications for Telephone connections under the exempted category of 'Publicmen' are registered, based on information furnished by the applicant, duly substantiated by a Certificate from M.P. of Delhi, Councillor of Delhi Municipal Corporation or a Member of the Telephone Advisory Committee. The telephone connections under this category are given on the basis of the recommendations of the Telephone Advisory Committee.

(d) No.

Waiting List for Telephone Connections

1322. **Shri Vishram Prasad:** Will the Minister of **Communications** be pleased to state:

(a) the total number of persons on the waiting list for allotment of telephone connections in Delhi and other parts of the country since 1954; and

(b) the measures proposed to be taken for providing these connections?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Demands of 262 applicants who have applied for telephone connections prior to 31-12-1954 are pending in the waiting list. All these applicants pertain to Calcutta Telephone District only.

(b) Steps are being taken to expand the capacity of the Telephone exchanges and to lay additional cables so that pending demands are met to the maximum extent possible.

Correspondent of "Life" and "Time" Magazines

1323. **Shri Imbichibava:**
Shri Umanath:
Shri M. N. Swamy:

Will the Minister of **External Affairs** be pleased to state:

(a) whether it has been brought to the notice of Government that the correspondent of the "Life" and "Time" magazines died in an accident in N.E.F.A.;

(b) whether he was given permission to take photographs in the region; and

(c) whether similar permission was given to any other correspondent or agency in the recent past?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Mr. James Burke, Correspondent and Photographer of the "Time" and "Life" magazines slipped off a precipice on 2-10-1964 while taking photographs on Bhalukpung-Bomdila Road and died.

(b) Yes.

(c) No.

हांगकांग एंड सिंगापुर आर्टिलरी के सैनिक

1324. **श्री विश्वनाथ पाण्डेय :** क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हांगकांग एण्ड सिंगापुर रायल आर्टिलरी के वह भारतीय सैनिक, जो आज़ाद हिन्द फौज में भर्ती हो गए थे और भारतीय सेना से निकाल दिये गये थे, अब उसी दर पर और उन्हीं शर्तों के अधीन वित्तीय सहायता के हकदार हैं जैसाकि आज़ाद हिन्द फौज के सैनिकों के बारे में लागू होती है ;

(ख) यदि हां, तो उन का ब्यौरा क्या है ; और

(ग) हांगकांग-सिंगापुर आर्टिलरी के भूतपूर्व सैनिकों को अनुमानत: कितनी वित्तीय सहायता प्रदान की जायेगी ?

प्रतिरक्षा मंत्री (श्री यशवन्तराव चह्वाण): (क) जी हां । प्रसंगत: हांगकांग और सिंगापुर रायल आर्टिलरी ब्रिटिश सेना की एक यूनिट थी, और इसलिए यह सैनिक न तो भारतीय सेना के सदस्य थे न ही उस द्वारा विमुक्त किए गए थे ।

(ख) वित्तीय सहायता निम्न दरों पर देय है :—

अफ़सर	1500 रुपये
जे० सी० ओ०	500 रुपये
अराजपत्रित अफ़सर	220 रुपये
अवर श्रेणी सैनिक	160 रुपये
गैर लड़ाका (भर्ती शुदा)	120 रुपये

यह सहायता केवल उन्हीं व्यक्तियों को देय है जो इस समय भारतीय राष्ट्रिक हैं ; और उन्हें देय है जो अभी जीवित हैं, और मरे हुओं की विधवाओं और अवयस्क बच्चों को, परन्तु उन के अन्य बांधवों अथवा न्याय्य उत्तराधिकारियों को नहीं । अफ़सरों के सम्बन्ध में इस के लिए दावे 30 जून 1965 से पहले नियंत्रक सैनिक लेखा (अफसर) के पास और दूसरों के सम्बन्ध में अफ़सर इंचार्ज आर्टिलरी डिपो तथा रिकार्ड, मथुरा, के पास पहुंच जाने चाहिएं ।

(ग) 1.6 लाख रुपये ।

Electronics

1325. **Shri P. Venkatasubbaiah:**
Shrimati Renuka Barkataki:
Shri P. C. Borooah:

Will the **Prime Minister** be pleased to state:

(a) whether the Technical Committee appointed by Government to study the electronics requirements of the country has submitted its report; and

(b) if so, the main recommendations of the Committee?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) and (b). The Committee is expected to submit its final report early in 1965. In the meantime the Committee has submitted the following twenty interim reports to Government which cover most of the task assigned to it:—

R. No.	Title of Report	Date on which submitted
2	2	3
Report R-1	Interim Report on the Production and Investment Necessary for a Balanced Electronics Industry in India.	18-2-1964
Raport R-2	Resolution on the Setting up of Development Groups.	-do-
Report R-3	Minimal List of Electronic Test nstruments.	-do-
Report R-4	HF and VHF Radio Communication Equipment upto 500 watts.	16-3-1964
Report-R-5	High Power Radio Transmitters	16-4-1964

1	2	3
Report R-6	Surface to Air and Air to Air Radio Communication Equipment in the Frequency Band of 200 to 400 megacycles.	-do-
Report R-7	Recommendations on the Technical Aspects of the Pattern of Future Foreign Collaboration.	18-4-1964
Report R-8	Certain Aspects of the Development of Test Instruments.	18-4-1964
Report R-9	Microwave Systems and Associated Equipment.	14-7-1964
Report R-10	Radio Navigational Aids	-do-
Report R-11	Guide Lines for the Production of Transistors and Semiconductor Diodes	-do-
Report R-12	Guide Lines for the Production of Resistors.	-do-
Report R-13	Guide Lines for the Production of Capacitors.	-do-
Report R-14	Line Communication and Secrecy Equipment.	28-8-1964
Report R-15	Guide Lines for the Production of Connectors, Relays and Switches.	-do-
Report R-16	Guide Lines for the Production of Electron Tubes.	-do-
Report R-17	Guide Lines for the Production of Instrument Servo-components.	20-11-1964
Report R-18	Nuclear Electronic Instruments	-do-
Report R-19	Guide Lines for the Production of Industrial and Process Instruments.	3-12-1964
Report R-20	Electronic Computors.	-do-

A copy of the Committee's Interim Report on the Production and Investment Necessary for a Balanced Electronics Industry in India, together with an explanatory note, which Government have released for public information earlier, is laid on the Table of the House. [*Placed in Library. See* No. LT-3616/64].

Defence Colonies

1326. **Shri Rama Chandra Mallick:**
Shri Dharmalingam:
Shri A. V. Raghavan:
Shri Pottekkatt:

Will the Minister of **Defence** be pleased to state:

(a) whether sixty defence colonies will be built all over the country to provide the families of the top military personnel with adequate facilities of housing;

(b) if so, the total amount of financial assistance sanctioned for the purpose;

(c) whether these colonies will be built by the Sainik Cooperative Housing Society; and

(d) if so, the details thereof (State-Wise)?

The Minister of Defence (Shri Y. B. Chavan): (a) Sixty places in different States have been selected in addition to Delhi for setting up Defence housing colonies not only for top military personnel but for all serving and ex-service personnel of the Armed Forces.

(b) No financial assistance has been sanctioned by Government so far.

(c) The members of the Society are normally expected to build their own houses and the Society will advance loans to them for the purpose. Where necessary, the Society will also undertake to build houses with a view to hiring or selling them to the members.

(d) Details of the building activity to be undertaken by the Society have not yet been finalised.

Indians Settling in Nagaland

1327. Shri Y. S. Chaudhary: Will the Minister of **External Affairs** be pleased to state:

(a) whether it is a fact that Non-Naga Indians have been debarred from settling in Nagaland; and

(b) if so, the reasons therefor?

The Minister of External Affairs (Shri Swaran Singh): (a) No, Sir.

Acquisition of land by an individual is, however, governed by the Naga Hills Jhum Land Regulation, 1946, which only allows transfer of Jhum land, to which a community has customary right, to another community or to any individual with the permission of the Deputy Commissioner.

(b) Does not arise.

हिन्दुस्तान एयर क्राफ्ट लिमिटेड में गबन

1328. **श्री हुकम चन्द कछवाय :** क्या **प्रतिरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हिन्दुस्तान एयर क्राफ्ट लिमिटेड, बंगलौर, के किसी आउट स्टेशन इन्चार्ज ने अक्तूबर, 1961 से अगस्त, 1962 तक की अवधि में 18,750 रु० की रकम का गबन किया था ; और

(ख) यदि हां, तो सरकार ने इस बारे में क्या कार्यवाही की है ?

प्रतिरक्ष मंत्रालय में प्रतिरक्षा उत्पादन मंत्री (श्री अ० म० थामस) : (क) जी हां ।

(ख) संबंधित कर्मचारी को आवश्यक जांच के पश्चात् सेवा से हटा दिया गया है । स्पेशल पोलीस सिब्बन्दी द्वारा उस के विरुद्ध फौजदारी कानूनी कार्रवाई के पश्चात् उसे दोषी प्रमाणित पाया गया और तीन वर्ष का कड़ा दण्ड दिया गया । गबन की गई राशि निष्ठा बीमा पालिसी के अन्तर्गत वसूल कर ली गई है, जिसके अन्तर्गत संबंधित कर्मचारी का बीमा हुआ था ।

हज यात्रा के लिये शेख अब्दुल्ला को अनुमति

1329. **श्री प्रकाशवीर शास्त्री :** क्या **वैदेशिक कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या शेख अब्दुल्ला ने हज यात्रा के लिये जाने की अनुमति मांगी है ; और

(ख) यदि हां, तो सरकार ने उस बारे में क्या निश्चय किया है ?

वैदेशिक कार्य मंत्री (श्री स्वर्ण सिंह) : (क) शेख अब्दुल्ला ने जम्मू और काश्मीर सरकार के बम्बई-स्थित व्यापार एजेंट के जरिये पोर्ट हज समिति, बम्बई, से मुगल लाइन के एक जहाज में पांच सीटें रिजर्व कराने के लिए निवेदन किया है ; इन में से एक सीट उनके लिए होगी ।

(ख) प्रश्न नहीं उठता ।

आण्विक अनुसन्धान करने वाली संस्थायें

1330. **श्री रामेश्वरानन्द :** क्या **प्रधान मंत्री** यह बताने की कृपा करेंगे कि :

(क) भारत में कितनी संस्थायें अणु-विज्ञान के अनुसन्धान कार्य में लगी हुई हैं और सरकार द्वारा उनको कितनी सहायता दी जाती है ; और

(ख) अणुशक्ति विभाग के नियन्त्रण के अन्तर्गत अणु विज्ञान की विभिन्न शाखाओं के वैज्ञानिक पदों की विभिन्न श्रेणियों के लिये क्या योग्यतायें रखी गई हैं ?

प्रधान मंत्री तथा अणु शक्ति मंत्री (श्री लाल बहादुर शास्त्री) : (क) इस समय भारत में 13 विश्वविद्यालयों और 28 अन्य संस्थाओं में परमाणु विज्ञान की किसी न किसी शाखा में अनुसन्धान कार्य किया जा रहा है । भारत सरकार सहायता के रूप में इन्हें अनुदान, उपकरण और कर्मचारी देती है ।

(ख) परमाणु ऊर्जा विभाग में वैज्ञानिक पदों की विभिन्न श्रेणियां इतनी अधिक हैं कि उनका उल्लेख करना सम्भव नहीं है । सामान्यत: विभाग में भर्ती, विभाग के प्रशिक्षण स्कूल के द्वारा की जाती है । विज्ञापन की एक प्रति जिसमें इस स्कूल में प्रवेश पाने के लिये निर्धारित योग्यताएं दी गई हैं, सदन के सभा पटल पर प्रस्तुत हैं । **[पुस्तकालय में रखी गई, देखिये संख्या** LT—3617/64]।

"To Meet the Press" Feature on A.I.R.

1331. Shri Yashpal Singh: Will the Minister of **Information and Broadcasting** be pleased to state:

(a) whether Government propose to introduce a new feature 'to meet the Press' on A.I.R. periodically; and

(b) if so, when a decision is likely to be taken in the matter?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) Yes, Sir.

(b) Before the end of this year. This feature will be introduced from the beginning of 1965.

India Telephone Industries, Bangalore

1332. Dr. Sarojini Mahishi: Will the Minister of **Communications** be pleased to state:

(a) whether Government propose to set up a planning cell for the India Telephone Industries, Bangalore, and if so, when; and

(b) whether Government also propose to expand the existing capacity for the manufacture of telephone instruments in the country?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) The planning work in the Indian Telephone Industries is done by the management under the supervision of the Managing Director. There is also a small planning cell for the manufacture of crossbar equipment which also works under the supervision of the Managing Director.

(b) Manufacture of telephone instruments is being successively expanded during each Plan period. During the Fourth Plan period, it is proposed to manufacture 12 lakhs telephone instruments compared to 8.3 lakhs during the Third Plan period.

प्रागा टूल्स कारपोरेशन, हैदराबाद, के बिक्री एजेंट

1333. **श्री हुकम चन्द कछवाय** : क्या **प्रतिरक्षा मन्त्री** यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रागा टूल्स कारपोरेशन, हैदराबाद, को उत्पादन मूल्य बिक्री मूल्य से अधिक होने के कारण काफी नुकसान हुआ ;

(ख) क्या यह भी सच है कि उसकी 60 प्रतिशत मशीनें बेकार पड़ी रहती हैं ; और

(ग) स्थिति में सुधार करने के लिये क्या उपाय किये गये हैं या किये जाने वाले हैं ?

प्रतिरक्षा मंत्रालय में प्रतिरक्षा उत्पादन मंत्री (श्री अ० म० थामस) : (क) सरकार के आधीन प्रशासनिक नियन्त्रण आ जाने के पश्चात् तीन वर्षों में कुछ हालतों में वक्रय मूल्यों से उत्पादन की लागत अधिक होने के

कारण कम्पनी को कुछ नकसान उठाने पड़े ; इस स्थिति में 1962–63 और 1963–64 के दौरान में पर्याप्त सुधार हुआ है ।

(ख) जी नहीं । सन्यन्त्र और मशीनों का वर्तमान उपयोग सन्तोषजनक माना गया है ।

(ग) सरकार को प्रशासनिक नियन्त्रण स्थानान्तरित होने के पश्चात् उत्पादन को युक्तिसंगत बनाने, और प्रशासनिक सुधारों के पुरस्थापन की ओर, कुछ उपाय किए गए हैं । जैसा कि उपरोक्त (क) में कहा गया है, इन से कम्पनी के कार्यकारी परिणामों में सुधार हुआ है ।

Selling Agents of Praga Tools Corporation Ltd.

1334. Shri Hukam Chand Kachhavaiya: Will the Minister of **Defence** be pleased to state:

(a) whether some resident representatives were appointed by the Praga Tools Corporation Ltd., Hyderabad for the sale of machinery in addition to the selling agents; and

(b) if so, the details thereof and the remuneration paid to them?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) The Company had appointed resident representatives at Delhi, Bombay, Madras and Calcutta for liaison work and for handling enquiries not covered by any sales agency agreements. The services of the representatives at Delhi, Bombay and Madras were terminated in May, 1962.

(b) One representative was appointed in each of the 4 places with the following remunerations:—

(i) Bombay — Rs. 1,200 p.a.; later revised to Rs.2,500 p.a. from 1951.

(ii) Madras — Rs. 3,000 p. a.

(iii) New Delhi — 1% commission on sales plus Rs. 6,000 p.a. from 1959, a fixed amount of Rs 1,000 per month.

(iv) Calcutta — Rs. 100 per month.

Indians in West Indies

1335. Shri U. M. Trivedi: Will the Minister of **External Affairs** be pleased to state:

(a) whether any steps have been taken to protect the lives of persons of Indian origin in some of the Commonwealth States of West Indies;

(b) whether Government contemplate sending a Peace Mission to some of these States particularly, Jamaica Trinidad and British Guiana; and

(c) whether Government have received any special representation, official or unofficial from the people of the Indian origin from these countries?

The Minister of External Affairs (Shri Swaran Singh): (a) The People of Indian origin are living peacefully in Trinidad and Tobago and Jamaica and it is for them to work out their future in the countries they are living in, in cooperation with other inhabitants.

(b) No, Sir.

(c) No, Sir.

Rescue of Minor Girl by Calcutta Police

1336. Shri S. M. Banerjee: Will the Minister of **Defence** be pleased to state:

(a) whether it is a fact that Calcutta Police rescued a minor girl from the residence of a senior Central Government officer in South Calcutta on the 14th November, 1964;

(b) if so, the particulars of the officer;

(c) whether any departmental enquiry has been held; and

(d) if so, the result thereof?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). On the 18th November, 1964, Lt-Col. Harisadan Banerjee of 17 Bengal Bn. National Cadet Corps, was taken into police custody on a warrant of arrest issued by the Sub-Divisional Magistrate Sadar Hoogly on allegations of offences under Sections 363, 366 and 376 of the Indian Penal Code. The Magistrate has remanded the officer to Military custody and he is at present under close arrest.

(c) No. Since the law is taking its normal course, a separate departmental enquiry has not been instituted.

(d) Does not arise.

Explosion of Atom Bomb by Indonesia

1337. **Shri Tan Singh:**
Shrimati Renuka Barkataki:
Shri Sidheshwar Prasad:

Will the Minister of **External Affairs** be pleased to state:

(a) whether Government are aware of a statement by Gen. Hartono of Indonesia that Indonesia hoped to trigger off its first atom bomb next year:

(b) if so, the reaction of Government; and

(c) whether India has been giving atomic research facilities to Indonesian scientists?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). Government have seen press reports of a statement attributed to General Hartono in regard to Indonesian nuclear weapon capability but are not in a position to assess its veracity. The Government of India have consistently opposed the manufacture and proliferation of nuclear weapons and deplore all efforts made in that direction.

(c) The Government of India have provided certain training facilities in the peaceful uses of atomic energy to Indonesian scientists.

Engineers and Medical Graduates for Army

1338. **Shri Hem Raj:**
Shri Tan Singh:
Shri Surendra Pal Singh:

Will the Minister of **Defence** be pleased to state:

(a) the requirements of the Army in the Engineering and Medical branches;

(b) how far the recruitment to these branches has progressed so far; and

(c) the steps Government propose to take to make up the deficiency?

The Minister of Defence (Shri Y. B. Chavan): (a) It is not in public interest to disclose this information.

(b) and (c). As regards ORs, the deficiency is very small and will be made up through normal recruitment in the Engineering Branch and provision of training for recruits in the Medical Branch for absorption in the nursing technical categories.

As regards Officers, there is still a considerable deficiency. To make it up, some concessions have been sanctioned with a view to attracting more candidaes, and other measures have also been taken. These are the following:—

Engineers:

(i) Grant of Commission during the period of pre-commission training to selected graduate engineers and to selected final year engineering students during the period of study also under the University Entry Scheme.

(ii) Two years ante-date on successful completion of pre-commission training.

(iii) An additional ante-date not

exceeding two years to candidates who are in employment of Central or State Governments or of Public Sector Undertakings.

(iv) Reservation of 50% permanent vacancies occurring during the Emergency in the Engineering Services under the Central and State Governments for those who join the Army temporarily and are later released.

(v) Grant of Commission to a proportion of the officers recruited to the Engineering Services under the Central and State Governments by getting them on deputation to the Army under four year compulsory Service Liability Scheme recently sanctioned by the Government.

Doctors:

(i) Grant of Commission even during the period of study to selected final year M.B.,B.S. students.

(ii) Reservation of 50% vacancies occurring during the Emergency in the Medical Services under the Central and State Governments for those who join the Army Medical Corps temporarily and are later released.

Nursing Officers:

(i) Secondment of civilian nurses from State Services.

(ii) Grant of temporary Commission to civilian nurses recruited from Central/State Medical Services and direct from the open market in relaxation of one of the qualifications of eligibility *viz.*, Midwife.

(iii) Recruitment of civilian nurses who are married or who are widows with encumbrances to the Local Cadre of the Military Nursing Service.

Employees of Indian Origin in Ceylon

1339. **Shrimati Renuka Barkataki**
Shri Ravindra Varma:
Shri Hukam Chand Kachhavaiy*.
Shri Bade:
Shri Y. S. Chaudhary:
Shri Onkar Lal Berva:
Shri P. C. Borooah:

Will the **Minister of External Affairs** be pleased to state:

(a) whether Government's attention has been drawn to reports that business establishments in Ceylon are serving retrenchment notices on employees of Indian origin in contravention of the recent Indo-Ceylon agreement; and

(b) if so, the action Government propose to take in the matter?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). The Government's attention has been drawn to reports that Indian employees have been served with notices of termination of their employment by business firms in Ceylon. Our High Commissioner has already taken up this matter with the Ceylonese authorities. It is understood that the notices are being stayed pending detailed examination.

R. M. S. Offices in Orissa

1340. **Shri Jena**: Will the Minister of **Communications** be pleased to state:

(a) whether any proposals for opening of R.M.S. Offices in Orissa are pending for long;

(b) if so, the reasons therefor; and

(c) when those Offices would be opened?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) only one proposal for opening a new RMS Office at Bhadrak is pending since long.

(b) The Office could not be opened so far due to non-availability of a suitable building in the vicinity of Bhadrak Railway Station.

(c) The Railways are constructing building which is likely to be completed by the end of June 1965. The office may be opened earlier if a suitable private building is available for which efforts are being made.

दिल्ली के कारखाने

1341. **श्री रामानन्द शास्त्री :**
श्री राम सेवक :

क्या **श्रम और रोजगार** मन्त्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली तथा नई दिल्ली में ऐसे कितने कारखाने हैं जो फैक्टरीज एक्ट, 1948 के अन्तर्गत आते हैं, किन्तु बिना फैक्टरी लाइसेंस के चल रहे हैं ;

(ख) उनके विरुद्ध फैक्टरी एक्ट के उपबन्ध न लागू करने के क्या कारण हैं ;

(ग) क्या फैक्टरी इन्सपैक्टर अन्य विभागों से उन मालिकों के बारे में जांच पड़ताल करते हैं जो अपने श्रमिकों की संख्या उन्हें कम बताते हैं लेकिन कोटा तथा दूसरी रियायतें प्राप्त करने के लिए उनकी संख्या काफी बढ़ा कर बताते हैं ; और

(घ) क्या यह भी सच है कि दिल्ली के कारखानों के मालिक श्रमिकों को हाजिरी रजिस्टर में उनके नाम दर्ज किये बगैर महीनों तक रखते हैं और इस तरह उनके उचित लाभ से जो उन्हें विभिन्न कानूनों के अधीन मिलने चाहिए, वंचित कर देते हैं; और यदि हां, तो इसे रोकने के लिए क्या उपाय किये गये हैं ?

श्रम और रोजगार मन्त्री (श्री दा० संजीवय्या) (क) इस प्रकार के 90 मामलों का पता लगा है ।

(ख) प्रश्न नहीं उठता ।

(ग) जी नहीं । परन्तु इस प्रकार के सभी मामलों में यथार्थता जानने के लिए अचानक निरीक्षण किए जाते हैं।

(घ) मालिकों द्वारा निर्धारित रजिस्टरों में नाम दर्ज किए बिना श्रमिकों को नियुक्त करने के बारे में दिल्ली प्रशासन द्वारा अक्सर शिकायतें प्राप्त होती हैं । इन शिकायतों की शीघ्र ही समुचित ढंग से जांच पड़ताल की जाती है । सामान्य तथा अचानक निरीक्षणों के दौरान भी निरीक्षक वर्ग को ये अनुदेश हैं कि वे यह सुनिश्चित करें कि सभी श्रमिकों के नाम सम्बन्धित रजिस्टरों में दर्ज किए जाते हैं और किसी श्रमिक को कानून के अन्तर्गत मिलने वाले लाभ से वंचित नहीं रखा । इस समस्या को हल करने के लिये मजदूर संघों के सहयोग की भी आवश्यकता है ।

Rev. Michael Scott's Meeting with the Prime Minister

1342. **Shri Hem Barua:**
Shri Surendra Pal Singh:

Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that the Rev. Michael Scott, a member of the Peace Mission, met the Prime Minister recently and offered some new suggestions and proposals in relation to peace in Nagaland; and

(b) if so, a detailed account of it and Government's reaction thereto?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) Yes. Shri Michael Scott had met the Prime Minister. He had no new suggestions to offer.

(b) Does not arise.

National Defence Fund

1343. **Shri Hem Raj:** Will the **Prime Minister** be pleased to state:

(a) whether the public has also donated the shares of public or private limited companies to the National Defence Fund;

(b) if so, the number and value thereof and the names of the companies to which these shares belong; and

(c) whether any collection has so far been made out of these shares?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) Yes.

(b) and (c). A statement giving the requisite information is laid on the Table of the House. [*Placed in Library. See* No. LT-3618/64].

सिक्किम में तिब्बती

1344. **श्री ओंकार लाल बेरवा** : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ तिब्बती अपने बच्चों के साथ सिक्किम में बिना वैध अनुमति-पत्रों के रह रहे हैं ;

(ख) यदि हां, तो बिना वैध अनुमति-पत्रों के उनके प्रवेश के क्या कारण है ; और

(ग) इस साल अब तक कितने तिब्बती भारत आ चुके हैं ?

वैदेशिक कार्य मंत्री (श्री स्वर्ण सिंह) : (क) और (ख). सिक्किम में तिब्बती लोगों को रजिस्टर करने का काम सिक्किम सरकार करती है। हमारी सूचना के अनुसर, सिक्किम में रहने वाले सभी तिब्बती लोगों को सिक्किम सरकार द्वारा प्रमाण-पत्र दिए जाते हैं।

(ग) 423।

Proposals for Indo-Naga Commission

1345. **Shri D. C. Sharma:** Will the Minister of **External Affairs** be pleased to state:

(a) whether Rev. Michael Scott, a member of the Nagaland Peace Mission has pleaded for the appointment of an "Indo-Naga Commission" for a full and objective inquiry into "all that has happened" in Nagaland; and

(b) if so, the reaction of Government thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). Rev. Michael Scott made such a suggestion. This, however, is not supported by the two other members of the Peace Mission. The Government of India are of the view that an enquiry into the past will not help the present talks.

Crash of I.A.F. Hunter

1346. **Shri S. M. Banerjee:**
Shri Vishwa Nath Pandey:
Shri Bal Krishna Singh:
Shri Yamuna Prasad Mandal:

Will the Minister of **Defence** be pleased to state:

(a) whether an I.A.F. Hunter crashed in Santa Cruz airport in November, 1964;

(b) if so, the casualties arising out of the crash; and

(c) whether any enquiry was made; and if so, the result thereof?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes; on 21st November 1964.

(b) The pilot of the aircraft, Flying Officer R.D. Chinoy, who was the sole occupant, was killed.

(c) In accordance with the Air Force rules, a Court of Inquiry has been ordered to investigate the accident. Full details will be known when the report of the Court of Inquiry is received.

Payment of Wages in Mica Mines

1347. **Shri Shiv Charan Mathur:** Will the Minister of **Labour and Employment** be pleased to state:

(a) whether it is a fact that the payment of earned wages to the workmen in the mica mining areas of Bhilwara District (Rajasthan) are delayed for months by the employers in contravention of the provisions of the Payment of Wages Act, 1936;

(b) if so, what is the total amount of wages remaining unpaid uptodate and the number of employers responsible for such a delayed payment; and

(c) the number of prosecutions launched against such defaulting parties and cases in which penalties have been imposed by the Payment of Wages authority together with the number of cases pending for decision with such an authority?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) There have been some cases where wages were not paid within the time-limit prescribed under section 5 of the Payment of Wages Act, 1936.

(b) Rs. 2,06,071.74 as on 15th November, 1964. The number of employers responsible is 13.

(c) 40 claim applications were filed in the Courts under the Payment of Wages Act, 1936, covering an amount of Rs. 2,24,208.80 and the claim proposals in respect of an amount of Rs. 22,942.68 are under scrutiny of the enforcement machinery. 21 claim cases covering an amount of Rs. 41,079.74 have already been decided, Rs. 6,103.18 having been decreed and the rest of Rs. 34,976.56 having been paid by the employers during the pendency of the claim cases. The remaining amount of Rs. 1,83,129.06 is covered by the remaining 19 applications which are pending. No prosecution has been launched since the beginning of 1963 under the Payment of Wages Act, but six prosecutions were launched in 1963, and eight in 1964 for delayed or deferred payment under the Minimum Wages Act against owners of mica mines in Bhilwara District.

Indians in U.K., U.S.A. and Canada

1348. Shri G. S. Musafir: Will the Minister of **External Affairs** be pleased to state:

(a) the number of Indians in U.K., U.S.A. and Canada; and

(b) the number of Punjabis, Bengalis and Maharashtrians residing in each of the above countries?

The Minister of External Affairs (Shri Swaran Singh): (a) The number of Indians including students and those employed in International organizations is approximately as follows:

(i) U.K.	1,30,000
(ii) U.S.A.	14,690
(iii) Canada	2,949

(b) Their statewise break-up is not available. However, it is estimated that of those in U.K., roughly 80% are from the Punjab and 10% from Gujarat. Of the remainder those from Bengal predominate.

Telegraph and Telephone Engineering Service

1349. Shri R. G. Dubey: Will the Minister of **Communications** be pleased to state:

(a) the normal stay of an Officer of the Telegraph and Telephone Engineering Services Class II and I at one station;

(b) the number of such Officers who were transferred from one Circle to another during the current year even though they had not stayed at one station for more than two years;

(c) the number of such Officers who had earlier stayed in Delhi for more than five years but were transferred back to Delhi this year although they had not stayed out of Delhi for more than 3-4 years; and

(d) the number of Divisional Engineers who have stayed at one station in various Circles for the last more than four years?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) The orders regarding rotational transfers prescribe four years stay at one station but if during this period an officer is transferred or promoted to another post at the same station he can be retained at that station upto six years.

(b) to (d). Information is being collected and will be placed on the table of the Sabha.

Naga Peace Talks

1350. **Shri D. C. Sharma:**
Shri Rameshwar Tantia:

Will the Minister of **External Affairs** be pleased to state:

(a) whether the fourth round of talks between the Government of India delegation and the Naga underground leaders on the 28th November, 1964 has yielded any results; and

(b) if so, the stage at which the matter stands at present?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). During these talks it was made clear to the underground delegates that a political settlement of the Naga problem must be within the Indian Union. The talks have been recessed and are expected to be continued towards the end of this month.

Indian Documentaries

1351. **Shri Ram Harkh Yadav:**
Shri Murli Manohar:

Will the Minister of **Information and Broadcasting** be pleased to state:

(a) whether it is a fact that three Indian Documentary films have secured first rank in International Film Festival held abroad during 1964;

(b) if so, the details of the films so awarded and honoured; and

(c) the number of awards secured by the Films Division of India in National and International Film Festivals since its inception?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) and (b). Yes, Sir. The three Indian documentary films which have secured first rank in international film festivals abroad during 1964 are:

(i) *The Dancing Feet*: which won the city of Genoa cup for the best motion picture on folk Dances in the IV International Review of Films on dance in Genoa Nari. Italy (July, 1964).

(ii) *A Great Problem*: which was adjudged the best documentary in the Commonwealth Film Awards held by the Royal Society of Arts, London (August, 1964).

(iii) *One Day*: produced by the Students of the Poona Film Institute which won the Golden Gate Award for the best film on Art in the San-Fransisco International film Festival (October, 1964).

(c) 244 awards have been received by the Films Division since the inception of the Films Division.

H.J.T.-Jet Trainer

1352. **Shri D. C. Sharma:**
Shri P. C. Borooah:
Shri Surendra Pal Singh:
Shri Onkar Lal Berwa:

Will the Minister of **Defence** be pleased to state:

(a) whether a modern jet, trainer aircraft HJT-16 has been recently completed by the Hindustan Aircrafts Limited;

(b) if so, its cruising speed per hour; and

(c) its cost and the extent of indigenous and foreign components used in its production?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) Yes, Sir.

(b) 350-400 Knots.

(c) The estimated cost is about Rs. 13 lakhs per aircraft. The indigenous content is expected to be 55 per cent in terms of value of the aircraft in series production.

Indians in Ceylon

1353. **Shri Onkar Lal Berwa:**
Shri P. C. Borooah:
Shri S. Kandappan:

Will the Minister of **External Affairs** be pleased to state:

(a) whether Ceylon Government have sent an assurance to Government recently that all registered citizens of Indian origin will be placed on the national electoral register eventually;

(b) if so, what is the precise assurance; and

(c) Government's reaction thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) No, Sir.

(b) and (c). **Do not arise.**

Central Information Service

1354. Shri R. Barua: Will the Minister of **Information and Broadcasting be pleased** to state:

(a) when the examination for appointments in Central Information Service Grade IV was held last;

(b) whether the results of the examination were announced and consequent appointment to the relevant posts made; and

(c) if not, the reasons for this delay?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) A written test for recruitment to 171 initial constitution vacancies in Grade IV of the Central Information Service was held by the Union Public Service Commission on the 2nd and 3rd June, 1964.

(b) The results of the test has not yet been announced.

(c) Certain persons who were appointed to posts now included in Grade IV of the Service between 1st July, 1954 and 16th February, 1959, have recently been declared, in consultation with the Commission, as 'departmental candidates' for the purpose of appointment to the Service at its initial constitution. The question of declaring certain other persons who were appointed to such posts between 15th February, 1959 and 1st March, 1960 is separately under consideration, in consultation with the Commission. After the Selection Committee has screened these candidates, the number of vacancies to be filled on the basis of the written test held in June, 1964 will undergo a change. Hence the delay in the announcement of the result of the test and consequent appointments.

दिल्ली छावनी में दो सदस्य वाले वार्ड

1355. **श्री हुकम चन्द कछवाय :**
श्री बड़े :
श्री गुद्धवीर सिंह चौधरी

क्या **प्रतिरक्षा मंत्री** 16 दिसम्बर, 1963 के अतारांकित प्रश्न संख्या 1710 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) किन किन छावनियों में अब भी दो सदस्य वाले वार्ड मौजूद हैं और किन किन छावनियों में ऐसे वार्ड खतम कर दिये गये हैं; और

(ख) केवल कुछ ही छावनियों में दो सदस्य वाले वार्ड की प्रणाली कायम रखने के क्या कारण हैं ?

प्रतिरक्षा मंत्री (श्री यशवन्तराव चह्वाण): (क) (1) आगरा, अहमदाबाद, अहमदनगर, अलाहाबाद, अम्बाला, औरंगाबाद बबीना, बरेली, बेलगांव, देहरादून, डेहरेंड, दिल्ली, देओलाली, फिरोजपुर, झांसी, जलंधर, कसौली, खिड़की, लखनऊ, मथुरा, मऊ, मुरार, नसीराबाद, पूना, रानीखेत, सागर, सिकन्दराबाद, सेंट टामस माउण्ट तथा पल्लवरियम और वेलिंगटन छावनी में दो सदस्यों वाले क्षेत्र हैं ।

(2) केवल कम्पटी छावनी में दो

सदस्यों वाला क्षेत्र खतम किया गया है, क्योंकि उस छावनी में अनुसूचित जातियों/कबीलों की जनसंख्या उस निर्धारित प्रतिशत संख्या से कम हो गई है, जिसके आधार पर सुरक्षित स्थान निर्धारित किया जाता है ।

(ख) उन छावनियों में जहां अनुसूचित जातियों/कबीलों की जनसंख्या उस छावनी की कुल असैनिक जन-संख्या की निर्धारित प्रतिशत संख्या से कम नहीं होती, दो सदस्यों वाले क्षेत्र हैं । ऐसे दो सदस्यों वाले क्षेत्र, एक सदस्य वाले क्षेत्र की तुलना में अनुसूचित जातियों और जनसंख्या के अन्य अनुभागों का बेहतर प्रतिनिधित्व सुनिश्चित हो जाता है ।

दिल्ली छावनी में नागरिक क्षेत्र

1356. **श्री बड़े :**
श्री हुकम चन्द कछवाय :
श्री युद्धवीर सिंह चौधरी :

क्या **प्रतिरक्षा मंत्री** 9 दिसम्बर, 1963 के अतारांकित प्रश्न संख्या 1315 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या नागरिक क्षेत्र को दिल्ली छावनी के सदर बाजार तक बढ़ाने के बारे में इस बीच निश्चय किया गया है :

(ख) यदि हां, तो निश्चय का संक्षिप्त ब्यौरा क्या है ; और

(ग) यदि नहीं, तो निश्चय करने में विलम्ब के क्या कारण है और इस विषय में किस तारीख तक निश्चय किये जाने की सम्भावना है ?

प्रतिरक्षा मंत्री (श्री यशवन्तराव चह्वाण) (क) जी हां ।

(ख) सरकार ने फैसला किया है कि लगभग साढ़े अट्ठाइस एकड़ अतिरिक्त भूमि क्षेत्र अधिक मिलाने के लिए दिल्ली छावनी में अधिसूचित क्षेत्र का प्रसार किया जाए । यह भूमि क्षेत्र, जिसका कुछ भाग खाली है और कुछ पर मकान बने हुए हैं, छावनी अधिनियम की धारा 43-क के अन्तर्गत अधिसूचित, सदर बाजार की वर्तमान पश्चिमी सीमा के साथ लगता है और दक्षिण में पुराने भारतीय सैनिक अस्पताल की सीमा तक, और उत्तर में सदर बाजार मार्ग और कोतवाली मार्ग के संगम तक फैला है ।

(ग) प्रश्न नहीं उठता ।

Medium Wave Services

1357. Shri P. C. Borooah: Will the Minister of **Information and Broadcasting** be pleased to state:

(a) whether there is any proposal for the development of broadcasting to cover the entire country by medium wave services particularly in rural areas; and

(b) if so, the main features of the proposal?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) On completion, the schemes of A.I.R. under the Third Five Year Plan will provide a broadcast coverage on medium waves to about 77 per cent of the population of the country. Proposals for further coverage on medium waves as a part of the Fourth Five Year Plan of A.I.R. are under consideration.

(b) (i) Increase of power of the existing transmitters, wherever necessary, (ii) setting up of additional radio stations in those linguistic regions which are not already covered, and (iii) setting up of auxiliary transmitting centres to extend the coverage of the existing stations to areas not adequately served.

Indian Diplomat Killed in Tunis

1358. **Shri D. C. Sharma:**
Shri Rameshwar Tantia:
Shri Hukam Chand:
Kachhavaiya:

Will the Minister of **External Affairs** be pleased to state:

(a) whether an attache of the Indian Embassy in Tunis, his wife and their two children died in an accident due to asphyxiation by gas; and

(b) if so, the details of the incident and the result of the investigation made in the matter?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes: the official was an Assistant.

(b) Shri O. P. Marwaha, an assistant in our Embassy in Tunis and his wife along with two children (aged 5 and 3-1/4 years) died of suffocation in their apartment on the night of 29th November, 1964. According to investigations which were confirmed by Police, the death occurred due to leakage of gas from the boiler which was found running when the apartment was broken into the next morning.

Sainik School, Pachmarhi

1359. Shri Hari Vishnu Kamath: Will the Minister of **Defence** be pleased to refer to the reply given to Unstarred Question No. 540 on the 14th September, 1964 regarding the establishment of a Sainink School in Pachmarhi (Madhya Pradesh) and state:

(a) whether the Madhya Pradesh Government have bee or are being advised to resuscitate the plan and go ahead;

(b) if so, the present position; and

(c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) No.

(b) Does not arise.

(c) A Sainik School was started at Rewa in Madhya Pradesh in July 1962. Its strength as on the 30th September 1964 is 229 boys. It is considered that the State Government should make efforts to bring the facilities at this school to a level that will enable to take in the full strength before they think of starting another Sainink School.

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Mid-term Elections in Kerala

Shri Nambiar (Tiruchirapalli): Sir, I call the attention of the Minister of Law to the following matter of urgent public importance and I request that he may make a statement thereon:

> The uncertainty created by the reported proposal to postpone the elections in Kerala, on the plea of avoiding mid-term elections by amending the Constitution.

The Minister of Law and Social Security (Shri A. K. Sen): There appeared in some newspapers a report that Government was considering the proposal to eliminate mid-term elections to State Legislative Assemblies. But there is no proposal before the Government, nor is it the intention of the Government, to postpone or avoid mid-term elections. Hence there is no question of postponing the forthcoming elections in Kerala.

Shri Nambiar *rose—*

Mr. Speaker: Still some elucidation is necessary?

Shri Nambiar: While welcoming the statement of the hon. Minister, in view of the fact that on 22nd March, 1965 the six-month period of the resolution adopted by this House approving the proclamation of the President under article 356 expires, may I take it that the elections will be held and the new legislature of Kerala will come into being before that date?

Shri A. K. Sen: Then hon. Member need have no apprehension that the elections will not be held according to law.

Shri Nambiar: According to law means, before the expiry of the six-month period, another resolution can be brought before the House.

Mr. Speaker: We will see when that is brought.

Shri Nambiar: That means, uncertainty prevails. That is exactly what I want to know.

Mr. Speaker: I cannot compel him now.

Shri Nambiar: After the calling attention, the country must know when the elections will be held.

Mr. Speaker: He has put the question and the answer has come.

Shri Nambiar: Let him say yes or no to the question whether there will be any extension by this House of the six-month period. Otherwise, uncertainty will prevail.

Mr. Speaker: Papers to be laid on the Table.

Shri Kachhaviya (Dewas) *rose*—

Mr. Speaker: His name is not there. Papers to be laid on the Table.

Shrimati Lakshmikanthamma (Khammam): I had given notice of a calling attention . . .

Mr. Speaker: Because the hon. Members on the opposition have not raised any objection to my orders today, one Congress Member stands up and complains? Papers to be laid.

12.04 hrs.

PAPERS LAID ON THE TABLE

Report of Chief Inspector of Mines on accident at Patni-Bona Stone Quarry

The Minister of Labour and Employment (Shri D. Sanjivayya): I beg to lay on the Table a copy of Report of the Chief Inspector of Mines on the fatal accident at Patni-Bona Stone Quarry (Bakudhi) District Santhal Parganas. Bihar, on the 13th October, 1964. [*Placed in Library. See* No. LT-3609/64].

Notification under All India Services Act

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): On behalf of Shri Hathi, I beg to lay on the Table a copy of Notification No. G.S.R. 1660 dated the 28th November, 1964, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951. [*Placed in Library. See* No. LT-3610/64].

Note given by Ministry of External Affairs to Embassy of China in India and Note given by Embassy of China in India to the Ministry of External Affairs

Shri Dinesh Singh: I beg to lay on the Table a copy each of the following papers:—

(i) Note given by the Ministry of External Affairs, New Delhi, to the Embassy of China in India, on the 8th December, 1964.

(ii) Note given by the Embassy of China in India, to the Ministry of External Affairs, New Delhi on the 14th November, 1964.

[*Placed in Library. See* No. LT-3611/64].

12.05 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am diretced to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th December, 1964, agreed without any amendment to the Slum Areas (Improvement and Clearance) Amendment Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 3rd June, 1964.'

12.05½ hrs.

MOTION RE: TWELFTH REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES—*contd.*

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shrimati Chandrasekhar on the 11th December, 1964, namely:—

"That this House takes note of the Twelfth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1962-63, laid on the Table of the House on the 24th November, 1964."

Out of 5 hours allotted, 55 minutes have been spent and 4 hours and 5 minutes remain.

श्री ओंकार लाल बेरवा (कोटा) : समय बहुत कम है, इस को बढ़ा दिया जाय।

अध्यक्ष महोदय : चलने तो दीजिये देखा जायगा।

श्री हुकम चन्द कछवाय (देवास) : शासन द्वारा यह जो रिपोर्ट पेश की गई है इसका मैं स्वागत करता हूं। इस सम्बन्ध में मैं अपने कुछ विचार सदन के सामने रखना चाहता हूं।

हमारे देश में जाति प्रथा बहुत पहले से चली आ रही है। हरिजन, शैड्यूल्ड कास्ट तथा शैड्यूल्ड ट्राइब्ज़ के लोगों को शासन द्वारा जो मदद दी जाती है, जिस तरह से उनको ऊपर उठाने का प्रयत्न किया जाता है, वह त्रुटिपूर्ण है, उस में कमियां हैं। जिस प्रकार से यह मदद दी जाती है, उसका लाभ उन तक नहीं पहुंचता है। इस का एक प्रमख कारण यह है कि कुछ लोग उनके नाम पर, उनके ठेकेदार बन कर लाभ उठा लेते हैं और ये बचारे देखते के देखते रह जाते हैं। मैं शासन से प्रार्थना करता हूं कि वह देखे कि इन तक अच्छी तरह से और ठीक प्रकार से मदद पहुंचती है या नहीं पहुचती है। अगर नहीं पहुचती है तो पहुचाने का उसको प्रयत्न करना चाहिये।

हमारे देश में औद्योगीकरण हो रहा है, उद्योग बहुत बढ़ रहे हैं। हम इस दिशा में बड़ी प्रगति कर रहे हैं। औद्योगिक क्षत्रों में भी शैड्यूल्ड कास्ट के लोगों को ऊंचे पदों पर, अच्छी जगहों पर लगाने की कोशिश होनी चाहिये। इन को जो इनके अधिकार हैं, वे ठीक प्रकार से आज प्राप्त नहीं होते हैं। इन के लिए जो स्थान सुरक्षित किये जाते हैं, वे इनको मिलते नहीं हैं। नीचे के लोगों को आप ऊपर लाना चाहते हैं, ऊंचे स्थानों पर पहुंचाना चाहते हैं लेकिन जिस अनुपात में इन को उन स्थानों तक पहुंचाना चाहिये, उस संख्या में ये पहुंच नहीं पाते हैं या इन को पहुचाने की कोशिश नहीं की जाती है। यहां तक कि सरकारी दफतरों तक में इन लोगों के साथ सौतेला व्यवहार किया जाता है, बड़ा अनुचित व्यवहार किया जाता है। वहां पर पक्षपात भी बहुत चलता है। यह बन्द होना चाहिये और छोटे लोगों को, शैडयल्ड कास्ट के लोगों को ऊंची जगहों पर पहुंचाने का दिल से प्रयत्न किया जाना चाहिये।

जो सरकारी पदाधिकारी होते हैं, उन की तरफ से इन लोगों की आलोचना हो जाती है, इन को वे अच्छी दष्टि से नहीं देखते हैं । यह जो चीज़ है, इस का भी अन्त होना चाहिये । यह जो कमजोरी है, शासन को इस ओर ध्यान देना चाहिये और इस को दूर करने का प्रयत्न करना चाहिये ।

बहुत से स्थानों पर, बहुत से गांवों में, प्राय: सभी गांवों में आज भी छुआछूत विद्यमान है । आज भी वहां इन लोगों के साथ दुर्व्यवहार किया जाता है, उन के साथ ज्यादतियां की जाती हैं । चाहे दफ्तर हो या देहात उन को अच्छी दृष्टि से नहीं देखा जाता है । कुंए तक से इन को पानी भरने नहीं दिया जाता है । उन की दाढ़ी नाई बनाने से इन्कार करता है । उस को कहा जाता है कि अगर तुम इन की दाढ़ी बनाओगे तो तुम को बहिष्कृत कर दिया जाएगा, तुम को निकाल दिया जायेगा । इस तरह की जो धौंस दी जाती है, और इस तरह की जो बातें होती हैं, इन का भी अन्त होना चाहिए ।

12.08 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

अब मैं आदिवासी क्षेत्रों के सम्बन्ध में कुछ विचार रखना चाहता हूं । आदिवासी लोग बिल्कुल निर्धन होते हैं, बुद्धिहीन होते हैं, बहुत ही गरीब लोग होते हैं । उन की गरीबी का नाजायज फायदा, उन के बद्धिहीन होने का नाजायज फायदा आज ईसाई मिशनरीज़ उठाते हैं । इस का शासन द्वारा कोई विरोध नहीं किया जाता है इस आधार पर कि शासन किसी धर्म को प्रोत्साहन नहीं देता है । लेकिन जब हज़ारों लाखों की तादाद में इन की मजबूरी का लाभ उठा कर ईसाइयों ने इन को अपने धर्म में मिला लिया है, इन को ईसाई बना लिया है, तो क्या आज तक शासन सोया हुआ है, यह मेरी समझ में नहीं आया है । शासन को जागना चाहिये और यह जो धर्म परिवर्तन हो रहा है, इस पर रोक लगानी चाहिये । इन को जबर्दस्ती ईसाई न बनाया जा सके, इस का उपाय करना चाहिये ।

आदिवासी क्षत्रों के लोगों का जो धर्म परिवर्तन हो रहा है, इस के सम्बन्ध में नियोगी कमेटी की रिपोर्ट आई थी और उस रिपोर्ट को पुराने मध्य प्रदेश ने प्रकाशित भी किया था लेकिन आज तक शासन ने उस पर अमल नहीं किया है । उस पर अमल होना चाहिये और रिपोर्ट की तरफ आप का ध्यान जाना चाहिये । एक रेग कमेटी की रिपोर्ट भी जो पहले मध्य भारत था उस ने प्रकाशित की थी । उस पर भी अमल नहीं हुआ । इन दोनों रिपोर्टों पर अमल होना चाहिये । आज मध्य प्रदेश के अन्दर आदिवासियों की जो दशा है वह बहुत ही दयनीय है । उन के साथ कई प्रकार के अत्याचार किये जा रहे हैं । मध्य प्रदेश के अन्दर एक सकधर कमेटी की रिपोर्ट भी आई थी जिस में कहा गया था कि 1962 के पहले जिन के कब्ज़े में ज़मीनें थीं उन को वापिस नहीं लिया जायगा, लेकिन 1962 के बाद जिन्हों ने कब्ज़ा किया है उन से उन ज़मीनों को छीन लिया जायेगा । इन आदिवासियों को किस प्रकार से मारा गया है और किस प्रकार से उन के झोंपड़े जलाये गये हैं, यह भी आप को देखना चाहिये । ये जो अत्याचार दिन रात उन पर होते हैं, इन का अन्त होना चाहिये । सारे देश में इन पर संकट की जो छाया छाई रहती है उस का अन्त होना चाहिये । एक ओर तो देश पर संकट है और दूसरी ओर इन्हीं आदिवासी लोगों के क्षेत्रों में एक करोड़ की सम्पत्ति, एक करोड़ का माल नष्ट कर दिया गया है, उन के झोंपड़े जला दिये गये, उन को मारा गया । आप देखें कि ये आदिवासी हैं कौन लोग ? ये वे लोग हैं जो पर्वतों पर रहते हैं, जंगलों में रहते हैं, जिन्हों ने जंगलों को अपना

[श्री हुकम चन्द कछवाय]

घर बनाया है, उन को आबाद किया है । ये वे लोग हैं जिन के बदनों पर कोई कपड़ा नहीं होता है और जो केवल मात्र लंगोटी ही लगाते हैं । ये वे लोग हैं जोकि पेड़ों के पत्ते और जानवरों को मार कर खाया करते हैं । इन की ओर सरकार का ध्यान क्यों नहीं जाता है ? आप मेरे साथ चलें और मैं आप को उन क्षेत्रों में घुमाऊंगा और

कि उन पर क्या-क्या अत्याचार किये जा रहे हैं । उनके झोंपड़े जला दिये गये हैं । उन को डराया धमकाया गया है । पुलिस द्वारा, पुलिस इंस्पैक्टर द्वारा उन को यह कहा जाता है कि आप और जनसंघ को वोट दीजिये, और उस को जिताओ, इस में तो तुम्हारी इसी प्रकार की दशा होगी । इस तरह की बातें कह कर थानेदार द्वारा उन को पीटा जाता है । एक ओर तो आप कहते हैं कि हमारे यहां प्रजातंत्र है, डेमोक्रेसी है और दूसरी तरफ़ आप इस प्रकार से डिक्टेटरशिप चलाना चाहते हैं, तानाशाही चलाना चाहते हैं । कई क्षेत्रों में लोगों ने जनसंघ को वोट दिए इस लिए उन के कब्जे छुड़ाये जाते हैं, उन के टापर छुड़ाये जाते हैं । जहां उन के खेत होते हैं वहीं उन के टापर रहते हैं । आप को हर खेत में उन के टापर मिलेंगे । उन की कोई घनी बस्ती नहीं है, इकट्ठे आठ दस लोग नहीं रह सकते हैं । आज उन के टापरों को सताया जा रहा है । मैं जानना चाहता हूं कि उन को क्यों सताया जाता है, क्यों उन की दुर्दशा की जाती है । मैं मंत्री महोदय का ध्यान दिलाना चाहता हूं कि जो सारी गड़बड़ियां चल रही हैं वह उन की ओर ध्यान दें । शासन की ओर से उन को जमीनें मिलनी चाहियें और ज्यादा से ज्यादा लोग धन्धों में लगें, उन को अच्छी-अच्छी नौकरियां मिलें और अच्छी जगहों पर वे पहुंचें । हम लोग उन पर पैसे तो बहुत खर्च करते हैं लेकिन इस की ओर ध्यान नहीं देते कि उस पैसे का उपयोग कौन लोग करते हैं । हरिजनों के नाम पर, शेड्यूल्ड ट्राइब्ज के नाम पर आज लोग उन के नेता बने हुए हैं । मैं खुले शब्दों में कहना चाहता हूं कि कुछ कांग्रेसी लोगों ने, जो अपने आप को उनके लीडर कहते हैं, अपने घर भरे हैं और अपने मकान जायदादें बनाई हैं ।

श्री उइके (मंडला) : उन के नाम बतलाइये ।

श्री हुकम चन्द कछवाय : नाम भी बतला सकता हूं ।

श्री भागवत झा आजाद (भागलपुर) : आप ने भी बनाये होंगे, आप अलग थोड़े ही हैं ।

श्री हुकम चन्द कछवाय : आप आ कर देख लें । मैं धर्मशाला में रहता हूं ।

इस सम्बन्ध में मैं कहना चाहता हूं कि शासन को विशेष ध्यान देना चाहिये । दलगत नीति को छोड़ कर सभी हरिजनों को और शेड्यूल्ड ट्राइब्ज के लोगों को शेड्यूल्ड कास्ट्स के लोगों को, सहायता मिलनी चाहिये । आज हम देखते हैं कि उन को इस तरह की सहायता नहीं मिलती है बल्कि उन के रास्ते में और रोड़े अटकाये जाते हैं । उन के अन्दर जो कमियां हैं उन को दूर कर के उन को ज्यादा से ज्यादा सहायता देनी चाहिये ।

आदिवासियों की बड़ी दिलेर जाति है, लेकिन उन को सताया जाता है । वे केवल लंगोटी लगाते हैं और तीर कमान ले कर चलते हैं लेकिन उन को भी सताया जाता है । उन को दबा कर रक्खा जाता है और हर तरह से परेशान किया जाता है ।

श्री प्रकाशवीर शास्त्री (बिजनौर) : उपाध्यक्ष महोदय, मैं एक व्यवस्था का प्रश्न उठाना चाहता हूं। यह जो अनुसूचित जातियों की रिपोर्ट है उस का गृह मंत्रालय से सम्बन्ध है लेकिन इस मंत्रालय का कोई भी प्रतिनिधि इस समय हाउस में नहीं है। जब इतनी महत्वपूर्ण रिपोर्ट पर चर्चा हो रही है तब इस मंत्रालय के किसी प्रतिनिधि को यहां अवश्य रहना चाहिये।

विधि तथा सामाजिक सुरक्षा मंत्री (श्री अ० कु० सेन) : अब विभाग बदल गया है। विभाग बदलने के बाद उन का यहां रहना जरूरी नहीं है।

श्री हुकम चन्द कछवाय : अनुसूचित जातियों की जिम्मेदारी आज गृह मंत्रालय पर नहीं है लेकिन फिर भी उन को इस ओर ध्यान देना चाहिये। जो लोग उन से संबंधित पैसे का दुरुपयोग करते हैं उन से शासन को पूछना चाहिये और इन जातियों की शक्ति का उपयोग शासन को ठीक ढंग से करना चाहिये। उन लोगों को जमीन देनी चाहिये, पैसा देना चाहिये। साथ ही जो हजारों मीलों से आ कर उन का धर्म परिवर्तन करते हैं उस से भी उन को बचना चाहिए।

मैं समझता हूं कि मेरे दल में और बाकी दलों में इस बारे में कोई मतभेद नहीं है। इसलिये सभी दलों को इन लोगों के उत्थान के लिये कार्य करना चाहिये। उन की मदद न केवल सरकारी ढंग से होनी चाहिये बल्कि गैर-सरकारी ढंग से भी होनी चाहिये। सभी दलों को तत्व की बात को देखना चाहिये और उन की दशा को सुधारने के लिये कोशिश करनी चाहिये क्योंकि सरकार सभी समस्याओं का हल नहीं कर सकती। कुछ दिन पहले इन सब बातों के लिये कांग्रेस की ओर से काम किया जाता था लेकिन अब वह बात समाप्त हो गई है मैं प्रार्थना करूंगा कि वे उन लोगों का मार्गदर्शन करें और उन लोगों में जा कर काम करें। इस मामले में उन के साथ हमारा दल भी शामिल है।

Shri Basumatari (Goalpara): Mr. Deputy-Speaker, Sir, we have been discussing the report submitted by the Commissioner for Scheduled Castes and Scheduled Tribes every year and almost every year the report reveals the same thing. Also, we do not see any result coming out of such discussion even if we use harsh words. Of course, compared to those earlier reports, I should say that the present report is a little better and it is showing an improving trend. For the last so many years we have been requesting the Government of India to transfer this subject of development of Scheduled Castes and Scheduled Tribes from the Ministry of Home Affairs, as that Ministry is engaged in other important work like maintenance of law and order, now sadachar and the removal of national corruption.

Therefore we wanted that this Department should be entrusted to another Ministry or made a separate Ministry. I welcome Shri Sen who has been put in charge of this Department. I know him. He is a man of vision and judicial outlook. He is also a young and promising man. When a man like him takes the trouble of taking over this Department, we hope that it will do better work than it has done before.

When I saw in the papers that this Department was going to be entrusted to Dr. Ram Subhag Singh, I thought that it would be better. I know him also personally; he is a sincere man. But he refused and when he refused, I thought that there is nobody who will come forward to take over this work. So, when Shri Sen took the trouble of taking over this Department, I felt rather very grateful to him and we hope that he will do his best.

[Shri Basumatari]

Coming to the Report, this Report itself reveals how we have denied justice, in the services and everywhere. If you go through the Report very carefully, you will see that there is nothing where the Government or the country has helped to develop this community. After ten years another period of ten years has been granted for the special provision to the effect that they will do their best for developing these people. During the last ten years it was noticed that nothing had been done either in the matter of education or in the matter of appointment to services or in the field of development. When it was found that nothing was done, the Government of India was compelled because of their own action to extend the time by another ten years.

Now it is time when they should come forward and say whether they want to extend the period by another ten or twenty years or whether they want to develop these people within the specified time of ten years which has been granted once more.

I understand that in the Ministry of Home Affairs they have constituted one cell and they have appointed a number of officers. But if you look to the work done by these officers, you will be surprised to find that some of them not to speak of doing something for the people but they are against the constitutional provision. To substantiate what I say here is a newspaper report which I will not read out. On the 1st of this month one Director of Anthropological Research Institute, Government of India, had been to Gauhati where he publicly criticized the Government for the special provision regarding the Tribals and the Scheduled Castes. When it was brought to my notice by a batch of students, I had to contradict it. I submit to the Minister both my contradiction and the statement made by Mr. Bose, the Director of Anthropological Research Institute. I hope, strong action might be taken against this officer who is holding a responsible position for the development of these Tribals and the Sceduled Castes. He has been holding a lucrative post with a lucrative salary and he criticized the Government for this special provision in the Constitution. How dare he do so? Even the Ministers do not dare to criticize the Government's policy; even the Secretaries do not dare to criticize the Government's policy unless it is amended, but officers like him who are entrusted with the development of the Tribals and the Scheduled Castes have dared to criticize it. I wonder how they courage to do so. Can a small officer like him criticize the Government? Is it a Government? How can we expect then that these Tribals will be developed?

The Tribals are not only denied justice in the matter of appointments and in the matter of education but they are denied even here, in this House. This is because leaders themselves are influenced by the prejudice that the Tribals cannot come up, to the mark to shoulder the responsibility of the country. When the leaders, themselves are influenced by this prejudice—how can you expect the officers to work without being influenced by any of these things?

Now, coming to the details, if you go through the Report you will find how many persons belonging to scheduled castes and scheduled tribes have been employed in the services. Let us take Class I Officers. The total number of posts is, 8394 as against which the number of persons belonging to scheduled castes is 91 and that of scheduled tribes is only 16. The percentage in the case of scheduled castes is 1·08 per cent and the percentage in the case of scheduled tribes is 0·18 per cent. In the case of Class II, the total figure is 14,411. In the case of scheduled castes it is only 352 and in the case of scheduled tribes it is 41 only. Similarly, in the case of Class III, you will find the total figure

is so meagre in the case of scheduled castes and scheduled tribes. As against a total figure of 6,27,480, in the case of scheduled castes it is 44,747 and for scheduled tribes is 5,052 only. These are very meagre figures. This position obtains in the case of permanent posts. If you go into the figures of temporary posts, you will find the same type of figures. As I have not got much time at my disposal, I do not want to go into more details.

Now, I want to read out the remark made by the Commissioner. I must say he made that remark courageously. I refer to p. 130 of the Report of 1961-62 Part I:

> "While there is no reason to dispute the considered opinion expressed by the Union Public Service Commission, this argument advanced by other appointing authorities, does not always hold good. Instances have come to notice which show that while the scheduled caste and scheduled tribe candidates with prescribed qualifications are available and even succeed in written tests prescribed for judging their suitability, they are rejected on the basis of marks secured by them in oral interviews."

That means to say, they even succeed in written test but they are rejected in oral test. Just to avoid appointing them, they take an oral test and they are rejected by them. This is the fate of the scheduled caste and scheduled tribe candidates. This is what even the Commissioner has remarked here. He has pointed out another thing also. It is stated:

> "It is common knowledge that results of the personality tests or oral interviews are not always dependable."

He knows it; they also know it. I do not like to read out the whole thing. I would request the Hon. Minister to go through it and see whether he can do something in this direction so that we may not request the Government again for another extension of 10 years for their poor performance.

There is the constitutional guarantee for tribals. The father of the Nation, Mahatma Gandhi, wanted that there should be some provision in the Constitution which is to bring them up to the same level with other communities in India. The provision was made in the Constitution but at the very beginning the justice was not done to the tribals in regard to their population. In the whole of the world, in regard to their population, India is having the largest concentration of tribals except Africa comprising more than 50 millions but on the political reasons their population had been reduced to half only. In some States the scheduled tribes are excluded on the ground that the areas have been declared as scheduled, for instance in Assam, more than 12 lakhs in the tea garden are taken as non-scheduled tribes although they are of the same community on the ground that they are of floating population and again a lakh in hill tribes residing in the plains and the plains tribes residing in the hills. They are declared as non-scheduled tribes. The same thing has been done in other States also. You will be surprised to know that about 12½ lakh tribals have been left out on the ground that some of the areas declared scheduled in Madhya Pradesh. Similarly more than 6 lakhs left out in Orissa and about 22,07,000 such people in U.P. These tribes in U.P. are known as criminal tribes. I do not know why they should still be called as criminal tribes.

Shri K. C. Pant (Naini Tal): Not all of them are.

Shri Basumatari: Yes, they used to be called criminal tribes in the British days, but they continued to be treated as such in free India.

These people are neither accepted as Scheduled Castes nor as Scheduled

[Shri Basumatari]

Tribes. But their backwardness is such that Government have had to appoint a committee called the Nomadic Tribal Enquiry Committee in which I happened to be a member of that committee. I found that there were a large number of such tribes, homeless and hearthless, almost half-naked and so on. But when we brought this to the notice of Government, they found out several reasons why they should not be included among the Scheduled Tribes, and they said that only some benefits in regard to developmental activities, education and other things should be extended to them. After all, what can these benefits do? Unless they are given some scholarships, and unless they are given some reservation in the services, and unless they are given the same status as the other tribes they should not be excluded from the category of Scheduled Tribes. And do you know why these facilities are not being given to them? The reason is obviously political grounds for not giving them these benefits, because the authorities do not want that the tribals should comprise large population, otherwise they might occupy more seats in the Parliament and in the State Assembly, which they are afraid of. On these political grounds, they have been denied of justice, so I said, denial of justice not only outside on political grounds but even in the House here too.

श्रीमती मिनीमाता (बालोदा बाजार) : उपाध्यक्ष महोदय, आप ने मुझे जो अनुसूचित जातियों और अनुसूचित आदिम जातियों के आयुक्त की बारहवीं रिपोर्ट पर अपने विचार प्रकट करने का अवसर दिया है उस के लिये आप धन्यवाद के पात्र हैं ।

मुझे यह कहते हुए खेद होता है कि पिछले वर्षों में अनुसूचित जातियों की सामाजिक और आर्थिक हालत में बहुत परिवर्तन नहीं हुआ है । छुआछूत नगरों में चाहे थोड़ी बहुत खत्म हो रही हो परन्तु गांवों में हालत बहुत कुछ पहले जैसी ही है ।

जैसाकि आयुक्त की रिपोर्ट में बताया गया है मध्यप्रदेश के सात जिलों में छुआछूत बहुत बड़े पैमाने पर जारी है और हरिजन अभी भी नारकीय जीवन जी रहे हैं । अगर हालत छुआछूत तक ही सीमित रहती तब भी कोई बात न थी लेकिन अस्पृश्यता के कारण होने वाले उत्पात और अपराध भी कम नहीं हैं । उदाहरण के लिये मैं बतलाऊं कि मेरे पास इतनी दरख्वास्तें अभी हाउस में आने के बाद मिली हैं । इन सब हरिजनों को गांवों से निकाल दिया गया है । वे पुलिस के अत्याचार से पीड़ित हैं । उन की यह अर्जियां हैं । यदि मैं उन को सम्बन्धित अफसरों को भेजती हूं तो बहुत कम पर इन में से जांच वगैरह होती है ।

जब हमारे हरिजनों के साथ अभी भी इस तरीके से छुआछूत बरती जा रही है हम कैसे कह सकते हैं कि यह 17 वर्षों की आजादी में भी हम अपने पूरे अधिकार प्राप्त कर सके हैं ? ये अपराध मुख्य रूप से होटलों, मन्दिरों, कुओं, तालाबों, धर्मकार्य तथा नाई धोबी को ले कर होते हैं । आयुक्त की रिपोर्ट में बताया गया है कि 1962 में मध्य प्रदेश के 14 जिलों में इस प्रकार के 24 मामले हुए । ये वे मामले थे जिन की सूचना मिली जबकि सैकड़ों ऐसे मामले होते हैं जिन की कोई सूचना नहीं मिलती । कई क्षेत्रों में स्वयं पुलिस और सरकारी अधिकारी जातीयता बरतते हैं और इस प्रकार के मामले दर्ज नहीं हो पाते ।

मुझे यह कहते हुए अफसोस होता है कि जातीयता और अस्पृश्यता का सब से उग्र रूप पुलिस में दिखाई पड़ता है । छोटे शहरों में आपस में जितना भेदभाव पुलिस कान्स्टेबिल बरतते हैं उतना दूसरा कोई नहीं ।

यह जरूरी हो गया है कि सब से पहले अस्पृश्यता सरकारी कर्मचारियों के बीच से खत्म की जाये क्योंकि जब तक वे भेदभाव बरतते रहेंगे तब तक जनता से यह आशा नहीं की जा सकती कि वह भेदभाव नहीं बरतेगी ।

अभी मध्य प्रदेश में पंचायतों का निर्माण होने जा रहा है । मिनिस्ट्री आफ़ कम्यूनिटी डेवलपमेंट की 1960-61 की रिपोर्ट में कहा गया है कि पंचायतों में शिड्यूल्ड कास्ट्स तथा शिड्यूल्ड ट्राइब्ज को न्याय मिलना चाहिये । किन्तु हम कैसे इस बात की आशा कर सकते हैं, क्योंकि मैं ने स्वयं देखा है कि पंचायतों के जो चुनाव होने जा रहे हैं, उन में कई हरिजनों तथा आदिवासियों के पेपर्ज अकारण रिजेक्ट कर दिए गए मैं यह सुझाव देना चाहती हूं कि केन्द्रीय सरकार की ओर से मध्य प्रदेश सरकार और ग्राम पंचायतों को यह आदेश दिया जाना चाहिए कि वे अपने क्षेत्रों में छुआछात की भावना को दूर करने के लिए अविलम्ब कदम उठायें ।

मध्य प्रदेश सरकार ने अभी यह निश्चित किया है कि जो आफ़िसर छुआछूत को दूर करने के लिये विशेष दिलचस्पी लेंगे, उन को विशेष तरक्की दी जायेगी । यदि यह बात सत्य है, तो मैं मध्य प्रदेश सरकार को धन्यवाद देना चाहती हूं । यह एक आदर्श निर्णय है, जिस का अन्य राज्य सरकारों को अनुकरण करना चाहिये ।

शिक्षा के क्षेत्र में हरिजन अभी भी बहुत प्रगति नहीं कर पाये हैं । इस का मुख्य कारण है गरीबी । इस कारण महाकौशल में हजारों बच्चे हाई स्कूलों और कालेजों के अभाव में केवल मिडल पास कर के रुक जाते हैं । उन के लिए प्रदेश में यह प्राथमिकता दी गई थी कि मिडल पास कर के उन को नार्मल ट्रेनिंग दी जाये और टीचर का कार्य दे दिया जाये । लेकिन आफ़िसरों की ख़राब भावना के कारण हजारों मिडल पास लड़के नार्मल ट्रेनिंग में नहीं जा सके ।

मेरी अपनी राय यह है कि जब तक अनुसूचित जातियों के बच्चों को शिक्षा के लिए हर प्रकार की सुविधा और रियायत नहीं दी जाती, तब तक वे शिक्षा के सम्बन्ध में पिछड़े हुए रहेंगे । मैं ने रिपोर्ट में देखा है कि अलग अलग प्रदेशों में हरिजनों को शिक्षा के विषय में अलग अलग किस्म की रियायतें दी जाती हैं । किसी प्रदेश में फ़ीस माफ़ है, तो किसी प्रदेश में किताबें दी जाती हैं, कहीं पढ़ने की किताब नहीं दी जाती हैं और कहीं फ़ीस भी ली जाती है । मैं सरकार से आग्रह पूर्वक कहना चाहती हूं कि हरिजन बच्चों को शिक्षा के सम्बन्ध में हर किस्म की सुविधा दी जाये। उन को पाठ्यपुस्तकें, रहने के लिए छात्रावास, स्कालरशिप और फ़ीस की माफ़ी आदि सब प्रकार की सुविधायें उपलब्ध की जायें । ये सुविधायें देते समय उन बच्चों की योग्यता या अयोग्यता को न देखा जाये, क्योंकि ये जाति सैकड़ों बरसों से पशुता का और नारकीय जीवन व्यतीत करते रहे हैं । इस लिए वे दो चार बरस में योग्य नहीं बन सकते हैं । अगर उन को लम्बे समय तक हर प्रकार की सुविधायें प्रदान की जायेंगी, तो वे भी योग्य बन सकेंगे ।

इस रिपोर्ट को देखने से पता चलता है कि अगर प्रदेश सरकारें पचास प्रतिशत भाग दें, तो केन्द्रीय सरकार हरिजनों के लिए अनुदान देगी, अन्यथा नहीं । केन्द्रीय सरकार ने तीसरी पंचवर्षीय योजना में मध्य प्रदेश के लिए 83,64,000 रुपये की रकम निर्धारित की थी, किन्तु मध्य प्रदेश सरकार आज तक सिर्फ़ 29,63,000 रुपये ही ख़र्च कर पाई है । तीसरी पंचवर्षीय योजना शेष होने वाली है । इस अवस्था में हरिजनों को सुविधायें देने के लिए बाकी रुपया खर्च नहीं किया जा सकेगा । मैं निवेदन

[श्रीमती मिनीमाता]

करना चाहता हूं कि अगर हरिजनों को आगे बढ़ाना है, तो यह आवश्यक है कि उन के लिए जो रकम निर्धारित की जाये, उस को पूर्णतया खर्च किया जाये ।

मध्य प्रदेश में अनुसूचित जातियों की जनसन्ख्या 1951 में 39,12,205 थी और 1961 में यह जनसंख्या बढ़ कर 42,53,024 हो गई । इस प्रकार इन दस वर्षों में उन की जनसंख्या में 3,40,819 की वृद्धि हुई है । इसलिए यह आवश्यक था कि अगले चुनाव के लिए अनुसूचित जातियों की सीटों में विधान सभा के लिए चार और संसद् के लिए एक की वृद्धि की जाती । इस के विपरीत चुनाव आयोग ने विधान सभा की चार सीटें और संस्द् की एक सीट कम कर दी है । मुझे आशा है कि इस बारे में शासन की ओर से फ़ौरन कदम उठाया जायेगा ।

हम ने होम मिनिस्ट्री को लिखा है कि जिस गांव की जनसंख्या वास्तव में तीन सौ है, सैन्सस में उस की संख्या 105, 110 या 185 ही लिखी गई है । हम ने इस संबंध में कई गांवों के उदाहरण दिये थे, लेकिन अभी भी इस ग़लती का निराकरण करने के लिए कोई कार्यवाही नहीं की गई है ।

नौकरियों के मामले में भी अनुसूचित जातियों के साथ विषमता बरती जाती है । केन्द्रीय तथा प्रादेशिक सेवाओं में सुरक्षित जगहों में उन को नहीं लिया जाता है ।

जहां तक एनक्रोचमेंट का सम्बन्ध है, गांवों में हरिजन और आदिवासी बुरी तरह फंसे हुए हैं । पटवारी, तहसीलदार और दूसरे छोटे आफ़िसर हमेशा उन को तंग करते रहते हैं । साल दो साल होने पर उन पर केस चलता है और उन पर सौ से ले कर पांच सौ पये तक जुर्माना होता है । फिर भी वह जगह उन को नहीं मिलती है । अगर वे छोटीमोटी झोंपड़ी बना लेते हैं, तो उस को भी तोड़ना पड़ता है । इस तरह से हरिजन और आदिवासी एनक्रोचमेंट में बहुत ही उलझे हुए हैं ।

यदि वे एन्क्रोचमेंट कर लेते हैं, तब तो उन पर केस चलता है । यदि वे आबादी के लिए मांग करते हैं, तो दस बार अपनी रोज़ी, मजदूरी को छोड़ कर, अपने बाल बच्चों को भुखा मार कर कचहरी जाने के बाद भी उन को आबादी में जगह नहीं मिलती है । अगर वे ज़बर्दस्ती घर बना लेते हैं, तो उन पर केस चलता है । इस तरह हरिजनों और आदिवासियों के साथ अन्याय हो रहा है ।

जहां तक स्कालरशिप्स का सम्बन्ध है, मैं सरकार से अनुरोध करूंगी कि स्कालरशिप या तो बच्चों के मां बाप तथा गार्डियन के हाथ में दिया जाये या बच्चों के हाथ में दिया जाये । पिछले बरस मैं ने कई बच्चों के स्कालरशिप निकलवाए थे । इस बरस बच्चे स्कालरशिप न मिलने की वजह से हड़ताल कर रहे हैं । चालीस बच्चों के एक स्कूल में स्कालरशिप रुके हुए हैं । अध्यापकों को स्कालरशिप देने का परिणाम यह होता है कि कई बार वे हस्ताक्षर करवा कर स्कालरशिप निकलवा लेते हैं, लेकिन बच्चों को फिर भी नहीं मिलता है और वे फ़ीस के लिए भटकते रहते हैं ।

शिड्यूल्ड कास्ट्स कमिश्नर की रिपोर्ट में बहुत सी सुविधाओं का ज़िक्र किया गया है, लेकिन वे सब सुविधायें केवल इस पुस्तक तक ही रह जाती हैं । मैं आशा करती हूं कि ये सुविधायें देने के लिए आफ़िसरों को लिखित रूप में आदेश दिये जायेंगे । एसा न हो कि ये सुविधायें उपलब्ध करने के लिए कोई कार्यवाही न की जाये और फिर दो चार साल के बाद हम को इस प्रकार की रिपोर्ट देखने को मिले ।

इस तरह से हमारे साथ जो अन्याय हो रहा है इस को हम कितने दिनों तक बरदाश्त करते रहेंगे । आप को शायद यह अनुभव नहीं होता होगा कि हम भी सवर्णों का एक अंग हैं और हम भी हिन्दुस्तान के नागरिक हैं । हमें हर प्रकार की सुविधा से वंचित किया जा रहा है । यह घोर अन्याय है जो हमारे साथ बरता जा रहा है । सरकार हमारी सुविधाओं-असुविधाओं की ओर देखे, हमारे पिछड़ेपन की ओर देखे और हमारे साथ न्याय करे । अफसर जो हैं उन को आदेश जाने चाहियें कि वे हमारे साथ अन्याय न करें । मैंने कई कलैक्टरों, कई तहसीलदारों के साथ बात की है और मैंने देखा है कि इन में से कोई भी हरिजनों, आदिवासियों के मामले में कोई दिलचस्पी नहीं लेते हैं और न ही उन की असुविधाओं को अनुभव करते हैं और न ही उन के बारे में कोई अनुभव रखते हैं । जब कभी उन से हम पूछने जाते हैं कि फलां काम हुआ है या नहीं हुआ है तो कह देते हैं कि फाइल को देखने पर पता चलेगा । यह तो उन के अनुभव की बात है । हम भी तो देश के नागरिक हैं, हिन्दुस्तान से अलग अंग तो हम नहीं हैं, हम भी देश का एक अंग हैं और हमारे साथ भी तो न्याय होना चाहिये । मैं आशा करती हूं कि इस ओर ध्यान दिया जायगा और हमारे साथ आगे से न्याय होगा ।

श्री शिव मूर्ति स्वामी (कोप्पल) : उपाध्यक्ष महोदय, शेड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज कमिश्नर की रिपोर्ट जोकि 1962-63 की है, उस पर नजर डालने से साफ़ जाहिर हो जाता है, साफ साबित हो जाता है कि पिछड़े वर्गों को उठाने में सरकार को बिल्कुल भी सफलता नहीं मिली है, सरकार बिल्कुल ना-कामयाब रही है । जो थोड़ी बहुत इन की दशा सुधारने की कोशिश की गई है, वह बिल्कुल नाकाफी थी, एक जरा भर थी, ऊंट के बराबर थी ।

भारतवर्ष में हरिजन भाइयों और आदिवासी भाइयों की कुल तादाद 18 से ले कर 20 प्रतिशत है । कुछ स्टेट्स में इन की आबादी बहुत ज्यादा है और कुछ में कम है । इस प्रस्ताव पर जो मैंने एमेंडमेंट पेश किया है, और कहा है कि सरकार इन इन कामों में असफल रही है, उस को मैं अपने शब्दों में न कह कर इस रिपोर्ट के शब्दों में ही, इस रिपोर्ट में जो कुछ लिखा हुआ है, उस के आधार पर ही साबित करना चाहता हूं । कमेंट्स आन गवर्नर्ज रिपोर्ट आन दी शैड्यूल्ड एरियाज में जो लिखा हुआ है, उस को पढ़ कर मैं आप को सुनाता हूं । बिहार जिस में 1 करोड़ 10 लाख के करीब इन की आबादी है, उस के बारे में लिखा हुआ है :—

"It is reported that a scheme for allotment of forest coupes to Scheduled Tribes, on co-operative basis, on the lines of Bombay scheme, has also been embarked upon; but...."

अब जो "बट" आयेगा उस में तमाम रहस्य छिपा हुआ है, उस से तमाम फैक्ट्स साबित होती है ।

"but it is found that no such society was organised during the year 1959-60."

एक और बात भी बिहार के बारे में यह लिखी हुई है :

"It was a general complaint that the stipends were paid very late, with the result that the purpose for which they were granted was not properly fulfilled."

रेजीडेंशल स्कूल्ज में कोई बढ़ोतरी नहीं हुई है, ग्रेन गोलाज में कोई बढ़ौतरी नहीं हुई है ।

आगे चल कर लिखा हुआ है :

"For development of cottage industries training-cum-production

[श्री शिव मूर्ति स्वामी]

centres were started under the backward classes sector. The report however does not indicate the number of scheduled tribe trainees who were able to settle in the industries and earn their livelihood therefrom. Tribal students were also afforded opportunities for developing their technical skills. Some of them were trained at the industrial training institute at Chaibassa, and the technical training school at Dumka in a number of trades. This technical training did not, however, help the tribal candidates in securing even semi-skilled jobs in industrial concerns, because their training was not considered complete for want of inplant or apprenticeship training for which no provision was made in the scheme".

इस स्कीम के अन्तर्गत कहा गया है :

"Under the same scheme, 23 houses for landless scheduled tribe families in the district of Palamau were nearing completion".

क्या यह शर्म की बात नहीं है कि 23 खानदानों को जहां पर एक करोड़ से ज्यादा लोग बसते हैं मकान बना कर बसाने की बात सोची गई है और ये 23 घर भी पूरे नहीं हो सके हैं ? इस तरह से अगर प्रगति चलती रही तो किस तरह से इन का उद्धार हो सकता है, किस तरह से इनका भला हो सकती है, यह आप सोचें ।

जहां तक फिजिकल टारगेट्स का संबंध है, पूरा पढ़ कर सुनाने अगर मैं लगूं तो सारा वक्त ही मेरा उस में चला जायगा । इस वास्ते उस में मैं जाना नहीं चाहता हूं । मैं कोआपरेटिव सोसाइटीज के बारे में थोड़ा सा आप को पढ़ कर सुना देना चाहता हूं । इस में कहा गया है :

"During 1959-60 three co-operative farming societies were registered, thus bringing the total number of societies to 16. These societies in all brought under cultivation an area measuring 2575 acres and 11 gunthas. Five societies incurred a loss of Rs. 17,000 while six societies made a profit of Rs. 6,766. The loss of Rs. 17,000 may be looked into".

इसी तरह से जहां तक रिहैबिलिटेशन का सम्बन्ध है, उस में आप नाकामयाब रहे हैं । हाउसिंग स्कीम के बारे में गवर्नर्ज कमेंट जो हैं और कमिशनर साहब की तरफ से जो रिपोर्ट है, उन दोनों से साफ पता चलता है कि शासन बिल्कुल इस स्कीम को लागू करने में, इस को कार्यान्वित करने में असफल रहा है । जहां तक फिजिकल टारगेट्स का सम्बन्ध है, जहां तक अचीवमेंट्स का ताल्लुक है उस को अगर देखा जाय तो हर हरिजन भाई, हर आदिवासी भाई तथा उनका सेवक दुखी होगा । हर किसी का उस को देख कर दिमाग जलने लगता है, खून खौलने लगता है । बिहार में 1 करोड़ 10 लाख के करीब जिन लोगों की आबादी है वहां पर फिजिकल टारगेट्स से लाभ हुआ है 200 फैमिलीज को, जिस का मतलब यह है 1025 परसंज इस से बैनिफिट हुए हैं । इसी तरह से गुजरात को आप देखें । वहां पर 140 फैमिलीज ही बैनिफिटिड हुई हैं । जहां तक हमारी मैसूर स्टेट का सम्बन्ध है, उस के बारे में "नाट अवेलेबल" शब्द लिखे हुए हैं । दूसरी कुछ स्टेट्स के बारे में भी यही लिखा हुआ है । कमिश्नर साहब को मालूमात हासिल नहीं हुई हैं ।

अब आप एम्प्लायमेंट फिगर्ज को देखें इस के सम्बन्ध में शासन कितना अलक्ष्य रहा है, यह भी इस से सिद्ध हो जायगा । शासन ने बड़ी ही लापरवाही इस बारे में भी दिखाई है । इन की आबादी भारतवर्ष में जैसा मैंने कहा है, पांचवां हिस्सा है ।

इन को हम ऊपर उठाना चाहते हैं, इस में कोई शक नहीं है । इन के लिये हम ने कई कानन भी पास किये हैं यह भी सही है । हम चाहते भी हैं कि ये ऊपर उठें । लेकिन मशीनरी में कहीं पर जंग लगा हुआ है, जिस के कारण ये ऊपर नहीं उठ पा रहे हैं और उस जंग को साफ करने में मंत्रीगण तथा दूसरे सरकारी अफसर लगातार नाकामयाब साबित हो रहे हैं ।

आप देखें कि कामर्स एंड इंडस्ट्री में क्लास 1 पोस्ट्स की कुल स्ट्रेंग्थ 188 है और शैड्यूल्ड कास्ट के लोग केवल चार हैं । कामर्स एंड इंडस्ट्री के कम्पनी ला एडमिनिस्ट्रेशन में क्लास 1 की कुल स्ट्रेंग्थ 43 है और शैड्यूल्ड कास्ट का एक भी आदमी नहीं है । कम्युनिटी डिवेलेपमेंट एंड कोआपरेशन जिस का निर्माण ही बैकवर्ड एरियाज और बैक्वर्ड पापुलेशन को ऊंचा उठाने के लिए किया गया है, वहां भी एक भी क्लास 1 का अफसर शैड्यूल्ड कास्ट का नहीं है, एक भी क्लास 2 का नहीं है । अलबत्ता स्वीपर्ज वहां पर 50 फीसदी, 80 फीसदी और 90 फीसदी हैं । स्वीपर्ज की जगहों के लिए तो इन को बिल्कुल फिट समझ लिया जाता है लेकिन दूसरी किसी जगह के लिए फिट नहीं समझा जाता है, यह इस से साफ जाहिर हो जाता है । आंकड़े जो दिये गये हैं अगर ये सही हैं तो साफ इन से गवर्नमेंट की असफलता साबित होती है । इस के बाद डिफेन्स की बात को छोड़ता हूं क्योंकि वहां पर नाट अवेलेबल लिखा हुआ है । आखीर में मैं आप को टोटल बतलाना चाहता हूं । जहां पर 18 से 20 परसेन्ट तक उन लोगों की आबादी है वहां फर्स्ट क्लास आफिसर्स 1.30 परसेन्ट हैं, सेकेन्ड क्लास .15 परसेन्ट हैं, थर्ड क्लास 2.30 परसेन्ट हैं । इसी प्रकार से 7.47, .85, 16.36 आदि के प्रतिशत हैं । हां फोर्थ क्लास के लोग जोकि स्वीपर्स नहीं हैं वह जरूर 91.11 परसेन्ट हैं । इस तरह से आप देखेंगे कि अभी तक जो दौर चल रहा था उस को आज भी जारी रखा जा रहा है । अगर आज आप एम्प्लायमेंट एक्स्चेन्ज के फिगर्स को देखिये तो आप को पता चलेगा कि हजारों ग्रैजुएट्स वेटिंग लिस्ट में हैं । यह नहीं है कि उन लोगों में ग्रैजुएट्स नहीं हैं, पढ़े लिखे लोग नहीं हैं । अगर पढ़े लिखे लोग न होते तब तो बात अलग थी लेकिन पढ़े लिखे होते हुए भी वे लोग नौकरियों में नहीं लिये गये हैं । मैं आप को बतलाऊं कि मैट्रिकुलेट्स और ग्रैजुएट्स सब मिला कर तकरीबन 40 हजार लोग लाइव रजिस्टर पर हैं जोकि अभी तक अनएम्प्लायड हैं । अगर एम्प्लायमेंट के लिये नाम होने पर भी लोग भर्ती न हो सकें तो मैं यही कह सकता हूं कि :

Both the Central Government and the State Governments have utterly failed to make improvement in this.

इस के बाद ढेबर भाई की रिपोर्ट है । सरकार को और कोई कमेटियां बनाने की जरूरत नहीं है । सरकार के हाथ में जितनी रिपोर्ट्स हैं अगर उन पर ही अमल करने की कोशिश की जाये तो काफी होगा । यह नहीं होना चाहिये कि यहां तो सरकार कह दे कि हम ने रिकमेन्डशन मान लिया लेकिन कुछ हो नहीं । आज हम को यह नहीं देखना है कि सरकार रिकमेन्डेशन मानती है या नहीं बल्कि हम को देखना यह है कि फिजिकल अचीवमेंट क्या होता है । जो कुछ हासिल किया जाता है उस को हाउस को बतलाना जरूरी था । लेकिन पिछले सत्तरह सालों में सरकार यह कभी नहीं बतला सकी । मुझे अफसोस है कि इस बारे में इन लोगों की कोई मदद नहीं की गई । हम यह नहीं सुनना चाहते हैं कि रिजर्वेशन खत्म कर दिया जायेगा और उन को सब के बराबर लाया जायेगा । हम तो यह जानना चाहते हैं कि उन की मसावी हालत वाकई में कहां तक ठीक हुई है । मैं कहना चाहता हूं कि यह बात जरूर है कि इन लोगों पर पैसा खर्च किया गया है, लेकिन उस से फिजिकल अचीवमेंट कुछ नहीं हुआ ।

[श्री शिवमूर्ति स्वामी]

अब मैं इस सिलसिले में कुछ सुझाव भी देना चाहता हूं । पहला तो यह है कि जो हरिजन भाई या ट्राइबल कम्यूनिटीज के भाई पार्लियामेंट के सदस्य हैं या शासन सत्ता के सदस्य हैं, उन को इस सम्बन्ध में खास दिलचस्पी लेनी चाहिये । यह नहीं होना चाहिये कि यहां पर सब तरह की बात आप कहते हैं मगर खुद अपने भाइयों को आप भूल जाते हैं । यह बड़ी गलत बात है । आप लोगों के पार्लियामेंट के मेम्बर होते हुए या सरकार में रहते हुए उन लोगों का लिहाज नहीं किया जाता और आप के सुझावों पर अमल नहीं किया जाता । अपने क्षेत्रों में फिरने के बाद मुझे पता नहीं है कि आप लोग सरकार के सामने कोई सुझाव रखते हैं या नहीं या अगर रखते हैं तो उन पर अमल कहां तक किया जाता है । आप उन को विद्या देने और मदर्से खोलने के बारे में सोच रहे हैं लेकिन जब तक आप उन की मसावी हालत और एक्तसादी हालत नहीं सुधारेंगे तब तक उन की समस्या हल नहीं हो सकती । आज भी इस मुल्क में बहुत सीफैलो लैंड है, अनकल्टिवेबल लैंड है, फारेस्ट लैंड है, वेस्ट लैंड है । आज उस का बटवारा उन लोगों के लिये करना चाहिये ।

हमारे प्लानिंग कमिशन का मकसद है कि इस मुल्क में कोआपरेशन बढ़े । अभी ही कहीं पर, शायद पटना में, हमारे प्रधान मंत्री जी ने कहा है कि किसानों को काम करना चाहिये और मिल कर अन्न की समस्या को हल करना चाहिये । लेकिन आज इन हरिजनों और शैड्यूल्ड ट्राइब्ज से ज्यादा मिल कर काम करने वाले और कहां मिल सकते हैं । अन्न की समस्या हल करने के लिए हम को मिल कर काम करने वालों की जरूरत है लेकिन आज भी यहां पर दस करोड़ लोगों से ज्यादा की आबादी हरिजनों और शेड्यूल्ड ट्राइब्ज की है । वह लोग ऐग्रिकल्चरिस्ट हैं । अगर उन लोगों को ले कर और उन की कोआपरेटिव सोसाइटी बना कर कोआपरेटिव फार्मिंग की जाय तो कितना अच्छा हो । यहां तो हमेशा कहते हैं कि हम कोआपरेटिव सोसायटियों पर नजर रक्खेंगे, लेकिन महाराष्ट्र स्टेट के जत ताल्लुक में हम देखते हैं कि जहां पहले ट्राइबल लोगों की कोआपरेटिव सोसायटी बनाई गई थी अब उस को डिजाल्व कर के जमीनों को बेचा जा रहा है और गरीब लोगों को तकलीफ दी जा रही है । इस को देख कर मेरी आंखों में पानी भर आता है । इस तरह की जो बातें भी आप के सामने आयें उन को आप को देखना चाहिये और खुद उन मसलों को हल करना चाहिये । अगर सरकार ऐसा नहीं करती तो शायद ही कोई दिन ऐसा आये जब इन भाइयों का उद्धार होगा । जब तक इन भाइयों का उद्धार नहीं होगा तब तक भारतवर्ष का भी उद्धार नहीं होगा ।

Shri Achuthan (Mavelikara): *Mr. Deputy-Speaker, Sir, I welcome the 12th report of the Commissioner of Scheduled Castes and Scheduled Tribes for 1962-63.

When I begin to talk about the report my thoughts go to the memory of Mahatma Gandhi. The culture and heritage of India is equal to any other nation in the world. Gandhiji firmly believed that the uplift of Harijans is necessary for the betterment of India and worked ceaselessly to achieve this laudable objective.

The framers of the Constitution drew inspiration from the teaching of Gandhiji and realised his concern for the Harijans all over India. Some definite provisions were thus incorporated in the Constitution with a view to ameliorate their grievances and provide safeguards. It is well known that untouchability is banned by the Constitution. Gandhiji wanted to shake off the Harijan community's feelings of helplessness and infuse in

*English translation of the speech made in **Malayalam.**

them the spirit of self-respect. In a very large measure he has succeeded in giving them the pride of place which they deserved.

Though the report deals with many measures the Government is doing for the uplift of Harijans, I want to discuss only education and co-operation.

13 hrs.

The Central and State Governments have made substantial provisions in their budgets for the educational advancement of this community. I welcome this. However, it is a fact that the officers who are responsible for handling these funds cause unnecessary delay and hardship to the recipients. These officers are sitting under the very portrait of Gandhiji, whose interest in the uplift of Harijans is well known. and acting in a way prejudicial to the best interests of the Harijans. I disapprove of this conduct. The Government should exercise greater vigilance over them and bring to book those who are responsible for such malpractices.

In my State, a number of schools are being run by the Harijan Welfare Department. The sad plight of these schools will be very shocking for anybody who knows the conditions of these schools. In many schools, there are no qualified teachers and accommodation facilities. A few years ago, realising this unsatisfactory state of affairs, the then Adviser to the Rajpramukh, Shri P. S. Rao ordered that these schools be run by the Education Department. After two years, the Education Department handed over the administration back to the Harijan Welfare Department. I feel that if the Harijan Welfare Department is not in a position to run them efficiently and to the satisfaction of those for whom these schools are intended, they should hand them over to the Education Department. Otherwise, the amount spent in the name of education of the Harijans will not bring the desired effect. Another factor that will support my earlier contention of the inability of the Harijan Department to conduct the eduactional institutions is their lack of experience. When there is a specialised agency (such as the Education Department) to conduct the schools, it is not befitting that Harijan institutions alone should be run by a department other than the Education Department. The students who come out successful from these schools may not be well-equipped at a later stage. If compared with students who had education from other schools their standard is low. The number of seats reserved for Harijan students in the colleges should be increased as the present seats are not adequate to meet the demand.

A number of multi-purpose co-operative societies have been sanctioned for the benefit of the Harijan community. The Harijan Welfare Department recommends the formation of these societies and the Registrar of Co-operative Societies sanctions them. However, the benefits conferred on Co-operatives directly under the Co-operative Department are not received by the multi-purpose societies formed by Harijans. This differential treatment must end. All the societies irrespective of the fact whether they belong to Harijans or not must get full benefits. I am even inclined to support the handing over of these societies to the Co-operative Department if such a change will be useful to these societies and thereby to the Harijans.

श्री साधूराम (फिल्लौर) : उपाध्यक्ष महोदय, आज दो साल के बाद शैड्यूल्ड कास्ट्स ऐंड शैड्यूल्ड ट्राइब्स कमिश्नर की रिपोर्ट इस सदन् में पेश हुई है। जहां तक इस रिपोर्ट का ताल्लुक है, कमिश्नर साहब ने अपनी रिपोर्ट में जो सारे देश की बाबत अर्ज

[श्री साधूराम]

किया है उस को पढ़ कर और उस को देख कर बड़ा अफसोस होता है कि हमारी गवर्नमेंट जो काम करना चाहती है वह पूरा नहीं होता है। फकत कहने से कुछ बनता नहीं है। महात्मा गांधी जी की इच्छा थी कि हरिजनों की वह समस्याएं या देश के सामने जो तकलीफें हैं वे दूर हों। सोचा यह गया था कि आजादी आने के बाद इस देश में बसने वाले करोड़ों लोगों के साथ में इंसाफ़ होगा और उन को आजादी जो प्राप्त हुई है उस का कुछ लाभ होगा। लेकिन इस रिपोर्ट के पढ़ने के बाद मालूम होता है और प्रैक्टिकल हम देख भी रहे हैं कि गवर्नमेंट का ध्यान इस तरफ़ पूरा जैसा जाना चाहिए वैसा नहीं जाता है। इसलिए स्टेट गवर्नमेंट्स भी जो लेजिस्लेशंस पास करती हैं उन पर भी अमल नहीं होता है और सेंट्रल गवर्नमेंट भी जो कानून आदि पास करती है उस पर भी अमल नहीं होता है। बावजूद इस बात के कि साल, दो साल के बाद जब भी यह शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स कमिश्नर की रिपोर्ट जो पार्लियामेंट में पेश होती है और तमाम हरिजन एम० पी० शैड्यूल्ड ट्राइब्स और शैड्यूल्ड कास्ट्स यह दुहाई मचाते हैं कि हमारे साथ बेइंसाफी हो रही है तो भी उसके बाद भी गवर्नमेंट फिर भी कुछ ध्यान नहीं देती और न ही यह पूछती है कि क्या बेइंसाफी आप के साथ हो रही है, आप के साथ तो बड़ा इंसाफ़ हो रहा है ? इस के कहने के बावजूद भी गवर्नमेंट इस बात पर ध्यान नहीं देती है बल्कि यह हमारा शैड्यूल्ड कास्ट्स कमिश्नर का डिपार्टमेंट जोकि होम मिनिस्टरी के नीचे होता था, शायद होम मिनिस्टरी वालों ने ऐसा समझा कि यह फिजूल सा महकमा है और इसलिए इसे सोशल सिक्योरिटी के मातहत कर दिया। जहां तक इस नये महकमे का ताल्लुक है मैं समझता हूं कि उनको कुछ इस बात के मुताल्लिक़ पता ही नहीं है कि हरिजनों की समस्या है क्या देश में ? इस देश में थर्ड फाइव इयर प्लान में 90 करोड़ रुपये की रक़म सैंट्रल और स्टेट गवर्नमेंट्स की तरफ़ से खर्च करने के लिए रखी गई थी। इस का मतलब यह बनता है कि 18 करोड़ रुपये हर साल हरिजनों की तकलीफ़ों को या शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स की तकलीफ़ों को दूर करने के लिए खर्च किया जाय लेकिन वह 18 करोड़ रुपये जो एक साल में खर्च करने थे वह खर्च नहीं हो पाते हैं और वह स्टेट गवर्नमेंटों और सट्रल गवर्नमेंट का रुपया लैप्स हो जाता है क्योंकि महकमे वाले इन की तकलीफ़ों की तरफ़ ध्यान देने के लिए तैयार ही नहीं होते हैं। मैं समझता हूं कि या तो वह रुपया उन तक पहुंचता नहीं है या वह रुपया गवर्नमेंट के खजाने में वापिस होकर लैप्स हो जाता है और हक़ीक़त यह है कि हरिजनों के लिए कोई काम नहीं किया जाता है।

सर्विसेज़ के बारे में श्री बासुमतारी ने पहले बतला दिया है कि ग्रेड 1 में टोटल नम्बर 8632 दर्ज किया गया है जिस में से कि 113 शैड्यूल्ड कास्ट्स के हैं और सिर्फ 13 शैड्यूल्ड ट्राइब्स में से हैं। क्लास 2 सर्विस में 14339 टोटल नम्बर रिपोर्ट में दर्ज है जिन में से कि 330 तो शैड्यूल्ड कास्ट्स के हैं और केवल 31 शैड्यूल्ड ट्राइब्स के हैं। इसी तरह से क्लास 3 सर्विस में टोटल नम्बर 6,20,580 दर्ज है जिनमें से शैड्यूल्ड कास्ट्स के 46,366 हैं और शैड्यूल्ड ट्राइब्स के केवल 5,310 हैं। क्लास 4 सर्विस में यह सब से ज्यादा रिप्रेजेंटेशन देते हैं। लेकिन जहां सैंट्रल गवर्नमेंट साढ़े 12 फ़ीसदी का ऐलान करती है कि हम साढ़े 12 फ़ीसदी रिजरवेशन हरिजनों, शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स के लिए मुकर्रर करते हैं तो क्या उन्होंने कभी फीगर्स नहीं देखीं कि इस साढ़े 12 फीसदी के बजाय वह पौने दो फ़ीसदी का रिजरवेशन भी पूरा नहीं कर सके हैं ? आज 17 साल की आजादी की हुकूमत के बाद भी 2 फ़ीसदी शैड्यूल्ड कास्ट्स के आदमी सर्विसेज़ में नहीं आ सके हैं तो आख़िर इस

साढ़े 12 फ़ीसदी का रिजरवेशन देने का फ़ायदा क्या है ? ऐसी हालत में वे इस रिजरवेशन का नाम ही क्यों लेते हैं ? सर्विसेज की यह हालत है। यूनियन पबलिक सर्विस कमीशन में शैड्यूल्ड कास्ट्स वाले को उसका मेम्बर भी नहीं रखा गया है। अगस्त की यूनियन पबलिक सर्विस कमीशन की रिपोर्ट में दर्ज है कि उस में शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स का कोई आदमी बतौर मेम्बर के नहीं है । देश में हमारे लोगों की क़रीब 20 करोड़, सब को मिला कर, आबादी है लेकिन उन की तरफ़ कोई ध्यान नहीं दिया जाता है और न तो सैंटर में और न ही स्टेटों के किसी भी पबलिक सर्विस कमीशन में उनको बतौर मेम्बर के रखा जाता है और जब ऐसी हालत हो तो सर्विसेज के मामले के साथ कैसे इंसाफ़ हो सकता है ? और कैसे उन को सर्विसेज में पूरा हिस्सा मिल सकता है ? आज 15 साल की हुकूमत के बाद भी उन्हें उनका हिस्सा सर्विस में नहीं मिल सका है ।

इस के अलावा मैं अर्ज करना चाहता हूं कि एजूकेशन मिनिस्टरी के तहत आरकाइब्स का एक महकमा है । उस में तीन वैकेंसीज शैड्यूल्ड कास्ट्स के लिए एक दफ़े निकली थीं। शैड्यूल्ड कास्ट्स के सिर्फ दो कैंडीडेट्स वहां गये थे लेकिन वह दो भी नहीं रखे गये और वह वैकेंसीज दूसरे अपने रिश्तेदारों को भर कर के पुर कर ली गयीं । इसी तरह से हम देखते हैं कि हर एक मुहकमे में डिस्क्रिमनेशन हो रहा है और नौकरियों में हमारे लोगों को पूरा हिस्सा नहीं मिल रहा है । क्या मैं गवर्नमेंट से यह पूछ सकता हूं कि जब यह बात पार्लियामेंट में पहले भी आ चुकी है, तो क्या इस के मुताल्लिक कोई ग़ौर किया गया है ? क्या महकमे से यह पूछा गया कि पार्लियामेंट के मेम्बर यह बात कहते हैं, यह दुहाई देते हैं, उन की बात ग़लत है या सही है ? अगर ऐसा नहीं किया गया है, तो मैं समझता हूं कि यह सब ढोंग है और सरकार हरिजनों को न तो नौकरियों में और न ज़मीन में हिस्सा देना चाहती है ।

आज देश भर में ज़मीन के मुताल्लिक हाहाकार मचा हुआ है और कहा जा रहा है कि ज़मीन लैंडलैस लोगों को दी जाये । आज देश में अकाल की हालत है और लोगों को खाने के लिए अनाज नहीं मिल रहा है, लेकिन फिर भी स्टेट गवर्नमेंट्स ज़मीन तक्सीम नहीं कर रही हैं । शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के जो लोग लैंडलैस हैं, उन को बिल्कुल ज़मीन नहीं दी जाती है ।

मैं अभी पंजाब में अपने हल्के से आया हूं । वहां अनाज का भाव 31, 32 रुपये मन गेहूं मिल रहा है । मैं अपने शहर फगवाड़े गया । वहां पर लोगों ने हाहाकार मचा दी कि यहां पर आटा और दाल नसीब नहीं होते हैं । आज लोग खाने के लिए तड़प रहे हैं और भूखों मर रहे हैं । लेकिन गवर्नमेंट उन की तरफ़ ध्यान नहीं देती है । वह कहती है कि हमारे यहां से अनाज यू० पी० चला गया । क्या यह सरकार की ज़िम्मेदारी नहीं है ? आज ग़रीब लोग इतनी तकलीफ़ में हैं, ऐसी मुसीबत में मुबतिला हैं, लेकिन गवर्नमेंट के कानों पर जूं नहीं रेंगती है ।

पंजाब में पांच छः किस्म की ज़मीन है । एक तो मुस्लिम इवैकुई प्रापर्टी है, जो कि पंजाब गवर्नमेंट ने सैंट्रल गवर्नमेंट से ख़रीद की थी । मैं समझता हूं कि मुनासिब तो यह था कि जिस रेट पर पंजाब गवर्नमेंट ने यह ज़मीन ख़रीदी थी, उसी रेट पर उस को शिड्यूल्ड कास्ट्स, शिड्यूल्ड ट्राइब्ज और अदर बैकवर्ड क्लासिज के लैंडलैस लोगों को तकसीम कर देनी चाहिए थी । लेकिन ऐसा नहीं किया गया है । आज वह ज़मीन नीलाम की जा रही है और इस तरह उस का रुपया बढ़ाया जा रहा है, जो कि गवर्नमेंट के ख़ज़ाने में जायेगा । आप खुद सोच सकते हैं कि जो आदमी नीलाम में ऊंची कीमत पर इस किस्म

[श्री साधूराम]

की बंजर और कल्लर जमीन को खरीदेगा, वह उस से क्या फ़ायदा उठा सकेगा ?

सीलिंग मुकर्रर करने के बाद जो सरप्लस जमीन निकली है, वह मुजारों को दी जा रही है, लेकिन बहुत सी फ़ालतू जमीन पड़ी है, जिस को तकसीम नहीं किया जा रहा है । इसी तरह लैंड एक्वीजीशन के तहत जमीन निकली है । पंजाब में बड़े बड़े लल्लार्ड्ज ने जिन जमीनों को कल्टीवेट नहीं किया वे भी गवर्नमेंट के पास आ गई हैं । इस के अलावा वस्ट लैंड्स और नजूल लैंड्ज भी हैं । इन सब जमीनों को तक्सीम नहीं किया गया है ।

एक तरफ़ तो सरकार की तरफ़ से जमीन को तक्सीम नहीं किया जाता है और दूसरी तरफ यह कहा जाता है कि हमारे देश में अनाज नहीं मिलता है । आज लोग बेकार हैं, लेकिन गवर्नमेंट उन को खेती की जमीन नहीं दे रही है । इस सूरत में पैदावार कैसे बढ़ेगी और देश अन्न के मामले में कैसे सैल्फ़ सफ़िशेंट होगा ? मैं समझता हूं कि यह नामुमकिन है । अगर ये जमीनें गरीब हरिजनों और लैंडलैस लोगों को दे दी जायें, तो हमारी पैदावार बढ़ेगी, बेरोजगारी खत्म होगी और इस तरह देश में बहुत जल्दी खुशहाली आ सकेगी ।

लेकिन इस सिलसिले में गवर्नमेंट का रवैया हमारी समझ में नहीं आ रहा है । आखिर इस बात की क्या वजह है कि पंद्रह सालों की हुकूमत के बाद भी जमीन लोगों में तक्सीम नहीं हो सकी है ? जमीन के मुताल्लिक रिपब्लिकन पार्टी जो एजीटेशन कर रही है, वह बिल्कुल सही है । इसलिए यह जरूरी है कि गवर्नमेंट जल्दी से जल्दी लोगों को जमीन दे ।

श्री काशी राम गुप्त (अलवर) : माननीय सदस्य भी रिपब्लिकन पार्टी में शामिल हो जायें ।

श्री साधूराम : मैं समझता हूं कि जब तक शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के लोगों को स्माल स्केल इंडस्ट्रीज और घरेलू दस्तकारियां खोलने की सहूलियत नहीं दी जाती है, तब तक देश का उद्धार नहीं होने वाला है ।

लोग मेजारिटी में गवर्नमेंट के साथ इसलिए बैठे हैं कि उन को उम्मीद है कि गवर्नमेंट आज कुछ करती है, कल करती है, परसों करती है, छः महीने या एक साल में करती है । लेकिन गवर्नमेंट को इस समस्या की तरफ़ कोई ध्यान न देना नाकाबिले-दर्दाश्त बात है । अगर गवर्नमेंट का यही रवैया रहा, तो हरिजनों और आदिवासियों को, जो कि करोड़ों की तादाद में हैं, इस गवर्नमेंट से अलग होना पड़ेगा । जब इस देश में बीस करोड़ के करीब आदमी ऐसे हैं, जिन को ऊपर उठाने की जरूरत है, जिन के बग़ैर गवर्नमेंट जिन्दा नहीं रह सकती है, तो मेरी मांग है कि गवर्नमेंट को उन की हालत को बेहतर बनाने के लिए फ़ौरन कदम उठाने चाहिए । गवर्नमेंट ने पिछले पन्द्रह साल से उन को इग्नोर किया है । अगर वह आगे भी उन को इग्नोर करती रहेगी, तो यह मुनासिब नहीं होगा । मैं इन लोगों को ऊपर उठाने के लिए एक सैपरेट मिनिस्ट्री की मांग करता हूं, जो सिर्फ़ इन लोगों की प्राबलम को देखे और इन को ऊपर उठाने की कोशिश करे ।

एक माननीय सदस्य ने, जो कि आज यहां नहीं हैं, हरिजन उन को कहा था, जिन के मां-बाप नहीं हैं । मैं उन को कहना चाहता हूं कि उन्होंने एक बिल्कुल गलत और झूठ बात कही है । उन्होंने सिर्फ़ हरिजनों को पिच करने के लिए यह बात कही है ।

गवर्नमेंट को सर्विसिज में और मिनिस्ट्री में हरिजनों की रिज़र्वेशन के बारे में अपनी पालिसी को साफ़ करना चाहिए। आज स्टेट्स में कितने हरिजन मिनिस्टर बनाये जाते हैं ?

सिर्फ़ एक आध आदमी को डिपुटी मिनिस्टर बना दिया जाता है । सैंटर में 55, 56 मिनिस्टर हैं । उन में कितने हरिजन हैं ? कितने हरिजनों को गवर्नर या एम्बैसेडर बनाया गया है ? यह बिल्कुल बे-इन्साफ़ी की बात है । आज लोगों में जाग्रति आ चुकी है । आज वे करोड़ों लोग इस बात को बर्दाश्त नहीं कर सकते । इस मुल्क के बीस करोड़ों लोगों की तकलीफ़ों को दूर करने के लिए न इस पार्लियामेंट में और न विधान सभाओं में ज्यादा वक्त मिलता है । मैं चाहता हूं कि उन की प्राबलम्ज़ पर विचार करने के लिए हम लोगों को बोलने का टाइम ज्यादा मिले । यह भी बड़ी भारी तकलीफ़ है । मैं बहुत सी मिसालों को इस हाउस के सामने रखना चाहता हूं, था, लेकिन वक्त कम होने के कारण ऐसा नहीं कर सकता हूं ।

मैं गवर्नमेंट से मांग करता हूं कि वह हरिजनों की समस्याओं की तरफ़ ज्यादा ध्यान दे । पार्लियामेंट में मैजारिटी में जो लोग हैं, कम से कम उन को यह जानने की कोशिश करनी चाहिए कि तुम क्या कहते हो, तुम्हारी प्राबलम्ज़ क्या हैं और उन को कैसे हल किया जा सकता है ।

आख़िर में मैं कहना चाहता हूं कि जो तकलीफ़ें मैंने बयान की हैं, उन को दूर करने के लिए गवर्नमेंट को फ़ौरन कदम उठाना चाहिए ।

श्री माते (टीकमगढ़) : उपाध्यक्ष महोदय, सरकार के द्वारा हरिजनों के कल्याण के लिए कानून बनाये जाते हैं और कई योजनायें भी तैयार की जाती हैं, लेकिन फिर भी उन को कोई सुविधा नहीं मिलती है । मध्य प्रदेश में आदिवासी जिस ज़मीन को पंद्रह बीस सालों से जोत रहे हैं, उन को वहां से निकाला जा रहा है और उन से वह ज़मीन छुड़वाई जा रही है । आदिवासी कहते हैं कि हम मर जायेंगे, मगर अपनी ज़मीन नहीं छोड़ेंगे । पुलिस मार मार कर उन से उन की ज़मीन छुड़वा रही है । एक तरफ़ तो सरकार कहती है कि हम आदिवासियों को ज़मीन देने के लिए तैयार हैं और दूसरी तरफ़ उन आदिवासियों की ज़मीनें छुड़वाई जा रही हैं ।

आदिवासियों के लिए लाखों रुपये ख़र्च किये जाते हैं, लेकिन पता नहीं चलता है कि वह रकम किस पोल में घुस जाती है । इन आदिवासियों को न मकान की सुविधा मिलती है और न ज़मीन की सुविधा । उन को कोई भी सुविधा नहीं दी जाती है । हरिजनों के नाम से लाखों करोड़ों रुपये मकान बनाने के लिए दिये जाते हैं, लेकिन उस रकम का पता नहीं चलता है ।

मध्य प्रदेश में टीकमगढ़ के कोटरा गांव में आदिवासी हरिजनों को मकान बनाने के लिए 750 रुपये दिये गये हैं । सरकार ने कहा है कि तालाब से ऊपर मकान बनाओ । साढ़े सात-सात सौ रुपये गवर्नमेंट ने एक एक को दिये । रुपया ले कर वे बस स्टैंड पर पहुंचे । वहां पर पटवारी और सभापति ग्राम पंचायत के पहुंच गये और उनको कहने लगे कि तुम्हें यह रुपया मुफ्त का मिला है, तुम इस में से सवा दो दो सौ रुपया हम को दे दे । पहले तो इन्होंने देने से इन्कार कर दिया लेकिन बाद में जब इन को मजबूर किया गया तो इनको देने पड़ गये । इन्होंने मुखिया के पास जो ग्राम का था, रिपोर्ट की । इसकी इनक्वायरी हुई । यह बात सही पाई गई । लेकिन इस इनक्वायरी का कुछ भी नहीं बना क्योंकि बड़े बड़े लोग खाने वाले थे । इनके खिलाफ यह रिपोर्ट भी कर दी गई कि इन्होंने मकान नहीं बनवाये हैं, इस वास्ते इन से जो रुपया इनको दिया गया है वापिस ले लिया जाये । वास्तव में इन्होंने मकान बनवा लिये थे लेकिन उसके बावजूद भी इन को हुकम दे दिया गया कि रुपया ये वापिस कर दें । जब ये लोग पैसा दे नहीं सके तो

[श्री माते]

इन की ज़मीन को नीलाम कर दिया गया, इनके बैल नीलाम कर दिये गये, इन का सब सामान नीलाम कर दिया गया ।

श्री राघेलाल व्यास (उज्जैन) : यह जो ज़मीन थी यह पट्टे की थी या इस पर इन्होंने जबर्दस्ती कब्ज़ा कर रखा था ?

श्री माते : पट्टे की थी ।

इन लोगों ने कलैक्टर के पास इसकी शिकायत की । उन्होंने जब जांच की तो भी यह पाया गया कि इन्होंने मकान बना लिये हैं और इन से सवा दो दो सौ रुपये लिये गये हैं । लेकिन कलैक्टर ने भी इन बेचारे लोगों के लिये कुछ नहीं किया और किसी ने भी नहीं माना कि मकान इनके बने हुए हैं । बहुत सी इन लोगों ने दरख्वास्तें लिखीं लेकिन कोई सुनवाई नहीं हुई । आप लाखों रुपया हरिजन और आदिवासी लोगों के लिए दे रहे हैं लेकिन हरिजनों और आदिवासियों को उसका कोई लाभ नहीं पहुंच रहा है । यह जो ज्यादती इनके साथ हुई इसके विरोध में एक आदमी ने भपाल में भूख हड़ताल की । लेकिन फिर भी कुछ नहीं हुआ और इन बेचारों का सामान कुड़क कर लिया गया । इन के आज भी बल कुड़क होते रहते हैं, जमीनें कुड़क होती रहती हैं, इनके बाल बच्चे रोते रहते हैं लेकिन कोई ध्यान नहीं देता है । इन बेचारों के पास खाने तक के लिए नहीं है । दरख्वास्तें लिखी जाती हैं लेकिन कोई सुनवाई नहीं होती है । यह जो हालत है यह बहुत गम्भीर है । इसका अन्त होना चाहिये और जो रुपया खर्च किया जाता है उसका वास्तविक लाभ इनको मिले इस तरफ आपका ध्यान जाना चाहिये ।

Shri Jaipal Singh (Ranchi West): Mr. Deputy-Speaker, Sir, I do not know whether we should welcome this change from the Home Ministry to this new Cinderella Ministry. We could judge the change whether it is desirable only hereafter, if it is effective. This Report must be judged against the various Articles of the Constitution—Articles 29, 30, 45, 46, 50, 257, 339 and the two Schedules, Fifth and Sixth Schedules. If this Report does not answer the requirements of those various articles, it is not doing its duty. I have the same complaint which I voice every year, that the problem of the Adibasis and the Harijans is thought of very lightly by the present ruling party. We have to beg that a debate does take place, and even when a debate does take place, we have to beg of you to increase the number of hours given by your quota. That is the dismal picture. Now look at the position in this House. There is not even a single Cabinet Minister present. This problem should relate to the Finance Ministry, the Home Ministry, the Education Ministry, practically every other Ministry. But there is one pair of shoulders. I do not know whether it is carrying on it the entire present Cabinet; I have no idea;; he has to share the burden.

I feel that this problem has now assumed a very very vital role after what has happened, I mean the Chinese aggression. Parliament and the whole country must think seriously whether the Adibasis have got to be given a fair deal; otherwise, the security of this realim is not safe. Very few Members of Parliament, I think, were in the areas that was invaded. I was there some time and I saw what was happening. The demoralising effect of that invasion has not yet disappeared; let us not deceive ourselves. I am an Adibasi and I would like to tell this Parliament and the country, when I hopped from one area to the other, for which I had an aircraft for myself, I told the people there not to run away. In one particular place I asked them what they

thought of the present government. This is what they said:

> "मुगल भी आये, अंग्रेज़ भी आये, देशी लोग भी आये। अगर पीले लोग भी आ जायें तो क्या फर्क पड़ेगा।"

That is the imponderable situation in those areas. Let us not take this lightheartedly. It is a serious mater. I tell you, we are fooling ourselves if we think that because we are a big country, and the Nagas are only about 3 lakhs, we can browbeat them with punitive expeditions. Yet, that is the type of language that some Members of Parliament have used here. We must accept it as a human problem. I may tell you that unless the Adibasis are given a fair deal, the eastern region is not going to be safe for this country. Let us think about it very seriously.

Take the problem of Assam. I was a member of the Minorities Sub-Committee. Why were there two sub-Committees? Because, the ruling, party, the dominant party, had already decided that there should be a separate sub-Committee for Assam. We were told that in Assam the tribal problem was very very different from the rest of India, as if the problems of Adibasis in Assam were very different from the Adibasis in the rest of the country. In the plantations in Assam most of the labour is from my district and they are mostly Adibasis. But the moment they go to Assam to work in the plantations and settle down permanently in Assam they cease to be Adibasis; they are not in the Schedule. Similarly, we have been so dishonest in the Constitution that millions of people have been left out of the Schedule under one execuse or the other. We are not prepared to face this problem.

I fully agree with my hon. friend, Shri Basumatari, that there should be an All India Schedule. The only way you can achieve national integration is by seeing to it that the Adibasis get the full advantages of the safeguards granted to them in the Constitution, those safeguards that are pronounced from housetops every day, no matter where they go and live. That is my approach to this problem.

It is a very serious and dangerous position that we are placed in today. It is not merely the question of the Chinese or the other neighbours who are posing some threat to us. We know what has happened in the Garo Hills. It can happen elsewhere today. As a result of what happened there, the evacuation from Garo Hills, there was communal trouble in my area, communal-political troubles.

The Adibasis are highly inflammable material. One minute they may revolt against you, murder you or burn you; but it can happen to the other fellow also, from the same person. I think the Central Government as well as the State Governments do not realise that the Adibasis are no longer going to be dumb; they are no longer going to accept your sloganing; every hour makes them wiser and wiser and wiser. Believe me, it is not that I am condemning the ruling party, but as far as the problems of the tribals are concerned, in my opinion the ruling party has been bluffing them too long. They are becoming impatient. They have specifically nothing against the ruling party, but when promises are made and not implemented physically, they begin to wonder. Now the communications have developed and they are no longer living in isolated jungles. Whenever I get into my aircraft and fly over there, I find they are getting wiser and wiser, very discerning and challenging. We are told in a multi-purpose tribal block, Rs. 28 lakhs have been spent. What is the benefit that is accruing to them? Or, is it all disappearing in the number of battalions of officers that you have?

The first most important thing is that we must go to these people with a purpose, with a mission. What do the officers that we see today do? They look down upon us. They do not even know the tribal language.

[Shri Jaipal Singh]

At the top, in the apex, we are told you have reserved so many jobs. You are giving crores of rupees by way of scholarships. Adivasis are qualifying quite well. But where are they? Are they employed? There is no follow-up. Every year I have been demanding, "It is no good your telling us that you are spending so many crores of rupees, I want to know the follow-up."

Only recently I had the experience of one of the Railway people coming to me to Ranchi and telling me, "It is an educated area but none of your boys appear". I said that this was very funny and I would find it out. Immediately I sent him a list to Calcutta of 500 qualified Adivasis. I asked these boys as to why they did not apply. They said:

> "वहां हम लोग जा कर क्या करेंगे, बेकार यहां से कलकत्ता जाना पड़ेगा और खर्च करना पड़ेगा। हम लोग कभी बाहर गये नहीं। वहां अन्दर जाने देने के लिये भी पैसा मांगते हैं।"

That is the position.

Take, the Central sector. When the Heavy Engineering project was started the Central Minister, Shri Manubhai Shah, as well as the then Chief Minister, Dr. Krishna Sinha, made a public announcement mentioning my name giving this assurance that up to Rs. 500 salary posts only the local people would be appointed. Please go and find out—you have it in the Dhebar Report—how many of the local people are in service there. Even the people of Bihar are not there. Everybody from all over the country is all right but we are not competent.

Then, I am told, "You people are not qualified". I say, now what do you want? You supply want technicians. Only last month I have given them a list of 400 qualified technicians from Bihar. Most of them are local boys. I do not know how many of them are going to be taken in. Now they will tell us that the places have all been filled up; there are no vacancies. Some excuse or the other is all the time made in this particular regard.

I think, there are only two problems of the Adivasis as far as I can think of. One is relating to land. They are *bhumiputra,* children of the soil. The only place where they can feel safe is when they are firmly rooted to the soil. The moment you uproot them, the moment you make them landless, they just roam here and there. It upsets all their cultural moorings. What is happening to their lands? As far as the Jharkhand area is concerned, every other day there is more and more acquisition of land. More and more Adivasis are being asked to get away. This Parliament was foolish enough to pass an Act, the Coal-bearing Areas Act. It is a peculiar Act. The moment they find coal under you, you are asked to get out. There is no question whether you have been given compensation, alternative land or alternative roof. No; first get out, afterwards we will talk about it. As you know, the whole area, Madhya Pradesh and Bihar, is full of coal and other minerals. From day to day no one feels save as to whether the National Coal Development Corporation is going to acquire your fields or what. The Government must think very seriously about it. No land should be acquired unless other land has been given.

This is an assurance the late Prime Minister gave when the DVC began, when the Sindri fertiliser factory was built there, when Chittaranjan Locomotives, Hirakud and so forth came up, but nowhere has it been honoured. Even in the latest Heavy Engineering at Hatia, you will see what the position is. The Land Acquisition Officer of the State awarded Rs. 500 per acre

for the land that was being taken away from the local villages. We had our *hartal*. We imitated the Congress method. We said, we will not take it. Eventually, because a Marwari had to be given Rs. 20,000 per acre for exactly the same type of land, our people got no less than Rs. 6,000 per acre.

Why do I mention this? This is the treatment you give to the Adivasis. You think, because they are ignorant and cannot go to the law courts, go on cheating them; go on giving them false promises. How long are you going to do it? They are waking up. Hitherto, by and large, they have been non-vialent. They are not going to be non-violent any more unless you give them a fair deal. I feel, I owe a duty to Parliament and the country that we better wake up and do something about it.

The second problem to my mind is one of employment, educated employment and the other type, even the unskilled employment. What is the good of taking away boys and girls from villages and educating them up to a certain point if you divorce them from their village which, unfortunately, the type of education we have does now-a-days does? The moment they are educated, they do not want to go back to the villages. If you cannot employ them, what is going to happen? It is obvious that the same thing will happen as is happening to all the other youngmen in this country. There is nothing to interest them. They become parasites, as it were. They become a serious danger to society.

I have already mentioned that I think, there should be an All-India Schedule. I know, there are constitutional difficulties in the way. I would like Adivasis in particular not to depend upon a sense of vested interest. I do not think we are doing ourselves any good if all the time we depend upon safeguards. We are entitled to certain things without the safeguards even. There must be the conscience of the enlightened people to give us what is due to us as human beings in a democratic country in particular.

On the question of employment, I know my Adivasi and Harijan MP friends will disagree with me. I was for several months the Chairman of the Railway Accidents Enquiry Committee. In many places complaints were put to me that Shri Jagjivan Ram had done great harm to his community, the *harijans*, by issuing a directive to the Railways that *harijans* should automatically get promotion.

Shri S. M. Banerjee (Kanpur): That was on the basis of the Supreme Court judgement.

Shri Jaipal Singh: Whatever it is; but I think, we better think hard here because it is a question of national integration, emotional integration. Certainly, we should get reservations. Certain percentage we must have; otherwise, there is no chance of our getting in in any way. But once we have got in there, I think, to say that automatically we must supersede all the others is a wrong thing. I would like to tell my colleagues—it is not that I am arguing against Adivasis or against the *harijans* or, as I have every right to, I sort of disbelieve the *bona fides* of the others,—but even then I say that in the long run for the sake of our respect let us depend on our performance.

To end up with, I would like to refer to some of the things that were said by my hon. friend, Shri Kachhavaiya. I have heard from the hon. Member here, Shri Prakash Vir Shastri also often enough about the Neogy Report. I feature very largely in that report. In fact, I did not know that I was such a wonderful man. I did not know that I would be receiving so much money from America and all over the place, as it says. I would just like to mention that only a few years ago in Nagpur I was invited to inaugurate a conference of the Adivasis there and Dr. Neogy happen-

[Shri Jaipal Singh]

ed to be the Chairman of the Reception Committee. I was rather surprised in a way. I was very glad to have the opportunity of meeting him. I asked him only one question. I said, "Dr. Neogy, you went mad on this problem of conversion, whether it was to Christianity or Islam or whatever it is; how is it that you have become a Buddhist now, which he had?" That is all that I have to say.

Dr. M. S. Aney (Nagpur): Now he has publicly declared that he has not been converted.

Shri Jaipal Singh: Recently. That was a few years ago. He may have done it now. If he becomes a Muslim after two years, I can't say.

I would ask Government not to play about with experiments on Adivasis. Take, for example, their time-immemorial customs. Now, in the name of this panchayati raj you are introducing certain changes which they do not understand. You have got to work accordiny to their own genius and try to make your modern ideas fall in line with them. In the Singhbhum district because all the Mankis supported our Party, they abolished the Manki system. The Mankis system is among Adivasis. In the Santhal Parganas, in the same manner, the Parganaits, chieftains were all abolished. Now, when they realise that it has become a hopeless case—we are now in a different situation—they say, let us have the panchayati system. It is a very dangerous thing when you are interfering with some thing that everyone of them understands, in the name of academic thinking, academic planning and your own ideas about social changes. For God's sake, remember that the late Prime Minister used to say time and again, "Carry them with you; don't push them."

श्री बाल्मीकी (खुर्जा) : उपाध्यक्ष महोदय, आज दो वर्ष के पश्चात् अनुसूचित जातियों और अनुसूचित आदिम जातियों के आयुक्त की बारहवीं रिपोर्ट पर विचार सदन में हो रहा है ।

अनुसूचित जातियों और अनुसूचित आदिम जातियों के आयुक्त का यह विभाग कुछ निर्जीव सा प्रतीत होता है । अभी तक जो इस विषय में विचार यहां सदन में प्रकट किये गये हैं और जो भी सुझाव दिये गये हैं उन पर क्या अमल हो रहा है या हुआ है वह भी सदन के सामने आना चाहिए था । यही नहीं, बल्कि बारबार जैसा कि यहां पर कहा गया है कि शैड्यूल्ड कास्ट्स कमिश्नर को और उन के विभाग को कुछ ऐसी शक्ति से सुसज्जित किया जाय ताकि राज्य सरकारों पर भी और यहां केन्द्र में भी उस का प्रभाव हो सके, उस दिशा में भी कोई कदम उठाया गया नहीं मालूम होता है ।

दुःख के साथ कहना पड़ता है कि असेम्बिलियों में भी इस रिपोर्ट पर बहस नहीं की गई है और राज्य सरकारें उदासीनता के साथ उधर ध्यान देती हैं । उपाध्यक्ष महोदय, मैं आप के द्वारा यह निवेदन करना चाहता हूं कि यह शैड्यूल्ड कास्ट्स कमिश्नर का महकमा गृह मंत्रालय की व्यवस्तता से अलग हो कर सामाजिक सुरक्षा मंत्रालय के अधीन आया है । यह इस बात का द्योतक है कि सत्तरह साल की स्वतन्त्रता के पश्चात् भी हरिजन और आदिवासियों की स्थिति शोचनीय बनी हुई है और वह हालत आज भी किसी से छिपी नहीं है । वे अभी तक सामाजिक सुरक्षा व सामाजिक न्याय से वंचित हैं । अस्पृश्यता की विभीषिका की उग्रता आज भी देश में विद्यमान है । ग्रामों में इस की उग्रता अधिक है और शहरों में थोड़ी है, लेकिन शहरों में भी अस्पृश्यता कोई कम नहीं है ।

आज भी मानव का जो गौरव है, संविधान के पश्चात् और बापू आदि महापुरुष,

जिन्होंने कि उन का आत्मसम्मान बढ़ाने के लिए और उन्हें आत्मगौरव प्रदान करने के लिए प्रयत्न किया है, उस के लिए मैं कहने को तैयार हूं कि आज भी वह सम्मान उन्हें प्राप्त नहीं है ।

देश में नेशनल इंटेग्रेशन (राष्ट्रीय एकता) और इमोशनल इंटेग्रेशन (भावात्मक एकता) की बात कही जाती है और वह है भी आवश्यक। देश में संकटपूर्ण स्थिति है। चीन की लिप्सापूर्ण दृष्टि इधर लगी हुई है । पड़ोसी देश भी दूसरे विचार रखता है । ऐसी दशा में और ऐसी स्थिति में यह आवश्यक है कि देश के अन्दर राष्ट्रीय एकता और भावात्मक एकता मजबूत हो। यहां नई दिल्ली के अन्दर मुख्य मंत्री सम्मेलन हो रहा है। उस में भी अनेक बातों पर विचार किया गया है। उस में साम्प्रदायिकता की ओर ध्यान दिया गया है। ठीक है, साम्प्रदायिकता भी समाज का एक भयंकर दोष है और देश के भविष्य के लिए खतरा है लेकिन अस्पृश्यता और यह जाति भेद-प्रभद जो कि सदियों से इस देश में लगातार चालू है वह तो समाज का एक कोढ़ है और राष्ट्र की देह के अन्दर बैठा हुआ वह घुन है, जो कि उसको खाये चला जा रहा है। यदि उस ओर ध्यान नहीं दिया गया तो राष्ट्र का सारा ढांचा हिल जायेगा। यह एक चेतावनी है।

इतने दिन के बाद भी हमारे करोड़ों हरिजनों और आदिवासियों के मस्तिष्क में आत्म विश्वास उत्पन्न नहीं हुआ है, विश्वास पैदा नहीं हुआ है। तीन पंचवर्षीय योजनाओं में जो कुछ भी धनराशि उनके कल्याण के लिए रक्खी गई है वह ठीक प्रकार से व्यय नहीं हुई है। मैं कह सकता हूं कि यदि वह खर्च भी हुई है तो कुछ विशेष स्थानों और व्यक्तियों में ही खर्च हुई है और उसका प्रभाव बहुत नीचे तक, जहां तक अस्पृश्यता है, जहां पिछड़ापन है, जहां कमजोरी है, वहां तक नहीं पहुंचा है। आज आवश्यकता इस बात की है कि राष्ट्रीय एकता और भावात्मक एकता को दृष्टि में रखते हुए व्यापक दृष्टि से कार्यक्रम बनाया जाय। राष्ट्रीय आधार पर इस समस्या को ग्रहण किया जाय और इस पर ध्यान दिया जाय तभी जाकर देश के अन्दर मजबूती आ सकती है। आज इतने दिन के बाद हमारे भाइयों के दिमाग में एक अलग प्रकार का विचार है और वह विचार यह है कि आज भी उन की समस्याओं का निराकरण नहीं होता है। जिस प्रकार की घटनाएं आज भी घटित होती हैं, जिस प्रकार की बाधाएं उनके रास्ते में आती हैं उनको देख कर और सुन कर रोमांच हो आता है और बदन में एक सिहरन सी होने लगती है। आज भी अपमान की, बलात्कार की, क़त्ल व आगज़नी की घटनाएं घटित होती हैं। स्वर्गीय डा० श्यामाप्रसाद मुकर्जी जबकि वह हिन्दू महासभा के प्रधान थे उन्होंने बहुत साफ़ तौर से इस बात को कहा था कि 'हमारे इन पिछड़े भाइयों पर भयंकर अत्याचार होते हैं और यह भयंकर अत्याचार हिन्दू समाज की ओर से उन पर होते हैं।' यदि उसका व्यापक इलाज नहीं किया गया तो देश तथा समाज भयंकर खतरे में पड़ जाएगा जैसा कि गांधी जी ने स्वयं कहा था; या तो अस्पृश्यता को दूर होना है नहीं तो हिन्दू समाज को मिटना है। यह बात अवश्य है कि अगर इन बातों पर ध्यान दिया जाय, और उसके अनुसार चला जाय तो बहुत कुछ काम हो सकता है। लेकिन मुझे यह कहते हुए दुःख होता है कि उस मिशनरी जील का कि जिसके अनुसार उन महापुरुषों ने अपना समग्र जीवन इस समस्या के निराकरण के लिए अर्पण कर दिया हो और ऐसे कर्मी पुरुषों ने किया भी है, आज वह मिशनरी जील की भावना मिटती जा रही है। जिन लोगों में हरिजनों का विश्वास था, वे एक एक करके यहां से उठते जा रहे हैं। आज उस प्रकार के लोग सामने आ रहे हैं, जो केवल फुरसत के तौर पर और समय बचा कर काम करते हैं।

[श्री बाल्मीकी]

आज आवश्यकता इस बात की है कि जो लोग अपना समग्र जीवन इस दिशा में निस्वार्थ कार्य करने के लिए समर्पित करते हैं, सरकार उनको विशेष सहायता देने का प्रबन्ध करे, ताकि वे समाज में अधिक काम कर सकें। आज जबकि हम चौथी पंचवर्षीय योजना पर ध्यान दे रहे हैं, तो हमें यह भी देखना चाहिए कि अस्पृश्यों की समस्या का पूरा हल ढूंढने के लिए धन की आवश्यकता तो है ही, उस धन का ठीक और उचित व्यय भी हो सके।

हालांकि हमारे देश में सत्ता का विकेन्द्रीकरण हुआ है और पंचायती राज का विस्तार हुआ है, लेकिन हमारे इन भाइयों की समस्या का निराकरण नहीं हो रहा है, बल्कि उनकी कठिनाइयां और बाधायें और बढ़ रही हैं। विशेष कर ग्रामीण क्षेत्र में अनेक प्रकार के जुल्म उन पर ढाए जाते हैं।

आज हरिजनों की विशेष मांग यह है कि उन को धरती उपलब्ध की जाये—खेती के लिए भी और आवास के लिए भी। हरिजन भाई सदियों से, वेदकाल से, बराबर खेती की उन्नति के लिए, उत्पादन बढ़ाने के लिए मेहनतकश की तरह काम करते रहे हैं। लेकिन इतने दिनों की स्वतन्त्रता के पश्चात् भी भूमि में उनका भाग क्या है ? इस लिए आज भी उनके मस्तिष्क में निराशा है। यह कोई मामूली प्रश्न नहीं है, बहुत महत्वपूर्ण और आवश्यक प्रश्न है, जिसको पूरी तरह हल करने के लिए सरकार को भरसक प्रयत्न करना चाहिए।

मैं समझता हूं कि यह विचार ठीक नहीं है कि देश में अस्पृश्यता की विभीषिका कम हो गई है। आवश्यकता इस बात की है कि इस अस्पृश्यता-निवारण के कार्य को तेजी देने के लिए एक उच्च-स्तरीय सम्मेलन बुलाया जाये। मैं समझता हूं कि राष्ट्रपति महोदय भी उसमें भाग लें और इस समस्या से सम्बन्धित केन्द्र तथा राज्य के सब मन्त्रालय भी इसमें शामिल हों। इस के अतिरिक्त स्टेट-स्तर और जिला स्तर के उच्च-स्तरीय अधिकारी भी इस सम्मेलन में भाग लें। यही नहीं, इस बात का सर्वेक्षण करने के लिए कि देश में किस हद तक अस्पृश्यता-निवारण हुआ है, उन हरिजनों की बाधायें कहां तक दूर हुई हैं और यह कार्य कहां तक आगे बढ़ाया जाना चाहिए, एक कमीशन बिठाया जाना चाहिये। सरकार के मस्तिष्क में कुछ इस प्रकार का विचार है और उस को शीघ्र कार्यान्वित किया जाना चाहिए।

जो हमारे सफ़ाई-पेशा भाई हैं, जो गन्दे काम करते हैं, चाहे वे चमड़े का काम करने वाले हों और चाहे सिर पर पाखाना ढोने वाले हों, उनकी स्थिति भी बहुत भयंकर है। उस की विशेष जांच करने के लिए—विशेषकर सफाई-पेशा भाइयों की स्थिति की जांच करने के लिए—एक कमेटी नियुक्त की जा रही है। मैं उसका स्वागत करता हूं। लेकिन यह बात अवश्य है कि सिर पर पाखाना ढोने की लानत तब तक दूर नहीं हो सकती है, जब तक कि समाज, म्यूनिसिपैलिटीज और अन्य सम्बद्ध विभागों के दृष्टिकोण में आमूल परिवर्तन नहीं होता है। इधर ध्यान और देने की आवश्यकता है।

यहां सदन में धर्म-परिवर्तन का जिक्र भी किया गया है। हमारे हरिजन भाई धर्म-परिवर्तन में विश्वास नहीं करते हैं। लेकिन धर्म परिवर्तन के पीछे एक इतिहास है। हमारे भाइयों पर धर्म की दृष्टि से, जातिभेद की दृष्टी से जो भयंकर अत्याचार होते हैं, वे बन्द होने चाहिए। जैसा कि श्री राजगोपालाचार्य ने कहा है,—"हरिजनों को केवल अत्याचारों के कारण ही ईसाई और मुसलमान होना पड़ता है।" और जैसा कि डा० श्यामाप्रसाद मुकर्जी ने कहा था कि 'उनके साथ हिन्दू जाति का सद्भावना और प्रेम का व्यवहार होना चाहिए, ताकि वे लोग उससे सम्बन्धित

होने में गर्व का अनुभव कर सकें। मैं यह कहने के लिए तैयार हूं कि मैं धर्म-परिवर्तन विरोध करता का हूं, लेकिन हमारी हिन्दू जाति उन लोगों के साथ सद्भावनापूर्ण और मानवीय दृष्टिकोण से सद्व्यवहार करे।

अन्त में मैं यह कहना चाहता हूं कि हरिजनों के उत्थान के लिए सुचारु कदम उठाने की आवश्यकता है, ताकि वे समाज में सम्मान और गौरव का स्थान प्राप्त कर सकें, जो कि देश की राष्ट्रीय और भावनात्मक एकता के लिए और राष्ट्र को मजबूत करने के लिए भी आवश्यक है।

इन शब्दों के साथ मैं आप को धन्यवाद देता हूं।

श्रीमती जयाबेन शाह (अमरेली) : माननीय उपाध्यक्ष महोदय, मैं इस डीबेट में भाग लेने के लिए इस लिए खड़ी हुई हूं, ताकि मैं एक बात की ओर हाउस का ध्यान विशेष रूप से दिला सकूं। उसका कुछ संकेत माननीय सदस्य, श्री बाल्मीकी, ने अभी किया है। पाखाना सिर पर ढोने की जो प्रथा है, नाइटसायल को हैडलोड की तरह उठाने का जो तरीका चल रहा है, मैं उसके बारे में कुछ कहना चाहती हूं।

जहां इस रिपोर्ट को देखने से पता चलता है कि गवर्नमेंट ने इस प्रथा को समाप्त करने के लिए पर्याप्त रुपया नहीं रखा है और जो कुछ रखा भी गया है, उसमें बहुत कम का उपयोग किया गया है। कई स्टेट्स में उस रुपये को अन्य कामों में भी लगा दिया गया है। इस लिए यह प्रथा कब तक चालू रहेगी और कब यह खत्म होने वाली है, इसका अन्दाजा हम नहीं कर सकते। यह प्रथा बहुत इन ह्यूमैन और अनडिग्नीफ़ाइड है और मानवजाति के लिए एक बहुत शर्म की बात है। आज यह कहा जाता है कि हमने फलां रिसर्च कर ली, हम ने यह उन्नति कर ली, हम साइंस के युग में चले गए, आदि, लेकिन जब हमारी नजर सिर पर उठाए हुए मैले पर पड़ती है, तो हम शर्मिन्दा हो जाते हैं।

इस पार्टी का सदस्य होते हुए भी मुझे यह कहना पड़ता है कि जबकि कुछ कहने का मौका मिला है, लेकिन कोई सुनने वाला नहीं है। मिनिस्टर लोग हाजिर नहीं हैं तो फिर इसको इम्प्लीमेंट कौन करने वाला है? इस अवस्था में पिछले सत्रह बरसों की तो क्या बात है, अगले सत्रह बरसों में भी कुछ नहीं होने वाला है।

इस प्रथा को समाप्त करने का काम म्यूनिसिपैलिटीज पर छोड़ दिया गया है कि अगर वे चाहें, तो इसको समाप्त कर सकते हैं। हरिजन और भंगी कम्युनिटी के रिप्रेज़ेन्टेटिव यहां आए हुए हैं। वे इस प्रथा को समाप्त करने के पीछे क्यों नहीं लगते हैं? ज़मीन मिलनी चाहिए, नौकरी मिलनी चाहिए, यह सुविधा चाहिए, वह सुविधा चाहिए, ये सब बातें कही जाती हैं और गवर्नमेंट को यह सब करना भी चाहिए, लेकिन असली समस्या यह है, जिसकी वजह से अस्पृश्यता का निवारण नहीं हो पाता है, कि जिन लोगों को सवर्ण हिन्दू कहा जाता है—मेरे विचार में तो सब एक ही जैसे हैं—जब तक यह अपने हाथ से मैला साफ़ करना पड़ेगा और सिर पर उठा कर ले चलना है, तब तक अस्पृश्यता का निवारण होना बहुत मुश्किल है। कब उसका अन्त होगा? कोई टाइम लिमिट तो होनी चाहिए। कांस्टीट्यूशन में प्रोहिबिशन के बारे में लिखा हुआ है, भाष। के बारे में लिखा हुआ है और कहा गया है कि इतने सालों के अन्दर अन्दर इनके बारे में कुछ न कुछ फैसला हो जाएगा लेकिन यह जो बात है यह ऐसी बात है कि जिसका कोई फैसला ही नहीं हो सकता है। मैं नहीं चाहती हूं कि हर एक बात में हम लैजिस्लेशन लायें, लाज पास करें। फिर भी मेरे दिल में यह आवाज जरूर उठती है कि लैजिस्लेशन से अगर इसको हम बन्द करना चाहें तो ऐसा भी हम कर दें। क्योंकि इसका असर म्यूनिसि-

[श्रीमती जयाबेन शाह]

पैलिटीज़ तथा दूसरी लोकल बाडीज़ पर पड़ेगा । वे बाईलाज अपने अपने यहां के लिये तैयार करेंगी । अगर भंगी लोगों पर इस चीज को छोड़ दिया जाए कि वे धीरे धीरे इसको छोड़ दें तो वह भी नहीं हो सकेगा । यह उनका हैरिडेटरी राइट है और इसके लिए वे भी शायद कम्पेंसेशन मांगते हैं । वे लोग इससे इतने घिरे हुए हैं, इतना इस में फंसे हुए हैं कि वे बाहर निकलना नहीं चाहते हैं । उनको इससे बाहर हमें निकालना पड़ेगा । इसके लिए चाहे तो लेजिस्लेशन बनायें या कुछ और करें, हम को कुछ न कुछ करना अवश्य पड़ेगा सदियों से इन लोगों के साथ हम अन्याय करते आ रहे हैं । पता नहीं शूद्र लोग कब से हमारे देश में हैं, शायद वैदिक काल से भी पहले से हैं । तभी से हम इनके साथ इंजस्टिस करते आ रहे हैं । यह कोई पार्टी का सवाल नहीं है । कोई भी माननीय सदस्य इधर का या उधर का ऐसा नहीं होगा जो यह चाहता हो कि ये लोग टोकरी सिर पर लेकर—चलते फिरें । हमें फैसला करना होगा कि कितने देर तक यह प्रथा हम चलने दे सकते हैं, पांच साल तक या दो साल तक या कितने सालों तक । अभी तक इसके बारे में कोई लिमिट भी नहीं लगी है । इसीलिए मैं समय की कोई लिमिट के पक्ष में हूं ।

14 hours.

चूंकि बहुत से माननीय सदस्य बोलना चाहते हैं इस वास्ते मैं अधिक समय लेना नहीं चाहती हूं । चूंकि यह विषय ऐसा है जिसके बारे में मैं बहुत गम्भीरता से सोचती हूं इस वास्ते मैंने आपका थोड़ा सा समय लेना उचित समझा । यह एक फंडेमेंटल चीज है जो मैं आपके सामने रखना चाहती थी। अगर यह चीज चालू रहेगी तो हमारी डेमोक्रेसी के लिए यह बहुत ही शर्मिन्दगी की बात होगी। हम ह्यूमन डिगनिटी में विश्वास करते हैं । इस चीज को हम सर्वोपरि मानते हैं आज की दुनिया में । तब इस तरह का नजारा हम कैसे देख सकते हैं । यह जो चीज है, इसको मैं मिनिस्टर साहब तक पहुंचाना चाहती थी ।

जहां तक इस रिपोर्ट का ताल्लुक है, इस तरह की रिपोर्टें तो हर साल रखी जाती हैं और रखी जाती रहेंगी । जो आंकड़े हैं वे इधर उधर कुछ बदल दिये जाते हैं, इन में । इसमें कोई डिनामिज्म नहीं है । मैं चाहती हूं कि इस में डिनामिज्म लाया जाए ।

जमीनें देने की भी बात है । हमारे यहां रिपब्लिकन पार्टी का सत्याग्रह चल रहा है । सत्याग्रह करने से जमीनें मिलने वाली नहीं हैं । सरकार को इसके पीछे लगना चाहिये और इनको जमीनें दिलवाने का प्रयत्न करना चाहिये । स्टेट्स में जाकर उन से मिलना चाहिये । गुजरात में मैं बतलाना चाहती हूं कि जितनी भी फालतू जमीन है, उसमें से ज्यादा से ज्यादा जमीन इनको दी गई है और वह काम हमने खत्म कर दिया है । और स्टेटों में अगर जमीन है तो पीछे लग कर इनको दिलवाई जानी चाहिये । और भी कुछ काम इनको दिये जाने चाहियें ।

श्री मौर्य (अलीगढ़) : गुजरात में ये कुओं पर चढ़ नहीं सकते हैं । इनके पास जमीनें नहीं हैं । गेहूं के ढेर में अगर अछत लोग अपना हाथ डाल देते हैं और भाव पूछते हैं तो उनके हाथ को तोड़ दिया जाता है । I saw it with my own eyes on the 4th of this month. You come from Gujarat. You should have known it. We are agitating against this sort of exploitation.

श्रीमती जयाबेन शाह : जब आपको वक्त मिले तो आप अपनी बात कह सकते हैं । छुआछूत को अगर मिटाना है तो मैला सिर पर ढोने की जो प्रथा है, उसका हमें बिल्कुल खात्मा करना होगा, इसके बारे में हमें कुछ तेजी से आग

बढ़ना होगा। अगर लैजिस्लेशन की जरूरत हो तो वह भी बनायी जा सकता है। मैंने इस पर बहुत सोचविचार नहीं किया है कि कांस्टीट्यूशन में भी क्या इसके बारे में कोई व्यवस्था हो सकती है या नहीं हो सकती है। अगर कुछ कर सकते हैं तो उसके बारे में भी सोचा जाना चाहिये। स्टेट्स की इस मामले में मदद की जानी चाहिये। इस दिशा में अगर हम को चलना है तो इसके लिए एक पक्का प्रोग्राम बनाना होगा और यह फैसला करना होगा कि दो साल में इसको हम खत्म कर देंगे और उसके लिए सभी इन्तजाम करने चाहियें।

आज देखा जाता है कि आप जनरल पूल में पैसा दे देते हैं। यह नहीं होना चाहिये। आपको इस बारे में भी स्पेसिफिक होना पड़ेगा। उनको स्पेसिफिकली कहना पड़ेगा और इसके पीछे लगना पड़ेगा। यह जो काम है पिछड़ी जातियों के कल्याण का यह अलग अलग मन्त्रालयों द्वारा किया जाता है, सोशल सिक्योरिटी के नीचे कुछ काम आता है, कुछ होम डिपार्टमेंट के नीचे आता है और कुछ और मन्त्रालयों के नीचे आता है। मैं चाहती हूं कि जो यह पर्टिकुलर काम है जिसके लिए मैं बोलने के लिए खड़ी हुई हूं इसको करने के लिए एक डायरयक्टोरेट यहां भी बनाया जाए और साथ साथ स्टेट्स में भी डायरेक्टोरेट बनाये जायें। इसमें पूरे जोर शोर से लगा जाये ताकि इसका काम अच्छी तरह से चल सके।

जहां तक इन ह्यूमन प्रथा का सम्बन्ध है, उसको जितनी जल्दी हो सके खत्म करने की कोशिश होनी चाहिये। इसके बारे में हमें कोई पक्का निश्चय करना होगा। माननीय सदस्य यहां बैठे हुए हैं, उन से मैं प्रार्थना करती हूं कि इस काम को हम सब सम्मिलित रूप से करें, गवर्नमेंट और हम सब इसके पीछे लड़ें, स्टेट्स में जाकर हम इसके पीछे लगें और हो सके तो इसको आज ही खत्म कर दें। अगर ऐसा नहीं होता है तो डेमोक्रेसी का नाम लेने के काबिल हम नहीं रह जायेंगे। बापू ने कहा था और विनोबा जी ने भी आन्दोलन चलाया है कि भंगी की इस काम से मुक्ति होनी चाहिये, उसकी दशा सुधारी जानी चाहिये। मैं चाहती हूं कि इसके लिए एक मजबूत कार्यक्रम बनाया जाए और स्टेट्स की इस मामले में मदद की जाए, उनको आदेश दिये जायें, उनको कम्पैल किया जाए, उनसे कहा जाए, कि इस काम को वे जल्दी से जल्दी खत्म करें।

Shri P. Kunhan (Palghat): Mr. Deputy-Speaker, we have been discussing every year the Report of the Commissioner for Scheduled Castes and Scheduled Tribes on the floor of this House. This is the 12th Report.

Every year the Report deals exhaustively with matters concerning these unfortunate people and it tends to show that the Government is doing everything to improve the lot of these downtrodden people. The Government claims to adopt various measures and steps to redress the grievances of the backward communities all these years.

A cursory reading of these reports will create in the minds of people the impression that the standard of these unfortunate people has almost come to the level of the other sections of society. But what is the reality? After 17 years of freedom and 13 years of planning, these poor communities are still suffering from a lot of difficulties and disabilities. For example, most of the Harijans are agricultural labourers. So they are under the mercy of landlords. There is the Report of the Second Agricultural Labour Inquiry Committee which was submitted to Parliament in 1960. So far Government has not implemented it in any State. This is a very serious matter. I request Government to implement the report of the Committee as soon as possible.

[Shri P. Kunhan.]

The Government further claims to have spent crores of rupees for the cause of these people. However, Government does not even have accurate reports from the States regarding the progress made from time to time. This is what the Commissioner says on page 42 of the Report on this matter:

> "Besides, these reports continue to suffer from the defects and inaccuracies pointed out in the previous Reports. The need for preparing accurate Progress Reports within the time prescribed by the Government of India have been stressed from time to time. This question was also discussed at the last conference of State Ministers and it has been decided that the Progress Reports should be shown to the concerned Minister and the Chief Minister before they are forwarded to the Government of India. There is no evidence to show that this procedure is being followed by the State Governments".

This only shows the callous attitude of the State Governments towards this problem, which is one of the most important social problems of our time. I have quoted an official report which also puts the blame on the State Governments. The report even complains that State Governments take inordinate time to give clarifications asked by the Commissioner on the basis of State reports. The report mentions that it took the Government of Kerala nearly 30 months to give clarifications in regard to the progress report for the year 1959-60. This is a very serious matter. It shows how the work is going on. So, Government should take some steps to get these progress reports in due time.

In Kerala, a large number of schools are being run by the Harijan Department, and there are many Harijan teachers working under this department. In spite of 14 or 15 years of service, they are still temporary. The Government says that the Harijan Department itself is temporary, and therefore the teachers are not getting permanency. It is a very serious thing. I appeal to the Minister to consider this matter and give permanency to these teachers.

In Kerala, the Harijan teachers are not governed by the Kerala Education Rules which are applicable to all the other teachers in the State. I appeal to the Government to consider this problem also.

In Kerala, the Harijan teachers are also supposed to collect students from their residences. Two teachers have been suspended by the Harijan Department for not doing this type of work, and the cases are still pending. This kind of thing is going on in the Harijan Department. They are working under the Harijan Department, and they belong to the Harijan community. The Department itself is giving them lots of trouble. So, I appeal to the Government to take necessary steps to give protection to the Harijan employees working under the Harijan Department.

I would like to say something about the housing problem. There are so many evictions taking place in India, particularly in Kerala. The report itself says:

> "In our fast developing towns, it is not possible for the scheduled castes to acquire house sites at the prevalent high prices. They are therefore forced to choose sites located on the outskirts of towns and cities, with the result that they are not only segregated but their economic development is also handicapped."

This only highlights the need for immediate steps to improve the economic conditions of this strata of the population. However, the efforts made by the Government are extremely inadequate. This lowest ladder of our

society is even now suffering from all the social ills. Merely showing of films and making long speeches full of tall claims will not help in any way in improving the lot of these people. I would sincerely request the Government to take concrete measures so that these people are economically better off instead of paying lip sympathy to the scheduled castes and scheduled tribes. This section of the society should not be looked upon as mere voters, but as citizens of a civilised community.

I again appeal to the Government to take necessary steps and show some sympathy to the Harijan community.

Shrimati Renuka Ray (Malda): This report of the Secheduled Castes and Scheduled Tribes Commissioner is a very sad commentary on the work that we have done all these 17 years since Independence to help the weaker sections, the backward classes of this country, to be integrated with the rest of the community through special welfare services for them. As one reads through page after page of this report, one is filled with a sense of gloom.

Firstly, what does it say about democratic decentralisation, panchayati raj and panchayat procedures? It says that since these have come into existence, in some of the States, the standing committees that are supposed to deal with this particular subject do not even meet. It goes on to say that even where standing committees meet, nothing much is done and at present the money for these purposes in many places remains unutilised.

In the Third Plan, I think Rs. 114 crores have been given for the purpose of the welfare of the backward classes, *i.e.* the scheduled castes and scheduled tribes. In a poor country like India it is not a very insubstantial sum. Had it been put to proper use, perhaps we could have got some results commensurate with it, but unfortunately, as this and earlier reports reveal, we have not been able to go for.

There have been so many evaluation teams. There was the Social Welfare Team for social welfare and welfare of backward classes, there was the Dhebar Commission's report, the Elwin report on tribals, but none of these recommendations seems to have been taken seriously, at least those which were vital, with the result that we are just where we were.

Let me just dwell on one factor. We speak in terms of a socialist society, and yet in this country untouchability exists today. Article 17 of our Constitution says:

> "'Untouchability" is abolished and its practice in any form is forbidden. The enforcement of any disability arising out of "Untouchability" shall be an offence punishable in accordance with law.'

But, what are the true facts? It is true that untouchability as it used to prevail no longer prevails in India, but it is the momentum of Gandhiji's movement which has carried us so far rather than any special efforts we have put in since Independence. Is it not a fact that we have become rather complacent on this subject? We feel that we have made adequate reservations for scheduled castes and scheduled tribes in the services and in th legislatures, but as to the manner in which we are going to bring about the integration of these people with the rest of India, our attitude is something very different. We seem indifferent to the most vital issue.

This report gives a long list of States where untouchability still prevails, particularly the offence of not allowing the scheduled castes and scheduled tribes people to utilise public wells. I know of cases where wells that have been dug with money for the scheduled castes or tribes, are not used by them except when inspectors go round, and afterwards, some kind of puja is done, and the wells are utilised again

[Shrimati Renuka Ray]

by others. That kind of thing is still continuing.

Shri Maurya: They deserve nothing but bullets.

Shrimati Renuka Ray: What is more serious is that it is not merely social backwardness, but along with it comes economic backwardness. There is differentiation; we do not take proper cognisance of it. Even among the scheduled castes or scheduled tribes whose economic conditions have changed and where progress has come, their conditions are not only better but sometimes more satisfactory than of other poor people; therefore, we become complacent. But there are still persons who are still backward. My sister spoke about scavengers. There are also other communities where they are still backward and untouchability still prevails in some parts of the country. It is no use being like the proverbial ostrich, burying one's head in the sand so as not to look at unpleasant things. We have abolished untouchability under the Constitution; the laws are also there. But the social conscience has not changed sufficiently with times. Otherwise, the laws that we pass, whether they deal with the question of women or any other weaker sections of the community, are not fully operative and sometimes only wishful thinking. Until the social conscience is aroused, things will not improve. We did behave like that when the struggle for Independence was on in this country and Gandhiji and other leaders were in the struggle. There was a movement to bring about social consciousness. To the need of change today what has happened? We have simply forgotten the things that we had learnt and that is why things are not very good. There is a record of all the things that are still not done, in this Report. Unfortunately, so difficult are the things in this particular matter that the Deputy Minister, while introducing this Report, made an excuse that because for one year this report could not be printed; it has come so late before this House. For one year the Government of India Press could not print this report. That is the biggest indictment against the Government that we could not print this report for one year and that is why we are considering this report after two years.

I have not much time at my disposal. But I have to say that there are cases that have come to my notice and to the notice of those who went round this country on the team of social welfare and backward classes. That was in 1959. After five years, when I go round the country, I find the same conditions are still there; they have not changed. It may be said: you are presenting a distorted picture. I do not want to present any distorted picture of things. There is no doubt that many things have improved; there is also no doubt that many things have not, and it is for us to focus the attention of the country on them. A new department of social security had been set up in the Centre, flowing out of the recommendations of our team for an integrated Ministry. I am glad about it; I welcome it. But instead of stopping there and not printing the report also for the next year or the year after that, it would be better if the objectives that we have before us are clearly defined and brought before this House in a social-welfare policy statement. If the broad social purpose of those objectives are laid down properly, instead of being mere wishful thinking, perhaps we may be able to go ahead. So far we have had a mere programme-oriented approach on which we have worked out programmes. We have had a certain number of welfare schemes, some of which have been successful, some others not successful in any way. Are we generating welfare among the people who have been left behind? And for whom we are making these special efforts? Only when we have generated it, we can say that these people

can take their place as normal citizens in the community when there will be equal opportunities for them. Only then we can say that social justice is on the way. We have fought long and arduously for social justice, long before Independence. But even today it has not come. There are certain things in which I consider that we have taken retrograde steps, contrary to the goals that we have set before us. I have talked about national integration. For instance, we have pointed out the need for abolishing separate hostels for the scheduled castes and scheduled tribes. I understand that on paper these have been abolished, but not in fact. How many hostels are there for which funds are earmarked and in which all communities stay actually? Should this not be done in the formative years of children's life so that they may be there in the same school and in the same hostel? Unless the welfare service standards are equal for all citizens, we cannot accept that we can go ahead. So lang as this terrible blot remains on the fair name our country, we cannot by any means go forward to build a society on socialist and democratic lines.

With these words, I hope that this new department will understand the implications of a real welfare service, implications through which welfare can be generated to all groups who are the weaker elements in society and that they will be able to give a much better record next year when we discuss this subject again.

श्री प० ला० बारूपाल (गंगानगर) : उपाध्यक्ष महोदय, अनुसूचित जातियों और अनुसूचित आदिम जातियों के आयुक्त की बारहवीं रिपोर्ट पर, जो 24 नवम्बर, 1964 को सभा की टबल पर रखी गई थी, इस समय बहस हो रही है । हमारे बहुत से सदस्यों ने इस पर प्रकाश डाला है और मैं समझता हूं कि और भी सज्जन अभी इस रिपोर्ट पर बोलने वाले हैं ।

सन् 1952 से लगातार मैं पार्लियामेंट का मेम्बर चला आ रहा हूं । मैंने सर्वप्रथम यह मांग की थी कि कम से कम सरकार यह व्यवस्था कर दे कि जो सैकड़ों वर्षों से शहरों के अन्दर जो हरिजन आबादी है और जिन्होंने पक्के मकान बना लिये हैं, उन मकानों का मालिक और उस जमीन का मालिक उन्हें बना दिया जाय लेकिन आज तक हमारी सरकार ऐसी व्यवस्था करने में असमर्थ रही है । यह कितने शर्म की बात है ?

विशेष रूप से मैं राजस्थान के सम्बन्ध में कहना चाहता हूं क्योंकि वहां यह अस्पृश्यता का कलंक काफी गहरा लगा हुआ है । राजस्थान एक बहुत ही पिछड़ा हुआ इलाका है वैसे मैं मानता हूं कि अनेकों और भी उसी प्रकार के पिछड़े इलाके देश में विद्यमान हैं लेकिन मैं बतलाना चाहता हूं कि वहां पर अस्पृश्यता बहुत मौजूद है । वहां पर हरिजन आज किस तरीके से जी रहे हैं उसका मैं कुछ जिक्र करना चाहूंगा । उन्हें सवर्णों द्वारा कुओं का पानी तक नहीं लेने दिया जाता है और हालत यह बन रही है कि वहां के हरिजन पानी तक के लिए उन सवर्णों की दया पर निर्भर करते हैं । अगर सवर्ण लोगों ने दया करके लोटा भर पानी दे दिया तो उससे वह बेचारा अपनी प्यास बुझा सकता है । वरना उसको प्यासा रहना पड़ता है । प्राइवेट कुओं की ही केवल यह स्थिति नहीं है बल्कि मजा तो यह है कि स्वयं सरकार द्वारा निर्मित कुओं से भी हरिजन अपने आप पानी नहीं ले सकते हैं ।

पार्लियामेंट में इस बात का जिक्र हो चुका है कि गांव झन्जेऊ में हमने इस दिशा में थोड़ी सी चेष्टा की और सरकार का सहारा लिया । वहां पर इतना संघर्ष हुआ कि आज तक हम उसकी बदौलत मौत के मुंह में बैठे हुए हैं । आज तक लोग हमको चैलेंज करते हैं । वहां पर जब एक हरिजन कुएं पर

[श्री प० ला० वारूपाल]

पानी लेने के लिए चढ़ा, तो उसको गोली से मार दिया गया है। आज तक वह कातिल फरार है। उसने और भी तीन आदमियों को मारने की धमकी दी है। राजस्थान सरकार उस बाग़ी को पकड़ने के लिये लाखों रुपया खर्च कर चुकी है, लेकिन सफल नहीं हुई है, क्योंकि वह व्यक्ति पाकिस्तान में शरण पा रहा है। उसको पकड़ने के लिये एक आदमी लाया गया, जो कि ईमानदार था और मज़बूत था ।

श्री यशपाल सिंह (कैराना) : बाग़ी का नाम भी बता दीजिए ।

श्री प० ला० वारूपाल : ठाकुर जसवन्त सिंह ने बहुत ईमानदारी और मेहनत से काम किया, लेकिन सवर्ण लोगों और पुलिस वालों ने मिल कर उस को उस पद से टटा दिया। वह हत्यारा आज तक काबू में नहीं आया है। क्या यह संसद् और यह सरकार इस बात की व्यवस्था नहीं करा सकती है कि जो व्यक्ति छः आदमियों को मार कर पाकिस्तान की शरण में चला गया है, आई० जी० और अन्य उच्च अधिकारी मिल कर उसको सरेंडर करायें ? अगर यह सरकार इतना भी नहीं कर सकती है, तो फिर वह और क्या कर सकती है ?

आज हरिजनों की हालत यह है कि उनके उद्योग धंधों को राष्ट्रीयकरण के नाम से लिया जा रहा है। मैं सीधा आरोप लगाता हूं कि खादी बोर्ड और दूसरी संस्थाओं के ज़रिये जो काम होता है, उसके कारण हरिजनों के हाथों से उनके धन्धे धीरे-धीरे निकलते जा रहे हैं। सवर्ण लोग उन धन्धों में चले जा रहे हैं और हरिजनों को कोई दूसरा धन्धा नहीं मिलता है। नतीजा यह है कि हरिजन बेकार हो रहे हैं। अगर मैं यह कह दूं कि सरकार हरिजनों के लिए ईस्ट इंडिया कम्पनी के समान है, तो अति-शयोक्ति नहीं होगी, क्योंकि उसकी नीति से हरिजनों को नुकसान हो रहा है, फ़ायदा नहीं हुआ है ।

हरिजनों, आदिवासियों और मेहतर भाइयों की हालत बताने के सम्बन्ध में मेरे मन में विचार तो बहुत हैं, लेकिन मैं कुछ कह नहीं पाता हूं। आज बहुत से हरिजन पढ़-लिखे हैं, लेकिन उनको नौकरियों में जगह नहीं मिलती है। उनको इन्टरव्यू में नहीं बुलाया जाता है। बहुत एप्लीकेशन्ज़ देने पर भी सरकारी अधिकारी ध्यान नहीं देते हैं। प्रत्येक राज्य में समाज कल्याण कार्यालय खुले हुए हैं, जिनमें डायरेक्टर, एसिस्टेंट डाइरेक्टर, सहायक आफ़िसर आदि, न जाने कितने लोग काम करते हैं। उनके द्वारा प्रचार और प्रापेगेंडा के लिये बहुत पैसा खर्च होता है, लेकिन रुपये में दो आने भी हरिजनों पर खर्च नहीं होते हैं ।

मैं उदाहरण के तौर पर कहना चाहता हूं कि बाबू जगजीवन राम के नाम से मैं एक जगजीवन छात्रावास चला रहा हूं। मुझ प्राथमिक सहायता के लिये प्रयत्न करते तीन वर्ष हो गए, लेकिन अभी प्राथमिक सहायता नहीं दी गई है। उस के बिलों में पचास प्रकार की अड़चनें डाली जाती हैं कि यह नहीं है, वह नहीं है ।

जहां तक हरिजनों को दी जाने वाली छात्रवृत्तियों का सम्बन्ध है, बहुत शिकायतें की जाती हैं कि वास्तव में छात्रवृत्तियां नहीं दी जाती हैं, बल्कि कुछ लोग झूठे दस्तख़त करके खुद रुपया ले लेते हैं। मैं इसके कई उदाहरण दे सकता हूं ।

एक माननीय सदस्य ने कहा कि शिड्यूल्ड कास्ट्स कमिश्नर की रिपोर्ट में कुछ नहीं है। मैं तो यह समझता हूं कि जो कुछ सिफारिशें इसमें की गई हैं, अगर सरकार उन पर भी अमल करे, तो हरिजनों को बहुत लाभ हो सकता है। आज स्थिति यह है कि शिड्यूल्ड कास्ट्स कमिश्नर जो सिफ़ारिशें करते हैं, वे लागू नहीं होती हैं। सरकार काम करने की बात कहती है, लेकिन करती नहीं है। आखिर यह काम करने का उत्तरदायित्व किस पर है ? अगर सरकार किसी बात का आदेश दे या सिफ़ारिश करे, और वह न मानी जाये, तो फिर सरकार किस बात की ?

आज हरिजनों में यह धारणा हो गई है कि :

हाय विधना दुख कासे कहूं,
सरकार कहूं पर सरकार नहीं।
कुछ घूस सूं ठूंस के जेब भरे,
ये जमं हैं ओहदेदार नहीं।
आवत जो एन्कवारिन कों,
उन का भी कुछ इतवार नहीं।
पोल मची सब दफ्तर में,
हम कहने के हकदार नहीं।

हमने सरकार बनाई, हम ने ही सब कुछ किया, लेकिन हमारी कोई सुनता नहीं है, यह अजीब स्थिति है।

मुझे खुशी है कि एक पृथक सामाजिक सुरक्षा मंत्रालय खोला गया है। मैंने पहले भी कहा है कि जब सरकार ने शरणार्थियों की इतनी बड़ी प्राबलम को अपने हाथ में लिया और लाखों करोड़ों शरणार्थियों को बसा दिया और उनके लिए अच्छी व्यवस्था कर दी, तो ये जो आठ करोड़ हरिजन दीन-हीन और बिना मां-बाप के बने हुए हैं, क्या सरकार उनकी समस्याओं को हल करने के लिए कुछ नहीं कर सकती ? क्या यह इतनी बड़ी समस्या है ? बहुत दिनों से यह मांग की जा रही है कि हरिजनों की समस्याओं को हल करने के लिए एक पृथक मंत्रालय खोल दिया जाये।

माननीय सदस्य, श्री बाल्मीकी, ने एक सम्मेलन बुलाने का सुझाव दिया है। परन्तु प्रश्न यह है कि जो काम किसी अधिकारी के सुपुर्द किया जाता है, अगर वह उसको पूरा नहीं करता है, तो उसके ख़िलाफ़ एक्शन क्यों नहीं लिया जाता है। उसके ख़िलाफ़ एक्शन लिया जाना चाहिए। उदाहरण के लिए केन्द्रीय सरकार की तरफ से प्रदेश सरकारों को जो सहायता दी जाती है, उसका पूरा उपयोग नहीं किया जाता है और साल समाप्त होने पर बहुत सा रुपया बच जाता है। वह पूरा रुपया इसलिये खर्च नहीं करते हैं कि उनकी नीयत अच्छी नहीं है और वे काम नहीं करना चाहते हैं। विभागों में जो आफ़िसर लगे हुए हैं, वे एन्टीहरिजन होते हैं। हरिजनों का काम करने के लिये उनकी मुखालफत करने वाला और नालायक आदमी भेज दिया जाता है, । मैं दुखी आदमी हूं, इसलिए ऐसे शब्द इस्तेमाल कर रहा हूं। पैसा खर्च किया जाता है, लेकिन उसका सदुपयोग नहीं होता है। आखिर सरकार इस बारे में कड़ा नियंत्रण करने के लिए कदम क्यों नहीं उठाती है।

अगर पन्नालाल बारूपाल एम० पी० बन गया, सौ आदमी और एम० पी० बन गये, डेढ दो हजार एम० एल० ए० बन गए और कुछ पंचायतों में चले गये, तो इसमें हरिजनों की समस्या का समाधान नहीं होगा। इससे कुछ आदमियों का पेट भर गया, लेकिन हरिजनों की समस्या का समाधान नहीं हुआ। हरिजनों की समस्या का समाधान तब होगा, जब कि उनकी आर्थिक और सामाजिक स्थिति में सुधार किया जायेगा। मैं बार-बार कहता हूं कि हमको इस देश में आर्थिक क्रांति, सामाजिक क्रांति और धार्मिक क्रांति करनी

[श्री प० ला० बारूपाल]

पड़ेगी । लेकिन सरकार इन नामों से घबराती है कि पता नहीं इस मुल्क में कौन सा तूफान आ जायेगा, कौन सा पहाड़ टूट पड़ेगा, पता नहीं हमारी गवर्नमेंट रहेगी या नहीं । आखिर सरकार को इन बातों से भय क्यों लगता है और वह यह दब्बू नीति क्यों अपनाए हुए है ?

यह ठीक है कि हमारा धर्म निरपेक्ष राज्य है और हमको सबकी इज्जत करनी चाहिए और सब लोगों को समान अवसर देने चाहिएं। लेकिन हम लोगों के लिए कोई समानता का सवाल नहीं है । आज गांवों में हरिजनों की यह स्थिति है कि मानवता थर्रा रही है । वे बेकारी और भुखमरी के शिकार हो रहे हैं ।

आज महंगाई भी बहुत बढ़ रही है । मैंने एक बजट बनाया था, जिसको लाना मैं भूल गया हूं । अगर कोई मामूली से मामूली आदमी मिट्टी का तेल जला कर मोटे अनाज की रोटी खाए, तो भी 120 रुपये से कम उसका बजट नहीं बनता है । तो फिर जिस भंगी को चालीस, पचास या साठ रुपये दिये जाते हैं, उनका गुजारा कैसे होगा ? इसी कारण ऐसे लोगों को मजबूर हो कर कई प्रकार के बुरे काम करने पड़ते हैं और इसी कारण समाज में दुराचार, अनाचार तथा भ्रष्टाचार फैलता है । आखिर मरता क्या न करता ? लोग भूखे मरने से बचने के लिए अपनी इज्जत भी बेच देते हैं । महंगाई को रोकने में सरकार असमर्थ रही है । कहने के लिए बड़े-बड़े प्लान बनाए जाते हैं, कमिशन बिठाए जाते हैं, कमेटियां बनाई जाती हैं, जिन पर इतना अननेसेसरी खर्च होता है, लेकिन रिजल्ट जीरो निकलता है ।

सरकार जिस बात को खत्म करने की कोशिश करती है, वह बढ़ती जाती है । नन्दा जी ने कहा कि मैं दो साल में भ्रष्टाचार खत्म कर दूंगा, नहीं तो इस्तीफ़ा दे दूंगा । आज छः आठ महीने हो गए, इतना समय हो गया, लेकिन क्या भ्रष्टाचार में कमी हुई है ? तो फिर उस प्रतिज्ञा का क्या होगा ? भ्रष्टाचार की यह हालत है कि मैंने यहां तक सुना है कि सदाचार समिति में भ्रष्टाचार होता है ! जो लोग नन्दा जी को मिलने के लिए जाते हैं, चपरासी उनसे पैसे ले लेते हैं । कई मामले पकड़े गए हैं । इस प्रकार भ्रष्टाचार कैसे मिटेगा ?

श्री नवल प्रभाकर (दिल्ली–करोलबाग़): इसका हरिजनों से क्या सम्बन्ध है ?

श्री प० ला० बारूपाल : क्यों नहीं सम्बन्ध है ? मुल्क की सब समस्याओं का हरिजनों से सम्बन्ध है ।

मैं सभा-पटल पर ऐसे कई लोगों के नाम रख सकता हूं, जो बी० ए०, एल० एल० बी० हैं, जिन की पांच छः फुट की बाडी है, लेकिन उनको नौकरी नहीं मिलती है ।

बहुत अच्छे हैं फिर भी बेचारे बेकार फिर रहे हैं, उनको करने के लिए कुछ काम नहीं मिल रहा है । व परेशान फिरते हैं । भाषणों से उनकी तसल्ली नहीं हो सकती है । उनके दिलों में एक टीस है और इतना कहने से उनको सन्तोष नहीं हो सकता है कि कोशिश हो रही है । मैं लच्छेदार भाषण नहीं कर सकता, मैं बहुत पढ़ा लिखा नहीं हूं, मैं साहित्यकार नहीं हूं । मैं तो हरिजनों के दर्द को जानता हूं । उनके लिये सरकार को सभी प्रकार के साधन जुटा कर जल्दी से जल्दी उन्नति करने का प्रयत्न करना चाहिये । अभी भी वक्त है कि उनके लिये कुछ कर दिया जाए । आज कांग्रेस का राज है और शायद् आगे भी रहेगा । हरिजन हमेशा आपके साथ रहे हैं और अगर आपने अच्छा काम किया तो हमेशा आपके साथ रहेंगे । आप उनके वोटों से ही जीत कर आए हैं ।

लेकिन अगर उनके लिए आपने कुछ नहीं किया तो वे आपका साथ देने वाले नहीं हैं। सरकार आज हरिजनों के बलबूते पर ही टिकी हुई है । अगर उनका समर्थन इस सरकार को मिलना बन्द हो गया तो लुढ़कते हुए पता भी नहीं चलेगा। मैं निवेदन करना चाहता हूं कि आप उनके लिये कुछ करें । आदिवासी और हरिजनों के लिये कुछ करें ।

कुम्भा राम जी को जिताने वाले हरिजन ही हैं। वह वहां पर राजस्व मंत्री बने हैं। उनकी घोषणा मैंने पढ़ी है जिसमें उन्होंने कहा है कि भविष्य में वह उनके लिए 25 प्रतिशत जमीन सुरक्षित रखेंगे और 25 प्रतिशत पिछड़े हुए लोगों के लिए रखेगें । इस एलान के लिए वह बधाई के पात्र हैं । अब देखना यह है कि वह इसको कार्यान्वित भी करते हैं या नहीं और अगर करते हैं तो कब करते हैं । अगर उन्होंने इस फैसले को कार्यान्वित किया तो काफी समस्या जो राजस्थान की है, वह हल हो सकती है । यह मैंने वैसे ही कह दिया है। इसका इससे कोई सम्बन्ध नहीं है ।

श्री मौर्य : श्रीमान अध्यक्ष जी, 1962–63 की शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज की रिपोर्ट पर हम 1964 में इस सदन में बहस कर रहे हैं । यह रिपोर्ट छप कर 31 अक्तूबर, 1963 को तैयार हो गई थी । यह इस बात की साक्षी है कि भारत सरकार, कांग्रेस सरकार, अछूतों के प्रति, शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज के लोगों के प्रति बहुत ही उदासीन है । लिखने में चाहे कुछ भी लिख दिया जाए, लेकिन करनी में वह बिल्कुल ही उदासीन है ।

मैं सरकार पर ज्यादा टीका टिप्पणी करना नहीं चाहता हूं । लेकिन इतना मैं अवश्य कहना चाहता हूं कि सरकार हमारे संविधान की अवहेलना क्यों करती है ? हमारे संविधान के डाइरेक्टिव प्रिंसिपल्ज के आर्टिकल 46 में लिखा है :

Article 46: Promotion of educational and economic interests of Scheduled Castes, Scheduled Tribes and other weaker sections: The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation.

यह देश का संविधान कहता है । आज आजादी हुए सत्तरह वर्ष से भी अधिक हो चले हैं। क्या मैं पूछ सकता हूं किस तरह बरस की आजादी के बाद भी आज अछूत कहे जाने वाले लोगों की क्या परिस्थिति है, उनका समाज में क्या स्थान है, उनकी आर्थिक अवस्था कैसी है, उनके अन्दर विद्या का प्रकाश कैसा है, समाज में उनका तिरस्कार और शोषण किस तरह से होता है ? यह रिपोर्ट हमारे सामने है, यह इन सब चीजों का बखान करती है । यदि इन सब बातों को मैं पढ़ूं और पढ़ कर आपको सुनाऊं तो न केवल मेरा सारा समय इसी में चला जाएगा बल्कि हो सकता है जो कि बातें इस में लिखी हैं, उनसे इस सदन का वातावरण भी दूषित हो जाय ।

अगर रिपोर्ट्स को सामने रख कर आज की बात को सोचेंगें तो मुझे यह कहने पर उतारू होना पड़ेगा कि यह भारत सरकार अछूतों के प्रति नितान्त उदासीन है । उदासीन इसलिए नहीं है कि उसकी यह फितरत है, बल्कि इसलिए कि जो रिजर्वेशन हुआ है किसी कारण, किन्हीं महान पुरुषों के कारण, उस में न जाकर, मैं इतना ही कहना चाहता हूं कि जो लोग रिजर्व सीटों से चुन कर पार्लियामेंट और असैम्बलियों में आते हैं, वे आजकी सरकार के खरीदे हुए होते हैं, उनकी आवाज में इतना बल नहीं होता कि जितना होना चाहिये । अगर तमाम के तमाम वे लोग एक आवाज से अछूतों की बात को कहें

[श्री मौर्य]

तो यह सरकार मजबूर हो जाएगी तमाम बातों को मानने के लिए जो कि शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज़ की रिपोर्ट में लिखी गई हैं । तमाम की तमाम (रिकमेंडेशंज़) सिफ़ारिशें इसमें मौजूद हैं । हर साल इस तरह की रिपोर्ट सदन में आती है और हर साल उन पर चर्चा होती है और हर साल उनको कोल्ड स्टोरेज में डाल दिया जाता है । कोई भी ध्यान उनकी तरफ नहीं दिया जाता है ।

अछूत आज कौन हैं ? अस्पृश्यता का कानून बना हुआ है । अभी एक माननीय सदस्या गुजरात की बोल रही थीं । मैं भी गुजरात में अभी चार पांच तारीख को गया था । वहां पर जो आन्दोलन रिपब्लिकन पार्टी ने छेड़ा है कुरीतियों के विरुद्ध उसी आन्दोलन के सिलसिले में मैं वहां गया था । वहां पर ग्राम पंचायत के सदस्यों ने जो अछूत बिरादरी के हैं मुझे बताया कि वे पंचायतों के सदस्य तो अवश्य हैं लेकिन आज तक कभी भी पंचायत की मीटिंगों में उनको बुलाया नहीं गया है । यह जूनागढ़ जिले की पंचायतों का हाल है । उन्होंने मुझे यह भी बताया कि छुआछूत इस कदर अधिक है कि अगर हम दूकान पर जाकर गेहूं की ढेरी में हाथ डाल कर भाव पूछते हैं तो हमारा हाथ तोड़ दिया जाता है । मैंने स्वयं जानकारी प्राप्त की है कि कुओं से वे लोग पानी नहीं भर सकते हैं । यह उन कुओं का हाल है जो सरकारी रुपये से, सरकारी मदद से बनाये गये हैं । उनको जाकर नदियों में से पानी भरना पड़ता है, नालों में से पानी भरना पड़ता है ।

आजकल क्या व्यवस्था है, इसको भी आप देखें । यह अस्पृश्यता के बारे में है । पन्ना तीन पर इस रिपोर्ट के एडवाइज़री कमेटी का ज़िक्र किया गया है । प्रान्तों में जगह जगह एडवाइज़री कमेटीज़ बनी हुई हैं । वे भत्ते तो ले लेते हैं, नौकरियां भी ले लेते हैं लेकिन उन एडवाइज़री कमेटियों की बैठकें ही नहीं होती हैं, वे मीट ही नहीं करती हैं । आन्ध्र प्रदेश के बारे में कहा गया है कि मीटिंगों की सूचना ही नहीं मिली है । विभिन्न राज्यों में मीटिंगों के सम्बन्ध में स्थिति इस प्रकार है:-

Assam, not available; Bihar, once; Gujarat, twice; Jammu and Kashmir, nil; Kerala, three times—progressive—Madhya Pradesh not available; Madras, not available; Maharashtra, once; Mysore, not available; Orissa, nil; Punjab, nil; Rajasthan, once; Uttar Pradesh, nil; West Bengal; once; Delhi, not available; Himachal Pradesh, not available; Manipur, twice and Tripura once.

नीचे यह कहा भी है :

"It would be observed from the above Table that no meetings of these committees were held in Jammu and Kashmir, Orissa, Punjab and Uttar Pradesh. It is to be regretted that these committees do not meet regularly as provided for in the rules. As discussions held at these meetings very much help in assessing the progress made in the implementation of various programmes, it is important that they should meet regularly."

14.46 hrs.

[DR. SAROJINI MAHISHI *in the Chair*]

जहां पर not available लिखा है, उस का अर्थ भी यही है कि बैठी नहीं है । 19 प्रान्तों के बारे में तथा केन्द्रीय सरकार का जहां निज़ाम चलता है, उन में भी अधिकतर स्टेट्स ऐसी हैं जहां कोई मीटिंग नहीं हुई है । यह इस बात का साक्षी है कि किस तरह से वहां पर अधिकारीगण उदासीन हैं । मैं सोचता हूं कि यह जो पंचायती राज है जिस को राम राज का प्राण कहा जाता है यह भी छुआछूत को कायम रखने, इस को फैलाने

में, अछूत कहे जाने वाले लोगों का शोषण करने में बहुत बड़ा हाथ रखता है । पन्ना 7 पर इस रिपोर्ट के बहुत कुछ लिखा हुआ है । इस के बारे में अधिक नहीं कहना चाहता हूं । मैं केवल इतना ही कहना चाहता हूं :

Decentralisation of power is not in the interests of the weaker sections of society.

14.47 hrs.

[MR. SPEAKER *in the Chair*]

वे लोग जो बहुत पढ़े लिखे हैं, जो छुआछूत करना अपना धर्म समझते हैं, जो अछूतों के साये से अपवित्र हो जाते हैं, जो इस तरह की भावनायें रखते हैं, उन्हीं लोगों के हाथ में जब राजनीतिक सत्ता आयेगी, वही लोग जब पंचायतों में आये हैं, जिला परिषदों में आये हैं और आयेंगे तो कभी भी अछूत कहे जाने वाले लोगों के साथ न्याय नहीं हो सकता है । जगह जगह पर कलैक्टर्ज को, कमिशनर्ज को यह ताकत दी जानी चाहिये कि पंचायतों के जो सरपंच हैं, वे जो कुछ भी फैसले लें, या पंचायतें जो कुछ भी फैसले लें, वे अगर अछूतों को जमीन नहीं देते हैं, बेकार पड़ी हुई परती जमीन नहीं देते हैं या और चीज नहीं देते हैं या उन का शोषण करते हैं तो उन के फैसले के खिलाफ वे अपनी राय दे सकें और लागू कर सकें ।

इस रिपोर्ट में बहुत सी बातें दी गई हैं । अगर मैं इस को कोट ही करता रहूंगा तो बहुत सी बातें मेरी रह जायेंगी । मैं सिर्फ यह चाहता हूं कि अध्यक्ष महोदय इस रिपोर्ट पर गहराई से विचार करने के लिए एक विशेष कमेटी बिठायें ।

अब मैं कुछ सुझाव देना चाहता हूं । भारतीय रिपब्लिकन पार्टी ने एक आन्दोलन छेड़ा है जिस का तजकरा यहां पर कुछ माननीय सदस्यों ने किया है । उन को मैं बतलाना चाहता हूं कि हमारी कोई नई मांगें नहीं हैं । जो कुछ भी कांग्रेस कहती है उस को ही हम करवाना चाहते हैं । छुआछूत विरोधी कानून है, अनटचेबिलिटी आफेंस एक्ट है लेकिन कितने लोगों को स्टेट्स में कांग्रेस सरकारों ने सजायें दिलाई हैं । अगर इस चीज को देखा जाय तो पता चलेगा कि न के बराबर ही सजायें हुई हैं । समुद्र में एक बूंद के बराबर भी उन को जो छुआछूत करते हैं, सजायें नहीं दी जाती हैं । आज देहात देहात में छुआछूत है । श्री जगजीवन राम जी ने कल ही नागपुर में कहा कि देहात देहात में आज भी छुआछूत नजर आती है । छुआछूत है, देहातों में है, शहरों में है, सरकारी दफ्तरों में है, अदालतों में है जहां पर इन्साफ होता है वहां पर भी छुआछूत है । वहां आज भी अछूत वकील शीशे के ग्लास से पानी पीता है, पिछड़े वर्ग का वकील शीशे के ग्लास से पानी पीता है, लेकिन ब्राह्मण वकील, उच्च कोटि का वकील पीतल के ग्लास में पानी पीता है । जब कचहरियों में इस तरह से छुआछूत चलती है तब वहां इन्साफ किस तरह से होगा । ठीक आप के नाक के नीचे, सेक्रेटेरियट में एक दफ्तर है जहां अछूत कहे जाने वाले लोगों के लिए अलग शीशे के ग्लास हैं जबकि बड़ी बिरादरी वाले लोगों के लिये पीतल के ग्लास हैं । यहां इस प्रकार से छुआछूत चलती है लेकिन इस पर रोक नहीं लगाई जाती ।

बेकार अछूत लोगों, पिछड़े वर्ग के लोगों और अन्य लोगों को जोकि खेतहीन मजदूर हैं, को ठीक से उठाया जाना चाहिये बेकार जमीन उन को बांट देना चाहिये यह हम लोगों ने मांग की है । आज करीब तीस हजार रिपब्लिकन वालेंटियर देश के कोने कोने में गिरफ्तार हो चुके हैं । हमारी यह मांग है कि बेकार जमीन खेतहीन मजदूरों में बांट दो ताकि ज्यादा से ज्यादा उपज हो सके, और जो ज्यादा से ज्यादा शोषण इन लोगों का होता है वह कम हो सके । देश

[श्री मौर्य]

से भुखमरी समाप्त हो जाय अगर आप इस मांग को मंजूर नहीं करेंगे तो कानून टूटता है या नहीं इस की परवाह किये बिना हम बेकार जमीन पर जबरन कब्जा कर लेंगे । परती जमीन पर हम जा कर कब्जा कर लेंगे ताकि हम लोगों का शोषण समाप्त हो सके ताकि देश से भुखमरी समाप्त हो जाय । इन्हीं सब चीजों को ले कर हम आन्दोलन चला रहे हैं । मुझे इस बात का अफसोस है कि कांग्रेस सरकार कहती तो बहुत कुछ है लेकिन आज तक इतनी मांग करने पर भी कोई हक इन शोषित लोगों को नहीं दिया गया है । अगर सरकारी आंकड़ों को देखा जाये तो उन को पढ़ते हुए मुझे शर्म आती है । मुझे मालूम नहीं है कि कांग्रेस सरकार के इस मंत्रालय को जिस की देख रेख में यह काम चलता है उस को शर्म आती है या नहीं । कहीं पर 1 फी सदी, कहीं पर $1\frac{1}{2}$ फीसदी, कहीं पर $\frac{1}{2}$ फी सदी जगहें इन अछूतों को सरकारी नौकरियों में दी गई हैं । क्या वजह है कि जो 12 फीसदी रिजर्वेशन आप ने दिया है वह पूरा नहीं किया जाता । वह पूरा होना चाहिये । क्या आप चाहते हैं कि इस देश में अछूतों को उन के अधिकार न दिये जायें । मैं जानना चाहता हूं कि आज तक रिजर्वेशन क्यों नहीं पूरा हुआ । आज यहां पर अछूत कहे जाने वाले ला ग्रैजुएट्स और बैरिस्टर्स हैं लेकिन आप उनके लिये यह कह कर कि वे अप टु दि मार्क नहीं हैं उन को नहीं लेते हैं । अगर आप को ग्रैजुएट लेने हैं तब उन को लेते समय आप को यह खयाल क्यों नहीं होता कि उन के साथ भी न्याय किया जाना चाहिये । अगर उन में औरों के मुकाबले कोई कमी न हो तो उन को क्यों नहीं लिया जाता ।

कुछ क्षणों के लिये कुछ लोग पूर्वी बंगाल (पाकिस्तान) से रिफ्यूजी बने तो उस के लिए अलग मंत्रालय बना दिया गया । मुझे इस का कोई अफसोस नहीं है कि उन के लिये अलग मंत्रालय बना बल्कि मुझे खुशी है, लेकिन जो लोग हजारों वर्षों से रिफ्यूजी हैं, धर्म के नाम पर, सभ्यता के नाम पर, तहजीब के नाम पर, तमद्दुन के नाम पर, जिन का यहां हर तरह से शोषण हुआ है, उन के लिये कोई अलग मंत्रालय क्यों नहीं बना है ? उन के लिए एक विशेष मंत्रालय कैबिनेट रैंक के मिनिस्टर की देख रेख में बनना चाहिये था ताकि करोड़ों अछूत कहे जाने वाले लोगों का उद्धार हो सके । अगर ऐसा नहीं हुआ और उन का शोषण होता रहा तो यहां पर क्रान्ति हो कर रहेगी । आप क्रान्ति को डी० आई० आर० लगा कर बन्द नहीं कर सकते । मुझ को तो डी० आई० आर० में बन्द कर दिया । क्या मैं ने किसी की भैंस खोली थी, क्या मैं ने किसी की गाय खोली थी . .

अध्यक्ष महोदय : यह पब्लिक मीटिंग नहीं है कि इस तरह के शब्द कहे जायें ।

श्री मौर्य : मैं जानना चाहता हूं कि मैं ने किस की भैंस खोली . . .

अध्यक्ष महोदय : अगर मैं कुछ कहना चाहता हूं तो माननीय सदस्य मेरी बात भी नहीं सुनेंगे । आप इस तरह के शब्द पब्लिक मीटिंग में कह सकते हैं कि मैं ने क्या किसी की भैंस खोली थी या किसी की गाय खोली थी । यहां इस तरह के शब्द नहीं कहे जाने चाहिये । यहां जो बात आप कहें वह अच्छी तरह से कही जानी चाहिये ।

Shri Maurya: It is not unparliamentary; that much I know.

Mr. Speaker: It is not desirable.

Shri C. K. Bhattacharyya (Raiganj): The hon. Member has mistaken the House for Ramlila Grounds.

अध्यक्ष महोदय : मौर्य साहब, आप यहां पर जो भी शब्द कहें वह ऐसे होने चाहियें जिन से दलील ज्यादा टपके बजाय लफ्जों के ।

श्री मौर्य : लेकिन मुझे डी० आई० आर० में बन्द किया गया, मैं जानता हूं मेरे दिल पर क्या बीतती है ।

अध्यक्ष महोदय : मैं ने आप को कुछ कहने से तो नहीं रोका । मैं ने तो यही कहा कि यहां पर यह शब्द नहीं कहे जाने चाहियें ।

श्री मौर्य : मैं केवल कुछ सुझाव दे कर अपनी बात समाप्त करूंगा ।

एक विशेष मंत्रालय शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्ज के लिए बनना चाहिये और इस मंत्रालय का सुपर्विजन जिन के हाथ में हो वह मिनिस्टर कबिनेट रैंक के होने चाहियें ।

एक विशेष हाई पावर कमिशन इस को देखने के लिये बनना चाहिये कि शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्ज के लोगों की कैसी परिस्थिति है, कितनी उन की उन्नति हुई है और किस तरह से उन की आर्थिक अवस्था ठीक की जा सकती है ।

हिन्दुस्तान की परती भूमि, बंजर भूमि, बेकार भूमि और ऐसी भूमि को जिस में हल नहीं चलता, बेजमीन, अछूत कहे जाने वाले बेकार मजदूरों को तत्काल बांट दी जाये ।

शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्ज के लिये जो रिजर्वेशन है उसे तुरन्त पूरा किया जाना चाहिये । हम नहीं चाहते कि यह जो रिश्वत है वह सन् 1970 के बाद भी चलती रहे । सन् 1970 तक यह चीज पूरी हो जानी चाहिये क्योंकि इस तरह के डिस्क्रिमिनेशन से नैटेगेशन इरेगेशन नहीं हो सकता ।

अछूतों में से जो लोग बुद्धिस्ट हो गये हैं, अगर उन में रीति रिवाजों का थोड़ा फर्क भी हो गया है तो भी, जो पहले सात भांवर फिरते थे विवाह के समय और अब माला डाल कर विवाह कर लेते हैं, सब को वही सुविधा मिलनी चाहिये जो इस को अछूत कहे जाने पर मिलती थी ।

अछूत कहे जाने वाले जो लोग हैं उन की पर कैपिटा इनकम कितनी पड़ती है और वह किस तरह से बढ सकती है, उस के ऊपर भी आयोग की रिपोर्ट होनी चाहिये । इस बात का कोई जिक्र इस रिपोर्ट में नहीं है ।

श्री उइके : अध्यक्ष महोदय, इस रिपोर्ट पर वादविवाद आरम्भ करते समय माननीया उपमंत्रणी ने कहा कि .

Shri C. K. Bhattacharya: The hon. Member uses the term 'Mantrani'. It is not necessary. The same term 'Mantri' will cover lady Ministers also. In English, we do not say "She Minister" or "Woman Minister". We simply say, 'Minister.'

Mr. Speaker: What will the ladies like?

श्री उइके : आदिवासियों के सम्बन्ध में बोलने के लिये मुझे बहुत थोड़ा सा समय दिया गया है इसलिये आप मुझे क्षमा कीजिये ।

तो उन्होंने अपना आत्म सन्तोष इन शब्दों के साथ कर लिया कि 500 विकास खंड आदिवासियों के लिये उन के इलाकों में चौथी योजना में शुरू होंगे । विकास कार्यों का जो महत्व है उस पर जोर देते हुए कहा कि उन का उपयोग आदिवासियों के उत्थान के लिये किया जाता है । उन का इतने से ही आत्मसन्तोष कर लेना उचित नहीं था । रिपोर्ट में 231 सुझाव कमिश्नर महोदय ने दिये हैं । उन के जो सुझाव हैं और उन्होंने जो सिफारिशें की हैं उन को देखने

[श्री उइके]

से ऐसा लगता है कि आदिवासियों और हरिजनों के लिये कुछ होता है या नहीं इस की कल्पना ही उन को पढ़ कर नहीं की जा सकती ।

इस रिपोर्ट में जितने सुझाव हैं उन सब के सम्बन्ध में तो कहने का समय नहीं है, लेकिन कुछ सुझावों के सम्बन्ध में कुछ अवश्य कहूंगा । इस के पहले परिशिष्ट में ग्राम पंचायतों के सम्बन्ध में लिखा हुआ है । जो ग्राम पंचायतें शुरू की गई हैं लोकतंत्री विकेन्द्रीकरण के लिये यह आदिवासियों के लिये बहुत जल्दबाजी का वचार है । आदिवासियों का शिक्षण बहुत कम है लेकिन उन के यहां लोकतंत्रीय विकेन्द्रीकरण शुरू कर दिया गया है । अभी श्रीमती रेणुका रे ने कहा कि इस का वीकर सेक्शन के लिये कोई उपयोग नहीं होता । अभी राजस्थान में एक शिविर हुआ उस में राजस्थान के मंत्री श्री मथुरा दास माथुर ने भी यह कहा कि इन ग्राम पंचायतों से वीकर सेक्शन का हित नहीं होता । आप के यहां तीसरी पंचवर्षीय योजना के अन्त तक कोई 450 विकासखंड खुलेंगे और चौथी पंचवर्षीय योजना में लगभग 500 विकासखंड और खुलने वाले हैं । आदिवासियों के विकास के लिए हर एक विकासखंड को आप दस दस लाख रुपये अधिक देने वाले हैं । आदिवासियों के उत्थान के लिए इस धन का सही उपयोग ग्राम पंचायतों के द्वारा नहीं होगा । इसलिए आप के महकमे को यह करना होगा कि केन्द्र से जो 100 फीसदी पैसा दिया जाता है उस के ऊपर आप का कड़ा नियंत्रण रहे । तभी आप जो 100 फी सदी पैसा देते हैं उस का उपयोग आदिवासियों के लिये हो सकता है । इस सम्बन्ध में मैं यह भी कहना चाहूंगा कि ग्राम पंचायतों को केन्द्र और राज्य सरकारों की तरफ से ऐसे सुझाव भी दिये जायें कि आदिवासियों से और कुछ हद तक हरिजनों से पैसे के रूप में टैक्स न लिया जाये । उन से श्रम के रूप में टैक्स लिया जाये । उन के पास देने के लिये पैसा नहीं होता है और उन को कठिनाई होती है ।

15 hrs.

दूसरी बात यह दी गई है कि हर एक आदमी को मकान बनाने के लिये सरकार 1200 रु० दे रही है । उस 1200 रु० पर 6 रु० ग्राम पंचायत टैक्स लगा देती है । इस सम्बन्ध में भी ऐसा होना चाहिये कि भविष्य में जो हरिजनों और आदिवासियों को 1200 रु० दिया जायेगा उस पर भी टैक्स न लगाया जाये । उस को छोड़ दिया जाये ।

उस से आगे इस रिपोर्ट में हरिजन और अनुसूचित आदिम जातियों के वर्गीकरण की बात है । इस वर्गीकरण के सम्बन्ध में बड़े दुःख के साथ हमें यह कहना पड़ता है कि मध्यप्रदेश में अभी तक 26 तहसीलों में जो आदिवासी जातियां हैं, दूसरी जगह में आदिवासी माने गये उसी जाति के आदिवासी उन 26 तहसीलों में आदिवासी नहीं माने गये है । ऐसे लगभग 13 लाख लोग हैं । यह बहुत विचार करने की बात है कि इतने दिनों के बाद भी इन आदिवासियों को आदिवासी नहीं माना गया है । इस का नतीजा क्या हो रहा है ? आज हमारे ही रिश्तेदार जोकि दूसरी तहसीलों में हैं, हमारी ही जाति वाले वे रिश्तेदार हमारे पास आने जाने में संकोच करते हैं । वे आदिवासी हैं जबकि हम आदिवासी नहीं हैं । वे कहते हैं कि तुम्हारा और हमारा सम्बन्ध भी फिर उसी तरीके से होगा । इस सम्बन्ध में हमें कुछ बड़ी अड़चनें पैदा हो रही हैं । शादी, व्याह के सम्बन्ध में भी अड़चनें पैदा हो रही हैं । इसलिए इस बात को विचार करना चाहिये और जो गलती आज तक हुई है उस को सुधारने में इस मुहकमे को जल्दी करनी चाहिये ।

अनुसूचित जातियों तथा आदिमजातियों के हितों की रक्षा के लिये कानून बनाये गये

हैं लेकिन यह बंधक श्रम अभी भी चल रहा है । कमिश्नर की रिपोर्ट में यह दिया गया है कि मध्यप्रदेश में यह बन्धक श्रम विशेष कर पाया जाता है । मध्य प्रदेश में ऐसे मामले सामने आये हैं जहां लोग 80 से 100 रुपये तक के ऋण के सूद के बदले में 15 वर्ष से 18 वर्ष की अवधि से काम कर रहे हैं । यह श्रमबन्धक का एक जगह का उदाहरण यहां पर दिया हुआ है । वैसे आदिवासी गांवों के अन्दर 5, 5 और 10, 10 श्रमबंधक नौकर आप को मिलेंगे । यह शोषण है । इस मुहकमे का यह काम है कि यह दूसरे कामों की तरफ़, ख़ाली ऊपर ही ऊपर, रिपोर्ट में समय न लगाते हुए ऐसी चीजों का पता लगाये और यह देखे कि आदिवासियों की इस बंधकश्रम से किस प्रकार रक्षा की जाय और यह मनहूस प्रथा एकदम से समाप्त की जाय ।

अनुसूचित आदिमजातियों में ऋणग्रस्तता और साहूकारी पर नियंत्रण के लिए सरकार प्रभावकारी क़दम उठाये । दरअसल आदिमजातियों की अज्ञानता तथा सम्बद्ध कानून के परिपालन के लिए पर्याप्त संख्या में निरीक्षकों को नियुक्त न किये जाने से आज उन को कष्ट झेलना पड़ रहा है । आदिमजाति क्षेत्रों में गैर लाइसेंसशुदा साहूकारी को इस क्षेत्र में काम करने से रोकने के लिए विशेष कर्मचारियों की नियुक्ति कर शोषण समाप्त करने के विशेष प्रयत्न किये जायें तो इस से बहुत सहायता मिलेगी । इस बात को भी निश्चित किया जाना चाहिये कि आदिमजाति क्षेत्रों में साहूकारी का लाइसैंस केवल उन्हीं व्यक्तियों को दिया जाय जो सत्यनिष्ट और ईमानदार हों ।

इसी तरह से वन की समस्या है । मैंने पिछले अपने भाषण में भी कहा था और आज फिर उसे दुहराना चाहता हूं कि आदिवासियों की आधी आर्थिक समस्या वन के ऊपर निर्भर करती है । अभी मध्य प्रदेश के सम्बन्ध में दो विरोधी सदस्यों ने बहुत जोरदार शब्दों में अपना रोष दिखाया है और उनका वह रोष ठीक भी है । हमारे मध्य प्रदेश में 6000 वर्गमील ज़मीन ऐसी है जो कि जंगल मुहकमा और रेवेन्यु का मुहकमा है, इन दोनों मुहकमों के झगड़े में पड़ी हुई है । आदिवासियों का एनक्रोचमेंट कह करके उन पर जंगल मुहकमा भी जुर्माना करता है और रेवेन्यु मुहकमा भी जुर्माना करता है । यह परेशानी है । सन् 1962 में फोरेस्ट डिपार्टमेंट ने यह कहा कि जिसके पास जो जमीन है वह उन्हीं के नाम कर दी जायगी । लेकिन उसका कोई रिकार्ड नहीं है । 1962 से यह किया हुआ है । अब इसे कैसे समझा जायेगा ? दूसरी बात यह है कि इस डिपार्टमेंट के अन्दर जो मानव तत्वज्ञानी हैं उनको ही इस इलाके में अध्ययन के लिए भेजना चाहिए । हक़ीक़त यह है कि आदिम जातियों के लोग जो मुख्यतः वनों के निवासी हैं और अपनी जीविका के लिए कई तरह से वनों पर ही निर्भर करते हैं, वनों में अपने परम्परागत अधिकारों को खो रहे हैं । चूंकि प्रजातन्त्र में वोटों की बड़ी क़ीमत है इसलिए लोग अपने स्वार्थ की पूर्ति के लिए सीधे सादे लोगों को जायज़ और नाजायज़ उलझा देते हैं । वन विभाग को इन वन ग्रामों की स्थिति की ओर अधिक ध्यान देना चाहिए और इन लोगों को अधिक स्थायी आधार पर बन भूमियां देने के लिए कदम उठाये जाने चाहियें । रिपोर्ट में दिया गया है कि मध्य प्रदेश में कुछ वन क्षेत्रों में जिनका हाल ही में सर्वेक्षण किया गया यह देखा गया कि आदिम-जाति के लोगों ने अपने गांव के निकटवर्ती वन क्षेत्रों में अपने पशु चराने का अधिकार भी खो दिया क्योंकि भारतीय वन अधिनियम के अनुसार वे निस्तार अधिकारियों द्वारा अपने अधिकारों को ठीक रूप में अंकित नहीं करा सके । अगर नाजायज़ तौर से जंगल

[श्री उइके]

काट कर कोई ले जाए और जंगल का मुहकमा उसके ऊपर कोई ऐक्शन न लेग तो काम नहीं चल सकता है। इसका नतीजा क्या होगा? एक न एक दिन फिर आदिवासियों के ऊपर, उस इलाक़े के आदिवासियों के ऊपर, जुर्माने और सजाएं होंगी लेकिन किसी दिन फायरिंग भी हो जायेगी। अगर ऐसा हुआ तो आपका यह कल्याण कार्यों और विकास कार्यों पर लाखों रुपये के खर्च की व्यवस्था करने का क्या लाभ है? इसलिए मैं चाहता हूं कि इस सम्बन्ध में आदिम जातियों की सहायता करने के लिए कुछ विशेष कदम उठाये जायें। आख़िर आप इधर कब ध्यान देंगे? भूमि हस्तान्तरण को रोकिये। बड़े ट्रांसफर्स बिना किसी लिखा पढ़ी के हो रहे हैं। देखा गया है कि अक्सर इन भूमि हसतान्तरणों की अधिकारी लोग बिना आवश्यक अनुमति के रजिस्टरी करा देते हैं। जरूरत इस बात की है कि इस भूमि हस्तान्तरण के मामले में रजिस्ट्री करने वाले अधिकारी को स्पष्ट और विशेष निदश दिये जायं जिससे वे अपनी सन्तुष्टि के लिए यह जांच कर लें कि अनुसुचित जाति या अनुसूचित आदिम जाति के किसी भी व्यक्ति की भूमि के हस्तान्तरण की रजिस्ट्री बिना आवश्यक अनुमित के न की जाये। यह ध्यान रखने की बहुत जरूरत है कि इन सीधे सादे लोगों के अज्ञान का नाजायज़ फ़ायदा न उठाया जाय और इस प्रकार के भूमि हस्तान्तरण के मामलों की ध्यानपूर्वक जांच की जाये जिससे भूमि के रिकार्डों में परिवर्तन के द्वारा कोई भ्रष्टाचार न हो।

मध्य प्रदेश में अनुसूचित जातियों और अनुसूचित आदिम जातियों को कानूनी सहायता देने की योजना शामिल है। रिपोर्ट में यह दिया हुआ है कि मध्य प्रदेश के लिए 1 लाख रुपये की योजना में व्यवस्था की गयी थी जिसमें से केवल 4000 रुपया ही इस तीन साल के अन्दर खर्च हुआ है। जरूरत इस बात की है कि कानून और कायदे सरल बनाये जायं ताकि आदिवासी आसानी से उसका लाभ उठा सकें वरना उनके लिए कानूनी सहायता प्राप्त करना असम्भव हो जाता है।

इस रिपोर्ट के अन्दर दिया है कि कल्याण कार्यों में कम खर्च होता है हालांकि मन्त्री महोदय ने उस बारे में बड़ा आत्म संतोष दिखाया लेकिन यह रिपोर्ट स्वयं बतलाती है कि उन कार्यों में खर्चा कितना कम हुआ। उसमें आंकड़े दिये गये हैं लेकिन समय की कमी के कारण वह सब आंकड़े बतलाना यहां पर सम्भव नहीं होगा। अब कल्याण कार्यों में खर्च करने में यह कमी क्यों होती है? आप राज्यों को कहते हैं कि जितनी हम दे रहे हैं उतनी ही रक़म वह भी लगाये। राज्यों की वैसी आर्थिक स्थिति नहीं होती, कम से कम हमारे मध्य प्रदेश राज्य की हालत यह नहीं है कि वह स्वयं अपनी ओर से आदिवासियों के लिए ज्यादा पैसा खर्च कर सके। एक तिहाई आबादी मध्य प्रदेश की हरिजन और आदिवासी है और उस टूटी फूटी गवर्नमेंट के लिए यह सम्भव नहीं है कि वह इतनी बड़ी हरिजन और आदिवासी आबादी के लिए उतना पैसा खर्च कर सके। इसलिए केन्द्रीय सरकार को चाहिए कि वह आगे उनका रास्ता न देखे। और आपका जो पैसा हो उसका पूरा पूरा उपयोग कर लिया जाय।

शिक्षा के सम्बन्ध में मुझे यह निवेदन करना है कि मध्य प्रदेश में अनुसूचित जाति के 39 और अनुसूचित आदिम जातियों के 51 छात्रों को पब्लिक स्कलों में भर्ती किया गया और उन्हें स्कालरशिप दी है। उसके लिए मैं मध्य प्रदेश गवर्नमेंट को धन्यवाद देता हूं

पर उसमें और भी तरक्की होनी चाहिए । दूसरे राज्यों में भी हरिजन और आदिवासियों को अधिक से अधिक संख्या में स्कालरशिप्स देकर पब्लिक स्कूलों में भर्ती किया जाये ।

सैनिक स्कलों में अनुसूचित जातियों और अनुसूचित आदिम जातियों के प्रवेश के लिए प्रतिरक्षा मन्त्रालय ने प्रवेश-स्तर, आवश्यक आयु आदि शर्तों में जो ढील की है उसके लिए मैं प्रतिरक्षा मन्त्री जी को धन्यवाद देता हूं । यह जो सहूलियतें उन्हें भरती के लिए प्रदान की गई हैं वह एक स्वागत योग्य चीज है । पर इसी के साथ साथ आपको चाहिए कि सैनिक स्कूलों में जो आदिवासी छात्र भरती हों उनको छात्रवृत्ति अवश्य दी जाय, चाहे आप दें या राज्य सरकार दें । इसके अलावा छात्रवृत्तियां पर्याप्त होनी चाहिएं जिससे होने वाले खर्च की पूर्ति हो सके । अभी छात्रवृत्तियों की कोई ठीक व्यवस्था और हिसाब किताब नहीं है ।

मैट्रिकोत्तर छात्रवृत्तियों के सम्बन्ध में मुझे यह निवेदन करना है कि रिपोर्ट में मध्य प्रदेश के बारे में जो आंकड़े दिये हैं उसमें लिखा हुआ है कि 1961–62 में 426 दरख्वास्तें आदिवासियों की मिलीं । उनमें से 392 मंजूर हुई । 34 नामंजूर हुई । अर्थात् रिजैक्ट कर दी गई और रक़म देते वक्त में जो 392 मंजूर हुई थीं उनमें केवल 308 विद्यार्थियों को ही रकम दी गई, 84 विद्यार्थियों को रकम नहीं दी गई । आपका स्कालरशिप देरी से गया और वह 84 विद्यार्थी तब तक अपने घरों को चले गये थे और इसलिए उनकी रकम वापिस हो गयी और 84 विद्यार्थियों को नहीं मिली ।

परीक्षा में आदिवासी क्यों असफल होते हैं इसके रिपोर्ट में बहुत से कारण दिये हुए हैं लेकिन मेरी समझ में एक मुख्य कारण उसके असफल रहने का नहीं दिया है और वह यह है कि आपकी स्कालरशिप उनको समय पर नहीं मिलती है । हालत यह है कि अभी तक इस साल की स्कालरशिप मिलना वहां पर बाकी है । अगर किसी को मिली भी होगी तो इस महीने की शुरूआत में ही मिली होगी । अब आप स्वयं अन्दाजा लगा सकते हैं कि वे 6 महीनेकिस तरह से अपना गुजारा कर सकते हैं ? प्राइवेट स्कूलों में और ट्यूशन फीस पाये विद्यार्थी को पढ़ाना बर्दाश्त नहीं कर सकते और वे अपने पास से छात्रावास में उनको रख कर खिलाना भी नहीं चाहते हैं । जाहिर है कि उसके अलावा आदिवासी छात्रों के पास पैसा कहां से आये ? 20 लाख रुपया हर साल स्कालरशिप्स के लिए प्रोवाइड किया जाता है वह तो ठीक है लेकिन जहां उसके उन तक पहुंचने में इस तरह की दिक्कत व देरी होती हो उसका कितना फ़ायदा हो सकता है ? इसलिए यह देखना चाहिए कि स्कालरशिप्स छात्रों को समय पर मिल जायं । मंहगाई देखते हुए यह रक़म बढ़ाई जाय ।

समुद्रपारीय छात्रवृत्तियों की रकम को भी ज्यादा बढ़ाना चाहिए । छात्रावास के लिए पंचवर्षीय योजना में 272 लाख रुपये की रक़म मंजूर की गई है लेकिन साल में खर्च केवल 53 लाख रुपये ही इस मद हुए हैं तो बाक़ी दो साल में क्या होने वाला है ? पैसा तो आप बेशक प्रोवाइड करते हैं लेकिन आप को यह भी देखना चाहिए कि उसका उपयोग भी हो । उसके उपयोग के ऊपर आप को देखभाल करनी चाहिए । अब आप छात्रावास में विद्यार्थियों को यह जो 25 या 30 रुपये माहवार की छात्रवृत्ति देते हैं तो इतने में तो जो छात्रावास का मैनेजमेंट है वह उन्हें अच्छा खिला भी नहीं सकता है । आप को यह जाकर देखना चाहिए कि आख़िरआदिवासियों के बच्चे वहां रह कर क्या खाते हैं और किस तरह से अपना जीवन व्यतीत करते हैं । यह सब आपके देखने की बातें हैं जोकि देखी नहीं जाती हैं ।

देश में आदिमजाति क्षेत्रों के विकास के लिए दूसरी पंचवर्षीय योजना की अवधि में विशेष बहुद्देश्यीय आदिमजाति विकास ब्लाक

[श्री उइके]

खोलने का निश्चय किया गया था । इस बारे में मैं ने मध्य प्रदेश के मिनिस्टर, यहां के उप मंत्री और यहां के सम्बन्धित अफसरान और मध्य प्रदेश के अफसरान के सामने अभी एक हफ्ता पहले इस बारे में विस्तार से बातचीत की है । आप की इस रिपोर्ट में भी यह दिया है कि विकास खंड दस लाख रुपये से उस जगह में शुरू किये जाते हैं जहां इस रिपोर्ट कि 66 2/3% आदिवासी हों । मेरे प्रदेश में आदिवासी बहुत कम हैं, परन्तु में बतलाया गया है कि ऐसी जगहों पर भी यह आदिवासी ब्लाक खोले गये हैं में जहां कि बहुत कम आदिवासी हैं । ऐसी जगहों पर इनको खोलने का क्या फ़ायदा है ? इस रिपोर्ट में दिया हुआ है कि चार प्रदेशों जहां कि 4000, 2000 और 600 आदिवासी हैं वहां पर यह ब्लाक खोल दिये गये हैं लेकिन जहां पर 90 फ़ीसदी या 80 फ़ीसदी या 66 फ़ीसदी आदिवासी बसते हैं वहां पर यह विकास खंड नहीं खोले गये और अगर खोले भी गये तो बहुत कम खोले गये । मैं समझता हूं कि यह आदिमजाति विकास ब्लाक आदिवासी फी सदी अनुसार बड़ी आसानी से खोले जा सकते हैं। एलेक्शन आफिस से शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स की पापुलेशन फीगर्स हर एक प्रदेश के लिए विलेज वाइज निकली हुई है और बड़ी सरलता से उसको देखकर यह ब्लाक सरकार खोल सकती है । लेकिन अगर ऐसा नहीं करते हैं तो फिर यह दस लाख रुपये रखने का कोई वास्तविक अर्थ और उपयोग नहीं है ।

दूसरी बात यह है कि आप की इस रिपोर्ट के दूसरे भाग में यह दिया हुआ है कि 1192 आदिवासी विस्थापित हुए जिसमें से कि 472 को बसाया गया । यह बड़े दुःख की बात है कि इतने अधिक गरीबों को तो आप ने विस्थापित किया और बसाया आप के नेवल 472 को ही । इनकी 3695 एकड़ ज़मीन गई जबकि आप ने उनको ज़मीन दी केवल 735 एकड़ । अब इन के पास क्या है जिस पर कि वह गुजर कर सकें ? शेष 2960 एकड़ ज़मीन इन को बदले में नहीं दी ऐसा करके आप ने उनका कल्याण किया या अकल्याण किया ? अब हर जगह आदिवासी इलाके में बांध बांधने, तालाब बनाने या खदानें निकालने के लिए उनकी ज़मीन छीन कर उन्हें आप विस्थापित बना रहे हैं और बदले में अगर उन्हें उनकी पूरी ज़मीन भी नहीं देते तो यह उनके साथ बेइंसाफी ही हो रही है ।

सहकारिता के बारे में आप की रिपोर्ट के पृष्ठ 105 में लिखा हुआ है कि उस के लिए आप ने 105 लाख रुपया रखा जिस में से दो साल में केवल 30 लाख रुपया ही खर्च हुआ है । यह जो सहकारिता के काम किये गये हैं, रिपोर्ट में कहा गया है कि उनका ज्यादा लाभ धनिक और प्रभावशाली आदमियों ने ही लिया है, सहकारिता के कामों का गरीब आदिवासियों को लाभ नहीं मिल पा रहा है । यह भी आप की रिपोर्ट में लिखा है कि जो आदिवासी सदस्य हैं वे भी सहकारी दुकान से सौदा नहीं लेते हैं और दूसरे दुकानदारों के पास सौदा उधार लेने के लिए उन्हें जाना पड़ता है । इसलिए आज जो हालत है उस में यह आप के द्वारा सहकारिता का काम खोल कर भी उन आदिवासियों के शोषण में कोई कमी नहीं हुई है । सहकारिता के सम्बन्ध में कानूनों में परिवर्तन होना चाहिए । यह बड़ी खुशी की बात है कि उपमंत्री महोदय ने कहा है कि वह दो तीन मंत्रालयों से मिल कर कुछ करने वाली हैं ।

जहां तक चिकित्सा और सार्वजनिक स्वास्थ्य का सम्बन्ध है, आयुक्त की हिन्दी रिपोर्ट के सफ़हा 119 पर पीने के पानी के सम्बन्ध में यह लिखा है :

"अफ़सोस ख़ासकर इस बात का है कि अनेक मामलों में, यहां तक कि पीने के स्वच्छ पानी की व्यवस्था किये जाने के खर्च में भी कमी हुई है। कई इलाकों में आज भी यह अत्यन्त भयंकर समस्या है और प्रत्येक नागरिक को कम से कम तीसरी योजना के अन्त तक पीने का अच्छा पानी पर्याप्त मात्रा में मिल सके, इसके लिए सभी संभव प्रयत्न किये जाने चाहिएं।"

पृष्ठ 120 पर लिखा है :

"सभी पिछड़े हुए और आदिवासी इलाकों में पीने के पानी की समस्या बहुत गंभीर है।"

इस रिपोर्ट में कहा गया है कि ठीक और साफ़ पानी न मिलने की वजह से चर्मरोग होते हैं। लेकिन चिकित्सा के बारे में जो सिफ़ारिश की गई है उस को देख कर मुझे कहना पड़ता है कि यह महकमा बिना सोचे-समझे रिपोर्ट तैयार करता है और सुझाव देता है। यह सुझाव ऐसा है, जो कि बाकी दो सौ तीस सुझावों पर पानी फेर देता है।

अध्यक्ष महोदय : अब माननीय सदस्य समाप्त कर दें।

श्री उइके : पृष्ठ 128 पर कहा गया है :

"यह देखने में आया है कि आदिवासी इलाकों में स्वास्थ्य सम्बन्धी सुविधायें प्रदान करने का काम करने वाली गर-सरकारी संस्थायें अनेक बार उन लाकों में सरकार द्वारा प्रारम्भ किये गये अस्पतालों, स्वास्थ्य केन्द्रों आदि की अपेक्षा अधिक सफलतापूर्वक कार्य करती हैं। स्पष्ट है कि ऐसा इसलिए संभव है कि अधिकांश स्वयंसेवी संस्थाओं के कार्यकर्ताओं में प्रचारकों जैसा उत्साह वे इन इलाकों में निष्ठापूर्वक कार्य करते हैं। इस सम्बन्ध में ईसाई मिशनरियों और रामकृष्ण मिशन जैसी संस्थाओं द्वारा किये गये सराहनीय कार्य को भुलाया नहीं जा सकता। यह वांछनीय है कि सरकार इस प्रकार की संस्थाओं को पर्याप्त आर्थिक सहायता दे कर प्रोत्साहित करे ताकि वे आदिवासी और पिछड़े हुए इलाकों में अपनी स्वास्थ्य सम्बन्धी गतिविधियां बढ़ा सकें।"

इस मंत्रालय को मालूम होना चाहिए कि 1953 से, जब कि मैं इस पार्लियामेंट में आया हूं, मैं ने अपने हर एक भाषण में धर्म-परिवर्तन पर टीका की है। आज भी इस हाउस में चारों तरफ़ से धर्म-परिवर्तन पर टीका-टिप्पणी की गई। धर्म-परिवर्तन किस तेजी से हो रहा है, इस का अन्दाज़ा समाचार-पत्रों में प्रकाशित इस समाचार से किया जा सकता है कि 1942 में भारत में एक लाख ईसाई थे, जब कि 1961 में 120 लाख ईसाई हो गये। ये ईसाई कहां से आये ? ये ईसाई हरिजनों और आदिवासियों से—और ज्यादातर आदिवासियों से—आये।

अध्यक्ष महोदय : अब माननीय सदस्य ख़त्म करें।

श्री उइके : दो मिनट।

1944 में, जब कि ब्रिटिश गवर्नमेंट थी, मैं ने मध्य प्रदेश में बड़े ज़ोर-शोर से एक आन्दोलन छेड़ा था, जिस के परिणामस्वरूप ब्रिटिश गवर्नमेंट ने भी आदिवासी इलाकों में धर्म-प्रचारक संस्थाओं को स्कूल और दवाख़ाने खोलने से मना किया था, उन की रेकगनीशन वापस ले ली थी और ग्रान्ट छीन ली थी। लेकिन आज हमारी अपनी गवर्नमेंट यह कहती है कि उन लोगों को आदिवासी इलाकों में काम करने के लिए पैसा देना चाहिए। मैं पूछना चाहता हूं कि क्या गवर्नमेंट के हाथ-पांव नहीं हैं। क्या नमेंट

[श्री उइके]

के पास अपने कार्यकर्ता और नौकर नहीं हैं ? यदि आदिवासी एलाकों में आवश्यकता है, तो वहां पर ज्यादा डाक्टर भेजे जायें । लेकिन गवर्नमेंट दिल्ली में डाक्टरों को जो तन्ख्वाह देती है, अगर वह वही तन्ख्वाह जंगलों में काम करने वाले डाक्टरों को भी देती है, तो फिर कौन डाक्टर वहां जा कर सेवा करेगा ? सरकार को सेवा करने के लिए डाक्टरों को सब साधन उपलब्ध करने चाहिए ।

अध्यक्ष महोदय : माननीय सदस्य अब खत्म कर दें ।

श्री उइके : चूंकि अध्यक्ष महोदय जल्दी कर रहे हैं, इसलिए मैं स्कालरशिप्स के बारे में कुछ शब्द कह देना चाहता हूं ।

अध्यक्ष महोदय : मैं इतनी इजाजत नहीं दे सकता हूं ।

श्री उइके : दो मिनट और ।

अध्यक्ष महोदय : बिल्कुल नहीं । मैं माननीय सदस्य को कई बार कह चुका हूं कि वह खत्म करें । श्रीमती तारकेश्वरी सिन्हा ।

Shrimati Tarkeshwari Sinha (Barh): Mr. Speaker, Sir, I am very grateful to you for giving me this opportunity to speak on this subject. I think this debate should be organised on such a pattern that, apart from the members of the Scheduled Castes and Scheduled Tribes, other Members also take interest so that it will appear as an all India issue, and not a sectional issue. Of course, it is not for you, Sir, or the Members here, as for the whips to organise the debate in such a way so that the debate may really be effectively displayed.

Mr. Speaker: If that had been the position, I would not have called her.

Shrimati Tarkeshwari Sinha: Sir, I am grateful to you personally for calling me; otherwise, I would not have had very much of a chance.

Speaking on this problem, I was going through some of the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes. Apart from that, I also went through the reports of some of the seminars which were conducted by the Planning Commission. When I went through the figures, one thing that struck me as very pertinent was that all schemes formulated for the welfare of the Scheduled Castes and Scheduled Tribes should be on the basis of an integrated scheme for providing social justice, economic growth and economic emancipation. The problems that have been tackled in various reports have been tackled more or less on isolated basis. From the morning I have sat through the debate for quite a long time and I have noticed that most of the Members who have spoken have taken up one, two or three main issues. This problem cannot be tackled by considering any one particular issue on an isolated basis; the solution of the problem requires that there should be an integrated approach to the question of social justice and economic emancipation. A scientific economic emancipation of these people will bring in them greater sense of social awareness of social justice. For the emancipation of the Scheduled Castes and Scheduled Tribes, for raising their level in society, their thinking, their upbringing, their environment has to be improved in order to provide them greater opportunities for economic growth.

In this context, when I was looking at the statistics I found they were very revealing. According to the 1961 census we find that the population of Scheduled Castes and Scheduled Tribes is so diversified that the problem requires diverse treatment of diverse aspects. There are certain castes in the Scheduled Castes which are more developed while there are certain other castes which are very much less deve-

loped. There should be some process by which we could measure, judge and evaluate that a particular caste is more highly developed so that its integration to the upper level of society, economically, socially and psychologically may be more easily possible. The whole pattern of programming for the development of Scheduled Castes and Scheduled Tribes should be done on that basis. If a particular section of society even among the Scheduled Castes and Scheduled Tribes has advanced to a particular stage where they can be amalgamated with the backward classes, that should be undertaken. They should not be kept in the Scheduled Castes and Scheduled Tribes, because this will give them a feeling that they have really grown in economic, social and psychological stature. Let my statement not be misunderstood to mean that people belonging to such castes should be deprived of the benefits that they have been enjoying. They should be afforded all the benefits given to the backward classes. Then they will begin to think that economically, socially and psychologically they have grown up.

There should be a system of gradation. Otherwise, suppose 12½ per cent of vacancies are reserved in the services, what happens? A particular class of people belonging to one particular caste takes advantage of all the opportunities, while the rest of the classes which are also backward do not enjoy the advantages. There are certain sections of people who get easy employment because of certain professional background that they have, because of certain emancipation that they have achieved due to national struggle, due to their approach to life, due to their emancipation generally; they are the people who have come forward and taken advantage of the benefits or facilities afforded to them, as they have spokesmen for them. Therefore, people belonging to certain castes or communities have got better employment opportunities, social and economic opportunities than some other sections. So, I would submit that continuous evaluation must be made about the different sections among the Scheduled Castes and Scheduled Tribes according to the development that has taken place amongst them.

That will give us two advantages. One is that we as Members of Parliament, while discussing this problem, would be more aware of the specific conditions of the Scheduled Castes and Scheduled Tribes and we shall not generalise their problems from year to year with not much result. The second advantage will be that the people who really deserve much of that consideration as also extra attention and special care will be provided with that special care.

I was going through some of the statistics and I find that 90 to 97 per cent of the Scheduled Castes and Scheduled Tribes live in the rural areas and nearly 72 to 88 per cent, most of them, really eke out a subsistence living as marginal cultivators or as landless labourers. Also, more than 75 per cent of the employment seekers from the Scheduled Castes and Scheduled Tribes are found unwilling to change their location or place or their profession. If they are in agriculture, it is very difficult for them to find out a situation whereby they would move. If the situation is created, psychologically they are a little adamant and they do not easily change their profession.

That means that the implementation of the programmes should be on the basis of area-wise programmes. A particular area may require intensive agricultural programme for the Scheduled Castes and Scheduled Tribes. That agricultural programme cannot be dealt with in isolation. Only giving of land to the Scheduled Castes and Scheduled Tribes is not going to solve their problems. If they are given lands, they may not have the technical know-how as to how to cultivate the land and to make it fruitful and a good investment proposition. Therefore, certain agencies should be

[Shrimati Tarkeshwari Sinha]

created which can advise them properly and which can provide them with loans, implements and with such conditions that they can themselves take interest.

There was a report of the Ford Foundation in which I remember—I am subject to correction—there was a mention of this fact that mostly the agricultural labourer in India is found lacking in the desire to develop his own life or to better his standard of living. That is a very revealing phenomenon. Why does a particular person who is a human being with all the ambitions and aspirations of a human being not care for improving his standard of life? It is because a kind of inertia has been there in his background which does not provide him with any psychological aptitude for making progress and taking advantage of a particular situation. There is not a lack of propositions. For so many years we have been discussing these reports and so many things have been done by the Government. The awareness has been there created by the leaders of the Scheduled Castes and Scheduled Tribes, but because of the slackness in implementation the effect has not been felt as it should have been felt. Therefore, I submit that this programming should be done on the area-wise basis so that in the areas which require a particular kind of development that should be taken in hand.

There is also another thing which I wanted to say. The Agriculture Labour Enquiry Committee has also said that they generally have a sub-standard living. That has been my own experience. I am here as a Member of Parliament for the last 12 years representing the same constituency. Even now I have the honour to represent the same constituency. I have been going there and seeing that small mud huts are there. If there is a wooden bed with three pillars, the three pillars are still in existence and the fourth pillar has not been added. Some bricks have been kept for providing the fourth pillar. That is the kind of static existence, psychologically, socially and economic, that they have. This kind of apathy has to be remedied.

It is not because of a certain lack of programmes that this happens but it is because of the lack of a feeling, of psychological awareness, of their role and participation in society that we find this kind of slackness. Therefore, we have to provide them the condition . . . .

Mr. Speaker: The hon. Member's time is up.

Shrimati Tarkeshwari Sinha: If you allow me to take two minutes, I would be very grateful.

If such psychological awareness is propagated and they are educated on that line, only then the results will be achieved. That is why I have been repeating, again and again, that there should be an integrated programme of social, psychological and economic development for their growth and for their welfare.

Then, there is another phenomenon. I was going through the National Sample Survey Report in which they have said that the majority of the population of the Scheduled Castes and Scheduled Tribes belongs to that unfortunate category in which the income per individual is Rs. 15 per month. But that is also on the high side. It is true that some of these people receive wages in kind and that compensates for much hardship. That probably does not allow them to face that kind of hardship which they would have faced if those things had been paid to them in cash. That is why we are not aware of this problem. But conditions there are so bad that it is even less than Rs. 15 per month as should be felt by hon. Members sitting here because most of them have got their direct experience about the conditions operating in the rural areas about the Scheduled Castes and Scheduled Tribes. We find that they have not

been able to take advantage of the various programmes of skilled operation. I was going through some of the statistics and I found that one reason that is being given from time to time by the Government, why they have not been able to fulfil their obligations in universities as well as in the services and in the skilled services more so, is that they are very backward and they do not compete. I understand that the reason why they do not compete is that they suffer from a certain amount of inferiority complex.

An Hon. Member: No.

Shrimati Tarkeshwari Sinha: That is the reason. Let us not be blind towards the problem. The problem should come and then it should be remedied. That is why I feel that in universities and in the schools and colleges they should be provided with special coaching facilities. I am not saying that with any disparaging motive. Hon. Members should not misunderstand me.

Mr. Speaker: Now she has to conclude.

Shrimati Tarkeshwari Sinha: One minute, Sir.

Mr. Speaker: She has already had two minutes.

Shrimati Tarkeshwari Sinha: I will just now conclude. I think that women also suffer from that kind of an inferiority complex because they have not had much of an opportunity. I am talking generally; I am not talking about me. I do not suffer from inferiority complex at all. I do not represent the general women of India. Generally speaking, they do suffer from that.

Mr. Speaker: We also do not include her in that category. But now she must conclude.

Shrimati Tarkeshwar Sinha: In the universities they should be given special coaching. Special tutorial classes may be run for them. Then only they should be allowed to compete in the competitive examinations. I would give a piece of information here. Where they have been given training, like the IAS and the IPS, they have done remarkably well. Their proportion has increased, but that proportion has not increased in the technical operation. If that attention is given to them, I think, they will do much better.

श्री उटिया (शहडोल) : हमने पिछड़ी जातियों के लिये गठित आयोग की रिपोर्ट का गहन अध्ययन किया है । कमिशन के सदस्यों और चेयरमैन के अथक परिश्रम के प्रति हम उनके आभारी हैं । कमिशन ने पिछड़ी जातियों के पतनावस्था तक पहुंचने के कारणों एवं वातावरण का अध्ययन किया है और उसी को ध्यान में रखते हुए पिछड़ी जातियों और विशेष कर आदिवासियों को ऊपर उठाने हेतु बहुत से मौलिक उपाय सुझाये हैं । राष्ट्रीय एकता को ध्यान में रख कर सरकार ने कमिशन के बहुत से सुझावों पर अमल किया है । हम देखते हैं कि आदिवासी एवं दूसरी पिछड़ी जातियों के लिए बहुत कुछ काम हो रहा है । परन्तु कहीं बुनियादी गलती हो रही है जिसके फलस्वरूप आदिवासियों का जीवन-स्तर बहुत कम सुधरा है, बहुत कम ऊपर उठा है । आज भी जंगली इलाकों में रहने वाले आदिवासी उसी प्रकार के अभावों में अपना जीवन व्यतीत करते हैं जिनमें वे पहले किया करते थे । आज भी उनका शोषण जारी है और उच्चवर्गीय साहूकारों एवं सरकारी कर्मचारियों द्वारा वे सताये जाते रहे हैं । कमिशन ने आदिवासियों के उत्थान हेतु सभी पहलुओं पर गौर किया है और सुझाव दिये हैं । विशेषकर आर्थिक विपन्नता को दूर करने हेतु कारगर सुझाव दिये हैं । उन पर शासन ने गौर तो किया है परन्तु प्रभावशाली कार्य नहीं हो सका है ।

भूमिहीन आदिवासियों की समस्या अब भी बनी है, विशेषकर मेरे क्षेत्र में तो यह

[श्री डाटिया]

समस्या और भी बढ़ेगी क्योंकि जंगलों में रहने वाले आदिवासी जिस भूमि को अर्से से जोतते आ रहे थे उस भूमि से उनको वंचित किया जा रहा है और उसके विपक्ष में दलील यह है कि वे अनधिकृत रूप से कब्जा किये हुए हैं। परती भूमि सभी को नहीं मिल पाई क्योंकि सवर्णों ने अधिकारियों के सहयोग से आदिवासियों को पीछे छोड़ दिया और अधिकांश भूमि दूसरों के हाथों में चली गई।

उद्योग धन्धों का जहां तक प्रश्न है, ग्रामीण उद्योग कोई संगठित तो होते नहीं, फुटकर ढंग से होते हैं जो बाजार वे सहायता के अभाव में पुराने ढंग से चले आ रहे हैं। इन उद्योग धन्धों को कोई प्रोत्साहन सरकारी प्रावधान होने के बावजूद इसलिये नहीं मिल पाता कि ग्रामीण क्षेत्र एवं जंगली इलाकों में स्वयं कोई सरकारी अधिकारी या कर्मचारी जाकर सहायता नहीं पहुंचाते। शिक्षा के अभाव में ग्रामीण उद्योग में लगे व्यक्ति दफ्तरों की तड़क भड़क से आतंकित रहते हैं और स्वयं किसी प्रकार की सहायता लेने नहीं जा पाते।

जहां तक रूरल क्रेडिट एवं मार्केटिंग का प्रश्न है, सहकारिता आन्दोलन इस कार्य में विफल रहा है। आदिवासी सेवा की आड़ में समितियां बनती हैं और उसके कर्ता धर्ता वे ही शोषक अंग बन जाते हैं और बजाय अपना पैसा देने के सरकार का पैसा मनमाने ढंग से देकर निजी लाभ उठाते हैं। फिर सरकारी ऋण प्राप्त करने में भी इतनी परेशानी होती है और सरकारी कर्मचारियों द्वारा इतने अड़ंगे लगते हैं कि बजाय उसके वे ऊंचे ब्याज पर सूदखोरों से रुपया लेते हैं और कर्ज से लदे रहते हैं।

आवागमन के साधनों का तो भारी अभाव है ही जिसके फलस्वरूप आदिवासी सभ्य जगत से कोसों दूर रहे आते हैं। पेय जल की समस्या एवं चिकित्सालय की व्यवस्था का भारी अभाव है जिससे आदिवासियों को बड़ी मुसीबत उठानी पड़ती है। आर्थिक और सामाजिक उन्ति के हेतु आदिवासियों के सामने बहुत बड़ी बाधायें हैं जिसके सम्बन्ध में आयोग के सुझाव मान्य हैं। शासन जो कुछ करना चाहता है वह पिछड़ी जातियों तक पहुंचे, इसके लिये आवश्यक है कि अच्छे हाथों में यह कार्य सौंपा जाये।

हम देखते हैं कि आदिम जाति कल्याण विभाग में ऐसे कर्मचारी या अधिकारी हैं जो अपने पेंट में शिकन भी नहीं पड़ने देना चाहते हैं और दफ्तरों में पर्दे के पीछे दिन रात कागज पोतते हुए टेबल कुर्सी तोड़ते रहते हैं। उनसे आदिवासी कल्याण की क्या उम्मीद की जा सकती है। होना तो यह चाहिये कि आदिवासी कल्याण के कार्यों में, आदिवासी पढ़े लिखे युवक रखे जायें, कम से कम वे अपने हमसाथियों की उपेक्षा तो नहीं करेंगे। यदि आदिवासी इस कार्य के लिए कहीं उपलब्ध न हो सकें तो सामाजिक कार्यकर्ता इस कार्य के लिये रखे जायें। यह कार्य दफ्तर बाजी के बजाय मिशन के रूप में चलाया जाना चाहिये।

मेरी समझ में सरकार द्वारा पिछड़ी जातियों के उत्थान के हेतु किया गया कार्य राजनीतिक चाल है। यदि सरकार वास्तव में पिछड़ी जातियों का हित चाहती है तो उन्हें विशेष अवसर दिये जाने चाहियें, और उन्हीं लोगों को उनके उत्थान का नेतृत्व भी देना चाहिये।

अब मैं सिर्फ यही कहूंगा कि कमिशन द्वारा दिये गये सुझावों पर सरकार को अविलम्ब कदम उठाना चाहिये, अन्यथा कमिशन का प्रयास बेकार होगा। बिना इसके अशान्ति होने की सम्भावना है क्योंकि जनता बहुत ज्यादा दुखी है। सरकारी कर्मचारियों से जनता बहुत ही परेशान है। हर काम में बिना रिश्वत के कोई काम नहीं होता है।

श्री जेना (भद्रक) : अध्यक्ष महोदय,

सबसे पहले मैं आपको धन्यवाद देता हूं कि आपने मुझे बोलने का मौका दिया ।

अध्यक्ष महोदय : आप बोलिये, यह आपका हक था । मैंने धन्यवाद के लायक कोई काम नहीं किया ।

श्री जेना : हम ने आजादी से पहले कांग्रेस और अपने नेताओं से यह बात सुनी थी कि देश के आजाद होने के बाद यहां पर जितना पिछड़ापन है और अस्पृश्यता की सामाजिक व्याधि है, यह सब चीजें हट जायेंगी । यह एक स्वप्न सा मालूम पड़ता था । आशा भी यह की जाती थी कि आजादी के बाद पिछड़े वर्गों का पिछड़ापन और अस्पृश्यता जो है वह मिट जायेगी । मैं यह तो नहीं कह सकता कि कुछ नहीं हुआ, जरूर कुछ हुआ है, लेकिन सत्तरह सालों के अन्दर जो कुछ हुआ वह उतना नहीं जितना कि होना चाहिये था ।

शेड्यूल्ड कास्ट्स कमिश्नर ने सारे देश का दौरा कर के जो रिपोर्ट पेश की उस को मैं पसन्द करता हूं और समझता हूं कि उन के काम में बहुत दिक्कतें थीं । लेकिन होता यह है कि जो कुछ रिपोर्ट में होता है वह रिपोर्ट में ही रह जाता है । मैं सेंट्रल गवर्नमेंट से प्रार्थना करता हूं कि स्टेट्स में जो हमारे लेजिस्लेचर्स हैं उन में इस रिपोर्ट पर चर्चा कर की जानी चाहिये ताकि स्टेट में जो काम हो रहा है और जो होने वाला है उस की जांच पड़ताल कर के जो कुछ नहीं हो पाया उस के लिये भी वे कदम उठायें ।

सेंट्रल गवर्नमेंट से मेरी यह भी प्रार्थना है कि वह हमारे शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्ज के लिए एक अलग मिनिस्ट्री बनाये । बड़ी खुशी की बात है कि सामाजिक सुरक्षा मंत्रालय बना जिस में लायर मिनिस्टर और डिप्टी मिनिस्टर हैं । वे बड़े बहादुर आदमी हैं और उन से हम बहुत आशा करते हैं । लेकिन फिर भी मैं सोचता हूं कि यदि उन के पास सिर्फ सोशल सिक्योरिटी मंत्रालय रहता, ला मिनिस्ट्री न रहती, तो ज्यादा अच्छा होता । यह इतनी बड़ी जबर्दस्त समस्या है कि उस को हल करने के लिए एक अलग मंत्रालय चाहिये । जो हमारे शरणार्थी भाई आये हुए हैं उन के लिये एक अलग मंत्रालय बना हुआ है । ठीक है, मैं उसे पसन्द करता हूं और उस का समर्थन करता हूं । लेकिन सदियों से जो शरणार्थी बने हुए हैं उन के लिये हम कोई ध्यान नहीं देते । कुछ ध्यान करते हैं लेकिन ज्यादा ध्यान नहीं दिया जाता ।

मैं बचपन में अपने नेताओं से कांग्रेस वालों से सुनता था कि आजादी के बाद हम हिन्दुस्तान के शासन को रामराज्य बना देंगे । ठीक है । रामराज्य का नाम सुनने में बहुत अच्छा है । लेकिन रामराज्य की मिसाल मैं आप को देता हूं । जब रामचन्द्र जी ने रावण का शिरच्छेद किया, जब उस को मारा और वह मरने जा रहा था तब रामचन्द्र ने सोचा कि मैं ने बालि जैसे विद्वान् राजा को मार दिया, अब रावण भी मरने जा रहा है, मेरे पिताजी भी गुजर गये । अब मैं कहां से राजनीति सीखूं । उन्होंने जा कर रावण से कहा कि मुझे राजनीति का सिद्धान्त बतला दो । रावण ने कहा कि इस समय जब मेरी प्राण वायु जाने वाली है मैं तुम को सब कुछ समझा कर तो नहीं कह सकता लेकिन एक श्लोक थोड़े से शब्दों में बतला देता हूं । जो तुम्हारे यहां विद्वान् आदमी हों, जो पंडित हों उस को बुला कर उस के अर्थ पूछना । उस में से जो अर्थ निकले उसी के अनुसार राज्य करना । रावण ने कहा :

"उत्खतान् प्रतिरोपयन्
कुसुमितान् चिन्वन्
शिशूनि वर्धयन्

[श्री जेना]

उत्तंगान् नमयन्
नत्तान् समुदयन्
क्रूरान् कंटक वहिनर्णयन्
म्लान् मूहुं सिचयन् ।
मालाकाररिव प्रयत्न निपुण
राजन् चिरजीवति"

यह रावण के वाक्य थे । जब रामचन्द्र वापस गये तो उन्होंने एक पंडितमंडल बुलाया । पंडितमंडल को वह श्लोक रामचन्द्र ने बतलाया और पूछा कि इस श्लोक का अर्थ क्या है । पंडित मंडल ने बतलाया :

"उत्खतान् प्रतिरोपयन्"

अर्थात् जो आमूल उखड़ जाता है तो नया पेड़ लगाने के लिये मूल में ज्यादा मिट्टी डालते हैं उसी तरह जो प्रजा अपने राज्य में बेघरबार हो जाये, जैसे कि शरणार्थी आ रहे हैं, तो उन को बसाया जाना चाहिये । फिर

"कुसुमितान् चिन्वन्"

जो पेड़ बहुत अच्छा हो जायेगा उस में फूल उगेगा । जो फूल निकलेगा उस को जैसे माली ले लेता है उसी प्रकार से जो अच्छी सरकार रहती है वह प्रजा से टैक्स लेती है । उस के आगे :

"शिशूनि वर्धयन्"

जो छोटे छोटे बच्चे होते हैं उन्हें जिस प्रकार से पाला जाता है, जिस प्रकार से छोटे छोटे पेड़ों को खाद और पानी दिया जाता है उसी प्रकार से समाज के जो छोटे छोटे बच्चे और बच्चियां हों उन के पालने के लिये, उन के विकास के लिये उन के खेलने के लिये अच्छा इन्तजाम होना चाहिये ।

"उत्तंगान् नमयन्"

जो बड़े बड़े पेड़ होते हैं .

अध्यक्ष महोदय : अगर आप सारी बात को इस तरह से बतलाने लग जायेंगे तो आप का सारा समय गुजर जायेगा ।

श्री जेना : मुझे दो मिनट का समय और देने की कृपा की जाय ।

अब उत्तंगान् नमयन्—अर्थात् जो बड़ा पेड़ है और उस के नीचे जो छोटा पेड़ होता है वह उतनी तेजी से नहीं बढ़ता है । इसलिये बड़े पेड़ को काट दीजिये । हमारी सरकार क्या करती है ? उस ने भी जो बड़े बड़े राजे, जागीरदार और महाराजा आदि थे उन पर डैथ ड्यूटी, संपत्ति कर आदि अनेकों कर लगा दिय और वह सरकार ने ठीक ही किया । इसी तरह से "नतान् समुदयन" है, अर्थात जो नीचे है, जो छोटे, छोटे पेड़ हैं, जो उठते नहीं, बढ़ते नहीं, उस को माली क्या करता है ? वह उन्हें मिट्टी देता है, खाद देता है, पानी देता है, और उन्हें ठेकरा दे कर खड़ा करता है । उसी तरीके से समाज में जो हरिजन और आदिवासी लोग हैं उन को सरकार को हर तरीके से मदद कर के उन को सहारा दे कर खड़ा करना चाहिए । लेकिन आज उन को उतनी मदद नहीं मिलती है जिससे कि वे अपने पैरों पर खड़े हो सकें । इसी तरह से ऐंटी सोशल एलीमेंट्स को वीड करने के लिए हमारे यहां कहा गया है "क्रूरान कटकवहिनिर्णयन्", अर्थात् माली यह करता है कि जब उस के बाग में किसी पेड़ की जरूरत नहीं होती है और वह जंगली पौधा वहां पर उग जाता है तो माली उस को निकाल कर बाहर फेंक देता है । उसी तरीके से हमारी सरकार को चाहिए कि देश में जो समाज विरोधी लोग हैं उन को पकड़ कर जेल में रख दिया जाय और ऐसा करने से स्थिति सुधर जायेगी । उसी तरीक से हमारी सरकार को चाहिए कि हरिजन और आदिवासी लोग जो कि सदियों से पिछड़े हुए हैं उन को मदद कर के जरा ऊपर उठायें ।

हरिजनों के वास्ते यह जो रिजरवेशन समाप्त करने की बात चलती है तो मैं भी चाहता हूं कि यह व्यवस्था जितनी जल्दी संभव हो खत्म की जाय लेकिन इसी के साथ यह भी देखना होगा कि मैदान में एक तगड़े और समर्थ व्यक्ति के साथ एक लूले और लंगड़े व्यक्ति को बराबर में रख कर दौड़ाया न जाय । उस लूले और लंगड़े व्यक्ति को एक समर्थ व्यक्ति के मुकाबले में दौड़ाने के पहले उसे भी मजबूत किया जाय और समर्थ बनाया जाय । उस का लंगड़ापन समाप्त किया जाय और बराबर का कर के दोनों को फिर दौड़ के मैदान में उतारा जाय और फिर देखा जाय कि मुकाबले में कौन जीतता है ? उस हालत में जो भी जीतेगा उस की जीत सही और न्याय पर आधारित होगी और उसे सभी स्वीकार करेंगे ? लेकिन आज जैसी हालत है अगर एक हरिजन और आदिवासी को जोकि सवर्ण के मुकाबले में कहीं अधिक पिछड़ा हुआ है और हर तरह से कमजोर है उस को बराबर से मैदान में दौड़ायेंगे तो क्या वह दौड़ में अपने विपक्षी का मुकाबला कर पायेगा ? आवश्यकता इस बात की है कि आज समाज उन के साथ इंसाफ करे और उन्हें उन के हक दे । अब हालत यह है कि हमारे जो विस्थापित लोग हैं वे केवल आर्थिक दृष्टि से पिछड़े हुए हैं क्योंकि वह आर्थिक बेसिस पर सफर करते हैं लेकिन इस के विपरीत हमारे यह हरिजन और आदिवासी भाई सामाजिक, सांस्कृतिक और आर्थिक इन तीनों व्याधियों से पीड़ित हैं । सरकार विस्थापितों को जो रुपये आदि की और बसाने की सहायता देती है वह ठीक ही है और वह किया भी जाना चाहिये लेकिन उसी के साथ साथ मुझे यह निवेदन करना है कि हम हरिजन लोग तो खाली आर्थिक ही नहीं अपितु आर्थिक, सामाजिक और सांस्कृतिक तीनों व्याधियों से पीड़ित हैं और इसलिए सरकार को हमारे बारे में अधिक सक्रिय रूप से सहायता करनी चाहिये और हमें ऊपर उठाना चाहिए । मैं मंत्री महोदय से प्रार्थना करूंगा कि वे उन के बारे में अधिक दिलचस्पी ले कर उन के उद्धार के लिए अधिक सक्रिय कदम तत्काल उठायें क्योंकि ये लोग सदियों से पिछड़े हुए रहते आये हैं और अभी भी वे दिक्कतें और मुसीबतें झेल रहे हैं ।

देहातों में जो हरिजन लोग हैं उन की दशा की ओर ध्यान दिया जाय और उन को रोजगार और धंधे अधिक मात्रा में सुलभ किये जायें ताकि उनका आर्थिक पिछड़ापन कुछ कम हो सके । उन के उद्धार के लिए सरकार अधिक रकम खर्च करे ।

देहातों में यह जो कम्युनिटी डेवलपमेंट का काम होता है मैं देखता हूं कि उन के जो प्रोग्राम्स होते हैं वे पिछड़े वर्ग के लिए नहीं होते हैं इसलिए मैं चाहूंगा कि पिछड़े वर्ग वालों के लिए कुछ न कुछ अवश्य होना चाहिये क्योंकि जैसे मैं ने पहले कहा कि जो नीचे पड़े हुए हैं उन को उठाने के लिए जिस प्रकार से एक माली पेड़ को बढ़ाने के लिए ठेकरा देता है उसी प्रकार से सरकार को नीचे दबे हुए हरिजन तबके को ऊपर उठाने में सहायता देनी चाहिए, उन को सहारा दे कर ऊपर उठाया जाय लेकिन अफसोस की बात यह है कि कुछ वास्तविक काम हो नहीं पाता है ।

अभी हमारे श्री जयपाल सिंह ने ठीक ही बतलाया कि जब हरिजनों और आदिवासियों का विषय सदन में विचारार्थ पेश हो, उस पर बहस चल रही हो तो गृह मंत्री और कम्युनिटी डेवलपमेंट के मंत्री भी रहने चाहिये क्योंकि यह एक सामाजिक बात है । इस समय जो मंत्री महोदय यहां पर बैठे हुए हैं वे बखूबी इस समस्या से परिचित हैं क्योंकि उन के इलाके में यह समस्या मौजूद है । इस के अलावा हमारे डिप्टी मिनिस्टर भी जहां से आये हुए हैं वहां भी यह पिछड़े वर्ग वालों की समस्या मौजूद है । इस दृष्टि से उन का इलाका भी एक पिछड़ा हुआ इलाका है । वे खुद इन सब बातों से वाकिफ हैं । लेकिन तो भी मैं उन से यह प्रार्थना करूंगा कि ऐसे बदनसीब व्यक्ति जोकि इन तीन व्याधियों से पीड़ित हैं, सदियों से कष्ट उठा रहे

[श्री जेना]

हैं, उन के सुधार के लिए और उन की भलाई के लिए वे कुछ शीघ्र करें ताकि यह गरीब आदमी भी इंसान की तरह जीवन बिता सकने के योग्य बन सकें और जिस से कि सरकार, देश व जनता सब का कल्याण और भलाई हो। बस मैं इतना ही कह कर अपना स्थान लेता हूं।

Shri Rishang Keishing (Outer Manipur): Special funds are being provided in every Plan for the additional and intensified development of the Scheduled Castes and Scheduled Tribes. This step has been highly welcomed and appreciated by members or by people belonging to the Scheduled Castes and Scheduled Tribes. Our complaint at the moment is not about the allocation of the funds but it is about the implementation of the scheme. I am sure the House will appreciate the seriousness when the Members complain that the schemes have not been properly, fully and promptly implemented.

The Report of the Commissioner for Scheduled Castes and Scheduled Tribes has also brought out several instances of shortfalls and delay in implementation of the schemes. The report has further brought out that the State Governments have not given adequate co-operation in order to produce an accurate progress report of the development of the Scheduled Castes and Scheduled Tribes. In certain States, even after thirty months, the necessary clarifications could not be obtained. This shows the lack of seriousness on the part of the State Governments.

I am quite sure that if the State Governments had done something substantial for the development of these communities, they will not hesitate to submit any reports because everybody likes publicity and everybody wants to show what he has done and would like to publicise it. The State Governments have not co-operated because they have not done anything substantial for these communities.

The report of the Commissioner has brought out a number of shortfalls. For instance, in the tribl development blocks, there is a shortfall of Rs. 80 lakhs under the head 'Industry', there is a shortfall of Rs. 51 lakhs out of Rs. 127 lakhs for the 'Scheduled Castes' there is a shortfall and for the 'Scheduled Tribes' there is a shortfall of Rs. 39 lakhs out of Rs. 81 lakhs. In regard of the head 'Research', the allocation was Rs. 26 lakhs for Scheduled Tribes, but the utilisation up to the end of 1963 was only Rs. 5 lakhs. In respect of the head 'Co-operation' too, there is a shortfall of Rs. 14 lakhs. These are all important schemes for the development of these people, but this heavy shortfall shows that proper implementation is lacking, and seriousness is completely lacking on the part of the State Governments.

There are also instances where the amounts provided under these schemes have been utilised for schemes which could have been implemented under the general sector of the Plan.

That has been our complaint from time to time. The report has given the names of a number of States—Assam, Madhya Pradesh, Andhra Pradesh, Orissa, Gujarat, U.P. and many others. I am sure this a common feature all over the States and Union Territories. Every one of us say that this additional fund should be utilised for additional development schemes. But this is not being done; on the other hand, it is being utilised for schemes that could have been implemented or executed under the general sector. Our complaint has been proved correct by the Report of the Commissioner.

Again, often implementation of schemes is taken up about the end of the year, sometimes in January, sometimes even in the latter part of March. If the financial sanction is accorded in the month of March, at the fag end of the financial year, how could work be done, how could implementation be thorough and full? This is one of the major problems. Government should

tackle this by seeing to it that schemes are taken up well in advance. I would like the Department to see that strict control is exercised to ensure proper, full and timely implementation of schemes.

I would now make brief comments on certain items. The Report has painted a very optimistic picture about the education sector. It is true that in education, the financial allotment has been fully utilised. But here also much is yet to be done. I am sorry to say that compulsory primary education has not been introduced even in certain parts for the tribal area or the scheduled castes areas. When this matter was discussed, they said, 'Oh, even the children of the tribal pepole have to earn for their families and all that'. But I can tell you that the conditions of the tribal people are not the same in this respect all over the country. In the eastern sector, you will be surprised to know that without much help from Government, the literacy has gone up among the tribal people, the Khasis, Lushais and Nagas from 30 to 46 per cent. I cannot understand why in such areas compulsory primary education cannot be introduced. To argue in such cases that the children of the tribal have to earn and cannot attend school and therefore compulsory primary education is not introduced is a lame excuse. We are prepared to get the compulsory primary education. We have produced enough teachers for compulsory primary education. So there will be no other difficulty except funds.

The Report also suggests that midday meals should be provided. But upto now, in not a single area has this been done. This should be looked into.

The Report has recommended that every block must have one higher secondary school. In the block from which I come upto now, we have not got any Govt. higher secondary school. We have requested several times, that Government should kindly take over the one which is run by the people, but upto now nothing has been done.

Then hostels for boys and girls are very essential. For over hundred villages, we have a block and in that one high school or higher secondary school is established. Students from all over the area come. So necessarily all students have to stay in hostels. This facility must be provided. But it has not yet been done.

It is a common feature all over the country that the position of the higher secondary school in tribal areas has been completely neglected. They are understaffed and staffed with hopelessly unqualified teachers. This is because Government has not given any incentive pay for the teachers who are willing to work in the hill areas. I want Government to consider this point. We have repeatedly impressed upon Government the necessity of doing something in this regard, that the teachers must have some additional pay in these hill area schools, because then only they will be able to have good staff; then only they will be able to produce good, meritorious students who will be able to take advantage of the post-matric and post-graduate scholarships offered by the Central Government.

15.55 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

I am grateful to Government for providing these scholarships to the tribal and scheduled castes students. But I have to say this, that though I have raised the matter a number of times with the Manipur Government, upto now, by the end of December, students have not got even the first instalment of their scholarships. Students who are staying in the university hostels do not know who will get scholarships and who will not; whether their applications have been accepted or not, nobody knows. This is a serious problem. Government has been kind enough to give these scholarships, but its utilisation aspect has been completely neglected. The State Government has not given sufficient care or shown the requisite sympathy to the tribal boys. Thus the value of the

[Shri Rishang Keishing]

scholarships has been completely nullified. This must be taken up by the Central Government. They must see that these scholarships are distributed in time to the candidates.

Industries are completely lacking in the tribal areas. There is great potentiality for many small scale and cottage industries in the tribal areas, *e.g.* bamboo and cane works, carpentry, collection of seeds, fruits, nuts etc. The nuts can be crushed to make non-edible oil. Then there is scope for dairy, piggery, poultry, bee-keeping, leather tanning and leather works. All these things can be easily done in the hill areas, but I am sorry to say that though there is an abundance of raw materials and prospects, no serious attempt has yet been made, and the provision made for industries every year lapses. If Government wants to improve the economic condition of the tribal people, scheduled castes, a serious attempt must be made in this direction.

Drinking water is another problem, specially in the hill areas. One has to go half a mile or even a mile to fetch a bucketful of drinking water. The Report says that in Assam alone 2,380 villages are yet to be supplied with drinking water, it is in the Mizo, Khasi and Jaintia hills. In Gujarat, 4,496 villages are without safe drinking water. They have not perhaps gone into other areas; that is why they have not mentioned about the condition in other parts. But this is a common condition all over the tribal areas of the country. Therefore, a serious effort must be made in consultation with the Health Ministry to tackle this problem and provide drinking water to all the tribal villages.

In services, there is reservation no doubt. But I would say that this reservation can never be filled by the scheduled castes and scheduled tribes people. The main setback is the so-called personality test. This test must be done away with. In the case of the scheduled castes, scheduled tribes candidates, those who have passed the written examination should be allowed entry into the all-India services without going through this personality test. This is a test in which I have no faith. The members sitting in these personality test boards will lack sympathy to our candidates; sometimes at the sight of the candidates, they shout or express anger or use strong language; this produces panic in the minds of the candidates and they start shivering. The result is that they do not do well in the personality test and are disqualified.

In the matter of promotions, often our officers are superseded by non-tribal, non-scheduled caste officers. At the State level, *ad hoc* appointments are made. The State Governments have their own favourites and their own candidates. When the time comes for the UPSC approval, they are, 'just approved'. Thus qualified and experienced scheduled castes and scheduled tribes officers are often ignored. Such things should be strictly checked, the UPSC must function properly.

16 hrs.

Lastly, I would request that housing problems should be tackled properly. Tribals are now given only Rs. 500. With that, what can they do? In places like Assam and Manipur, where heavy rain occurs, you cannot use wooden posts for more than a year, because they will either be eaten up by white ants or affected by the heavy rains. The amount should be raised to at least Rs. 2,000 so that the wooden posts may be replaced by cement concrete, and the thatches may be replaced by tin or corrugated iron sheets.

Shri Dasaratha Deb (Tripura East): In the past we have discussed the report of the Commissioner for Scheduled Castes and Scheduled Tribes many times. Every report shows the same problems of the tribal people and the scheduled castes, and contains some suggestions to remedy the situation.

Members belonging to the scheduled castes and scheduled tribes, as also others, express their sentiments in favour of the scheduled castes and scheduled tribes, and make many suggestions. After hearing the suggestions, the Minister replies, and also makes some promises. But in all these 17 years—this is the twelfth report—the net result of their promises, I think, is absolutely nil, because, though they may show some lip sympathy, the basic problems of the scheduled castes and scheduled tribes have not yet been solved.

On the contrary, the report itself shows, and it is also my experience in many tribal areas, that the condition of the tribal people has been deteriorating further, and that they can hardly get even one meal a day.

They have got their educational, health and so many other problems, but I want to concentrate on one problem which is very vital, and is affecting the tribal people in my State, in regard to land. I think the same thing is happening in other States too.

Tripura was originally a land of the tribals, and before partition they were the major population in the State, but after partition, due to the influx of refugees, they have now become a minority in their own State. Because most of the refugees who have migrated to Tripura from Pakistan are also agricultural peasants, who had left their lands behind in Pakistan, they had to be given land. Therefore, the pressure on land has become more and more and Government could not make sufficient arrangements to give these people land. Because of this, there is clash between the landless tribal people and the landless refugees in our State.

Within two years, hundreds of tribal families have been evicted from their own land. After I came out from jail, I went from one place to another, and I have submitted reports giving detailed lists of names of the evicted tribal people, the names of the places, and the survey numbers of the plots which have been transferred to non-tribals from the tribals. I have submitted the report to the President of India, and also to the Home Minister on 17th October. Very recently, another memorandum has been submitted by Shrimati Renu Chakravartty, and others, regarding this eviction of the tribal people, and with your permission I may place these reports on the Table* of the House. I would request you to circulate them to all the MPs so that they may know what the tribal people are facing.

If the tribal people are to be dependant on land, there must be some specific provision in the Constitution. The Dhebar Commission has also suggested that where the tribals are in a majority, that area should be declared to be a scheduled area, and that there land should be made accessible only to the tribal people, and that non-tribals should not be allowed to settle on that land. I do not know how the mind of the Government is working, but in the State Assembly the Chief Minister has categorically stated that the Dhebar Commission Report cannot be implemented in Tripura.

I may point out that even before partition, when the Maharaja was there, there was a rule that certain places in Tripura were to be set aside for the tribal people, and no non-tribals were ever allowed to enter those areas. But after partition, when the Congress Government came to power, that rule has been abolished, and non-tribal people have been allowed to enter these places and take up the land.

What actually happens is this. The Government has the jhuming rehabilitation scheme, under which every tribal family is settled on land and given Rs. 500. A good number of people have been rehabilitated with

*The Speaker not having subsequently accorded the necessary permission, the reports were not treated as laid on the Table.

[Shri Dasaratha Deb]

Government money, but now, in Akhrabari, Shantinagar in Khowai subdivision, and Palku in Amarpur subdivision and other places, a number of tribal families who were thus rehabilitated have been evicted from that land. I can give the names of those persons—Iswaria Debbarma and so many others like him. They have been evicted and non-tribal people have been allowed to settle on their land. These things are going on. This is a terrible thing, and because of this there is today in the minds of the tribal people a sense of insecurity. Even more serious things are taking place, because land reclaimed by the tribal people with their own sweat and labour, which they have been cultivating for long, are now being transferred to others by manipulation of records, and making the records in the names of non-tribals. I myself reported this to the Chief Commissioner and the Chief Minister. In some cases say in Akhrabari the Chief Commissioner himself enquired into the matter, as also the District Magistrate, and they found that all the allegations made by the tribal people were true, but they cannot do anything because politics is going on there.

Here and now this Government should take a decision to declare as scheduled areas places where the tribals are in a majority; otherwise, there will be no guarantee that the tribal people will be able to keep their land.

An argument was put forward by a spokesman of the Government that in the Tripura Land Reform Act there is a provision that without the permission of the Government no land belonging to the tribals could be sold or transferred to a non-tribal, but I say this is not a guarantee at all, because within these two years permission has been given in more than 500 cases for such transfer by the District Magistrate without any investigation. Sometimes it is due to the pressure of the non-tribals, sometimes the tribals themselves, because of their indebtedness, are forced to sell their lands and seek the permission of Government. My suggstion is that permission should not be given for the transfer of these tribal lands. Even if such permission is to be given, it should be given only by a committee elected by the tribal people themselves.

श्री दे० शि० पाटिल (यवतमाल) : उपाध्यक्ष महोदय, अनुसूचित जाति और आदिम जाति आयोग ने सन् 1962-63 की रिपोर्ट में जो सिफ़ारिशें की हैं उन में 231 सिफारिशें हैं । बहुत सी सिफारिशें तो ऐसी हैं जिनको राज्य सरकारों को कार्यान्वित करना चाहिये और कुछ ऐसी भी सिफारिशें हैं जिनके सम्बन्ध में भारत सरकार का कर्तव्य है कि वह कार्रवाई करे । प्रेजिडेंट के शेड्यूल्ड एरियाज घोषित कर देने मे कुछ राज्यों में आदिवासी लोगों के ऊपर बड़ा अन्याय हुआ है । बहुत सी स्टेट्स ऐसी हैं जिनमें आदिवासियों में डिस्क्रिमिनेशन हुआ है । इस रिपोर्ट में चैप्टर 18, पेज 146 पर शैड्यूल्ड और ट्राइबल एरियाज के बारे में कुछ सुझाव दिये गये हैं । मैं महाराष्ट्र के बारे में यहां पर कहना चाहता हूं । महाराष्ट्र में विदर्भ का विभाग है । महाराष्ट्र का जो दूसरा पश्चिम महाराष्ट्र विभाग है उन में जो आदिवासी हैं उनमें शैड्यूल्ड ट्राइब्ज और नानशैड्यूल्ड ट्राइब्ज ऐसा कोई भेद-भाव नहीं है । जो आदिवासी वहां रहते हैं उन सबको आदिवासी माना जाता है, लेकिन विदर्भ का विभाग ऐसा है जहां पर जो आदिवासी शैड्यूलल्ड एरिया में रहते हैं उनको तो आदिवासी माना जाता है लेकिन जो आदिवासी शैड्यूल एरिया के बाहर रहते हैं उन्हें आदिवासी नहीं माना जाता । उन्हें बैकवर्ड क्लास माना जाता है । इसका परिणाम यह होता है कि जो लोग शड्यूल्ड एरियाज के बाहर रहते हैं उनको भारत सरकार की ओर से जो सुविधायें शिक्षा के

बारे में, सोशल डेवेलपमेंट के बारे में और एकानमिक डेवेलपमेंट के बारे में, मिलती हैं, वह नहीं मिल पाती हैं । इसलिये एक ही प्रकार के आदिवासी लोगों में, जिन के सभी काम काज एक ही प्रकार से होते हैं, उन में डिस्क्रिमिनेशन पाया जाता है । यहां तक डिस्क्रिमिनेशन है कि अगर किसी आदमी का बाप शेड्यूल्ड एरिया में रहता है तो वह आदिवासी है लेकिन लड़का अगर शेड्यूल्ड एरिया के बाहर रहता है तो वह आदिवासी नहीं माना जाता है । जो भी सुविधायें लड़के के बाप को हैं शिक्षा के बारे में, सर्विसेज के बारे में वह लड़कों को नहीं मिलतीं । यह बहुत बड़ा डिस्क्रिमिनेशन है । ढेबर कमिशन ने भी इसके बारे में भारत सरकार का ध्यान आकर्षित किया है । उन्होंने प्रेजिडेंट साहब को 4 अक्तूबर, 1961 को पत्र लिखा था कि यह बहुत बड़ा डिस्क्रिमिनेशन है । इसके बाद स्वर्गीय श्री पंडित जवाहरलाल नेहरू से हम लोग मिले । उन्होंने भी बहुत इम्पार्टेंट और इमिजिएट कर के होम मिनिस्टर को पत्र लिखा । उन्होंने बतलाया :

" I am glad to meet the deputation....".

अर्थात् मुझे मालूम है कि यह बहुत डिस्क्रिमिनेशन है और उसको मिनिस्ट्री दूर करे । लेकिन यदि मैं महाराष्ट्र प्रदेश की बात कहूं तो वहां पर अभी तक कुछ नहीं हुआ । इसलिये महाराष्ट्र का जो विदर्भ विभाग है जिसमें कि आदिवासी बहुत हैं उसके बारे में मेरा कहना है :–

Declare all the community of the Scheduled tribe as scheduled tribe throughout Maharashtra State in respect of scheduled and non-scheduled areas.

दूसरा सुझाव इस रिपोर्ट में दिया गया है चैप्टर 3, पेज 11 पर । उसमें कहा गया है कि कई जमातें ऐसी हैं जिनका समावेश शेड्यूल्ड ट्राइब्ज और शेड्यूल्ड कास्ट्स की लिस्ट्स में होना चाहिये, लेकिन वह नहीं किया गया है । ऐसी कई सब कास्ट्स हैं जिनको आदिवासी मानना चाहिये लेकिन माना नहीं गया है । उनके बारे में "रिवीजन आफ दि लिस्ट्स आफ दि शेड्यूल्ड ट्राइब विद स्पेशल रिफरेंस टू दी महाराष्ट्र" मेरा कहना है कि वहां पर एक ट्राइबल जाति है उसको शेड्यूल्ड ट्राइब मानना चाहिये । इस तरह की रिकमेन्डेशन थी लेकिन यहां पर उसको पढ़ने का समय नहीं है । इसके बारे में पेज 11 पर दिया हुआ है । लिखा हुआ है कि ऐसी सबकास्ट्स हैं जिनकी सारी बातें एक तरह की हैं इसलिये उनको दी जाने वाली सुविधाओं से वंचित नहीं करना चाहिये । कहा गया है कि उनका वेरिफिकेशन सन् 1961 का जो सेन्सस है उसके आधार पर कर लेना चाहिये । उसमें सारी सूची दिखलाई गई है । और वहां पर जो सिफारिशें हैं उनको उन पर लागू किया जाना चाहिये । इस रिपोर्ट में कहा गया है :

"It is hoped thot the Government of India will give due and urgent consideration to these suggestions."

मेरी विनती है कि गवर्नमेंट इसके बारे में जल्दी से जल्दी कार्य करे ।

तीसरा सुझाव मेरा यह है कि जो ट्राइबल्स हैं—हर एक स्टेट में अलग अलग ट्राइबल्स रहते हैं—लेकिन सर्विस के लिये दूसरी स्टेट में जाते हैं, उनको वहां जाने पर ट्राइबल नहीं माना जाता । इसके बारे में भी सुझाव दिया गया है कि उनको ट्राइबल मान लिया जाना चाहिये और उनको पूरी सुविधायें दी जानी चाहियें दूसरी स्टेट में जाने पर ।

चौथी बात यह है कि आदिवासी पापुलेशन जो है भारत में बहुत बड़ी है । अफ्रीका को छोड़ कर अगर कहीं पर सबसे ज्यादा पापुलेशन आदिवासियों की है तो वह

[श्री दे० शि० पाटिल]

भारतवर्ष में है । यहां पर 225 लाख लोग हैं । उनकी आर्थिक उन्नति और सब तरह के कल्याण के लिये एक इन्डेपेन्डेंट कमिशन की मांग की गई है । तुरन्त इस बारे में कार्यवाही होनी चाहिये । इसके लिये एडिशनल कमिश्नर नियुक्त किये गये हैं और दो एडिशनल कमिश्नर मध्य प्रदेश को दिये गये हैं । हर एक स्टेट में एक एक कमिश्नर की नियुक्ति होने वाली है । लेकिन इससे ही काम नहीं चलेगा ।

मेरा अगला सुझाव है कि यह जो मिनिस्ट्री है उसका जो फंक्शन है वह इस काम के लिये बहुत कम है । मैं मध्य प्रदेश की बात कहूं । मैं उसको मन्द प्रदेश कहता हूं । आदिवासियों के बारे में जो प्राविजन किया गया है उसमें बिल्कुल खर्च नहीं किया जाता है । आदिवासियों को शिक्षा देने के लिये रिपोर्ट में कहा गया है कि एक ऐसी योजना बनाई जानी चाहिये जिस के अन्तर्गत उनको पशुपालन और जनरल उद्योगों के विकास आदि में सहायता मिले । अगर वहां पर अध्यापक रखे जायें तो आदिवासी अध्यापकों को प्राथमिकता दी जानी चाहिये । दूसरे जो स्कालरशिप्स आदि दिये जाते हैं वह उन तक पूरी तरह नहीं पहुंच पाये हैं । उनके विद्यार्थियों को मध्याह्न भोजन और कपड़ा आदि देना चाहिये ।

मैं कहना चाहता हूं कि आज हर एक चीज का मल्य बढ़ गया है । इसलिये स्कूलों और हास्टेल्स में जो छात्र वृत्ति दी जाती है उस को बढ़ाया जाना चाहिये ।

इसके बाद आदिवासियों को छोड़ कर शेड्यूल्ड कास्ट्स के बारे में भी मैं दो एक सुझाव देना चाहता हूं । इसकी भी मुझे आज्ञा दी जाय । शेड्यूल्ड कास्ट्स का सवाल भी बहुत जटिल सवाल है । आज कोई भी यह कहने की हिम्मत नहीं कर सकता कि देश में जिस चीज को अस्पृश्यता कहा जाता है वह निकल गई है । जब तक हृदयों से अस्पृश्यता नहीं निकलती तब तक अस्पृश्यता दूर नहीं हो सकती है । आज भी देहातों में जिस का कोई आर्थिक महत्व नहीं है, जिस को बारबर कहते हैं वह अछूत लोगों की हजामत नहीं बनाते हैं । उन लोगों को सार्वजनिक कुंओं से पानी नहीं भरने दिया जाता रिपोर्ट में यह सुझाव दिया गया है कि मंदिरों में जो ट्रस्टी रहते हैं उन में से जिन को गवर्नमेंट नामिनेट करती है उन को तो हरिजनों में से नामिनेट करना चाहिये । इसके आगे जा कर जितनी भी धार्मिक संस्थायें हों उन को यह आदेश देना चाहिये कि भविष्य में जब भी किसी मंदिर के ट्रस्टी नियुक्त किये जायें तो उन में कुछ हरिजन भी हों ।

Mr. Deputy-Speaker: Shrimati Akkamma Devi.

Shri Yashpal Singh: No non-Harijan Member has been called.

Mr. Deputy-Speaker: I shall call.

Shrimati Akkamma Devi (Nilgiris): I am very grateful to you for at last I got a chance to speak. I congratulate the Commissioner for Scheduled Castes and Scheduled Tribes for his report and for his constructive recommendations which, when implemented, will surely benefit the Scheduled Castes and Scheduled Tribes who form nearly one-third of our population. After independence, under our Five Year Plans, many schemes have been launched. Money has been allotted, but the benefits of these schemes have not been made available to the section of the population living far away from the eyes of mankind in dense forests and slum areas. The Dhebar Commission submitted its report in 1961-62 with a number of recommendations. The Commissioner for Scheduled Castes and Scheduled Tribes submitted his report with a number of recommendations. The State Ministers' meeting in July 1962 took certain decisions. These reports have been discussed on the floor of the House, but I do not know whether all these recommendations have been implemented. I

request the Minister to lay on the Table of the House all the recommendations made, the recommendations which have been implemented and the recommendations accepted by the State Governments, but not implemented, along with the reasons for this long delay.

Short-falls have become a regular feature in the amounts allotted for tribal welfare. Under the first Plan, there was a short-fall of Rs. 5 crores and under the second Plan, a short-fall of Rs. 10 crores. For the year 1961-62, there was a short-fall of Rs. 3·55 crores. For 1961-62 and 1962-63, I find from the report that the short-fall is Rs. 98·6 lakhs under the central sector and Rs. 147·09 lakhs under the State sector. With your permission, I quote from page 40, Chapter VI, para 5:

> "Somehow or other, short-falls continue to be the feature of the Plan programmes. Obviously lack of adequate funds is not the reason for the short-fall, as under the central sector, cent per cent grant is given by the Government of India. The real reasons for this short-fall are other than inadequacy of funds and these reasons have been discussed in the previous reports. No effective measures, however, appear to have been taken as yet to remove the various difficulties and bottlenecks which have been found to lower the pace of progress."

The third Plan is coming to a close. My humble request is, let there not be short-falls at least towards the end of the third Plan. Officials and non-officials, Government departments and voluntary organisations, entrusted with this welfare work, should be clearly instructed right down to the panchayat level not only to utilise the amount, but carefully and usefully, so that the benefits of these huge amounts will go to that section for which they have been allotted.

I agree with the Commissioner on this point and I request that the progress of expenditure should be spread over the year evenly and the rush of expenditure towards the fag end of the year should be avoided. Amounts earmarked for certain schemes, either economic development, educational advancement or social welfare, should be utilised only for those schemes; diverting Funds from one scheme to another should be avoided.

My friends have dealt in detail with the representation of the scheduled castes and scheduled tribes in various services, colleges, hostels and residential schools. I would like to deal with one aspect only, namely, the role of voluntary institutions in the field of welfare for the scheduled castes and scheduled tribes. We find a number of institutions of an all-India character, and also registered and affiliated institutions at the State level, giving unstinted assistance to uplift the Harijans and scheduled tribes, thereby trying to shower the hope of economic prosperity on these sections. I do admit that a few institutions might not have given us satisfactory results. But does this mean that voluntary institutions have failed in their work? No. My request is that such deserving institutions doing welfare work for the Scheduled Castes and Scheduled Tribes should be encouraged and incentives should be given like releasing the grant without delay, minimising their share of matching contributions, and giving periodical guidance to such institutions by inspectors to enable them to submit their progress reports with regard to physical targets and also to submit the audited statement of accounts so that they will get their amount and they will really do their work in these sections. These institutions have really done creditable service. I request the Government to encourage such institutions by releasing the grants without delay.

Then I come to the question of indebtedness among tribals. Even today the tribals are still in the clutches of money-lenders, the so-called loan-

[Shrimati Akkamma Devi]

sharks. A couple of cents owned by these innocent tribals have been snatched away by these money-lenders. They are always being exploited. In a certain village in my constituency the trial population are very enthusiastic. They wanted to receive the benefits of our governmental schemes. They came forward to start an industry. For that they needed electricity. To bring electricity to the village they approached the electricity department. The electricity department insisted on their contribution. When the concerned panchayat was approached they said it was a minor panchayat and they had no funds. They then approached the Harijan Welfare Department. They also said that they had no funds with the result they could not do anything. My suggestion in this connection is this. Asking for people's contribution in cash is also one of the causes leading the people to borrow from money-lenders. I, therefore, suggest that cash contribution should not be insisted upon, but contribution by way of labour can be insisted from these innocent tribals.

Mr. Deputy-Speaker: The hon. Member should try to conclude now.

Shrimati Akkamma Devi: Sir, I am always obedient. Since you have rung the bell I do not want to say anything more. I only request our Department of Social Security to implement all the recommendations mentioned in this report so that the benefits will reach this section of our population who are really downtrodden and neglected during these 17 years of our independence.

Shri A. S. Alva (Mangalore): Mr. Deputy-Speaker, Sir, while congratulating the Commissioner for giving a splendid report, I submit that much has not been done towards the welfare of Scheduled Castes and Scheduled Tribes after the death of Mahatma Gandhi. As a matter of fact, when Gandhiji was fighting for independence one of his main planks was the uplift of the Harijans, and at every opportunity he was stressing the injustice done to them for centuries. He even said that Hinduism will not be worth without the integration of these classes who have been devout Hindus. In the years that followed a lot of things have been done. Trustees of temples after temples were vying with one another to allow the Harijans to enter the temples. Voluntary workers, mostly Congress workers, made it a point not to visit some of the temples if Harijans were not allowed. I know what happened when, for instance, Shri B. G. Kher of revered memory, when he was the Chief Minister of Bombay, came to Udupi. It is a famous institution started by Madhavacharya, a very holy place. The moment he went there the first question that he asked was whether the Harijans are allowed to enter that temple and he was told they could not but they could peep through a hole. According to tradition, the famous poet saint Kanakadasa went to the temple to worship God, but he was not allowed to enter the temple and so he prayed outside the wall, when God turned to that side and an opening was revealed to give him a full view. Shri Kher said that he will worship God through that opening now called "Kanakanakandi" and he does not want to enter the temple. That was the spirit with which great men and voluntary workers did their best to uplift the Scheduled Castes in those days.

But what is the position after independence? Of course, I am not saying that nothing has been done by Government. Government have taken many steps to better their lot, both economically and socially. But some of the studies conducted by the authorities go to show that untouchability still persists in a very acute form in some areas. For example, in some places people belonging to the Scheduled Castes cannot have access to wells or even streams; they must take

their bath or do washing down stream so that the water may not be polluted. That is really a very disgraceful thing. Yet, such things are still persisting.

Of course, we have got wholesome provisions on the subject in our Constitution and untochability has been abolished by law. Also, under article 23 of the Constitution, forced labour has been given the go-by; it has been made an offence. Yet, in spite of all that, this evil is persisting in one form or another. It is no doubt true that a lot of remedial measures have been taken. Government have appointed voluntary workers and officials to find out the disabilities of harijans. There are instances of barbers refusing to shave them or *dhobis* refusing to wash their clothes. Some of these cases have resulted in prosecutions. Yet, most of these cases have failed for want of evidence. Because, only the person who complained and the harijan welfare workers will be coming forward to give evidence; sometimes that evidence is treated as interested evidence and so the cases fail. Also, it is very difficult to get evidence in remote villages. Yet, it must be said to the credit of the caste Hindus, especially in cities, untouchability is no longer existing, especially among young men and students. We do not see the evidence of untouchability in cities. In the villages it is still persisting. Government must put it down with an iron hand, by punishing the offenders. Further, voluntary workers and non-officials should be entrusted with this task.

Then I would emphasize that the Report makes painful reading in the matter of the Central Adivsory Board. According to the Report, the Central Advisory Board has never met even once and the State Boards have met once or twice in some States while in others even statistics are not available. This only shows that Government concerns itself only with the formation of the committee; it does not care to find out whether the committee is functioning or not. It fails to see that the committee is composed of people who are devoted to this work, people who want to see the amelioration of the condition of these down-trodden, backward people, both economically and socially, so that they will be treated as equals by others, which will result in real national integration, making untouchability a thing of the past. That is borne out by the casual way in which Government has constituted these advisory boards. As a matter of fact, appointments to these bodies are made to placate some politician, who could not be given an Assembly or Parliament seat, or to placate a person who has otherwise got some grouse against the Government. Such a person is chosen so that he may be placated.

Such a thing should never happen. If a person really wants to do some work, Government can certainly find people who are interested in doing such work. It is their duty to see and appoint such persons.

Previous speakers have adverted to the fact that funds are really not in the way of uplifting their economic condition. We see painful things. A lot of grants have been given either for hostels or for education, for their welfare and for all other things, but most of the funds are not utilised. They simply keep quiet for a major portion of the year and towards the end when they can spend only some amount that amout is spent. I really fail to understand why in right time persons do not see that the amount is fully utilised. This is a thing which the Government must take on a war footing and with all enthusiasm. It is their duty to see that no amount lapses and it all goes to the benefit of the *harijans*.

Further, we notice that inspite of the really very good work being done by the social welfare boards, sometimes the amounts do not reach the really deserving people. Sometimes the most vocal among them or people who masquorade in so many ways are

[Shri A. S. Alva]

given the amounts. When amounts are given for building houses, we see that sometimes a foundation is put up and thereafter when the person takes the money the building does not come up or it is only the walls. They collapse and the amount that has been spent is really a waste. Such a thing must be avoided. The co-operative societies or some other agency shoud see that the amount is not wasted for any reason whatsoever.

Another thing was suggested by Shri Patil that in temples there should be trustees who are *harijans*. As a matter of fact, I was told that in Andhra there is a law which makes it obligatory that while appointing trustees in future one of the trustees at least must be a *harijan*. That is really a very good thing and all the States should copy it.

An hon. Member: There is no such law.

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): There is no such law.

The Minister of Labour and Employment (Shri D. Sanjivayya): It is only a convention.

Shri A. S. Alva: In Madras also it appears to be the same thing. I am sorry, but I seem to have read some such thing. If a law is made to the effect that one of the trustees should at least be a member of the Scheduled Castes and Scheduled Tribes, it will be a very good thing. These are the things which the Government must seriously consider because, as I said in the beginning, the tempo of the uplift of the *harijans* is rather very slow.

Another thing is that it is a wrong policy to segregate these people in some places called *harijan* colonies, as though they should not have houses in the midst of other caste Hindus. They must make it compulsory that even in *harijan* colonies, land is given to other people to build houses. Harijans should be allowed to have their buildings at Government expense in some other localities where caste Hindus are also living. To keep them separately certainly will not go a long way in removing that psychological barrier which always makes them feel as though they are different from the rest of the citizens. I am sure, Government will take adequate steps now that a special Department of Social Security has also come and they will see that all these shortcomings are removed and their lot will be better when we read the next report.

श्री ओंकार लाल बेरवा : उपाध्यक्ष महोदय बहुत तपस्या करने के बाद जो बोलने का समय आपने दिया है उसके लिए मैं आपको धन्यबाद देता हूं ।

उपाध्यक्ष महोदय : बहुत लोग तपस्या कर रहे हैं ।

श्री ओंकार लाल बेरवा : आशा तो नहीं थी कि समय मिल जाएगा, लेकिन जो समय आपने दिया है उसके लिए मैं आपको धन्यबाद देता हूं ।

बारहवीं रिपोर्ट पर आज विचार हो रहा है और यह विचार विमर्श दो साल बाद हो रहा है । इस से यही साबित होता है कि रिपोर्ट पर बहस को भी पिछड़ा दिया गया है । और बातों में जो पिछड़ाया है वह बात तो अलग है । लेकिन इस रिपोर्ट की बहस के बारे में भी पिछड़ा दिया गया है जो दो साल के बाद रिपोर्ट पर विचार हो रहा है ।

इस रिपोर्ट में हमारी सरकार की साफ फोटो नजर आती है ? शैडयूल्ड कास्ट के लोगों का कितना सरकार ध्यान रखती है किस हद तक सरकार ने इनकी उन्नति के कार्य किये हैं किस हद तक इनको आगे लाने का सरकार ने प्रयत्न किया है इन सबके फोटो

इस में साफ़ नजर आते हैं। दिल्ली की झुग्गी झोंपड़ियों को ही आप जा कर देख लें, वहां पर आपको सरकार का फोटो साफ नजर आ जाएगा। इन में रहने वाले दो, चार या पांच परसेंट को छोड़ कर सब के सब शैड्यूल्ड कास्ट के लोग हैं, पिछड़े हुए लोग हैं। सतरह साल से इनकी यही दशा है और दिन-ब-दिन यह खराब ही होती जा रही है। जब वोट रे लेने का वक्त आता है तो खन्ना साहब फौरन कह देते हैं कि झुग्गियां बना लो, तुम को 80 बाई 80 या 40 बाई 40 या 20 बाई 20 का प्लाट अभी दे रहे हैं लेकिन वास्तव में होता इन के लिए कुछ भी नहीं हैं। इनकी अगर कालोनीज़ बनाई भी जाती हैं तो शहर से पद्रह बीस मील दूर बनाई जाती है जहां इनको मजदूरी कर के खाने तक को नहीं मिलता है। मैं कहना चाहता हूं कि इन की झोंपड़ियां उन मिनिस्टरों के बंगलोज़ में ही क्यों न बनाई जायें जहां पर काफी खाली ज़मीन पड़ी हुई है ? आप तो उनको निकट लाना ही नहीं चाहते हैं। अगर आप इनको इन मिनिस्टरों के बंगलोज़ के साथ जो खाली जमीन पड़ी हुई है दे देते हैं, और जहां पर ये मकान बना लेते हैं तो ये अवश्य ही निकट आ सकते हैं। निकट इनको लाना है तो इस तरह से लाओ। दूर इनको लेजा कर बसा देने से क्या लाभ ? इतनी दूर से ये शहर में आ जा कैसे सकते हैं जब कि आने जाने की सुविधायें ही नगण्य हैं।

राजस्थान के अब में कुछ आंकड़े देना चाहता हूं। जहां तक सरकारी नौकरियों का सम्बन्ध है परमामेंट नौकरियों में तो क्या टैम्पोरेरी नौकरियों में भी इन को नहीं रखा गया है। फर्स्ट क्लास की 5930 जगहों में से केवल मात्र ये 105 जगहों पर ही हैं। 9996 सैकिंड क्लास की जगहों में ये 322 जगहों पर ही हैं। इसी तरह से नीचे 24,625 जगहों में से 2,375 जगहों पर ही ये हैं। इन का नम्बर पांचवीं क्लास पर आता है और अगर उसको हिसाब किताब में जोड़ा जाए तब कहीं जा कर इनका परसेंटेज पूरा होता है टैम्पोरेरी जगहों में भी। जहां तक परमानेंट जगहों का सम्बन्ध है, इनको एक परसेंट भी जगह नहीं मिली है। एक परसेंट और कुछ प्वाटंट जगहें ही इनको प्राप्त हुई हैं। 32,000 में से कुछ ही मिली हैं। मैं नहीं समझता कि इस स्थिति में किसी का भी समाधान हो सकता है। कमिश्नर साहब का भी समाधान इस स्थिति से नहीं हो सकेगा। उनको भी पता नहीं अगली बार यह रिपोट देखने को दी जायगी या नहीं दी जाएगी। इस चीज को शायद अलग निकाल दिया जाए।

राजस्थान में दो करोड़ 43 लाख जनता है और उस में से 70 लाख शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज़ के लोग हैं। इनकी प्रगति का नमूना आप देखिये। वहां पर कुएं बनाने के लिए और मकान बनाने के लिए 1960 के बाद से सबसिडी दी जाती है। मकान बनाने के लिए 600 रुपये सबसिडी के तौर पर दिये जाते हैं। 13 वहां पर होस्टल चलते हैं। उनकी क्या दुर्दशा है इसको आप देखें। उन में रहने वाले छात्रों को 15 या 17 रुपये महीना मिलता है। पांच नये पैसे उन को मिलता है दाल सब्जी का, दस नए पैसे मिलते हैं नाश्ते के और एक साबुन की बार महीने में मिलती है, एक आने का तेल एक सप्ताह के लिए मिलता है। आप अब देखें कि पंद्रह या सतारह रुपये में क्या होता है। इतने रुपयों का एक मिनिस्टर का लड़का सवेरे का नाश्ता ही कर जाता है। ऐसी स्थिति में अगर होस्टल को बन्द ही कर दिया जाए तो अच्छा है, वह सर्वोत्तम होगा। ऐसी हालत में वे कैसे पढ़ सकते हैं। किताबें उनको कब मिलती हैं ? तीन महीने जब गुजर चुकते हैं और इम्तहान सिर पर आ जाते हैं तब उनको किताब मिलती है। सोने बैठने का उन के लिए कोई इंतजाम नहीं है।

[श्री ओंकार लाल बेरवा]

छात्रवृतियां उनको तब मिलती हैं जब पांच महीने गुजर चुकते हैं। 1962 में चीन ने हमारे देश पर आक्रमण दिया था। तब और कुछ नहीं तो इनकी छात्रवृतियां ही बन्द कर दी गई हैं एक साल इनका मारा गया। संकटकालीन स्थिति आई तो 2034 सरकार ने फस्ट क्लास के महकमे बना दिये और उन पर 197 लाख रुपया खर्च कर दिया लेकिन दूसरी ओर इनकी छात्रवृतियां ही बन्द कर दीं। शैड्यूल्ड कास्ट के लोगों के ऊपर रूपया तो खूब मंजूर किया जाता है लेकिन जहां तक खर्च का सवाल है राजस्थान सरकार झूंठ-मूठ के आंकड़े बता कर सब्ज़ बाग दिखा कर बरी हो जाती है। वास्तव में काम बहुत ही कम किया जाता है। मैं आप को कुछ उदाहरण देना चाहता हूं।

शाहाबाद में कुछ कार्य किया था। बर्मा साहब उसके संचालक हैं। वहां पर विकास अधिकारी ने ऐसा खेल खेला कि कम से कम पचास लाख रुपये गबन हो गये। मैंने पहले भी कहा था कि इसकी जांच होनी चाहिये लेकिन अभी तक वह नहीं हुई है। लेडी मिनिस्टर से मैंने इसकी प्रार्थना भी की थी और उनको मैंने फोन भी किया था कि जांच करने वह जायें तो मुझे भी साथ ले चलें। उन्होंने जवाब दिया है कि मैं जांच करने नहीं जा रही हूं, मैं तो केवल देखने के लिए जा रही हूं। कोटा के कलैक्टर और पी० डब्ल्यू० डी० के सुपरिन्टेंडिंग इंजीनियर ने इसकी जांच की थी और उन्होंने साफ लिख दिया था कि भ्रष्टाचार हुआ है। लेकिन उसका कुछ भी नहीं बना है। इस तरह के जब गबन हो जाते हैं और उनकी तरफ कोई ध्यान नहीं दिया जाता है तो कैसे यह कहा जा सकता है कि राजस्थान हरा भरा हो जाएगा। हमारे मंत्री महोदय कहने को तो कई कुछ कह देते हैं लेकिन जब करने की बारी आती है तो कुछ नहीं करते हैं। इस तरह के जो भ्रष्टाचार के केसिस आपके नोटिस में लाये जाते हैं, उनकी आप जांच क्यों नहीं करते हैं।

उदयपुर के गिरवा कांस्टीट्यूएन्सी में आदिवासियों को लकड़ी लाने से ही मना कर दिया गया। जन संघ के कार्यकर्ताओं ने तथा एम० एल० ए० जोधासिंह जी ने आन्दोलन किया तो उनको ही पकड़ कर जेल में ठूंस दिया गया। कोटे के निकट कुछ पिछड़ी जाति के शरणार्थी मोची आये थे जिन के लिये पहले पांच पांच सौ रुपये मंजूर किये गये थे और इस तरह से 17 मकान बनवाये गये थे। पी० डब्ल्यू० डी० ने उसका ठेका ले लिया। लेकिन वे बगैर छत के ही मकान खड़े हुए है। रुपया कम पड़ गया है। बड़ी मुश्किल से 250 रुपये और लोन के उनको मिले लेकिन फिर भी वे मकान पूरे नहीं हुए। तीन साल हो गये हैं, वे मकान भी गिरते जा रहे हैं। इसका कारण क्या है? राजस्थान की सरकार को कहते हैं तो वह कह देती है कि केन्द्र को कहो और केन्द्र को कहते हैं तो यह कह देती है कि राजस्थान को बताओ। इन दो चक्की के पाटों के अन्दर शैड्यूल्ड कास्ट के लोग पिसते चले जा रहे हैं। खन्ना साहब कहते हैं कि हम ने 79 करोड़ रुपया दे दिया है और राजस्थान सरकार ने सिर्फ 27 करोड़ ही खर्च किया है लेकिन जिम्मेवारी लेने के लिए कोई तैयार नहीं है। केन्द्रीय सरकार अगर सचमुच इनका उत्थान करना चाहती है तो क्यों नहीं अपनी तरफ से इनके लिये मकान और कालोनियां क्यों नहीं बनाती है।

यह कहा जाता है कि राजस्थान में

बहुत से मकान बना दिये गये हैं, बहुत से कुएं बना दिये गये हैं। आप देखें कि केवल-मात्र आठ कुएं ही राजस्थान में बने हैं जहां कि 76 लाख की शि० का० जनता है। फिर कहा जाता है कि हम ने सबसिडी दे दी। जमीन का यह हाल है कि बारा के पास हनुमानपुरा में जिन किसानों ने 1956 से खेती की है, और करते आ रहे हैं उनकी खड़ी काश्त को नीलाम कर दिया गया और आठ हजार रुपये उन पर जुर्माना कर दिया गया। उन्होंने तीन हजार तो जमा करवा दिया और बाकी पांच हजार के लिए कह दिया कि हम से हर साल एक हजार वसूल कर लिया जाए लेकिन कोई सुनवाई नहीं होती है।

मैं प्रार्थना करता हूं कि इसके लिए अलग मंत्रालय हो, अलग कमिशन हो और अलग से ही कोई जांच की व्यवस्था हो। उनकी तरफ आप कोई ध्यान नहीं देते हैं। वोट लेते वक्त तो आप उनको सब्ज बाग दिखा देते हैं लेकिन बाद में कुछ नहीं करते हैं। किसी दिन इनकी समस्या बहुत ही गम्भीर रूप धारण कर सकती है। काश्मीर की समस्या, चीन की समस्या इसके सामने फीकी पड़ सकती है। इनकी ऐसी समस्या खड़ी हो जाएगी कि उसका निवारण करना मुश्किल हो जायेगा। जनता पागल नहीं है। पहले आप महात्मा गांधी के नाम से वोट से ले लेते थे और अब पंडित जी के नाम लेंगे। लेकिन आहिस्ता आहिस्ता जनता जागती जा रही है। अब वह आपको हरी झंडी दिखायेगी। उसका भी उद्धार होना चाहिये।

आप शाहाबाद के कुओं की हालत देखें। सात आठ सौ रुपये लगा कर आपने एक एक कुआं बनवाया है। उन में चार चार फुट के गड्ढे ही खुदे पड़े हैं। 200 कुओं में से 189 कुएं ऐसे हैं जिन में खाली मिट्टी पड़ी है। दो कुओं में ही पानी है। 26 लाख का बांध बना है जिन में 26 पत्थर भी नहीं हैं। सब खा गये। आदिवासियों के लिए मकान बनाये हैं और पंचायतों के लिए क्वार्टर बने हैं, विकास भवन बने हैं लेकिन उनकी हालत आप देखें। विकास भवनों में छतरी लगा कर विकास अधिकारी बैठता है क्योंकि बरसात में वह भवन टपकता है।

मैं प्रार्थना करता हूं कि ये जो चीजें हैं उनकी जांच होनी चाहिये। शाहाबाद की इनक्वायरी के लिए आप जायें और मुझे भी अपने साथ ले चलें। अगर उस में पचास लाख का घोटाला न हो तो मैं जो आप कहें करने को तैयार हूं। उन आदिवासियों के साथ जो अन्याय हुआ है उसकी जांच हो। सहकारी समितियों की बात बड़े जोरशोर से कही जाती है। एक सहकारी समिति की बात कह कर मैं समाप्त करता हूं। 4500 रुपये का शहद खरीदा। उस में से 3200 रुपये की तो बोतलें खरीदी गई, डेढ़ सौ रुपये महीने का भरने वाला रखा गया, साठ रुपये महीने का चौकीदार रखा गया, और नब्बे रुपये महीने का बोतलों को देने वाला रखा गया। साल भर के बाद हिसाब लगा कर देखा गया तो मालूम पड़ा कि 61 रुपये का माल उस सोसाइटी की तरफ से बिका है बैंक ने उसको नीलाम कर दिया। यह तो सहकारी समितियों का हाल है।

अगर आप हरिजनों तथा पिछड़ी जातियों का उद्धार करना चाहते हैं तो जहां पर भी भ्रष्टाचार की शिकायतें सामने आयें, उनकी आप की तरफ से जांच होनी चाहिये, और भ्रष्ट अधिकारियों को जिन के खिलाफ भ्रष्टाचार का पैसा निकले, सख्त से सख्त सजा मिलनी चाहिये। जो पैसा दिया जाता है उसका सदुपयोग होना चाहिये।

श्री नवल प्रभाकर : उपाध्यक्ष महोदय, जैसा कि अन्य मित्रों ने कहा है जो प्रतिवेदन है जब हम आज उस पर विचार कर रहे हैं तब हमारी स्वतंत्रता को सतरह वर्ष हो चुके हैं और संविधान को लागू हुए 14 वर्ष हो चुके हैं । आज जब हम उस पर विचार कर रहे हैं तो इस परिस्थिति में हैं कि सन् 1964 में सन् 1962–63 के प्रतिवेदन पर विचार कर रहे हैं, और यह एक बड़ी विचित्र सी बात मालूम होती है । किन्तु इस रिपोर्ट को देखने से यह ज्ञात होता है कि इससे पूर्व जो प्रतिवेदन हम को प्राप्त हुए उनके मुकाबले में यह जो बारहवां प्रतिवेदन है वह अपने आप में बहुत स्पष्ट है । मैं इसके लिये आयुक्त महोदय हैं उनको धन्यबाद देना चाहता हूं कि उन्होंने बहुत ही सफाई, बहुत ही स्पष्टता के साथ जो कठिनाइयां और परेशानियां और दिक्कतें हरिजनों को, अनुसूचित जातियों को और अनसूचित आदिम जातियों को हैं, उन का उल्लेख इस में किया है ।

पिछले प्रतिवेदनों में भी बहुत सी सिफारिशें की गई और इन सिफारिशों की संख्या लगातार बढ़ती जा रही है । इस प्रतिवेदन में यह संख्या 231 तक पहुंच गई है, किन्तु इस में एक नई बात देखने को मिली है कि कई बातें जो इसमें कही गई हैं उनके साथ यह टिप्पणी भी दी गई है कि उन का समाधान कैसे होगा । उनके समाधान में विचार प्रकट किये गये हैं। दूसरे पृष्ठ पर साफ साफ यह लिखा गया कि सन् 1962–63 के अन्दर जो हमारा परामर्शदाता मंडल है, जो एडवाइजरी कमेटी है उसकी कोई मीटिंग ही नहीं हुई । इन बातों के देखने से, चाहे कितना भी काम होता हो, किन्तु मन के अन्दर ऐसा भाव आता हुआ मालूम पड़ता है कि सरकार उदासीन है । इसके साथ ही कुछ आंकड़ ऐसे हैं जिन को देखने से भी ज्ञात होता है कि अमुक साल में इतने रुपये रखे गये हैं और इतने लैप्स हो गये हैं, अमुक साल में इतने रुपये रखे गये और उन में से इतने लैप्स हो गये । इस बात से भी कुछ उदासीनता मालूम पड़ती है । कुछ दिनों से एक बात हम पाते चले आ र हैं कि पहले तो यह विषय गृह मंत्रालय के अन्तर्गत था और हम कहते थे कि गृह मंत्रालय के पास काम बहुत ज्यादा है, सारे हिन्दुस्तान के काम को वह देखता है, इसके साथ ही हरिजनों और क्रिश्चियन्स के काम को भी देखता है, यह बात ठीक नहीं है । अब मुझे कुछ आशा बन्धती है कि विधि मंत्रालय के साथ और सामाजिक सुरक्षा मत्रालय के साथ इस विषय को रख दिया गया है और वह इस काम की और अधिक ध्यान दे सकेगा ।

मैं सामाजिक सुरक्षा मंत्री जी से यह जानना चाहता हूं कि.....

एक माननीय सदस्य : मंत्री जी है ही नहीं ।

श्री नवल प्रभाकर : मंत्री जी नहीं हैं तो उपमंत्री जी तो हैं । वे उन तक सन्देश पहुंचा देंगे । मैं कहना चाहता हूं कि मंत्री जी अपने भाषण में स्पष्ट रूप से यह बतला दें कि हमारी शंका कहां तक ठीक है । जितने भी हरिजन या आदिम जातियों के सदस्य यहां पर हैं उनके मन में एक बड़ी भारी शंका है, और वह यह कि साल-ब-साल जो प्रतिवेदन आते हैं उन में हम को जो दम दिलासा दिलाई जाती है, वह बात अब नहीं रही । अब जो नया मंत्रालय बना है उसके बारे में मैं अभी कोई टिप्पणी नही करना चाहता क्योंकि अब तक यह काम गृह मत्रालय के अधीन रहा है, किन्तु मैं यह अवश्य जानना चाहता हूं कि जो नया मंत्रालय है वह कितनी एफिशिएसी के साथ काम करेगा, कितनी हमदर्दी के साथ काम करेगा, कितना मिल कर काम करेगा । हम बहुत दिनों से यह मांग करते आ रहे हैं कि इस विषय के लिये एक पृथक मंत्रालय होना चाहिये । मैं समझता हूं कि

विधि मंत्रालय के पास काम बहुत अधिक नहीं है, इसलिये उसके पास अधिकतर सामाजिक सुरक्षा का ही काम रह जाता है। मैं चाहता हूं कि सामाजिक सुरक्षा मंत्रालय ने जो यह नया काम सम्भाला है उसे इस तरह से सम्भाले कि जो कठिनाइयां, परेशानियां और दिक्कतें हम लोगों की हैं उन को वह भली भांति देखे। साथ ही सामाजिक सुरक्षा मंत्रालय तथा अन्य मंत्रालयों का सम्बंध हरिजनों की कठिनाइयों और परेशानियों से है, तो अन्य मंत्रालयों का सहयोग उन्हें कितना प्राप्त हो सकेगा, यह भी वे अपने भाषण में बतला सकें तो हमारे मन के अन्दर जो सम्भावनायें हैं, जो शंकायें हैं, उन का समाधान हो जायेगा।

यहां पर पब्लिक स्कूलों की बात कही गई। मुझे मालूम है कि पब्लिक स्कूलों की योजना बहुत दिनों से चल रही है। सन् 1953 में यह योजना शुरू हुई थी, तब पहली बार 64 अनुसूचित जातियों को उसमें सेलेक्शन मिला और उन में से उनकी छांट हुई थी। किन्तु घटते घटते उस में कुल 31 विद्यार्थियों के प्रार्थना पत्र आये और उन में से 6 छांट लिये गये। मैं जानना चाहता हूं कि पहली बार जो छात्रवृतियां मंजूर थी वह घटते घटते 6 पर कैसे पहुंच गई हैं।

एक नई बात इस बार देखने को मिली है कि सैनिक स्कूलों में इन लोगों की भर्ती होगी और सैनिक स्कलों में हरिजनों और आदिम जातियों के छात्रों को लिया जायेगा। इस का तो मैं स्वागत करता हूं किन्तु मैं यह जानना चाहता हूं कि किस किस राज्य से कितने लिये गये, क्योंकि जो भी सैनिक स्कूल हैं, जहां तक मुझे ज्ञात है उनका 200 रु० महीना के आस पास खर्च बैठता है, और इस तरह से पूरे साल में लगभग ढाई हजार रुपये खर्च होते हैं। इतना रुपया न तो हरिजनों के पास है न उनके गार्जियन्स के पास है और न किसी पिछड़े वर्ग के लोगों के पास है। तो क्या कोई ऐसा भी प्रबन्ध किया गया है कि इस तरह का कष्ट उनको न हो। अगर किया गया है तो क्या किया गया है।

हम लोग यहां बार बार लड़कों की छात्र-वृतियों के सम्बंध में कहते हैं। मुझे और दूसरी जगहों का तो पता नहीं, लेकिन पिछले साल दिल्ली में जो छात्र वृति दी गई थी वह नहीं मिल पाई है। आज विद्यार्थी कालेज में पढ़ते हैं। इस बार आश्वासन दिलाया गया था कि इस बार जल्दी जल्दी दिलाया जायेगा, लेकिन मैं देखता हूं कि हम दिसम्बर में खड़े हुए हैं और किसी कालेज के विद्यार्थी को कोई छात्र वृति नहीं मिली है। आप अनुमान कीजिये कि मार्च के महीने से ले कर दिसम्बर मास तक उस छात्र को कितनी तकलीफें और परेशानियां रही होंगी। मैं माननीय मंत्री जी से यह निवेदन करूंगा कि वे राज्य सरकारों को लिखें कि समय के ऊपर छात्र वृतियां विद्यार्थियों को मिलें ताकि पढ़ाई के सम्बंध में उनकी जो कठिनाइयां और परेशानियां हैं और आर्थिक संकट है, वह हट सके।

एक बात मैं छात्र वृति के सम्बंध में यह कहना चाहता हूं कि जब छात्र वृतियों को तय किया गया था कि अमुक छात्र को इतनी छात्र वृति दी जानी चाहिये, उस समय का ध्यान किया जाये और आज की मंहगाई का ध्यान किया जाये। दोनों तरफ से आप देखिये। जो हमारे हरिजन सरकारी कर्मचारी थे उनके भत्ते कुछ बढ़ गये थे। उनके भत्ते के बढ़ जाने से जो उन के बच्चे हैं उनको छात्र वृतियां नहीं मिल पाती हैं। दूसरी तरफ आप देखिये कि छात्र वृति की जो राशि है जो कि आपने विद्यार्थी के लिये निर्धारित किया है, वह विद्यार्थियों को अब भी उतनी ही मिलती है। आप इस मंहगाई सूचक अंक को देखिये तो पता चलेगा कि पहले मंहगाई सूचक अंक जो था सन् 1964 में वह बहुत बढ़ गया है। उसके हिसाब से रुपये में आठ आना के बराबर छात्र वृति रह जाती है। मैं मंत्री

[श्री नवल प्रभाकर]

महोदय से यह कहूंगा कि वे गम्भीरतापूर्वक देखें और दोनों पहलुओं पर विचार करें। एक तो इस पहलू को देखें कि लोगों की तन्ख्वाहें बढ़ गई हैं, इसलिये बढ़ गई हैं कि वे लोग मंहगाई भत्ता पा रहे हैं, दूसरी तरफ इस पहलू से देखें कि छात्रवृतियों की राशि बढ़नी चाहिये।

इस रिपोर्ट में समुद्रपारीय छात्रवृत्ति के सम्बंध में भी सुझाव दिया गया है और उस सुझाव के अन्दर यह कहा गया है कि 27 छात्रवृत्तियों में से पांच दी गई हैं। पांच में से भी एक किसी कारण नहीं आ सका। मैं चाहूंगा कि यह छात्रवृत्तियां कुछ और बढ़ाई जायें और अधिक विद्यार्थियों को बाहर जाने का अवसर दिया जाना चाहिये।

भूमि के सम्बंध में मैं एक बात कह देना चाहता हूं और सब बातों को छोड़े देता हूं। वह भी सारे देश की बात नहीं कहता, दिल्ली की बात कहना चाहता हूं। सरकार ने बड़ी कृपा की कि हरिजनों को मकान बनाने के लिये 60, 60 वर्ग गज भूमि दी। भूमि तो उन को अलाट कर दी गई लेकिन उन को पैसा नहीं दिया। अब मेरे पास आकर मुझ से कहा है अब वह कहते हैं कि या तो हमारी भूमि वापिस दो या मकान बनाइये। जिस समय यह भूमि दी गई थी उस समय यह कहा गया था कि 1200 रुपया मकान बनाने के लिए दिया जायगा। लेकिन हालत यह है कि मकान बनाने के लिए पैसा तो दिया नहीं अब वापिस भूमि की मांग की जा रही है। चूंकि अब समय नहीं है इसलिए मैं और अधिक न कहते हुए मैंने जो चंद एक बातें सदन के सामने रखी हैं उन पर मंत्री महोदय ध्यान देने की कृपा करें।

Mr. Deputy-Speaker: The debate is closed. The hon. Minister will reply tomorrow. (*Interruptions.*)

17.00 hrs.

Shri C. M. Kedaria (Mandvi): Sir, we have not been given a chance to speak. The time should be extended.

Mr. Deputy-Speaker: 25 people have already spoken.

श्री प० ला० बारूपाल : यह सारे देश का मसला है इस पर समय अवश्य बढ़ाया जाये।

Shrimati Savitri Nigam (Banda): It has been mentioned by the Speaker that the time will be increased.... (*Interruptions.*)

Shrimati Renuka Ray: You can extend the time for this debate.

Mr. Deputy-Speaker: Please begin your half an hour discussion.

17.01 hrs.

HIGH POWERED TRANSMITTER*

Shrimati Renuka Ray (Malda): Sir, in reply to Question No. 256 in regard to the installation of a high powered, medium wave transmitter of a thousand kws to counteract the Chinese propaganda in South-east Asia, the Deputy Minister said something on 30th November which completely took the house by surprise. He said that Government was doing some re-thinking to avoid infringement of the ITU radio regulations. Was it not rather late to think of this? They ought to have thought of it much earlier...

Mr. Deputy-Speaker: Hon. Minister wants to make a statement; perhaps it may avoid the discussion itself.

Shrimati Renuka Ray: So many statements have been made and I would like to speak about them. Important decisions were taken and then later on Government went back.

Shri Jaipal Singh (Ranchi West): If my hon. friend will forgive me, I

think it will help us if the hon. Minister did make the statement.

Mr. Deputy-Speaker: That is what I am saying. It may avoid the discussion.

Shrimati Renuka Ray: I do not think it can avoid the discussion... (*Interruptions*).

Shri Jaipal Singh: With due deference to you, Sir, the point is this. If the hon. Minister had become wiser and she wants to make statement, it does not mean that the discussion is precluded... (*Interruptions.*)

Shri D. C. Sharma (Gurdaspur): Sir, her right cannot be questioned. She has a right to speak.

Shri S. M. Banerjee (Kanpur): Sir, on a point of order. You said the hon. Minister wanted to make a statement. My attention has been drawn and I hope your attention has also been drawn to the news...

Mr. Deputy-Speaker: My attention has not been drawn; do not bring in my name.

Shri S. M. Banerjee: You are supposed to read the newspaper.

Mr. Deputy-Speaker: My attention has not been drawn and that is what I said.

Shri S. M. Banerjee: Sir, my point of order is this. When some hon. Minister wanted to make a statement in Lok Sabha on Bhutan business, it was objected to by some Members. Much has been said in this House. I want to know from the hon. Minister whether this statement in the *Statesman* has leaked out. If it has leaked out, then, in that case, again it will be treated as contempt of the House. The paper says that India has decided to acquire three transmitters.

Mr. Deputy-Speaker: Anyway, there is no point of order. (*Interruption*).

Mr. Deputy-Speaker: Order, order. Shrimati Renuka Ray.

Shrimati Renuka Ray: I do not wish to make a long speech. I have also read that news items in the *Statesman;* the news that evidently has leaked out in the papers. I just want to point out two things. First of all, I was referring to the statement made by the Deputy Minister. Then, I want to point out that a high powered committee of Members of Parliament including representatives from all sections of the House was appointed in November, 1962. and after a good deal of discussion and taking an expert opinion, a decision was taken. The deal with respect to the Voice of America fell through on account of certain conditions. Other deals were considered and about a year ago or less than that, we were told in the Committee that the Government had come to a final decision that only a medium-wave 1,000 kilowatt transmitter could reach certain countries. We were also told then that in order to obviate the delay, the housing for the transmitter was being put up as soon as the specification arrived. Since that time, that committee was never called. Along with the getting of the reply from the Deputy Minister, that letter was sent to the Members of the Committee saying that the committee has been discontinued on the ground that it had served its purpurpose.

Surely, the conditions regarding the Chinese propaganda have not changed nor are the members of the committee at fault if the committee is not called. Then, it is obvious that there is some mystery regarding some inter-departmental decisions that have had to be taken, and because of these inter-departmental things, the I. & B. Ministry has in the past been in difficult circumstances. I hope that such circumstances would not arise again. In fact, I am hoping that the new Minister, who has shown a sense of

[Shrimati Renuka Ray]

realism would take a firm decision. Shri S. M. Banerjee has just now brought to your notice that news. I do not know whether it is true or not as yet, but if that news item which has come out in the *Statesman* today saying that the Government is now going to have both the 1.000 kilowatt transmitter and the 250 kilowatt short wave transmitters and that Russia has been approached about it. is true, it is very welcome news. I hope the Minister will tell us about it.

The main reason why I wanted to stick to my right to speak was this: such decisions have been conveyed to this House on former occasions and such decisions have been taken on former occasions. I hope that the new Minister who has shown, as I said, a sense of realism by having the I & B Ministry overhauled and having the functions reviewed, will be able to see that the decision at least this time will indeed be a firm decision and that there will not be another re-thinking. If it is true that she has taken now a firm decision, I hope there will not be another re-thinking on this point, because we are losing frequencies apart from the fact that the false and malicious propaganda of China has had a very adverse effect on India during these two years since the emergency started. It is surprising that the Government have not been able to implement the decisions taken in the past. That is all I have to say. I hope the Minister will tell us what the position is, besides answering such question as other hon. Members may now put.

Shri Hari Vishnu Kamath (Hoshangabad): May I remind the Minister that this particular issue has been highlighted by no less an august personage than the Speaker himself, who has referred to this matter time and again when he was in the Chair, and when you Sir, were down below here I was just reminding you because you too must have heard him to the effect that anti-Indian propaganda by China, in South-East Asian countries had come to his notice also. It is not merely a question of our having said it. We have spoken about it so often.

The hon. Speaker himself saying it, adds to its importance. May I know if the South-east Asian countries have been bombarded with anti-Indian propaganda by China during the last more than two years even before the Chinese invasion, and after the historic resolution passed by this House on the 74th birthday of the hon. Minister's revered father, the late Prime Minister, calling upon the Government not to rest till the Chinese are driven from our sacred soil, have the Information and Broadcasting Ministry taken any steps during the last two years and particularly since she assumed office, to counteract Chinese propanganda in South-east Asian countries and on the Himalayan borders, and if so, what steps have been taken during her tenure of office?

Shri Basappa (Tiptur): The Minister was in Europe last month. May I know whether she heard any complaint that Pakistani broadcasts are being heard in Rome and other parts of Europe, whereas our broadcasts are not being heard and if so, what steps have been taken to remedy the situation?

Shri Bhagwat Jha Azad (Bhagalpur): We have seen from the Press reports that a 1000 KW medium wave transmitter is now being ordered. We would like to know by what time it will be possible to install it. Secondly, we would like to know whether the two short-wave transmitters are also under consideration only, or a final decision has been taken about them and if so, by what time their order also will be fulfilled.

Shri Vidya Charan Shukla (Mahasamund): The broadcasting frequencies on the international bands are getting very congested. I would like

to know whether it has been ensured that we would have a proper broadcasting frequency for short-wave and medium-wave broadcast. I would also like to know, if a decision has been taken to import transmitters, whether this has been cleared at the level of the Finance Ministry and at the Cabinet level or not.

Shri S. M. Banerjee: What has happened to that committee which was appointed just after the Chinese aggression with some Members of Parliament? I want to know whether that committee has fulfilled its task or it has been abolished without completing its task.

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): With your permission, Sir, I would like to read out a statement.

In October, 1964, it was decided that—

(i) the earlier proposals of having six 100 KW short-wave and one 1000 KW medium-wave transmitters, and five 100 KW short-wave transmitters as provided for in the Third Five Year Plan may be given up; and

(ii) the Ministry of Information and Broadcasting may be authorised to enter into commitments for the purchase of two 250 KW short-wave and one 100 KW short-wave transmitters for installation at Delhi within the Third Five Year Plan.

However in view of the feeling of urgency expressed in Parliament and outside regarding the need for a Super High Power Medium Wave transmitter for broadcasting to countries to the north and south-east of India, the whole matter was recently reconsidered at a meeting to which technical experts were invited. At this meeting, it was unanimously agreed that—

(i) Medium-wave transmission within its comparatively limited range was much more effective than short-wave transmission;

(ii) It has the advantage of being received by even cheap single-band receivers as well as, of course, all-band sets;

(iii) For the limited purpose of efficient broadcasts to countries like Tibet, Sikkim and Bhutan, in the north and Burma, Thailand, Malaysia and part of Indo-China in the south-east, a powerful medium-wave transmitter would be preferable to a short-wave transmitter;

(iv) The medium-wave transmitter would be effective only for a limited period—four hours in the evening—and, if both the North as well as the South-Eastern Group were to be served, the time would have to be divided between the two and arrangements for reversal of the beam would be necessary;

(v) If a similar service was needed for broadcasts to the West, another transmitter to be sited either in Bombay or Bhuj would be necessary and this would cover Pakistan, Afghanistan, Saudi Arabia and the North-Eastern portions of Africa;

(vi) With suitable aerials, the two 250 KW short wave transmitters proposed to be stationed in Delhi, would serve all the areas mentioned above and also countries beyond, such as China towards the East, the Soviet Union and the African countries to the West.

(vii) The short-wave transmission would provide day-and-night service, but reception though very much wider in range, would not be so effective in the countries within the shorter range as Medium Wave transmission;

(viii) Considering our resources, although from the long-term angle, short-wave transmitters would be preferable for the immediate presentation of a proper image of India and her policies to the countries to the north and south-east of India, a powerful medium-wave transmitter

[Shrimati Indira Gandhi]

would be more advantageous, particularly in view of the fact that most listening is done during the evening hours.

Hon. Members will be glad to hear that it has accordingly been decided that All India Radio should go in for a super high power medium-wave transmitter for location at Calcutta in addition to the short-wave transmitters which have already been approved as mentioned earlier.

Sir, I would like to apologise to the House because this news has appeared in the newspapers.

Shri S. M. Banerjee: That is their job.

Shrimati Indira Gandhi: I can only say that when I was approached by the newspaper people, I only told them that no decision has been taken and that I would make an announcement on the 14th.

Shri Hari Vishnu Kamath: There must be some leak somewhere else.

An hon. Member: We want the Minister to find out where the leakage is.

Shrimati Indira Gandhi: I would also like to express my gratitude to hon. Members, because it was their interest in this question which helped us to get this decision of having all the transmitters. One of the hon. Members asked whether we have got it cleared. It has been cleared by the Finance Ministry and this is a Cabinet decision.

Shri Kamath asked about our general policy in this regard. We have tried to step up our propaganda, and I would like to emphasise that the purpose of our broadcasts are not merely to counteract Chinese or Pakistani propaganda but, as I mentioned in my statement, to present a clear and correct picture of India. We want to play a positive role than a mere negative role. Once we get these transmitters, of course, our work will be very much easier.

I was not in Rome and therefore I cannot say how much we heard there.

Shri Basappa: When I was in Rome, the Indian people there told me that whereas Pakistan Radio was being heard, our Indian Radio wos not being heard there.

Shrimati Indira Gandhi: The hon. Deputy Minister is pointing out to me that Pakistan Radio is somewhat nearer Rome than we are. It is true that our services are not as strongly received as they should be.

Shri Basappa: A lot of false propaganda is going on.

Shrimati Indira Gandhi: With these new transmitters we hope things will improve. In fact, in France we are heard, though not always, quite clearly.

It is difficult for me to say by what time these transmitters will be available. Tenders have been invited. We have approached various countries. Finance has agreed to allow us to have these transmitters only on the condition that they are got from the rupee-credit countries. We are approaching them to find out how soon we can have them.

I am sorry about the dissolution of this committee. I must confess that I did not quite realise what its functions were. As soon as they gave their advice on the transmitter, I thought their work was over. We shall certainly reconsider this matter also. We could have a new committee, an expanded committee, or a different committee.

Shri S. M. Banerjee: Not with the same members.

Shri Hari Vishnu Kamath: There should be new personnel.

Shrimati Indira Gandhi: If it is felt necessary, we could have it.

I have already said that we have started action to acquire the transmitters. I am told it will take about two years to install them.

Shri Hari Vishnu Kamath: Another two years? Time is against us. We have already lost two years.

Shrimati Indira Gandhi: We are trying to get them as soon as possible. We have strengthened our field publicity units in our border areas as well since the Chinese aggression.

With regard to frequencies, I do not think that I can say...

Shri Hari Vishnu Kamath: Sir, on a point of clarification. Whose report is this that it will take two years to install them?

Mr. Deputy-Speaker: Why should it take two years?

Shrimati Indira Gandhi: I am so told by the Ministry. We will, of course, try to do it earlier. The Deputy Minister says it may be one and a half years.

I think I have covered all the questions.

Shri Narendra Singh Mahida (Anand): Sir, I want one clarification.

Mr. Deputy-Speaker: No more clarification at this stage.

17.22 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, December 15, 1964/*Agrahayana* 24, 1886 (*Saka*).

GMGIPND—LS II—1868 (Ai) LSD—23-12-64—970